

# **LOK SABHA DEBATES**

## **(English Version)**

**Eighth Session**  
**(Fifteenth Lok Sabha)**



*(Vol. XIX contains Nos. 21 to 26)*

**LOK SABHA SECRETARIAT**  
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# LOK SABHA DEBATES

LOK SABHA

WRITTEN ANSWERS TO QUESTIONS

HOUSING FOR URBAN POOR

**Tuesday, August 30, 2011/ Bhadra 8, 1933 (Saka)**

*The Lok Sabha met at Eleven of the Clock*

(MADAM SPEAKER *in the Chair*)

...(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad East): Madam Speaker, we have submitted the notice for the suspension of the Question Hour. ...(Interruptions)

SHRI SHAILENDRA KUMAR (Kaushambi): We have given the notice for the suspension of the Question Hour. It is a very serious matter. Please listen to me for the two minutes...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)\*

**11.01 hrs.**

*At this stage, Shrimati Darshana Jardosh and some other Hon. members came and stood on the floor near the Table*

[Translation]

MADAM SPEAKER: Please, put all these papers down.

...(Interruptions)

MADAM SPEAKER: Please, sit down.

...(Interruptions)

**11.02 hrs.**

*At this stage, Shrimati Darshana Jardosh and some other Hon. members came and stood on the floor near the Table*

[Translation]

\*381. SHRI ADHIR CHOWDHURY:

SHRI BAIJAYANT PANDA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has assessed/ conducted any study to ascertain the requirement of housing for the urban poor at present in the country including the NCT of Delhi;

(b) if so, the details thereof and the measures taken by the Government to meet the demand along with the funds sanctioned and released for the purpose during each of the last three years, State and UT-wise;

(c) whether the Government has fixed any target regarding construction of housing units up to 2012-13; and

(d) if so, the details thereof along with the total expenditure likely to be incurred thereon?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) A Technical Group constituted by the Ministry of Housing and Urban Poverty Alleviation to estimate urban housing shortage at the beginning of 11<sup>th</sup> Plan has conducted study to ascertain the requirement of housing for urban poor and estimated the urban housing shortage as on 2007 24.71 million households which would go up to 26.53 million by the end of 11<sup>th</sup> plan period (2011-12).

State-wise details of the housing shortage including the State of Delhi estimated by the Technical Group are given in the enclose Statement-I.

(b) to (d) The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. However, 'Land' and 'Colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007.

The Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions viz.

\* Not recorded



- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), supports provision of housing and basic services to urban poor under Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP). 16,15,775 Dwelling Units have been sanctioned for construction/ up-gradation in 936 cities/towns NNURM as on 04.08.2011. State-wise details of the progress made under JNNURM during past three years are given in the enclosed Statement-II.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy of 5% on housing loans up to ₹ 1 lakh to the Economically Weaker Sections (EWS) and Low Income Groups (LIG). Progress made under ISHUP during past three financial years is placed at enclosed Statement III.
- Rajiv Awas Yojana (RAY) has been launched with a budget of ₹ 5,000 crores to cover about 250 cities. Under the Scheme 50% of the cost (90% in case of North Eastern States) of provision of basic civic and social infrastructure and amenities and of housing in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme.
- Under the scheme of Affordable Housing in Partnership (AHP) central support at the rate of ₹ 50,000 per unit of affordable dwelling unit or 25% of the cost of civic infrastructure, whichever is lower would be provided. Details of projects approved under Affordable Housing in Partnership during the previous years — State wise

are given in the enclosed Statement-IV.

- Realizing the fact that efforts by Government of India alone would not suffice in fulfilling the housing demand this Ministry has taken following further steps towards facilitating housing activity:
  - Creation of Credit Mortgage Guarantee Fund under RAY envisages lending up to ₹ 5 Lakh for housing to EWS/ LIG beneficiaries. With an initial corpus of ₹ 1000 Crores it is expected to catalyze institutional credit of about ₹ 20,000-25,000 crores.
  - Govt of India has announced tax concessions under Sec.35 AD for all slum redevelopment projects under the schemes framed by State/ Central Govt.
  - In line with the National Urban Housing and Habilitate Policy initiatives taken by the Govt, of India, some of the State Govts have also come up with schemes for housing the urban poor.

#### **Statement-I**

#### *Urban Housing Shortage at the end of the 10th Five Year Plan*

The estimated housing shortage of 24.71 million has been divided amongst the States on the basis of the proportion of the number of households in the urban areas of State to the total number of households in the urban India as per the Census of India, 2001. The distribution of the housing shortage amongst the States as on 2007 is as follows:

(dwelling units in million)

State/ UTs	Housing Shortage
1	2
Andhra Pradesh	1.95
Arunachal Pradesh	0.02
Assam	0.31
Bihar	0.59
Chhattisgarh	0.36
Goa	0.07

1	2
Gujarat	1.66
Haryana	0.52
Himachal Pradesh	0.06
Jammu and Kashmir	0.18
Jharkhand	0.47
Karnataka	1.63
Kerala	0.76
Madhya Pradesh	1.29
Maharashtra	3.72
Manipur	0.05
Meghalaya	0.04
Mizoram	0.04
Nagaland	0.03
Odisha	0.50
Punjab	0.69
Rajasthan	1.00
Sikkim	0.01
Tamil Nadu	2.82
Tripura	0.06
Uttaranchal	0.18
Uttar Pradesh	2.38
West Bengal	2.04
Andaman and Nicobar Islands	0.01
Chandigarh	0.08
Dadra and Nagar Haveli	0.01
Daman and Diu	0.01
Delhi	1.13
Lakshadweep	0.00
Punducherry	0.06
All India	24.71

State/ UT-wise breakup of shortage in terms of different income groups is not available.

## Statement — II

Status as on - 04.08.2011  
Rs. in Crores

## Basic Service to the Urban Poor (Sub Mission II)

Sl. No	Name of State/ UT	2008-09					2009-2010					2010-2011		
		No. of Projects Approved	Central Share Approved	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of Projects Approved	Central Share Approved	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of Projects Approved	Central Share Approved	Total no. of Dwelling Approved (new+up-gradation)	ACA released	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
1	Chhattisgarh	17	650.50	40699	211.57				240.89				306.93	
2	Arunachal Pradesh	1	40.59	752	0.00				10.99				0.84	
3	Assam	1	49.04	1028	0.00				24.40				12.26	
4	Bihar	9	133.22	7776	33.30				0.00					
5	Chhattisgarh	1	23.03	888	0.00	1	29.77	1136	83.80				7.44	
6	Chandigarh(UT)				94.03				89.91				38.28	
7	Delhi	2	52.8	2848	15.78				0	7	893.88	35940	183.69	
8	Goa				0.00									
9	Gujarat	3	78.75	7580	175.34	3	130.72	10960	137.25	2	12.49	544	158.44	
10	Haryana				15.59								7.79	
11	Himachal Pradesh				0.00									
12	Jammu and Kashmir	3	49.56	1469	7.47				4.92				3.19	
13	Jharkhand	6	118.69	5008	9.67				1.80	3	77.15	4498	37.48	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
14	Karnataka	11	134.99	6272	21.88				74.37				49.97
15	Kerala	1	31.18	1369	0.00				24.00				50.72
14	Madhya Pradesh	3	87.59	8157	17.80				51.63				56.65
17	Maharashtra	19	834.00	32506	436.48	5	467.99	14323	232.55				293.87
18	Meghalaya	1	16.58	168	0				10.09				
19	Manipur	1	43.91	1250	0				10.98				
20	Mizoram	2	51.20	688	0				12.80				7.23
21	Odisha	1	5.41	192	1.35				0				9.95
22	Punjab				0				8.32				9.04
23	Puducherry				0	1	50.89	1660	13.78				1.07
24	Sikkim	2	26.26	202	0				6.56				7.96
25	Nagaland				11.01				0				26.40
26	Rajasthan				0				0	3	183.09	17814	43.17
27	Tamil Nadu	27	94.44	5711	57.83				126.71				162.36
28	Tripura				3.49				6.98				
29	Uttar Pradesh	55	937.76	46240	235.57				71.14	Additional	5.40	0	284.49
30	Uttarakhand	4	9.93	249	3.20	4	37.33	1026	0.00				10.61
31	West Bengal	15	440.87	24872	211.13				87.84	12	355.17	15240	150.33
		185	3910.30	195924	1562.49	14	716.70	29105	1331.73	27	1527.18	74036	1920.16

Projects approved up to 113th CSMC Meeting held on 12.07.2011

## Integrated Housing and Slum Development Programme (IHSDP)

Status as on-04.08.2011 Rs. in Crores

Sl. No	Name of State/ UT	2008-09				2009-2010				2010-2011			
		No. of Projects Approved	Central Share Approved (Revised)	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of Projects Approved	Central Share Approved	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of unit approved (new+up-gradation)	Central Share Approved	Total no. of Dwelling unit Approved (new+up-gradation)	ACA released
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	20	271.98	18639	48.91				195.03				114.86
2	Arunachal Pradesh	1	8.96	176	0.00	0	0	0					4.48
3	Assam	3	23.38	1974	7.39	1	13.73	1301	11.17				
4	Bihar	6	64.21	3264	32.10	4	38.51	3192		5	67.40	5986	19.26
5	Chhattisgarh	4	36.82	3076	0.00				43.57				13.74
6	Goa		0.00		0.00								
7	Gujarat	9	73.22	6364	33.84	6	17.13	3655	13.99				6.46
8	Haryana	3	26.74	1785	0.00				13.37				19.81
9	Himachal Pradesh	3	20.88	800	6.39				10.44	2	11.71	338	5.85
10	Jammu and Kashmir	15	34.50	3408	13.80	12	17.86	608	9.61	13	29.72	953	5.38
11	Jharkhand	6	72.39	6576	33.33					3	43.35	3676	13.94
12	Karnataka**	9	76.93	4184	0.00				38.46				37.84
13	Kerala	11	42.18	5800	47.82	16	55.29	7636	8.24				30.72
14	Madhya Pradesh	4	21.88	1708	10.94	7	28.87	1869	12.48	5	16.78	1104	6.77
15	Maharashtra	58	812.60	51678	386.79	1	20.19	1488	92.29				84.06
16	Manipur	1	8.33	663	6.18	3	11.66	1063	4.48				5.66

1	2	3	4	5	6	7	8	9	10	11	12	13	14
17	Meghalaya	2	13.46	456	3.58				6.72				
18	Mizoram	7	23.57	1450	3.77				11.12				
19	Nagaland		0.00		0.00	1	0.60	265	7.85				
20	Odisha	16	123.30	7709	55.34	1	9.45	456	17.92	2	5.42	316	4.73
21	Punjab	1	8.22	720	3.54					11	99.76	5326	50.46
22	Rajasthan	4	52.12	3214	40.24	5	45.94	3215	43.94	18	196.00	12647	122.00
23	Sikkim		0.00		0.00	1	17.92	39	8.96				
24	Tamil Nadu	52	184.17	15500	77.38	2	18.73	2322	90.85				70.92
25	Tripura	2	17.60	1150	0.00	2	14.11	1565	19.02				12.36
26	Uttar Pradesh	124	509.10	29733	256.50	10	100.63	5456	18.49	15	177.76	8479	198.2
27	Uttarakhand		0.00		0.00	19	87.66	4801	26.99				16.84
28	West Bengal	34	297.60	19706	227.42	26	117.72	7580	72.14				34.15
29	Delhi		0.00		0.00			0					
30	Punducherry		0.00		0.96				0.43				
31	Andaman and Nicobar Island	1	8.90	0	0.00				3.16				
32	Chandigarh		0.00		0.00								
33	Dadra and Nagar Haveli		0.00		0.00	1	2.89	144					1.44
34	Lakshadweep		0.00		0.00								
35	Daman and Diu		0.00		0.00								
		396	2833.04	189733	1296.21	118	618.89	46655	780.72	74	647.90	38825	879.93

Projects approved up to 109th CSC held on 12.07.2011

JNUIRM Project CetNBO

**Statement-III**

*Progress under Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) during last three financial years.*

Year	States covered	No. of Beneficiaries	Amount of NPV of interest subsidy (₹ in lakh)	Total No. of beneficiaries covered in financial year	Total NPV* of interest subsidy released in financial year (₹ in lakh) (approximately)
2008-09	Nil	Nil	Nil	Nil	Nil
2009-10	Andhra Pradesh	531	36.82	531	36.82
2010-11	Andhra Pradesh	5233	378.01	5854	476.94
	Karnataka	53	14.50		
	Rajasthan	22	8.14		
	Chhattisgarh	542	75.12		
	Tamil Nadu	4	1.17		
2011-12	Andhra Pradesh	1102	89.22	1420	150.00
	Karnataka	169	35.27		
	Maharashtra	1	0.23		
	Tamil Nadu	90	21.74		
	Madhya Pradesh	6	0.95		
	Rajasthan	18	4.10		
	Chhattisgarh	34	4.07		
			<b>Total</b>	<b>7805</b>	<b>6.6 crore</b> (approximately)

## Statement-IV

Status as on 04.08.2011 ₹ in Crores

## Progress under Affordable Housing in Partnership

Sl.	Name of the Mission Cities	Projects Approved	Total Project Cost Approved	Total Share Approved (25% of the infra.Cost)	Total State Share Approved	Total State ULB Share Approved	Total State Beneficiary Share	EWS Due	LIG	MIG	Total No. Dwelling Units Approved	No. of Meeting CS and MC	Date of	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	35.33	2.48	1.68	0	31.16			816	84	27-Apr-10	
2	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Vrindavan Scheme No.-1, Sector 5 E, Lucknow, UP	57.73	4.63	2.75	0	50.35			1500	84	27-Apr-10	
3	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	132.81	8.32	6.32		118.17	1776	800	576	85	5-May-10	
4	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Gahroo Yojna, Bijnaur, Lucknow, Uttar Pradesh	139.03	6.63	6.62		125.78	896	1536	2432	85	5-May-10	
5	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under ) NNURM) at Gomati Nagar Extension Yojna, Lucknow, Uttar Pradesh	103.63	9.41	4.93		89.28	1728	208	1936	85	5-May-10	
6	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Devpur Para, Lucknow, Uttar Pradesh	132.91	8.74	6.33		117.85	3152		3152	85	5-May-10	



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
7	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	27.85	1.40	1.33	25.12	720				720	86	25-May-10
8	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Janakipuram, Sector-J, Kanpur, Uttar Pradesh	34.11	3.12	1.62	29.36	688				688	86	25-May-10
9	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Hanspuram Sector-7, Kanpur, Uttar Pradesh	21.71	2.05	1.03	18.62	564				564	86	25-May-10
10	Uttar Pradesh	Mathura	Affordable housing in Partnership (Under JNNURM) at Rukamani Vihar Avasiya Yojana, Vrindavan, Mathura, Uttar Pradesh	31.72	1.70	1.51	28.52	672	304			976	86	25-May-10
			Sub-total	716.83	48.48	34.13	634.22	10196	28481	0		15360		
11	Chhatisgarh	Raipur	Dharapura Social Housing Scheme Construction of 648 EWS Flats (G+2) under affordable Housing in partnership at Dharapura, Raipur	15.62	0.59		15.04	648				648	86	25-May-10
12	Chhatisgarh	Raipur	Puraina Social Housing Scheme Construction of 320 EWS Flats (G+3) under affordable Housing in partnership at Puraina, Raipur	7.75	0.27		7.48	320				320	86	25-May-10
13	Chhatisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Raipura, Raipur	17.81	1.75		16.07	972				972	86	25-May-10
14	Chhatisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Boriyakhurd, Raipur	34.03	2.88		31.15	1800				1800	86	25-May-10
			Sub-total	75.21	5.48	0.00	69.73	3740	0	0		3740		
			Total	792.04	53.96	34.13	703.94	13936	2848 0	19100				

*Details of Affordable Housing Project in Rajasthan*

(₹ in lakh)

Name of the State/UT	Name of the city/District	Affordable Housing Project Name/Components	Details of Affordable Dwelling Units to be constructed				Total Project Cost	Central Share
			EWS	LIG	MIG	Total no. of DUs		
Rajasthan	Jaipur	Affordable Housing Project at Kalwar Road, Jaipur, Rajasthan	320	192	64	576	1769.44	78.17
		Affordable Housing Project at Nevta-Sanganer Jaipur, Rajasthan	592	352	128	1072	3163.495	111
		Affordable Housing Project at Narsingpura, Ajmer Road Jaipur, Rajasthan	256	128	48	432	1346.88	66.6875
		3 projects of Affordable Housing at Rajasthan	1168	672	240	2080	6279.815	255.86

**Buffer Stock Management**

\*382. SHRI RAM SUNDAR DAS:

SHRI BHISMA SHANKAR ALIAS KUSHAL  
TIWARI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of foodgrains stored as buffer stock in the country at present, grain-wise;

(b) whether there have been substantial variations in the quantum of foodgrains in the buffer stock during the last three years;

(c) if so, the details in this regard and the reasons therefor;

(d) whether the Ministry has evolved any perspective plan for buffer stock management for the next two years; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) The minimum stock of

foodgrains required to be maintained under the buffer stock norms for foodgrains and the actual stock of rice and wheat in the Central Pool for each quarter of the current year and last three years is given in the enclosed Statement. The increase in stock of rice and wheat over the buffer norms during the last three years and the current year is on account of higher procurement due to deeper penetration in procurement and increase in MSP, among others.

Considering the increased procurement of foodgrains, Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the scheme, capacity of about 152.97 lakh tons is to be created in 19 States through private entrepreneurs and CWC and SWCs. In the 11<sup>th</sup> Five Year Plan, an allocation of 154.82 crore has been made to Food Corporation of India for construction of storage godowns. This is likely to result in the construction of about 1.2 lakh tons capacity. To tide over the problem of shortage of storage space, FCI also hires storage space from CWC/ SWCs/ Government agencies and private parties, etc. This Department has also prepared a proposal for construction of additional storage

capacity of 5.4 lakh tons in the North Eastern States by Food Corporation of India (FCI) with a total allocation of ₹ 568.17 crores. The proposal of the Department has been approved by

the Expenditure Finance Committee (EFC) in its meeting held on 1.07.2011.

**Statement**

*Stock position of Wheat and Rice in the Central Pool vis a vis Minimum Buffer Norms*

(in lakh tons)

AS ON	WHEAT		RICE		TOTAL	
	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock
1.4.2008	40.00	58.03	122.00	138.35	162.00	196.38
1.7.2008	201.00	249.12	98.00	112.49	299.00	361.61
1.10.2008	140.00	220.25	52.00	78.63	192.00	298.88
1.1.2009	112.00	182.12	138.00	175.76	250.00	357.88
1.4.2009	70.00	134.29	142.00	216.04	212.00	350.33
1.7.2009	201.00'	329.22	118.00	196.16	319.00	525.38
1.10.2009	140.00	284.57	72.00	153.49	212.00	438.06
1.1.2010	112.00	230.92	138.00	243.53	250.00	474.45
1.4.2010	70.00	161.25	142.00	267.13	212.00	428.38
1.7.2010	201.00	335.84	118.00	242.66	319.00	578.50
1.10.2010	140.00	277.77	72.00	184.44	212.00	462.21
1.1.2011	112.00	215.40	138.00	255.80	250.00	471.20
1.4.2011	70.00	153.64	142.00	288.20	212.00	441.84
1.7.2011	201.00	371.49	118.00	268.57	319.00	640.06

Includes Food Security Reserve of 30 lakh tons of wheat from 1.7.2008 and 20 lakh tons of rice 1.1.2009 onwards

[English]

**Bringing Green Revolution in Eastern India**

\*383. SHRI HEMANAND BISWAL:

SHRI S.S. RAMASUBBU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is implementing the scheme,

Bringing Green Revolution in Eastern India, for enhancing agricultural production;

(b) if so, the details thereof;

(c) the estimated and the actual production of various kharif crops during the last three years;

(d) whether there are reports that kharif crops including paddy is likely to be affected due to excessive rains in various

parts of the country including Odisha;

(e) if so, the reaction of the Government thereto.

(f) whether the Government had formulated any specific programme to promote use of stress tolerant (submergence tolerant) varieties of crops to minimise the impact of excessive rains; and

(g) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR):

(a) and (b) Yes, Madam. The programme of Bringing Green Revolution in Eastern India (BGREI) is being implemented in seven Eastern States of Assam, Bihar, Chhattisgarh, Jharkhand, Odisha, Uttar Pradesh (Eastern) and West Bengal since 2010-11 as a sub scheme of Rashtriya Krishi Vikas Yojana (RKVY). An amount of ₹ 400 crores each was allocated for the programme during 2010-11 and 2011-12. The objective of the programme is to increase the productivity of rice based cropping system by intensive cultivation through promotion of recommended agriculture technology and package of practices by addressing the underlying constraints of different agro climatic sub regions.

A bouquet of activities including organizing demonstrations of rice in different agro-climatic regions; block demonstrations of wheat promoting zero tillage; creation of asset building activities for water management (shallow tube wells/dug wells/bore wells, distribution of pump sets); promotion of farm implements and site specific activities have been taken up during 2011-12. The activities are being taken up in compact blocks in cluster of villages in a campaign mode.

For effective implementation and monitoring of the programme, district-wise scientific resources have been deployed and three tier monitoring system has been created at National, State and District Levels. Institutional support for technical backstopping has been arranged through Central Rice Research Institute (CRRI).

(c) The production of various crops during kharif 2008-09, 2009-10 and 2010-11 is as under:

(Production in Million Tonnes)

Crop	2008-09	2009-10	2010-11*
Rice	84.91	75.92	80.65
Jowar	3.05	2.76	3.48
Bajra	8.89	6.51	10.08
Maize	14.12	12.29	16.32
Ragi	2.04	1.89	2.17
Small Millets	0.44	0.38	0.38
Tur	2.27	2.46	2.89
Urd	0.84	0.81	1.40
Moong	0.78	0.44	1.52
Other Kharif Pulses	0.80	0.51	1.31
Total Oilseeds	17.81	15.73	20.85

\* As per Fourth Advance Estimates

(d) and (e) During the period of 1<sup>st</sup> June - 17<sup>th</sup> Aug, 2011 only 4 States of West Bengal, Uttarakhand, Rajasthan and Madhya Pradesh received excess rainfall of 20-29% (IMD report). However, no report on likely loss of kharif crops including paddy due to excessive rains has been reported by the states including Odisha. As on 19<sup>th</sup> August, 2011 area under rice crop is reported to be 24.86 lakh hectares more than that of previous year.

(f) and (g) Yes, Madam. Promotion of submergence tolerant varieties in flood prone areas is an effective measure for minimizing the impact of excessive rains causing flash floods. Submergence tolerant variety of Swarna Sub-1 developed by Indian Council of Agriculture Research (ICAR) in collaboration with International Rice Research Institute (IRRI) is being promoted amongst the farmers of Assam, Bihar, Odisha, Uttar Pradesh, and West Bengal under different crop development programmes including BGREI. So far, nearly 5000 tons of Swarna Sub-1 has been distributed to the farmers in the flood prone areas and an area of nearly 1.5 lakh hectares is covered during last 2 years *i.e.* 2010-11 and 2011-12.



[Translation]

**Differences in Prices**

\*384. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:  
SHRI ANANT KUMAR HEGDE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether differences have been observed between the farm-gate prices and the consumer purchase/ retail prices of foodgrains;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has conducted any survey to ascertain the price differentials during the last three years;

(d) if so, the details and the outcome thereof; and

(e) the steps taken by the Government to protect the interests of the farmers as well as the consumers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Difference exists between wholesale and retail prices of food grains. The wholesale/retail prices are largely determined by the market forces. Different layers in the distribution channel lead to the entry of intermediaries and contribute to the high prices paid by the consumer. Lack of market integration is one of the factors that give rise to emergence of the intermediaries. Besides costs of intermediation, there are other factors which affect the prices spread (difference in farm gate prices and retail prices) such as: (i) transportation and handling costs (ii) wholesaler's margin (iii) packaging and other marketing expenses at retail, (iii) retailers mark-up, (iv) various taxes levied by different State Governments e.g. octroi duty, (v) the location of the market and the nature of the consumer group covered by that market. Even within the same city retail prices of a commodity will differ across different markets.

(c) and (d) The details of the price differential between retail and wholesale prices of food grains (rice, wheat and pulses) in 4 Metros viz. Delhi, Mumbai, Kolkata and Chennai over the last three years are given in the enclosed Statement-I.

(e) In order to protect the interest of the farmers, increases in Minimum Support Price (MSP) had been announced by the Government. The steps taken by the Government to protect the interests of the consumers are given in the enclosed Statement-II. A Conference of Chief Ministers was held to discuss the issues related to Prices of essential commodities in February, 2010 which in turn recommended the constitution of a Standing Core Groups of Central Ministers and State Chief Ministers. This Group constituted in March 2010 in its first meeting in April 2010 recognising the need for an in depth examination of the underlying reasons in price rise of essential commodities set up three Working Group one of which was on Consumer Affairs. The Working Group on Consumer Affairs had as its Terms of Reference:

Reducing the gap between farm gate and retail prices and better implementation and amendment to Essential Commodities Act including suggestion of strategies/ plan of action *inter alia* for:

- (i) Increasing efficiency of distribution channels from farm to consumers
- (ii) Reducing intermediation costs and reducing gap between farm gate and retail prices
- (iii) State interventions for retailing essential commodities at reasonable prices
- (iv) Enforcement of statutory provisions to improve availability of essential commodities at reasonable prices

The Working Group on Consumer Affairs has since submitted its report for a decision by the Government.

**Statement-I**

Ministry of Consumer Affairs, Food and Public Distribution (₹/Kg.)

Department of Consumer Affairs ( Price Monitoring Cell)

*Price differential in retail and wholesale prices of foodgrains in 4 Metros (as on 25.8.11)*

Commodity/ Centre	2011	2010	2009
	Price Differential	Price Differential	Price Differential
<b>Rice</b>			
Delhi	4.5	3.5	4.5
Mumbai	3.5	1.98	Nr
Kolkata	2	1	3
Chennai	3	3	1
<b>Wheat</b>			
Delhi	2.9	1.7	1.75
Mumbai	4.37	2.71	Nr
Kolkata	Nr	Nr	Nr
Chennai	2	1	1
<b>Gram</b>			
Delhi	9	7.75	7.25
Mumbai	11.5	3.75	Nr
Kolkata	9	4.2	6
Chennai	4	4	2
<b>Tur</b>			
Delhi	13.5	9.5	14
Mumbai	15	8.17	Nr
Kolkata	10	8	16
Chennai	6.8	6.5	5
<b>Urad Dal</b>			
Delhi	17.5	7.75	9.5
Mumbai	19	1.58	Nr
Kolkata	9	8	2
Chennai	6	6	6
<b>Moong Dal</b>			
Delhi	19	9	8
Mumbai	22.5	3.75	Nr
Kolkata	19	13	8
Chennai	5	6	6
<b>Masoor Dal</b>			
Delhi	14	9	6.5
Mumbai	22.5	7.25	Nr
Kolkata	8	8.2	13
Chennai	7	4	NR

Source : State Civil Supplies Department NR

**Statement-II**

Steps taken by the Government to contain price rise in essential Commodities are listed below:

**(A) 1. Fiscal Measures**

- (i) Reduced import duties to zero - for rice and wheat, onion and pulses, edible oils (crude) and to 7.5% for refined and hydrogenated oils and vegetable oils.
- (ii) NDDDB has been allowed to Import of 30000 tonnes of skimmed Milk Powder and Whole Milk Powder and 15000 MT of Butter, Butter Oil and Anhydrous Milk Fat at zero% concessional duty under Tariff Rate Quota for the year 2011-12 .
- (iii) Allowed sugar mills on 17.04.2009 to import duty-free raw sugar under Open General License (O.G.L.). Later this facility was extended to private trade on job basis.
- (iv) Allowed STC/ MMTC/ PEC and NAFED on 17.04.2010 to import duty-free white/ refined sugar initially with a cap of 1 million tons. Later on, duty-free import was also allowed by other Central/ State Government Agencies and private trade without any cap on the quantity.

**2. Administrative Measures**

- (i) Removed levy obligation in respect of all imported raw sugar and white/ refined sugar.
- (ii) Banned export of non-basmati rice and wheat until further orders, edible oils (except coconut oil and forest based oil) and pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per year).
- (iii) Export of edible oils permitted in branded consumer packs of up to 5 kgs subject to a limit of 10,000 tonnes.
- (iv) Export of milk powders(including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products has been prohibited with effect from 18.02.2011.
- (v) Effected no change in Tariff Rate Values of edible oils.
- (vi) Extended stock limit orders in the case of pulses,

paddy and rice, edible oil, edible oilseeds and sugar.

- (vii) The MEP of onions other than Bangalore Rose Onions and Krishnapuram onions was US\$ 300 per metric tonne for the month of August, 2011. The MEP of Bangalore Rose Onion and Krishnapuram onion continue at US\$ 400 per metric tonne and MEP of Sona Masuri and Ponni Samba varieties of non-Basmati rice was at USD 850 per MT;
- (viii) Maintained the Central Issue Price (CIP) for rice (at ₹ 5.65 per kg for BPL and ₹ 3 per kg for AAY) and wheat (at ₹ 4.15 per kg for BPL and ₹ 2 per kg for AAY) since 2002.
- (ix) Suspension of Futures trading in Rice, urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11. Futures trading in sugar were suspended *wef* 27.5.2009 up to 30.9.2010. However the future trading in sugar has since been resumed, with effect from 27.12.2010.
- (x) Proportion of sugar production requisitioned as levy sugar was increased from 10 to 20% for 2009-10 sugar seasons. However, for 2010-11 sugar season, the levy obligation has been reduced to 10%.
- (xi) Government has allocated 25 lakh tonnes of wheat and 20 lakh tonnes of rice under OMSS (D) 2011 for the period of January, 2011 to September 2011.
- (xii) 25 lakh tonnes of food grains have been allocated on 6.1.2011 to all States/ UTs for BPL families at BPL issue prices for distribution upto 30.9.2011.
- (xiii) An additional adhoc allocation of 50 lakh tonnes of foodgrains made on 16<sup>th</sup> May, 2011 to all State/ UTs for BPL families at BPL issue price for distribution during the current year up to March, 2012.
- (xiv) An additional adhoc allocation of 25 lakh tonnes of foodgrains made on 6.1.2011 to all States/ UTs for APL families @ ₹ 8.45 per kg for wheat and ₹ 11.85 per kg for rice for distribution upto 30.9.2011.
- (xv) In addition, adhoc allocation of 50 lakh tonnes of foodgrains made on 30<sup>th</sup> June, 2011 to APL families raising thereby monthly APL allocation upto 15 kg per

family per month in 20 States and 35 kg per family per month in 4 North Eastern States, Sikkim and 2 hilly states of Himachal Pradesh and Uttarakhand where it was less than that quantity for a period of ten months from June 2011 to March 2012.

(xvi) Scheme for distribution of subsidized imported pulses through State Governments/ UTs with subsidy of ₹ 10/- kg for distribution @ 1 kg per month.

(xvii) Scheme for distribution of subsidized imported edible oils through State Governments/ UTs with subsidy of ₹ 15/- kg for distribution to ration card holders @ 1 liter per ration card per month.

### (B) Medium Term Measures

In the medium term, Government has taken initiatives such as the National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojna (RKVY) to improve production and productivity in agriculture.

[English]

#### Use of Red Beacons

\*385. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of unauthorised use of red beacons on vehicles in the National Capital Territory of Delhi;

(b) if so, the details thereof and the number of such cases reported/ registered alongwith the number of persons arrested and the action taken against them during each of the last three years and the current year; and

(c) the steps taken by the Government to restrict the use and strict implementation of the Motor Vehicles Rules to prevent such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The Government has taken note of unauthorized use of red beacons on vehicles in the National Capital Territory of Delhi and, accordingly, the Delhi Police have issued instructions to the traffic police personnel to prosecute vehicles with unauthorized beacon lights which do not conform to the provisions of Rule 108 (iii) of Central Motor Vehicles

Rules, 1989. The details of prosecution undertaken by Delhi Police for unauthorized use of red beacon lights are as follows:

2008	2009	2010	2011 (upto 31.7.2011)
07	20	09	299

There is no provision in the Motor Vehicles Act, 1988 for arrest of a person using unauthorized red beacon lights on a motor vehicle.

(c) The steps taken by the Government for strict implementation of the Motor Vehicles Rules to prevent such cases are as follows;

- (i) Insertion of advertisements in newspapers regarding use of beacon lights to spread awareness and for wider publicity; and
- (ii) Regular and vigorous checking by the traffic police personnel and prosecution for using red beacons unauthorisedly.

#### New Varieties of Seeds

\*386. SHRI M.I. SHANAVAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the new varieties of seeds/ variants of various crops duly approved by the competent authorities, released during the period 2004 to 2009;

(b) whether steps have been taken for popularisation of the new varieties of seeds amongst the farmers;

(c) if so, the details thereof;

(d) whether the Government proposes to initiate periodical assessment of the newly released seeds so as to ascertain/ ensure efficacy in yield and sustenance of quality; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) The details of the new varieties of various crops released/ notified by the Government of India on the recommendation of the Central Seed Committee during the period from 2004 to 2009 are given in the enclosed Statement.



(b) and (c) Steps have been taken by Government to popularise new varieties of seeds by providing assistance under different schemes such as Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Macro Management of Agriculture (MMA) and Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seed, etc. by giving subsidies for seed production and distribution, supply of minikits, field level demonstrations, etc. as per guidelines of the Schemes. Besides, systematic production of breeder, foundation and certified/ quality seeds are arranged for the new varieties of seeds.

(d) and (e) Systematic and periodical assessment of newly released varieties are undertaken through ICAR Institutes and State Agricultural Universities who regularly maintain the genetic purity and other quality traits of the breeder seeds produced of the new varieties. In All India Coordinated Research Projects of ICAR on different crops, the yield performance and resistance to biotic and abiotic stresses of new varieties are regularly evaluated as a check variety against the newly developed varieties. After three years evaluation based on the yield performance and resistance to biotic and abiotic stresses, the new variety is identified for a specific agro-climatic zone.

### Statement

*Number of new varieties crop-wise released/ notified during the year 2004 to 2009*

Sl.No.	Crop	Number of Varieties					
		2004	2005	2006	2007	2008	2009
1	2	3	4	5	6	7	8
1.	Paddy	12	29	54	3	37	30
2.	Barley	2	3	3	-	2	2
3.	Wheat	5	13	20	9	10	6
4.	Maize	10	10	13	3	11	11
5.	Bajra	2	3	1	7	4	7
6.	Sorghum	1	7	3	6	4	3
7.	Other Millet	-	2	7	-	12	6
8.	Chick pea	1	6	11	2	3	3
9.	Pigeon pea	1	2	6	2	3	3
10.	Horse gram	1	-	2	-	2	3
11.	Moth Bean	1	-	2	-	-	-
12.	Rice Bean	1	-	2	-	-	-
13.	French Bean	1	5	1	1	2	1
14.	Cow pea	-	1	3	-	2	3
15.	Black gram	-	4	5	2	4	3

1	2	3	4	5	6	7	8
16.	Green gram	-	4	3	4	3	7
17.	Lentil	-	3	4	-	3	3
18.	Field pea	-	1	6	1	2	-
19.	Ground nut	4	7	6	1	10	10
20.	Linseed	1	3	1	1	3	-
21.	Soybean	2	1	5	-	8	1
22.	Sunflower	4	1	1	1	1	1
23.	Safflower	1	1	3	-	-	-
24.	Mustard	1	7	8	1	11	7
25.	Niger	2	-	2	-	3	1
26.	Sesame	-	1	9	-	4	3
27.	Castor	-	2	-	-	-	-
28.	Cotton	8	3	7	5	11	1
29.	Jute	2	-	-	1	2	3
30.	Other fibre	5	2	1	1	8	-
31.	Sugarcane	1	3	6	1	1	1
32.	Forage crops	7	2	8	-	5	3
Total		76	103	201	52	171	122

[Translation]

**Assistance to Sports Organisations**

\*387. SHRI GOVIND PRASAD MISHRA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether sports academies have been set up in various States for promoting sports;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government provides any financial assistance to the State Governments/Sports Federations for development and promotion of sports including sports academies;

(d) if so, the details thereof during each of the last three years and the current year, State-wise; and

(e) the measures taken/proposed to be taken by the Government to promote sports academies in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) Since Sports is a State subject, the primary responsibility for promotion of sports including setting up of sports academies in the States is that of respective State Governments. However, Sports Authority of India (SAI) has playing and training facilities at its regional centres, which are spread across the country, equipped with modern sports facilities and equipments, which are being used for training

and coaching of talented sportspersons identified from all parts of the country.

SAI has 61 SAI Training Centres (STCs), 21 Special Area Games (SAG) Centres and 12 Centres of Excellence (COE) in country. Facilities at these centres include, *inter alia*, athletic tracks, swimming pools, multi-purpose gymnasiums, courts for badminton, tennis, basketball etc. State-wise and location-wise details of these centres are given in the enclosed Statement-I. Number of trainees trained at SAI centres in different disciplines for last three years are given in Statement-II. Further, SAI has launched 'Come and Play Scheme'. The designated areas in the SAI Stadia viz., Jawahar Lal Nehru Stadium, Dr. Karni Singh Shooting Ranges, Dr. SPM Swimming Pool Complex, Major Dhyan Chand Hockey Stadium, Indira Gandhi Indoor Stadium (Gymnastics, Wrestling and Cycling Velodrome) have been thrown open for both imparting professional training to established sportspersons and also to beginners with the objective to encourage participation in sports and for optimum utilization of stadia. More than 10000 trainees have been enrolled under the 'Come and Play Scheme' in the disciplines of Badminton, Boxing, Basketball, Cricket, Cycling, Football, Hockey, Gymnastics, Judo Shooting, Swimming, Table Tennis, Volleyball, Weightlifting and Wrestling. 'Come and Play' scheme will be started in other parts of the country also.

(c) and (d) The Ministry provides assistance to Indian Olympic Association (IOA), National Sports Federations (NSFs) and National Sports Promotion Organizations from the Scheme of Assistance to NSFs for conducting National Championships and international tournaments in India, participation in

international tournaments abroad, organizing coaching camps, procuring sports equipment, engagement of foreign coaches, salaries for paid Joint/ Assistant Secretaries engaged by NSFs. The details of financial assistance given to NSFs during last three years and current year are given in the enclosed Statement-II.

The Ministry provides assistance to State Governments under the Scheme of Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) for creation/development of basic sports facilities and providing access to organized sports competitions at block, district, state and national levels. The details of funds released State-wise during last three years and current year are given in the enclosed Statement-III to VII.

(e) As mentioned in reply to part (a) and (b) above, the primary responsibility for setting up of sports academies in States is that of respective State Governments, as sports is a State subject. However, for complimenting the efforts of State Governments, the Ministry of Youth Affairs and Sports has introduced a new scheme titled "Scheme of Assistance for the creation of Urban Sports Infrastructure" In 2010-11 with a view to addressing the entire 'sports ecosystem' holistically *i.e.*, players' training and development, coaching and infrastructure. The Scheme, while addressing the key issues of players' training and development, coaching and infrastructure, encourages setting up of playing facilities to be used as Sports Academies. Under the Scheme, State Governments, local civic bodies, schools, colleges, universities and Sports Control Boards are eligible for assistance.

#### Statement-I

##### State-wise and Location-wise details of Sports Authority of India (SAI) Centres

Sl.No.	State	Centres		
		SAI Training Centre (STC)	Special Area Games (SAG) of Excellence(COE)	Centre
1	2	3		
1.	Andhra Pradesh	Secunderabad	—	—
		Eluru	—	—
		Kurnool	—	—

1	2	3		
		Medak	—	—
		Vishakhapatnam	—	—
2.	Assam	Guwahati	Tinsukia	—
		Golaghat	Kokrajhar	—
3	Arunachal Pradesh	—	Naharlagun	—
4	Bihar	Patna	Muzzaffarpur	—
		—	Kishanganj	—
		—	Giddaur	—
5	Chhatishgarh	Rajnandgaon	—	—
		Raipur	—	—
6	Goa	Ponda	—	—
7	Gujarat	Gandhinagar	—	Gandhinagar
8	Haryana	Sonepat	—	Sonepat
		Kurukshetra	—	Hissar
		Bhiwani	—	—
		Hissar	—	—
9	Himachal Pradesh	Dharmshala	—	—
		Bilaspur	—	—
10	Jammu and Kashmir	Udhampur	—	—
11	Jharkhand	Hazaribagh	Ranchi	—
12	Karnataka	Bangalore	—	Bangalore
		Dharwad	—	—
		Medikeri	—	—
13	Kerala	Trichur	Alleppey	Kollam
		Kollam	Tellicherry	Trivandrum
		Calicut	—	—
		Trivendrum	—	—

1	2	3		
14	Madhya Pradesh	Bhopal	Dhar	Bhopal
		Dhar	—	—
		Indore	—	—
		Jabalpur	—	—
		Tikamgarh	—	—
15	Maharashtra	Kandivali	—	Kandivali
		Aurangabad	—	—
16	Manipur	Imphal	Imphal	Imphal
		—	Utlov	—
17	Meghalaya	Shillong	—	—
18	Mizoram	—	Aizwal	—
19	Nagaland	Dimapur	—	—
20	Odisha	Cuttack	Jagatpur	—
		Dhankanal	Sundergarh	—
		Koraput	—	—
21	Punjab	Mustana Sahib	—	Patiala
		Badal	—	—
		Ludhiana	—	—
		Patiala	—	—
22	Rajasthan	Jodhpur	—	—
		Alwar	—	—
23	Sikkim	—	Namchi	—
24	Tamil Nadu	Chennai	Nagercoil	—
		Salem	Mayiladuthurai	—
25	Tripura	—	Agartala	—
26	Uttar Pradesh	Raibarielly	—	Lucknow
		Jhansi	—	—
		Safai Etawah	—	—

1	2	3		
		Lucknow	—	—
		Allahabad	—	—
		Bareilly	—	—
27	Uttaranchal	Kashipur	—	—
28	West Bengal	Kolkata	Bolpur	Kolkata
		Lebong	—	—
		Burdwan	—	—
		Siliguri	—	—
	Union Territory			
29	Andaman and Nicobar	—	Port Blair	—
30	Chandigarh	—	—	—
31	Delhi (NCR)	Delhi	—	—
32	Puducherry	Punducherry	—	—

**Statement-II**

*Details of Number of SAI Trainees in various Sports Disciplines Trained during last three years*

Sl. No.	Discipline	Year 2008-09	Year 2009-10	Year 2010-2011
1	2	3	4	5
1.	Archery	310	316	321
2.	Athletics	2050	1993	1993
3.	Basket Ball	940	946	976
4.	Boxing	1010	1022	1027
5.	Badminton	265	257	262
6.	Cycling	128	103	103
7.	Canoeing	48	30	30
8.	Diving	27	27	27
9.	Equestrian	40	44	44
10.	Football	1455	1448	1453
11.	Gymnastics	398	402	402

1	2	3	4	5
12.	Handball	424	420	420
13.	Hockey	1930	1895	1905
14.	Kho-Kho	113	103	103
15.	Karate	130	136	136
16.	Taekwondo	518	521	521
17.	Table Tennis	308	310	310
18.	Volleyball	935	916	921
19.	Wrestling	1198	1190	1220
20.	Weightlifting	359	349	354
21.	Shooting	117	74	74
22.	Rowing	83	101	101
23.	Swimming	312	308	308
24.	Judo	393	403	403
25.	Kabaddi	907	917	917
26.	Kalariapattu	22	—	—
27.	Silambum	25	25	25
28.	Mukna	10	9	9
29.	Thang	12	16	16
30.	Kayaking	85	103	103
31.	Fencing	51	61	61
32.	Wushu	131	158	158
33.	Water Sport	15	20	20
34.	Sepak Tak	52	71	71
35.	Soft Ball	25	28	28
36.	Lawn Tennis	31	33	33
37.	Net Ball	20	—	—
Total		14,875	14,755	14,855



**Statement-III***Details of Grants released to the Federations under the Scheme of National Sports Federations*

₹ In lakhs

Sl. No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 upto 2-8-2011
1	2	3	4	5	6
1.	All India Carrom Federation, New Delhi	19.09	13.58	23.77	1.90
2.	All India Chess Federation, Chennai	221.40	163.00	180.05	15.07
3.	All India Karate-Do-Federation,	00	00	10.18	
4.	All India Sports Council of the Deaf, N.Delhi	42.38	23.98	47.65	
5.	Amateur Baseball Federation of India, Keshavpuram, Delhi	11.00	12.49	14.75	6.00
6.	Amateur Handball Federation of India, J and K	72.38	13.55	46.44	18.67
7.	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	
8.	Ball Badminton Federation of India	00	00	00	
9.	Basketball Federation of India, New Delhi	44.52	61.60	24.24	
10	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	9.00
11	Fencing Association of India, Patiala	24.75	30.56	174.06	16.55
12	Gymnastics Federation of India, Jodhpur (Raj.)	18.54	87.80	18.43	0.26
13	Indian Body Building Fedn.	00	00	00	
14	Indian Kayaking and Canoeing Association, New Delhi	30.51	26.21	00	5.65
15	Indian Polo Association, N.Delhi	4.97	0 0	00	
16	Indian Power lifting Federation, N.Delhi	16.00	11.50	00	
17	Judo Federation of India, N.Delhi	62.55	49.66	62.33	7.76
18	Kho-kho Federation of India, Kolkata	00	4.50	7.50	3.50
19	Korfball Federation of India, New Delhi.	12.72	13.31	5.50	2.50
20	All India Tennis Association, New Delhi	79.14	62.31	41.98	1.14
21	National Rifle Association of India, New Delhi	324.88	80.20	313.54	52.50
22	Netball Federation of India, Sahadara, Delhi	18.78	0 0	00	



51	Written Answers	August 30, 2011	to Questions	52	
1	2	3	4	5	6
23	Roller Skating Federation of India, Kolkata	00	0 0	00	
24	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	4.50
25	Sepak Takraw Federation of India, Nagpur, Maharashtra	12.00	9.00	13.50	6.00
26	Shooting Ball Federation of India	9.00	12.00	12.00	
27	Softball Federation of India, Jodhpur	00	12.25	13.75	
28	Squash Racket Federation of India, Chennai	33.88	12.00	27.05	
29	Swimming Federation of India, Ahmadabad	15.10	26.90	1.50	
30	Table Tennis Federation of India, New Delhi	102.90	104.00	119.73	34.08
31	Taekwondo Federation of India, Bangalore	00	11.89	55.10	7.35
32	Tenni-Koit Federation of India, N.Delhi	16.50	9.00	19.75	4.50
33	Tennis Ball Cricket Federation of India, Gorakhpur, U.P.	16.00	5.00	9.00	
34	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	4.50
35	Volleyball Federation of India, Chennai	63.51	73.91	150.53	4.00
36	Yachting Association of India, New Delhi	36.71	147.85	85.95	0.90
37	Wushu Association of India, New Delhi	31.24	30.91	00	
38	Throwball Fedn. of India, Bangalore	00	00	00	
39	Para Olympic, Bangalore	40.10	142.83	221.39	
40	Archery Association of India, New Delhi	96.10	139.07	16.59	
41	Billiards and Snooker Federation of India, Kolkatta	37.02	38.87	50.11	12.55
42	Indian Amateur Boxing Federation, New Delhi	165.41	94.94	110.49	22.58
43	Indian Hockey Fedn., Patel Nagar, Delhi	156.99	132.24	11.25	17.24
44	Indian Women Hockey Federation, New Delhi	74.51	11.40	00	
45	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	13.50
46	Indian Weightlifting Federation, New Delhi	26.17	30.94	116.54	4.22
47	Athletics Federation of India, New Delhi	228.40	12.26	83.31	1.38
48	Badminton Association of India, Rajasthan	170.02	23.58	32.89	
49	Equestrian Federation of India, New Delhi	86.26	5.05	00	

1	2	3	4	5	6
50	Football, Delhi	52.58	41.90	610.51	25.00
51	Indian Golf Union, New Delhi	18.24	16.43	41.69	
52	Wrestling Federation of India, I.G. Stadium, Delhi	200.42	64.04	69.44	
53	Winter Games Federation of India (WGFI), Daryaganj	2.07	00	00	
54	Women's Cricket Fedn. of India, Delhi	00	00	00	
55	Cycling Federation of India, Delhi	00	2.41	1.09	
56	Special Olympic Bharat, New Delhi	53.30	3.81	12.00	
57	Malkhamb	9.00	00	11.50	
58	Amateur Soft Tennis Federation of India	6.86	10.75	14.75	
59	Bridge Federation of India	3.00	00	00	
60	Ice Hockey	1.50	00		
61	School Games	13.36	43.54	5.20	
62	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	1.85
63	Sports Authority of India, J.N.Stadium, N.Delhi	1000.00	2000.00	3700.16	
64	AIU		158.45	381.00	
65	Tenpin Federation of India			55.10	
66	Indian Rugby Football Federation			24.27	
Grand Total		4148.25	4411.04	8378.35	263.01

**Statement-IV**

*State-wise release of grant under PYKKA scheme for  
development of sports facilities during 2008-09*

(₹ in crore)

Sl. No.	Name of State	Funds released for sports facilities
1	2	3
1.	Andhra Pradesh	12.99
2.	Arunachal Pradesh	-

1	2	3
3.	Assam	-
4.	Bihar	5.22
5.	Chhattisgarh	-
6.	Goa	-
7.	Gujarat	-
8.	Haryana	3.26
9.	Himachal Pradesh	2.01

1	2	3
10.	Kerala	0.80
11.	Madhya Pradesh	11.82
12.	Maharashtra	8.91
13.	Manipur	0.87
14.	Mizoram	0.85
15.	Nagaland	1.18
16.	Odisha	3.67
17.	Punjab	6.27
18.	Rajasthan	3.71
19.	Sikkim	0.54
20.	Tamil Nadu	5.00
21.	Tripura	1.09
22.	Uttar Pradesh	10.00
23.	Uttarakhand	3.00
24.	West Bengal	-
Total		83.85

**Statement-V**

*State-wise release of grant under PYKKA scheme for development of sports facilities and conduct of competitions during 2009-10*

(₹ in Crore)

Sl. No.	Name of State/ UT	Funds released	
		Sports facilities	Competitions
1	2	3	4
1.	Andhra Pradesh	12.99	00.95
2.	Arunachal Pradesh	04.44	—
3.	Assam	03.85	—
4.	Bihar	05.02	03.42

1	2	3	4
5.	Chhattisgarh	05.06	01.17
6.	Goa	00.18	—
7.	Gujarat	07.10	—
8.	Haryana	03.25	01.10
9.	Himachal Pradesh	02.01	00.70
10.	Jammu and Kashmir	02.10	—
11.	Jharkhand	02.39	01.42
12.	Karnataka	03.12	—
13.	Kerala	00.80	—
14.	Madhya Pradesh	—	02.64
15.	Maharashtra	04.86	—
16.	Manipur	—	00.47
17.	Meghalaya	01.06	—
18.	Mizoram	00.21	00.37
19.	Nagaland	00.30	00.56
20.	Odisha	08.05	02.11
21.	Punjab	06.27	01.18
22.	Rajasthan	04.72	01.93
23.	Sikkim	00.13	00.32
24.	Tripura	—	00.36
25.	Tamil Nadu	01.91	02.63
26.	Uttar Pradesh	16.96	02.55
27.	Uttarakhand	05.90	01.03
28.	West Bengal	02.32	—
29.	National Level Competitions funds released to host States/ SAI Centers etc.	—	00.61
Total		105.00	25.52

**Statement-VI**

*State-wise release of grant under PYKKA scheme for development of sports facilities and conduct of competitions during 2010-11*

(Rs in Crore)

Sl. No.	Name of State	Grants released	
		Sports facilities	Competitions
1	2	3	4
1.	Andhra Pradesh	25.98	11.26
2.	Arunachal Pradesh	10.51	02.05
3.	Assam	—	03.34
4.	Bihar	—	06.19
5.	Chhattisgarh	—	02.01
6..	Gujarat	02.55	02.69
7.	Goa	—	00.26
8.	Haryana	14.43	01.81
9.	Himachal Pradesh	08.80	01.33
10.	Jammu Kashmir	—	02.10
11.	Jharkhand	—	03.16
12.	Karnataka	14.86	02.94
13.	Kerala	11.17	01.32
14.	Madhya Pradesh	—	04.79
15.	Maharashtra	41.94	04.36
16.	Meghalaya	01.19	00.79
17.	Mizoram	02.27	00.71
18.	Nagaland	02.96	00.13
19.	Odisha	05.98	04.27
20.	Punjab	26.66	01.85
21.	Tamil Nadu	—	05.10

22.	Sikkim	02.02	—
23.	Tripura	03.24	00.78
24.	Uttar Pradesh	62.27	09.47
25.	Uttarakhand	19.43	01.47
26.	West Bengal	02.32	03.31

**UTs**

27.	Andaman and Nicobar Islands	01.06	—
	Chandigarh	—	00.03
28.	Lakshadweep	00.51	—
29.	Puducherry	00.69#	—
	Through NYKS	—	03.32
	Funds released to NYKS to hold inter-school competitions	—	07.31
Total		260.84	88.15

**Statement-VII**

*State wise release of grant under PYKKA scheme for development of playfields during the year 2011-2012 (upto 31st July, 2011)*

(₹ in crore)

Sl. No.	Name of States/ UTs	Funds released	
		Sports facilities	Competitions
1	2	3	4
1.	Andhra Pradesh	25.98	—
2.	Chattisgarh	—	02.23
3.	Himachal Pradesh	—	01.24
4.	Kerala	—	00.23
5.	Madhya Pradesh	11.82	04.91
6.	Mizoram	02.07	—
7.	Odisha	07.34	—

1	2	3	4
8.	Punjab		02.09
9.	Sikkim	—	01.12
10.	Tripura	—	00.60
11.	Uttarakhand		01.39
12.	Uttar Pradesh	18.39	—
Total		65.60	13.81

**Forged Visas**

\*388. SHRI HARIBHAU JAWALE:  
DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of cases of forged visas reported in the country during each of the last three years and the current year;

(b) the number of accused persons involved in such activities including those with criminal records and the steps taken against the persons found/ held guilty during the said period;

(c) whether the Government has any plans to introduce bio-metric data collections/ records to check cases of identity fraud while issuing visas; and

(d) if so, the details thereof alongwith the other corrective measures taken by the Government to check visa forgery?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of cases of forged visas reported in the country during the last three years and the current year are given below:

Year	No. of cases of forgery of Indian visas	No. of cases of forgery of Foreign visas
1	2	3
2008	178	69
2009	264	36
2010	271	35

1	2	3
2011 (upto June)	85 (for the current year, details are available only for 7 Bol managed Airport ICPs)	21 ( for the current year, details are available only for 7 Bol managed Airport ICPs)
Total	798	161

The Indians intercepted while travelling on forged foreign visa are handed over to the police at the ICPs for further action. The foreigners intercepted with forged visa at the time of arrival are refused entry into India and are deported back to the port of embarkation from the Immigration Check Post.

(c) and (d) The Ministry of Home Affairs is implementing Mission Mode Project (BMP) on Immigration, Visa and Foreigner's Registration and Tracking (IVFRT) which *interalia* include:

- (i) Authentication of traveller's identity at the Missions, Immigration Check Posts (ICPs) and Foreigners Registration Offices (FROs) through use of intelligent document scanners and biometrics;
- (ii) Online registration of foreigners at the time of grant of visa and automated updation of the particulars of the foreigners at entry and exit points;
- (iii) Availability of a centralized system for sharing of information across the concerned Agencies about foreign travellers;
- (iv) Improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at ISCPs, and during registration at FRRO/ FROs;

A number of steps have been taken by the Government to prevent travel by persons on forged visa. These steps include:

- (i) Machine Readable Zone (MRZ) has been included in the new Indian Visa sticker.
- (ii) Photograph of the visa holder has been introduced in the new visa sticker to be issued by the Indian Missions.
- (iii) The Immigration officers have been provided with



technical gadgets *i.e.* Ultraviolet lamps and magnifying glasses, Questionable Document Examiner (QDX) machines, Passport Reading Machines etc. to detect forgeries.

- (iv) Visa details of foreigners coming to India from some countries are available in Visa PISOW system to the immigration authorities for cross checking of visa details.
- (v) The specimen copies of the visa stickers of different countries are provided to the Immigration counter officers to ascertain genuineness of the doubtful visas.
- (vi) Special training is organized on the detection of forgeries in travel documents for the immigration counter officers.

#### Assistance for Horticulture Crops

\*389. SHRI RAMASHANKAR RAJBHAR: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has provided financial assistance to the farmers in hilly areas for enhancing production of horticulture crops, including ginger;
- (b) if so, the details thereof;
- (c) the amount allocated by the Government for this purpose during the current financial year, State-wise;

(d) whether the Government has made available the seeds of various horticulture crops including ginger at concessional rates to the farmers in the country; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR):

(a) and (b) Yes, Madam. The Department of Agriculture and Cooperation provides financial assistance to the farmers in hilly areas of the country for enhancing production of horticulture crops, including ginger under two Centrally Sponsored Schemes, (i) Horticulture Mission for North East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) for rest of the States. Financial assistance is provided for various production related components including area expansion; production and supply of seed and planting material; development of model nurseries; seed infrastructure for horticulture crops including ginger.

(c) A statement showing the amount allocated by the Government under HMNEH and NHM for this purpose during the current financial year State-wise is enclosed.

(d) and (e) Under the above mentioned two Missions, assistance is provided for production of seed and planting material and seed infrastructure at the rate of 100% for public sector and for private sector 75% under HMNEH and 50% under NHM.

#### Statement

*State-wise allocation of funds during 2011-12 under Horticulture Mission and North East and Himalayan States (HMNEH) and National Horticulture Mission (NHM)*

(₹ in lakh)

Total Funds Allocation	
	1
<b>A. Institutes/ States under HMNEH</b>	
<b>MM-I (Research)</b>	
Central Institute for Temperate Horticulture (CITH) Srinagar (Jammu and Kashmir)	600
Vivekanand Parvatiya Krishi Anusandhan Sanshan (VPKAS), Almora (Uttarakhand)	500
Central Potato Research Centre for Orchids (NRC), Sikkim (HP)	500

National Research Centre for Orchids (NRC), Sikkim

**MM-II (Production and Productivity)**

Arunachal Pradesh	2500
Assam	2500
Himachal Pradesh	3500
Jammu and Kashmir	3500
Manipur	4000
Meghalaya	3500
Mizoram	4000
Nagaland	4000
Sikkim	4000
Tripura	4000
Uttarakhand	4000
<b>B. States under NHM</b>	
Andhra Pradesh	10540
Bihar	3400
Chattisgarh	9350
Goa	298
Gujarat	7650
Haryana	8075
Jharkhand	5100
Karnataka	10626
Kerala	6545
Madhya Pradesh	7225
Maharashtra	12750
Odisha	5355
Punjab	4675
Rajasthan	5950
Tamil Nadu	12325
Uttar Pradesh	10320
West Bengal	4250
Delhi	-
Lakshadweep	-
Andman and Nicobar Islands	400
Puducherry	128



[English]

**Judicious use of Fertilizers/ Pesticides**

\*390. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has established Integrated Pest Management (IPM) centres in various States to impart training and awareness among the farmers for judicious use of fertilisers/pesticides in agriculture;

(b) if so, the details of IPM centres, State-wise;

(c) the details of the activities being carried out by these centres;

(d) whether various Central/State Agricultural Universities/ Institutions are also involved in conducting campaigns to create awareness among the farmers about the judicious use of fertilisers;

(e) if so, the details thereof; and

(f) the response received by the Government so far in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR):

(a) and (b) Under the ambit of Integrated Pest Management (IPM) programme, the Government of India has established 31 Central Integrated Pest Management Centres (CIPMCs) in 28 States and one Union Territory to impart training and awareness among the farmers for judicious use of pesticides in agriculture. State-wise list of these Centres is enclosed as Statement.

(c) Major activities of these CIPMCs are:

- Popularization of IPM approach among farming community.
- Conducting regular pest surveillance and monitoring to assess pest/ disease situation.
- Rearing biological control agents and conserving naturally occurring bio-agents.
- Promotion of bio-pesticides.
- Human Resource Development in IPM by imparting

training to master trainers, extension workers and farmers through Farmers' Field Schools (FFSs).

- Organizing short duration courses for pesticide dealers, NGOs, entrepreneurs and progressive farmers.
- Organizing Season Long Training programmes (SLTPs) on major agricultural/ horticultural crops for extension workers of State Governments.

(d) and (e) Yes, Madam. Scientists of Central/State Agricultural Universities are also involved in such campaigns in creating awareness among farmers about use pesticides and fertilizers judiciously in their crops through Farmers' Field Schools and Farm Schools.

(f) The response received by the Government is satisfactory.

**Statement**

*Details of Central Integrated Pest Management Centres  
(State-wise)*

Sl. No.	State/ UT	CIPMC
1	2	3
1.	Andhra Pradesh	CIPMC, Hyderabad
2.	Assam	CIPMC, Guwahati
3.	Andaman and Nicobar	CIPMC, Port Blair
4.	Arunachal Pradesh	CIPMC, Itanagar
5.	Bihar	CIPMC, Patna
6.	Chhattisgarh	CIPMC, Raipur
7.	Goa	CIPMC, Madgaon
8.	Gujarat	CIPMC, Vadodara
9.	Haryana	CIPMC, Faridabad
10.	Himachal Pradesh	CIPMC, Solan
11.	Jammu and Kashmir	CIPMC, Jammu CIPMC, Srinagar
12.	Jharkhand	CIPMC, Ranchi

1	2	3
13.	Karnataka	CIPMC, Bangalore
14.	Kerala	CIPMC, Ernakulam
15.	Madhya Pradesh	CIPMC, Indore
16.	Meghalaya	CIPMC, Shillong
17.	Maharashtra	CIPMC, Nagpur
18.	Manipur	CIPMC, Imphal
19.	Mizoram	CIPMC, Aizwal
20.	Nagaland	CIPMC, Dimapur
21.	Odisha	CIPMC, Bhubaneswar
22.	Punjab	CIPMC, Jalandhar
23.	Rajasthan	CIPMC, Sriganganagar
24.	Sikkim	CIPMC, Gangtok
25.	Tamil Nadu	CIPMC, Trichy
26.	Tripura	CIPMC, Agartala
27.	Uttarakhand	CIPMC, Dehradun
28.	Uttar Pradesh	CIPMC, Gorakhpur CIPMC, Lucknow
29.	West Bengal	CIPMC.Kolkata

[English]

### Impact of GM Crops

\*391: SHRI GURUDAS DASGUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been a significant increase in the use of Genetically Modified (GM) food crops and other cash crops in the country;

(b) if so, the details of the area under cultivation of GM crops in the country, State-wise and crop-wise;

(c) whether there are risks involved in terms of safety to human lives, livestock and also to the environment with the use of GM seeds and crops;

(d) if so, the details thereof; and

(e) the measures taken by the Government to regulate

the cultivation and after effects of GM crops in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) In India, no Genetically Modified (GM) food crop has been approved by Genetic Engineering Approval Committee (GEAC) of Ministry of Environment and Forests for commercial cultivation. Bt. Cotton is the only transgenic crop approved for commercial cultivation in the country. The area under Bt. Cotton has increased significantly in the country from 0.29 lakh hectares in 2002-03 to 93.36 lakh hectares in 2010-11. The state-wise details are given in the enclosed Statement.

(c) to (e) To ensure safety to human lives, livestock and also to the environment from the release/ use of GM crops, a well laid out Regulatory Framework related to research, testing, safe use and handling of GM crops and their products is in place. Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms, Genetically Engineered Organisms or Cells have been notified in 1989 under the Environment Protection Act, 1986 with a specific purpose of protecting the environment and preventing hazards to human beings, other living creatures and plants in connection with the application of gene technology. These rules and guidelines are implemented by the Ministry of Environment and Forests and Department of Biotechnology, Government of India. The development of GM crops at laboratory stage, confined multi-location trials for generation of bio-safety data require prior approval of the Review Committee on Genetic Manipulation (RCGM) and the GEAC set up under the aforesaid Rules. The compliance of the regulatory procedures during GM crop field trials is monitored by the Monitoring Committees set up by the RCGM/ GEAC. The GEAC takes into consideration the finding of bio-safety and agronomic studies as well as recommendations of the RCGM before according approval for environmental release. Thus, only those GM crops which are found to be safe for human lives, livestock, plants and environment are recommended for environmental release. Thus, only those GM crops which are found to be safe for human lives, livestock, Plants and environment are recommended for environmental release.

There are statutory provisions for post release monitoring of GM Crops during cultivation under the Seeds Act, 1966, the Seeds Control Order, 1983 and the Environment Protection Act, 1986, etc.

**Statement***Area under Bt. Cotton Cultivation*

(In hectares)

States	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11
Andhra Pradesh	3762	5400	70400	330000	657435	1001000	1143000	1430000	1706000
Madhya Pradesh	1470	13200	85119	134639	310000	479980	479980	592700	545156
Gujarat	9031	41200	124463	149317	402977	429000	890000	1825000	1894000
Maharashtra	12280	21600	159600	488000	1655000	2562000	2880000	3150000	3576000
Karnataka	2160	3000	33906	27909	74000	146685	225000	262000	370,000
Tamil Nadu	370	7600	11856	17800	40000	46060	75200	78100	50200
Punjab	-	-	-	72000	160000	490000	477000	474000	460000
Haryana	-	-	-	12000	50000	278686	378000	475000	470000
Rajasthan	-	-	-	2281	3775	38730	121000	265000	265000
<b>Total</b>	<b>29073</b>	<b>92000</b>	<b>485344</b>	<b>1233946</b>	<b>3353187</b>	<b>5472141</b>	<b>6669180</b>	<b>8551800</b>	<b>9336356</b>

**Financial Assistance for FCI**

\*392. SHRI YASHVIR SINGH:  
SHRIMATI JAYAPRADA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of direct Food Subsidy Bill and those reimbursed to the States under the Decentralised Procurement by the Food Corporation of India (FCI) during the last one year and the current year, State-wise;

(b) whether there are reports that FCI is facing a financial crisis at present;

(c) if so, the details thereof and the reasons therefor;

(d) whether FCI has sought any assistance from the Union Government to deal with the crisis; and

(e) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS): (a) The Food Corporation of India (FCI) purchases foodgrains for Central Pool at Minimum Support Price (MSP) fixed by the Government of India and makes it available to the State Governments at the Central Issue Prices for distribution under Targeted Public Distribution System and Other Welfare Schemes. The States undertaking de-centralized procurement (DCP) themselves procure, store and distribute foodgrains for Targeted Public Distribution System and Other Welfare Schemes.

The difference between the economic cost of foodgrains and the issue prices of foodgrains is reimbursed to the DCP States and FCI as subsidy by Government of India. FCI is also reimbursed the cost incurred for maintaining buffer stocks of foodgrains. The details of food subsidy released to FCI and DCP States during the last one year and the current year is are given in the enclosed Statement.

(b) to (e) FCI faced some financial stress due to delay in release of advance subsidy for the quarter July-September, 2011 which was restricted to ₹ 4000 crore against approved amount of ₹ 11635.84 crore. The matter was taken up with Ministry of Finance and after obtaining their clearance, further



amount of ₹ 7635.84 crore was released to FCI on 21.7.2011. After receipt of this amount, financial stress in FCI has been resolved. This Department has so far released ₹ 24000 crore to FCI during the financial year 2011-12 against allotment of ₹ 47239.80 crore for the year 2011-12.

### Statement

*Details of food subsidy released to FCI and DCP States during the last one year and the current year*

	(₹ in crore)	
	2010-11	2011-12 (As on 25.8.2011)
FCI	50729.56	24000.00
DCP States		
Madhya Pradesh	2013.76	886.92
Uttar Pradesh	2485.34	93.83
West Bengal	1241.07	433.03
Chhattisgarh	1923.48	887.22
Uttarakhand	299.36	13.14
Tamil Nadu	1501.03	773.40
Odisha	2243.97	1515.66
Gujarat	20.15	0.44
Kerala	471.84	53.97
<b>Total</b>	<b>62929.56</b>	<b>28657.61</b>

[Translation]

### Normative Price of Goods

\*393. SHRI R.K. SINGH PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether suggestions/ requests have been received from various quarters for indicating production cost of a commodity on packaged goods;

(b) if so, the details thereof;

(c) whether the Government had promulgated the

Standards of Weights and Measures (Packaged Commodities) Rules, 1977 to protect the interest of the consumers;

(d) if so, the details thereof indicating the mandatory information required to be provided under the said Rules;

(e) whether the Government had constituted any expert committee to examine the feasibility of declaring a normative price on commodities; and

(f) if so, the details thereof, including the major recommendations of the said committee?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No such suggestions/ requests have been received in respect of indicating production cost of a commodity on packaged goods.

(b) Does not arise.

(c) and (d) The Standards of Weights and Measures (Packaged Commodities) Rules, 1977 has been repealed. A new set of rules called Legal Metrology (Packaged Commodities) Rules, 2011 under the Legal Metrology Act, 2009 has been framed and made operational w.e.f 1<sup>st</sup> April, 2011. The new Rules require certain mandatory declarations like name and address of the manufacturer/packer/ importer, name of the commodity, net quantity, month and year of manufacturing, retail sale price in the form Maximum Retail Price (MRP) inclusive of all taxes, Consumer Care details etc.

(e) and (f) On the direction of Kerala High Court, the Government had constituted an Expert Committee in August 2007 under the Chairmanship of Dr. M. Govinda Rao, Director, National Institute of Public Finance and Policy to examine the feasibility of declaring a normative price on a pre-packaged commodity, as applicable for the entire country, adequately reflecting the cost incurred by the producer in reaching the package to the end consumer. The Committee unanimously found that it is neither feasible nor desirable to declare a normative price for various customer goods. The committee also observed that the consumer's interest will be well served by the Government taking a pro-active role in creating and deepening the markets and empowering the institution such as the Competition Commission to monitor the market conditions to promote healthy competition.

The committee also examined the question of whether there should be declaration of any other price in addition to MRP. The majority view in the Committee was that it would be impossible to enforce accurate declaration of MRP by requiring the manufacturer to declare the First Point Price in addition to MRP. The Committee recommended that the solution to prevent exploitation of consumer lies in activating competition in the markets. The committee also noted that for goods covered under Schedule 4 of the Central Excise Act, there is an automatic disincentive to inflate the MRP because higher MRP would attract higher taxes.

The Government has accepted these recommendations of the committee.

### National Youth Policy

\*394. SHRI ANURAG SINGH THAKUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the National Youth Policy, 2003 envisaged evolving an effective mechanism for co-ordinating activities of the Union/ State Governments and others in order to facilitate timely execution of youth development programmes;

(b) if so, the details and the action taken in pursuance thereof;

(c) whether opening of youth clubs in three lakh villages, and association of 1.2 crore youth through these clubs in agriculture and service sector were also envisaged in the said policy;

(d) if so, the details thereof alongwith the follow-up action taken thereon;

(e) the desired extent to which results/expectations have been achieved; and

(f) the further measures taken by the Government to promote/ develop youth related activities in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) The National Youth Policy, 2003 recognizes that an inter-sectoral approach is a pre-requisite for dealing with youth-related issues. It advocates the establishment of a co-ordinating mechanism among the various Central Government Ministries and Departments and between the Central and State

Governments, and the community based organizations and youth bodies for facilitating convergence in youth related schemes, developing integrated policy initiatives for youth programmes and for reviewing on-going activities/ schemes to fill in gaps and remove unnecessary duplication and overlap.

(c) No Madam.

(d) and (e) Do not arise.

(f) The Department of Youth Affairs has undertaken a number of programmes concerning young persons through its vast network of Nehru Yuva Kendra Sangathan (NYKS) and National Service Scheme. As on date NYKS has 501 Nehru Yuva Kendras (NYKs), 28 Zonal offices and over 1.25 lakh village based active youth clubs with enrolment of about 37 lakh volunteers. Some major activities of NYKS during the XI Plan Period include Capacity Building and professionalization of Youth Clubs, Youth Leadership and Development Programme, Skill Upgradation, Training Programme for Women, Sports Promotion Activities at grassroot levels, Involvement of rural youth for awareness generation under Mahatma Gandhi National Rural Employment Gurarantee Act (MGNREGA), Panchayat Yuva Krida aur Khel Abhiyaan (PYKKA) for promotion of sports and games at school level and to sensitize youth about the critical linkages between development and peace. NYKS has also launched a Pilot Project named Youth Employability Skill (YES) Project with the focus on providing specific employable skills to unemployed youth in all the States in the North Eastern Region.

The Department has recently launched a new scheme called National Youth Corps (NYC) which enables young men and women in the age group of 18-25 years to serve up to two years in nation building. The Scheme envisages enrollment of 20,000 volunteers, of which 8,000 are being deployed in Jammu and Kashmir and 12,000 volunteers in other States.

Another major stream of youth participation in voluntary community services and nation building is through National Service Scheme (NSS), implemented in schools and colleges represented by 3.2 million volunteers. The objective of the NSS is to arouse social conscience of the students, and to provide them an opportunity to work with the people in the villages and slum dwellers.

The scheme titled National Programme for Youth and



Adolescents Development (NPYAD) is being implemented by the Department through NYKS, NSS and other organizations to promote youth activities under its five programme areas viz. Youth Leadership and Personality Development, Promotion of National Integration, Promotion of Adventure, Development and Empowerment of Adolescents and Technical and Resource Development.

The Rajiv Gandhi National Institute of Youth Development, an autonomous body registered under the Societies Registration Act XXVII of 1975, was set up in 1993, functions as a think-tank of the Department and apex organization of youth related activities in the country. As the apex organization at national level, it works in close co-operation with the NSS, NYKS and other youth organizations in the implementation of training programmes and youth development activities in rural as well as in urban areas. RGNIYD has been declared as Deemed University in 2008.

Besides, the Department also endeavours to create an international perspective in collaboration with other countries and international agencies/ organizations on various youth issues. Under this programme, exchange of youth delegations with friendly countries is taken up on reciprocal basis for promoting exchange of ideas, values and culture amongst the youth of different countries and also to develop international understanding and peace.

[English]

#### **Cash Transfer of Subsidy**

\*395. SHRI K. SUGUMAR:

SHRI KALIKESH NARAYAN SINGH DEO:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has prepared a draft scheme for transfer of cash subsidy to Below Poverty Line (BPL) families instead of distributing foodgrains;

(b) if so, the details and the salient features of the proposal alongwith the mechanism proposed to be put in place to check corruption and diversion in the said scheme;

(c) whether the Government proposes to streamline the implementation of 'Aadhar' and ensure complete financial inclusion of the targeted beneficiaries before implementing the

said scheme;

(d) if so, the details thereof and the action taken thereon;

(e) whether the Government proposes to index the cash transferred to the beneficiaries to the rise in prices; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) Governments of Uttar Pradesh, Haryana and NCT of Delhi submitted proposals for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/ Antyodaya Anna Yojana (AAY) families on pilot basis in five districts, instead of distribution of foodgrains to them under Targeted Public Distribution System (TPDS). Based on those proposals, a draft scheme was prepared to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS. Later, the Government of Bihar also submitted a proposal in this regard. Under the said scheme, the Department of Food and Public Distribution will make allocation of funds for disbursement of cash subsidy based upon the number of AAY and BPL ration cards. There is no proposal at present for indexing the cash transferred to the beneficiaries to the rise in prices. However, the proposed scheme is under examination and the final contours of the scheme will be worked out in consultation with concerned agencies like Ministry of Finance (Department of Expenditure) and Planning Commission.

Some of the measures proposed for the efficient functioning of the scheme include disbursement of cash subsidy by the Department to the district authorities under intimation to the concerned State Governments; direct disbursement of the amount of food subsidy by the districts authorities to the respective bank/ post office accounts of AAY and BPL cardholders on the basis of their entitlement; deposit of the subsidy amount by fixed date every month into the accounts of the beneficiaries; subsidy account of each AAY and BPL household to be opened in the bank or post office in the name of woman among others.

A Task Force under the Chairmanship of Chairman, Unique Identification Authority of India (UIDAI) has been constituted by the Government to recommend and implement a solution

for direct transfer of subsidies on Kerosene, LPG and Fertilizers to the Intended beneficiaries. The terms of reference of this Task Force have been extended to examine and suggest among others an implementable solution for direct transfer of subsidies on food and kerosene with the use of Aadhaar numbers, Aadhaar enabled transactions and Aadhaar authentication infrastructure. The Task Force is expected to submit its report by August 31, 2011.

[Translation]

#### Assistance to Small Entrepreneurs

\*396. SHRI NARANBHAI KACHHADIA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether adequate steps have been taken to strengthen the domestic agro-processing industry, having a large number of small entrepreneurs in the country including Madhya Pradesh and Gujarat;

(b) if so, the details thereof; and

(c) the details of incentives provided to the entrepreneurs for strengthening their capacity including through mergers and acquisitions?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR):

(a) to (c) The Ministry of Food Processing Industries has been implementing various plan schemes for, strengthening of the

domestic agro-processing industry in food processing sector in the country including in Madhya Pradesh and Gujarat viz. (i) Scheme for Infrastructure Development with components of Mega Food Parks, Cold Chain, Value Addition and Preservation Infrastructure and Modernization of Abattoirs, (ii) Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries (FPIs), (iii) Scheme for Quality Assurance, Codex Standards and Research and Development (iv) Scheme for Human Resource Development and (v) Scheme for Strengthening of Institutions.

To assist the Small entrepreneurs and domestic agro-processing industries, the Scheme for Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries is specifically aimed at creation of new processing capacity and up-gradation of existing processing capabilities, including Milk, Fruit and Vegetables, Meat, Poultry, fishery, wine, consumer items, oil seeds, rice milling, flour milling, pulse etc. Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of ₹ 50 lakhs in general areas (33.33% subject to a maximum of ₹ 75 lakhs in North Eastern and difficult areas).

The details of incentive provided to the entrepreneurs are given in the enclosed Statement. Ministry does not maintain data on capacity strengthening through mergers and acquisition.

#### Statement

Number of units assisted and financial assistance provided during the years 2007-08, 2008-09, 2009-10, 2010-11 and current year State-wise under the scheme for Technology Upgradation/ Establishment/ Modernization of FPIs.\*

(₹ in lakhs)

Sl. No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12	
		Approved Amount		Approved Amount		Approved Amount		Approved Amount		(as on 03.08.2011)	
		Released	Released	Released	Released	Released	Released	Approved	Amount Released	Approved	Amount Released
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	43	947.49	48	908.999	41	677.05	30	562.096	34	668.008
2.	Andman and Nicobar	0	0	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	1	17.67	3	376.14	2	66.420	0	0



1	2	3	4	5	6	7	8	9	10	11	12
4	Assam	12	442.17	17	176.79	22	418.74	26	875.701	2	28.710
5	Bihar	5	83.915	2	42.3	2	35.59	6	136.681	2	36.435
6	Chandigarh	6	138.08	0	0	0	0	1	25.000	0	0
7	Chhattisgarh	0	0	10	163.725	4	45.46	27	297.574	25	225.148
8	Delhi	0	0	7	160.65	2	50	3	82.600	8	207.710
9	Goa	1	17	1	24.57	1	24.26	1	25.00	0	0
10	Gujarat	32	544.06	39	714.81	42	665.18	52	1419.72	62	1175.046
11	Haryana	19	418.72	23	349.415	11	134.96	14	325.280	7	113.083
12	Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	204.530	12	302.510
13	Jammu and Kashmir	9	109.855	3	22.05	7	59.73	5	89.095	2	18.180
14	Jharkhand	2	9.09	0	0	3	44.09	4	85.425	0	0
15	Karnataka	34	529.62	35	629.895	24	269.55	14	377.790	15	233.608
16	Kerala	47	876.8	32	545.37	33	567.53	19	411.72	29	535.670
17	Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	211.294	12	172.716
18	Maharashtra	95	1696.805	121	1802.633	113	1717.3	56	1006.524	93	1235.623
19	Manipur	3	61.74	3	45.51	6	163.75	1	23.975	2	48.610
20	Meghalaya	1	8.19	2	159.57	2	123.02	2	100.045	0	0
21	Mizoram	0	0	0	0	1	11	0	0	0	0
22	Nagaland	1	27.485	4	178.205	1	64.99	1	6.205	0	0
23	Odisha	6	129.41	2	38.68	6	84.4	8	200.875	2	8.435
24	Puducherry	2	31.3	0	0	0	0	0	0	0	0
25	Punjab	32	481.45	61	841.36	13	172.37	9	149.495	20	304.891
26	Rajasthan	35	566.075	44	551.975	27	27325.46	48	691.123	48	585.344
27	Sikkim	0	0	0	0	0	0	0	0	0	0
28	Tamil Nadu	53	951.79	36	594.355	41	672.11	24	493.582	41	786.907
29	Tripura	2	39.98	1	13.86	0	0	0	0	0	0
30	Uttar Pradesh	63	1123.425	43	875.475	32	560.63	47	1078.638	33	577.021
31	Uttarakhand	9	339.78	6	163.15	12	307.57	6	168.523	1	2.460
32	West Bengal	35	653.56	19	390.135	10	136.48	10	317.945	10	206.505
<b>Total</b>		<b>569</b>	<b>10725.2</b>	<b>579</b>	<b>9765.767</b>	<b>487</b>	<b>8249.97</b>	<b>437</b>	<b>9432.862</b>	<b>460</b>	<b>7472.615</b>

\* Data is under reconciliation with coordinatong Bank i.e. HDFC Bank.

[English]

### Cultural Agreements

\*397. SHRI SOMEN MITRA: Will the Minister of CULTURE be pleased to state:

(a) the names of the countries with which India has entered into cultural agreements including the Commonwealth countries;

(b) the details of the activities undertaken and the funds sanctioned and utilised thereunder during the last one year;

(c) the strategic and other advantages gained by the country through such cultural agreements so far; and

(d) the details of the countries with whom the Government plans to enter similar agreements in future?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The list showing names of countries with

which India has entered into cultural agreements including the Commonwealth countries is enclosed as Statement-I.

(b) The details of activities undertaken by the Ministry of Culture through its various organizations, Ministry of Textiles (Office of the Deputy Commissioner-Handicrafts), Indian Council for Cultural Relations (ICCR) and the funds sanctioned/ utilised by the organizations thereunder during the last one year is enclosed as Statement-II.

(c) Cultural Agreements facilitate cultural exchange and are integral part of diplomatic activities. These have played an important role in building bridges of understanding and developing better appreciation of India abroad. These have also helped in disseminating Indian culture in new territories and create awareness about Indian culture, tradition and heritage abroad.

(d) The Government is seized of the issue of the importance of soft power in the world scenario and is open to enter into Cultural Agreements with any country of the world.

### Statement-I

#### Cultural Agreements

Afghanistan	Estonia	Madagascar	Serbia and Montenegro
Algeria	Ethiopia	Malaysia	Seychelles
Angola	Finland	Maldives	Singapore
Argentina	France	Malta	Slovak Republic
Armenia	Georgia	Mauritius	Slovenia
Australia	Germany	Mexico	Somalia
Bahrain	Ghana	Moldova	South Africa
Bangladesh	Greece	Mongolia	South Korea (ROK)
Belarus	Guyana	Morocco	Spain
Belgium	Hungary	Mozambique	Sri Lanka
Belize	Iceland	Myanmar	Sudan
Benin	Indonesia	Namibia	Suriname
Bolivia	Iran	Nepal	Syria
Bosnia and Herzegovina	Iraq	Netherlands	Tajikistan

83	<i>Written Answers</i>	August 30, 2011	<i>to Questions</i>	84
Botswana	Ireland	Nicaragua	Tanzania	
Brazil	Israel	Nigeria	Thailand	
Brunei	Italy	North Korea (DPRK)	Trinidad and Tobago	
Bulgaria	Jamaica	Norway	Tunisia	
Burkina Faso	Japan	Oman	Turkey	
Cambodia	Jordan	Pakistan	Turkmenistan	
Canada	Kazakhstan	Panama	Uganda	
Chile	Kenya	Peru	Ukraine	
China	Kuwait	Philippines	United Arab Emirates	
Colombia	Kyrgyzstan	Poland	United Kingdom	
Congo	Laos	Portugal	Uzbekistan	
Croatia (Hrvatska)	Latvia	Qatar	Venezuela	
Cuba	Lebanon	Romania	Viet Nam	
Cyprus	Lesotho	Russian Federation	Yemen	
Czech Republic	Libya	Rwanda	Zaire	
Djibouti	Lithuania	Saudi Arabia	Zambia	
Ecuador	Luxembourg	Senegal	Zimbabwe	
Egypt				

**Statement-II**

Sl.No.	Year	Activities	Amount spent (₹)
1	2	3	4
1.	2010-11	<b>Organizations under Ministry of Culture</b>	
		<b>1. National Archives of India</b>	
		Expenditure towards the organizations of exhibition on "The Journey of a Girmitiya" on the occasion of Independence Day of Mauritius.	1,00,000/-
		Examination and listing of records of Indian interests in the British Library and locate material of Indian interests in other Institutions of UK.	4,18,680/-
		<b>2. Sahitya Akademi</b>	
		A 5-member Chinese Writers' delegation was received in December, 2010.	3,51,009/-

1	2	3	4
		<b>3. National Gallery of Modern Art</b>	
		Organized an exhibition in 3 Museums in China as part of the 'Festival of India in China.'	30,86,842/-
		<b>Ministry of Textiles, Office of the Development Commissioner (Handicrafts)</b>	
2.		Live demonstration of Indian Handicrafts by Master Craftpersons was organized in the following countries through concerned Embassies;	
		a. Bangladesh in November, 2010 and participated by 7 Master Craftpersons.	
		b. Muscat (Oman) from 26.1.2011 to 1.2.2011 participated by 10 Master Craftpersons.	17,50,000/-
		<b>Ministry of External Affairs</b>	
3.		<b>Indian Council for Cultural Relations (ICCR)</b>	
		Scholarships to 61 countries (327 slots) was provided under the Cultural Exchange Programmes.	5,60,52,814/-

[Translation]

**Water Recharging Scheme under UIDSSMT**

\*398. SHRI JITENDRA SINGH BUNDELA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the water recharging projects/ schemes approved/ undertaken by the Government in various States of the country under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) during each of the last three years and the current year, State-wise including Madhya Pradesh;

(b) the progress made on such project/scheme, State-wise;

(c) whether there is any provision for change of place/ location by the concerned agency after approval of the projects/ schemes;

(d) if so, the details thereof alongwith the changes made including in Madhya Pradesh; and

(e) if not, the reaction of the Government to such changes in the locations of projects/ schemes?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) and (b) Water Recharging through Preservation of Water Bodies is one of the admissible components under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT). During the last three years and the current year 2 projects of Preservation of Water Bodies, one each in Hamirpur town of Himachal Pradesh and Jajpur town of Odisha have been sanctioned. The details of these projects and progress made so far are given in the enclosed Statement.

(c) to (e) Any change in terms of the approved projects including change in location need to be approved by the State Level Sanctioning Committee (SLSC). Water Body projects are location specific and no change in location of Water Body project has been approved so far.

**Statement****Status of State-wise Water Bodies Projects including Madhya Pradesh under UIDSSMT**

(₹ in lakhs)

Sl. No.	State	Town Name	Scheme	Approved Cost	ACA Committed	Date of release 1st instl.	Total ACA released	%age of Physical Progress	Financial Progress
1.	Himanchal Pradesh	HAMIRPUR	WB	25.46	20.37	18-Sep-08	20.36	70%	12.72
2.	Odisha	JAIPUR	WB	225.92	180.74	31-Mar-11	90.37	0%	0.00
<b>Total</b>				<b>251.38</b>	<b>201.10</b>		<b>110.73</b>		

*[English]***Rural Sports Programmes**

\*399. SHRI ANANTH KUMAR:

SHRI JAGDANAND SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of activities undertaken under the rural sports programme during the last three years and the current year, State-wise;

(b) whether the funds released to the States under the programme are adequate;

(c) if so, the details thereof alongwith the monitoring mechanism set up for proper utilization of the fund;

(d) whether the Government provides funds for broadbasing games and sports to promote rural sports in the country; and

(e) if so, the details thereof alongwith the utilization of the said funds during each of the last three years and the current year, State -wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The 'Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA) Scheme is being implemented/ UTs for the development of playfields in 48,475 village and block panchayats during the last three years and the current financial year upto 31<sup>st</sup> July, 2011. 1,016 officials from the States/ UTs have been trained

under two week 'Master Training Course', being organized through the State Governments/ UTs. Playfields are developed in village panchayats and block panchayats with one-time grant of ₹ 1 lakh and ₹ five lakh, respectively. In addition to the above, ₹ 22,000/- and ₹ 44,000/- are provided annually to the village panchayat and block panchayat, respectively for five years for maintenance of playfields, including engagement of 'kridashree' and purchase of sports equipment for the playfields. ₹ 503.47 crore was provided to States at Laxmibai National University for Physical Education (LNUPE), Gwalior (M.P). Further, 24,047 kridashrees have been given training under one week Kridashrees Training Course' being organized in States/ UTs. ₹ 4.54 crore Was released to the States for this purpose. Further, ₹ 130.32 crore was released to the States/ UTs, including SAI and NYKS, for conduct of annual sports competitions during the same period at block, district, state and national level. Around 43.15 lakh youth (both men and women) participated in the annual sports competitions held in 2010-11.

State-wise release of grants-in-aid for development of playfields and conduct of annual sports competitions is given in the enclosed Statement-I. State-wise details of kridashrees trained during 2009-10 and 2010-11 are given in the enclosed Statement-II. State-wise details of participants in the annual sports competitions held in 2010-11 are given in the enclosed Statement-III.

(b) As of now, they are adequate.

(c) Details of release of funds to States/ UTs including SAI and NYKS are already given in reply to part (a) of the



question. State Level Executive Committee (SLEC) of PYKKA, chaired by Chief Secretary of the State Government is monitoring the implementation of the programme at the state. Further, district and block level Executive Committees of PYKKA headed by District President and Block President, respectively, are monitoring the ongoing PYKKA programme at panchayat level. Moreover, officials of the Mission Directorate (PYKKA) are also visiting States/UTs and overseeing the implementation of the PYKKA programme. 46 eminent sportspersons (retired) like Arjuna Awardees, who have been engaged as PYKKA observers on honorary basis, for the states/

UTs, are also monitoring the ongoing activities under PYKKA at village public block panchayats.

(d) Yes, Madam.

(e) State-wise release of grants-in-aid to States/UTs including SAI and NYKS, for development of playfields and conduct of annual sports competitions and for training of kridashrees during each of the last three years and the current financial year upto 31<sup>st</sup> July, 2011 is given in the enclosed Statement-I and II respectively.

**Statement-I**

*State-wise release of grants-in-aid for development of playfields and conduct of annual sports competition under PYKKA for the last three years (2008-09 for 2010-11) and current financial year, 2011-12 upto 31st July, 2011*

(₹ in crore)

S. No.	Name of the state/ UT	Development of playfields		Annual competitions	Total
		No. of village/ block panchayats	Amount released	Amount released	amount released
1	2	3	4	5	6
1	Andhra Pradesh	6909	77.94	12.99	90.53
2	Arunachal Pradesh	1161	14.95	02.98	17.93
3	Assam	355	03.85	05.22	09.07
4	Bihar	900	10.24	09.61	19.85
5	Chhattisgarh	996	05.06	03.18	08.24
6	Goa	23	00.18	00.26	0.44
7	Gujarat	2019	09.65	02.69	12.34
8	Haryana	1893	20.94	02.91	23.85
9	Himachal Pradesh	996	12.82	03.27	16.09
10	Jammu and Kashmir	427	04.76	02.10	06.86
11	Jharkhand	424	02.39	04.58	06.97
12	Karnataka	1748	17.98	02.94	20.92
13	Kerala	230	12.77	01.32	14.09
14	Madhya Pradesh	2335	11.82	11.8	23.62
15	Maharashtra	5511	55.71	04.36	60.07

91	Written Answers	August 30, 2011	to Questions		92
1	2	3	4	5	6
16	Manipur	83	00.87	00.47	1.34
17	Meghalaya	182	02.25	00.79	3.04
18	Mizoram	422	05.40	01.08	6.48
19	Nagaland	575	04.44	00.69	5.13
20	Odisha	1962	25.04	06.38	31.42
21	Punjab	3741	39.20	05.00	44.2
22	Rajasthan	893	08.43	01.93	10.36
23	Sikkim	104	02.69	1.44	4.13
24	Tamil Nadu	1299	06.91	07.73	14.64
25	Tripura	648	04.33	2.11	6.44
26	Uttar Pradesh	9860	107.62	12.02	119.64
27	Uttarakhand	2279	28.33	02.50	30.83
28	West Bengal	368	04.64	03.31	7.95
<b>UTs</b>					
29	Andaman and Nicobar Islands	66	01.06	-	01.06
30	Chandigarh	-	-	00.03	00.03
31	Lakshadweep	11	00.51		00.51
32	Puducherry	55	00.69	-	00.69
33	Through NYKS	-	-	03.32	03.32
34	Funds released to NYKS to hold Inters-School competitions			07.31	07.31
35	Funds released through SAI to States/ UTs, etc. to hold national level competitions			4.00	4.00
<b>Total</b>		<b>48475</b>	<b>503.47</b>	<b>130.32</b>	<b>633.79</b>



**Statement-II**

*State-wise release of grants and number of kridashrees trained during 2009-10, 2010-11 and 2011-12  
(upto 31st July, 2011)*

Sl. No	State/ UT	No. of kridashrees trained	Amount released to states/ UT
1	2	3	4
1	Andhra Pradesh	2323	32.21
2	Arunachal Pradesh	600	11.78
3	Assam	355	05.43
4	Bihar	430	17.33
5	Chhattisgarh	1663	36.29
6	Goa	23	1.39
7	Gujarat	841	13.13
8	Haryana	641	9.01
9	Himachal Pradesh	664	12.33
10	Jharkhand	396	15.93
11	Karnataka	1574	18.29
12	Kerala	114	1.92
13	Madhya Pradesh	1080	32.99
14	Maharashtra	2600	38.47
15	Manipur	83	1.40
16	Meghalaya	182	3.82
17	Mizoram	296	5.89
19	Nagaland	345	6.95
20	Odisha	483	22.27
21	Punjab	2121	38.35
22	Rajasthan	598	13.07
23	Sikkim		2.15
24	Tripura	108	6.75
26	Uttar Pradesh	5200	65.00
27	Uttarakhand	760	26.63
28	West Bengal	279	14.25
UTs			
29	Puducherry	77	1.46
	Total	24052	45.45

**Statement-III***State-wise number of participants in annual sports competitions under PYKKA held in 2010-11*

Sl. No.	Name of State/ UT	Number of participants		
		Men	Women	Total
1	2	3	4	5
1	Andhra Pradesh	3,39,848	3,18,971	6,58,819
2	Arunachal Pradesh	1,638	1,170	2,808
3	Assam	9,724	5,488	15,212
4	Bihar	1,05,738	65,428	1,71,166
5	Chhattisgarh	60,102	40,298	1,00,400
6	Goa	1,743	1,542	3,285
7	Gujarat	7,523	5,791	13,314
8	Haryana	90,129	81,865	1,71,994
9	Himachal Pradesh	19,120	26,095	45,215
10	Jammu and Kashmir	53,850	6,634	60,484
11	Jharkhand	8,709	6,348	15,057
12	Karnataka	90,884	1,09,802	2,00,686
13	Kerala	41,623	23,277	64,900
14	Madhya Pradesh	1,17,471	89,111	2,06,582
15	Maharashtra	1,81,062	1,41,011	3,22,073
16	Manipur	4,745	2,912	7,657
17	Meghalaya	18,871	16,715	35,586
18	Mizoram	26,473	21,489	47,962
19	Nagaland	4,943	23,478	28,421
20	Odisha	1,22,030	1,21,510	2,43,540
21	Punjab	82,411	55,594	1,38,005
22	Rajasthan	67,581	30,994	98,575
23	Sikkim	1,542	955	2,497
24	Tamil Nadu	3,92,306	3,98,490	7,90,796

1	2	3	4	5
25	Tripura	13,800	18,664	32,464
26	Uttar Pradesh	3,98,733	1,80,957	5,79,690
27	Uttarakhand	78,762	67,063	1,45,825
28	West Bengal	66,737	25,589	92,326
UTs		-	-	-
1	Andman and Nicobar Islands	148	148	296
2	Chandigarh	827	541	1,368
3	Dadra and Nagar Haveli	623	503	1,126
4	Daman and Diu	810	123	933
5	Delhi	4,557	3,626	8,183
6	Puducherry	2,437	1,651	4,088
Total		24,20,921	18,93,833	43,14,754

Note: Figures includes participants of rural, women, inter-school and North East Games.

**Major initiatives by North-Eastern Council**

\*400. SHRI PREM DAS RAI: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the details of the major initiatives taken by the North-Eastern Council (NEC) in the recent past for the overall development of North-Eastern Region, including maintaining of regional balances;

(b) the functional and hierarchical relationship between his Ministry and the NEC;

(c) whether overlapping in the functions of the two bodies had affected implementation of programmes, policies and had also raised issues of accountability;

(d) if so, the details thereof; and

(e) the effective steps taken by the Union Government to ensure the smooth functioning of the NEC?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) The North Eastern Council (NEC) is the nodal agency for the economic and social development of the North Eastern Region. Over the last forty years, NEC has been instrumental in setting in motion a new economic endeavour aimed at removing the basic handicaps that stood in the way of development of the region. NEC has taken several initiatives for the balanced development of the Region, that *inter-alia* includes the following:

(i) Since inception, NEC has sanctioned construction/ improvement/ upgradation of 157 roads with a length of more than 11000 km. Out of this construction/ improvement/upgradation of about 9000 km has been completed so far. In the 11<sup>th</sup> Plan, NEC has sanctioned 16 roads of regional and economic importance, which have a combined length of 979 km.

(ii) NEC in association with Airports Authority of India has undertaken improvement of 10 airports in NER, viz, Guwahati, Lilabari, Jorhat, Dibrugarh, Dimapur, Silchar, Tezpur, Imphal, Agartala and Umroi (Meghalaya) during the 9<sup>th</sup> and 10<sup>th</sup> Plan. Improvement

of seven airports is completed. Works in Silchar, Dibrugarh and Umroi airports are in different stages of progress. NEC has also supported a project for improvement of Lengpui Airport in Aizawl (which is owned by the Govt. of Mizoram) and operationalization of Tezu airport in Arunachal Pradesh. NEC has been supporting viability gap funding to Alliance Air for operating air services within the North Eastern Region since 2002. This is particularly meant for those airports of the NER that are not well connected by other commercial airlines.

- (iii) Since inception, NEC has contributed a 694.50 MW of capacity addition (630 hydro and 64.50 thermal) to the installed capacity in the NE Region. It has also supported important transmission/ distribution lines of a length of 1285.50 Circuit Kilometers, over forty system improvement schemes, comprising of 28 sub-stations and 12 transmission lines projects spread over the region. NEC has partnered Power Grid Corporation of India Ltd. for preparation of Detailed Project Report for 'Strengthening of Transmission and Sub-transmission of Power Systems in the NE Region including Sikkim'. NEC is also supporting viability gap funding to Renewable Resources of Energy schemes which include micro/ mini hydel projects, solar hybrid and wind energy projects, etc.
- (iv) NEC has undertaken preparation of a comprehensive Tourism Master Plan for the NER through a consultant and also assists tourism projects in the States including those of human resource development and tourism.
- (v) NEC was instrumental in the preparation of North Eastern Region Vision 2020 that provides the road-map, outlines the goals, identifies the challenges and suggests implementation strategies for various sectors for peace, prosperity and development of the North Eastern Region. It helps in formulation of an integrated plan for the development of the North Eastern Region.

(b) The Ministry of Development of North Eastern Region (DONER) is mandated with matters relating to the development of North Eastern Region as provided in the Allocation of

Business Rules of Government of India, which includes, *inter-alia*, the administration of Non Lapsable Central Pool of Resources. The Ministry of DONER coordinates with the Central Ministries / Line Ministries in respect of various projects and plan schemes, which are directed towards the development of NE States. It advocates policy/ changes therein to address the special needs of the North Eastern States with Central Ministries/ Departments. It also acts as the Ministry to anchor NEC.

NEC is a statutory body under the Ministry of DONER and functions in accordance with the North Eastern Council Act, 1971, as amended by NEC (Amendment) Act, 2002. The major functions of NEC include regional planning, monitoring and executing projects/ schemes through the State Governments and other agencies as per their priorities and needs.

(c) and (d) No Madam.

(e) The effective steps taken by the Union Government to ensure the smooth functioning of the NEC, *inter-alia*, includes:

- (i) The NEC Act was amended in 2002. The amended NEC Act provides that NEC will function as the Regional Planning Body for the North East and will formulate specific projects and schemes, which will benefit two or more States. Ministry of DONER assists by coordinating with the Central Ministries/ Line Ministries in respect of various projects and plan schemes, which are directed towards the development of NE States.
- (ii) The Ministry of DONER conducts the appraisal and approval of the NEC Projects as per the extant delegation of Guidelines for Formulation, Appraisal and Approval of Government Schemes/ Projects of Ministry of Finance.
- (iii) In order to ensure smooth and effective functioning of the Council, the Minister, DONER is the ex-officio Chairperson of NEC.
- (iv) The budgetary requirements of the Council are reflected under Ministry of Development of North Eastern Region.

[Translation]

**Hoisting Pakistani Flag in Jammu and Kashmir**

4371. SHRI GOPINATH MUNDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of hoisting Pakistani flag in an University of Kashmir have come to light during the last six months;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No Madam.

(b) and (c) Do not arise.

[English]

**Kuttanad Package in Kerala**

4372. SHRI KODIKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Kerala has submitted Detailed

Project Report (DPR) for outer bund construction of paddy field under Kuttanad package;

(b) if so, the details thereof;

(c) the details of DPRs approved alongwith funds sanctioned and released thereon;

(d) whether the Government of Kerala has requested the Union Government to increase the financial assistance under the Kuttanad package; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The details are given in the enclosed Statement.

(d) and (e) Apart from DPRs submitted, no separate proposal to increase the financial assistance under the Kuttanad Package has been received from the Government of Kerala.

**Statement**

*Status of Flood Management Programme in respect of Kuttanad Package, Kerala*

Sl. No.	Scheme Code No.	Name of the Scheme	Estimated Cost (₹ in Crore)	Release ₹ in Crore	Date of release	Status/Remarks
1	2	3	4	5	6	7
1.	KEL-1	Mitigation of Floods in Group-1 Padasekharams (14 Nos.) in Kuttanad region of Kerala	24.70	7.425	12.10.2010	(i) Work started (ii) ₹1.24 crores only has been spend as on 30.6.2011. The scheme was approved for completion by March, 2012.
2.	KEL-2	Regulation of flood water in the kayal area, 4 Padasekharams	118.913	15.00	12.10.2010	(i) Work started (ii) ₹ 4.81 crores only has been spent as on



1	2	3	4	5	6	7
		and Mitigation of floods in Group 9 - 5 Nos. Padasekharams in Kuttanad region of Kerala				30.6.2011. The scheme was approved for completion by March, 2012.
3.		Mitigation of floods in Kuttanad Region - Phase -I (Group 2 to 5, 7, 8, 10 to 19)	379.05			Approved by TAC-MoWR held on 4.1.2011.
4.		Mitigation of floods in Kuttanad Region - Phase-II (421 Padasekharams)	1387.07			Proposal submitted by the State Govt. to CWC Hqr. in December, 2010
5.		Mitigation of floods in Kuttanad Region - Phase -III (355 Padasekharams)	577.77			Proposal submitted by the State Govt. to CWC Hqr. in December, 2010
6.		Flood Management Programme for mitigation of floods in Onattukara region of Kuttanad	252.75			Proposal submitted by the State Govt. to CWC Hqr. in December, 2010.

[Translation]

#### Appointment on Compassionate Ground

4373. SHRI PASHUPATI NATH SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been a ban on the appointments on compassionate ground in the Ministry;

(b) if so, the reasons therefor;

(c) whether there have been appointments on compassionate ground during the last three years;

(d) if so, the details of such cases alongwith the reasons therefor; and

(e) the rules and norms/ criteria followed

by the Government for making appointments on compassionate ground?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) No, Madam.

(b) Does not arise.

(c) No, Madam. As per existing instructions, compassionate appointments can be made upto maximum of 5% of vacancies falling under direct recruitment quota in any Group C and D posts arising in a particular year. However, pursuant to the decision of Department of Personnel and Training (DoP & T) to discontinue the direct recruitment to the post of LDC and to abolish vacant posts this Department is not in a position to make any appointment on compassionate grounds in the grade of LDC. Further in the light of instructions on optimization of direct recruitment to civilian posts, vacancies are few or nil in other grades as well.

(d) Does not arise.

(e) DoPandT is the nodal Department which lays down the instructions for appointments on compassionate grounds in the Govt. This Department follows the instructions of DoPandT for compassionate appointments.

#### Separate Armed Force

4374. SHRI MURARI LAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to sanction a 'Separate Armed to carry on unhindered development works in naxal affected States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government of India has approved raising of Specialized India Reserve Battalions in the naxal affected areas to implement various development projects including infrastructural facilities and also to provide security and technical assistance to such projects. The Special Indian Reserve Battalions will have two components -Security Companies and Engineering Companies.

(c) Does not arise.

[English]

#### Amendment in IPC

4375. SHRI NILESH NARAYAN RANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Indian Penal Code (IPC) to make bribery in the private sector also a criminal offence; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME

AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) India is a signatory to the United Nations Convention against Corruption (UNCAC). Article 12 of the UN Convention against Corruption relates to corruption in private sector. In order to bring the domestic laws in conformance with the Article 12 of UNCAC, there is a proposal to amend Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since Criminal Law and Criminal Procedure fall in the Concurrent List of Seventh Schedule to the Constitution of India, taking a view on the proposal is subject to receipt of the comments from all the State Governments and Central Government.

#### Dual Citizenship to NRIs in Pakistan

4376. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various NGOs and human rights organisations have demanded for granting dual citizenship to NRIs living in Pakistan;

(b) if so, please give details; and

(c) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No, Madam.

#### Destruction of Mobile Towers

4377. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the naxals have destroyed more than 100 mobile towers in the country during the last three years; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per available information, details of Mobile Towers attacked by naxals during last three years is as follows:

State	2008	2009	2010	2011 (tentative up to August 15)
1	2	3	4	5
Andhra Pradesh	1	0	4	1



	1	2	3	4	5
Bihar	16	23	13	17	
Chhattisgarh	8	10	2	2	
Jharkhand	9	15	7	3	
Madhya Pradesh	0	0	0	1	
Maharashtra	0	2	1	0	
Odisha	3	16	17	3	
West Bengal	0	0	1	0	
<b>Total</b>	<b>37</b>	<b>66</b>	<b>45</b>	<b>27</b>	

### Cyber Police Force

4378. SHRI N. CHELUVARAYA SWAMY:  
SHRI PASHUPATI NATH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to set up a cyber police force;

(b) if so, the details thereof; and

(c) the time by which the same is likely to be set up in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Presently, there is no proposal to set up a cyber police force.

(b) and (c) Do not arise.

[Translation]

### Foreign Students in Cultural Institutions

4379. SHRI BHOOPENDRA SINGH: Will the Minister of CULTURE be pleased to state:

(a) the details of cultural institutions in the country where admissions are given to foreign students; and

(b) the number of foreign students who have been admitted in such cultural institutions during each of the last three years and the current year?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The details of Cultural institutions under the Ministry of Culture where admission was given to foreign students and number of foreign students admitted in these institutions during the last three years and current year is given as under:

Name of the organisations	Year and number of students			
	2008-2009	2009-2010	2010-2011	2011-2012
National Museum Inst.	-	2	4	-
Central University of Tibetan Studies	1	1	-	1
Nav Nalanda Mahavihara	91	129	97	119
National School of Drama	-	1	-	-

### Food Processing Industries

4380. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether many food processing units are closing down as they do not get subsidy on time;

(b) if so, the steps taken by the Government in this regard;

(c) whether small food processing industries in Gujarat are on the brink of closure; and

(d) if so, the steps being taken by the Government to revive these industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (d) The Ministry of Food Processing Industries does not maintain the date on closure of any food processing units for want of financial assistance in the country including Gujarat. However, in order to assist the Small entrepreneurs and domestic agro-processing industries, the Scheme for Technology Upgradation/Establishment/ Modernisation of Food Processing Industries is specifically aimed at creation of new processing capacity and up-gradation of existing processing capabilities, including Milk, Fruit and Vegetables, Meat, Poultry, fishery, wine, consumer items, oil seeds, rice milling, flour milling, pulse etc. Ministry of Food Processing industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant and machinery and Technical Civil Works subject to a maximum of ₹ 50 lakhs in general areas (33.33% subject to a maximum of ₹ 75 lakhs in North Eastern and difficult areas).

[English]

#### Development of Poultry and Dairy

4381. SHRI HARISHCHANDRA CHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the present status of poultry and dairy in Maharashtra; and

(b) the amount allocated and utilised for setting up and development of these rural and aero industries during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) The present status of poultry and dairy in Maharashtra is as under:

#### Poultry

- Maharashtra has 64.76 million numbers of poultry as per 18<sup>th</sup> Livestock Census data and stands fourth in the country after Tamil Nadu, Andhra Pradesh and West Bengal.
- As per Animal Husbandry Statistics 2010 (series 12) egg production estimates in Maharashtra is 3864 million numbers and stands third in egg production in the country after Andhra Pradesh and Tamil Nadu.
- Poultry meat production is 3,09,000 tonnes in Maharashtra *i.e.* third in position after Tamil Nadu and Andhra Pradesh.
- Per Capita availability of eggs in Maharashtra is 35 numbers per year.

#### Dairy

Dairy Division of the Government of India is implementing four schemes for dairy development in the country and the position in respect of these schemes in Maharashtra is furnished below:

(₹ in Lakh)

Sr. No.	Name of the scheme	No. of projects approved	Total approved Outlay	Government of India's share	Amount released since inception of the scheme upto 31.07.2011
1	2	3	4	5	6
1	Intensive Dairy Development Programme (IDDP)	03	4927.09	4927.09	4856.08
2	Strengthening Infrastructure for Quality and Clean Milk Production (SIQ and CMP)	18	4023.77	3210.86	2076.59

1	2	3	4	5	6
3	Assistance to Cooperatives (A to C)	4	834.90	417.45	417.45
4	Dairy Venture Capital Fund (DVCF)*	8845	Not Applicable	Not Applicable	7924.66**
	Dairy Entrepreneurship Development Scheme (DEDS)#	177	Not Applicable	Not Applicable	97.96##

\*Funds were released under DVCF scheme from 2005-06 to 2010-11 upto 31.08.2010. The scheme DVCF came to close on 31.08.2010.

\*\*Government of India's Interest Free Loan disbursed through NABARD

# the scheme DVCF has been modified and renamed as Dairy Entrepreneurship Development Scheme and is being implemented from 1<sup>st</sup> September, 2010.

## Government of India's back ended capital subsidy disbursed through NABARD

(b) Statement indicating fund released to State of Maharashtra and Dairy Development schemes are as under: during last three years and current year under the Poultry Development

(₹ in lakh)

Sr. No.	Name of the scheme	Amount allocated under the scheme for state of Maharashtra	Amount released during the year			
			2008-09	2009-10	2010-11	2011-12 (upto 31.07.2011)
1	2	3	4	5	6	7
<b>Poultry Development</b>						
1	Assistance to State Poultry Farms	No Statewise allocation is made under the scheme	61.81	0.00	0.00	0.00
2	Poultry Venture Capital Fund	No Statewise allocation is made under the scheme	276.83	18.74	1317.60	0.00
<b>Dairy Development</b>						
1	Intensive Dairy Development Programme (IDDP)	No Statewise allocation is made under the scheme	-	-	-	350.00
2	Strengthening Infrastructure for Quality and Clean Milk Production (SIQ and CMP)	No Statewise allocation is made under the scheme	17.43	171.80	249.75	90.00

1	2	3	4	5	6	7
3	Assistance to Cooperatives (A to C)	No Statewise allocation is made under the scheme	5.00	5.00	0.00	0.00
4	Dairy Venture Capital Fund (DVCF)#	No Statewise allocation is made under the scheme	2903.92	1874.80	1482.26#	
	Dairy Entrepreneurship Development Scheme (DEDS)#	No Statewise allocation is made under the scheme	-	-	23.78	74.18

# the scheme DVCF has been modified and renamed as Dairy Entrepreneurship Development Scheme and is being implemented from 1<sup>st</sup> September, 2010 and the earlier scheme DVCF was closed on 31.08.2010

#### First Aid Booths at Metro Stations

4382. SHRI PONNAM PRABHAKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government has planned to set up first aid booths in all stations of the Delhi Metro Rail; and

(b) if so, the details thereof and the funds earmarked/ spent for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam. However, Delhi Metro Rail Corporation (DMRC) Ltd. has reported that first aid boxes have been provided at all the Metro stations with directives to have prescribed medicines available at all the times. All operational staff, before being deputed to stations, are provided with first aid training.

(b) Does not arise.

#### Neem Based Pesticides

4383. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether neem based pesticides are used in the country;

(b) if so, the names of the States which are using neem based pesticides alongwith the quantity thereof, State-wise; and

(c) the price of neem based pesticides as compared to

other pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The quantity of neem based pesticides consumed in the country, state-wise, during 2009-10 is at Statement-I.

(c) Comparative statement of average prices of key pesticides including that of neem based pesticides during 2009-10 used in the country is enclosed as Statement-II.

#### Statement-I

State-wise consumption of Neem based insecticides in Agriculture during the year 2009-10

Sl. No.	Name of the State/UT	Qty in MT (Tech. Grade)
1	2	3
01.	Andaman and Nicobar	NIL
02.	Andhra Pradesh	17.00
03.	Arunachal Pradesh	3.20
04.	Assam	15.00
05.	Bihar	45.00
06.	Chandigarh	NIL

1	2	3
07.	Chhattisgarh	22.00
08.	Dadra and Nagar Haveli	NIL
09.	Daman and Diu	NIL
10.	Delhi	0.10
11.	Goa	0.04
12.	Gujarat	40.00
13.	Haryana	20.00
14.	Himachal Pradesh	NIL
15.	Jammu and Kashmir	NIL
16.	Jharkhand	0.23
17.	Karnataka	5.00
18.	Kerala	60.00
19.	Lakshadweep	NIL
20.	Madhya Pradesh	75.00
21.	Maharashtra	14.00
22.	Manipur	1.00
23.	Meghalaya	0.11
24.	Mizoram	NIL
25.	Nagaland	3.00
26.	Odisha	289.00
27.	Punducherry	4.20
28.	Punjab	NIL
29.	Rajasthan	7.01
30.	Sikkim	0.01
31.	Tamil Nadu	52.00
32.	Tripura	2.00
33.	Uttarakhand	15.00
34.	Uttar Pradesh	432.00
35.	West Bengal	NIL
Total		1131.00

**Statement-II**

*Average prices of key Pesticides including that of Neem based Insecticide in 2009-10*

₹ per Kg or per Litre

Sl. No.	Name of Pesticides	(Price) 2009-10
1	2	3
1.	2,4-D Sodium Salt 80%	226
2.	Alachlor EC	340
3.	Alachlor Gr.	-
4.	Acephate 75% WP	518
5.	Anilophos 30% EC	256
6.	Alphacymethrin	294
7.	Atrazine	290
8.	Bacillus thuringiensis	693
9.	Benthiocarb	220
10.	Butachlor 5% Gr.	163
11.	Butachlor 50% EC	174
12.	Captan	410
13.	Carbendazim 50% WP	322
14.	Carbofuron 3 G	150
15.	Chlorpyrifos 20% EC	193
16.	Copper Oxychloride 50% WP	520
17.	Copper sulphate	212
18.	Cypermethrin 10% Ec	289
19.	Cypermethrin 25% EC	369
20.	Cartap Hydrochloride	374
21.	Dichlorvos 76% EC	437
22.	Dimethoate 30%	302
23.	Deltamethrin	430



1	2	3
24.	Endosulfan 35% EC	274
25.	Ethion	326
26.	Fenvalerate 20% EC	264
27.	Glyphosate	348
28.	Hydrochloride	-
29.	Isoproturon 75% EC	266
30.	Indoxacarb	2193
31.	Imidacloprid	892
32.	Malathion 5% Dust	299
33.	Malathion 50% EC	717
34.	Mancozeb 75% WP	358
35.	Methyl Parathion 50% EC	403
36.	Monocrotophos 36% SL	382
37.	Metsulfuron methyl	4558
38.	Neem Based Insecticide 0.03%	293
39.	Neem Based Insecticide 0.15%	297
40.	Phorate 10% g	58
41.	Phosalone 35% EC	390
42.	Phosphamindon 85% SL	364
43.	Piconazole	1403
44.	Propergite	841
45.	Profenophos	553
46.	Pretilachlor	428
47.	Quinalphos 25% EC	349
48.	Quinalphos 5% Gr.	277
49.	Thiram	213
50.	Zinc Phosphide 80%	633
51.	Sulphur 50 WP	164
52.	Spinosad	2642
53.	Trizophos	462
54.	Tridemorph 75% EC	1054

[Translation]

### Construction of Farm Ponds

4384. SHRI DEVJI M. PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government provides loan/ grant-in-aid under Khet Tarai Yojana for construction of farm ponds;

(b) if so, the details thereof;

(c) the total amount of grant-in-aid given to Rajasthan under the scheme during each of the last three years and the current year;

(d) whether any target has been fixed under the scheme for the said period and for the coming years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) Government of India has been providing assistance to the States including Rajasthan for construction of farm ponds under the Centrally Sponsored Schemes of National Watershed Development Project for Rainfed Areas (NWDPA), Soil Conservation in the Catchments of River Valley Project and Flood Prone River (RVP and FPR), Watershed Development Project in Shifting Cultivation Areas (WDPSCA), National Horticulture Mission (NHM) and Rashtriya Krishi Vikas Yojana (RKVY). In addition, Rainfed Areas Development Programme (RADP) and the programme of Integrated Development of 60,000 Pulses Villages in Rainfed Areas have also been introduced as sub schemes of RKVY during 2011-12 under which the assistance is provided for construction of farm ponds.

The details of scheme-wise assistance provided to Rajasthan are given in the enclosed Statement.

Government of India allocates the funds every year under the above mentioned schemes for different interventions including farm ponds and States decide the physical targets and against and outlay approved by GOI as per their requirements. However, under Integrated Development of 60,000 Pulses Villages in Rainfed areas Programme construction of 2200 numbers of new farm ponds in Rajasthan state is targeted during 2011-12.

**Statement**

(₹ in crores)

Sl.No	Scheme	2008-09	2009-10	2010-11	2011-12
1.	National Watershed Development Project for Rainfed Areas (NWDPPRA) (for construction of farm ponds)	6.88	15.57	11.75	13.00
2.	Soil Conservation in the Catchments of River Valley Project and Flood Prone River (RVP and FPR) for construction of Farmponds	41.85	33.23	23.47	28.00
3.	National Horticulture Mission (NHM ) for community water harvesting structure including farm ponds	28.92	16.19	24.88	2.11
4.	Rastriya Krishi Vikash Yojna (RKVY) (consolidated funds for Micro/ Minor Irrigation including farm ponds)	132.43	32.30	239.09	Project not approved so far
5.	Rainfed Area Development Programme RADP under RKVY ( construction of farm ponds)				35.00
6.	Integrated Development of 60,000 Pulses Villages in Rainfed Areas under RKVY (construction of new farm ponds)				22.00

*[English]***Plantation of Pungan and Punnai Trees**

4385. SHRI E.G. SUGAVANAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Pungan and Punnai trees are largely grown in Tamil Nadu, which are the richest source of bio-diesel;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to encourage the farmers to grow huge quantities of Pungan and Punnai trees in unused space to generate more quantities of bio-diesel and to reduce the dependence on imported oil; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF

FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Under the Central Sector Scheme, "Integrated Development of Tree Borne Oilseeds", plantation of all tree borne oilseeds including pungan *i.e.*, Pongamia pinnata (karanj) on Government waste lands in the country including Tamil Nadu is promoted. Plantation of Pungan trees were made over an area of 35.5 ha. in Tamil Nadu through Tamil Nadu Agricultural University (TNAU) and State Department of Forest, Government of Tamil Nadu. Under the Scheme, in order to disseminate the technical know how on agricultural practices, marketing, uses of tree borne oilseeds, value addition etc. training programmes are conducted for farmers and trainers to encourage the farmers for growing the plants of tree borne oilseeds. In all, 5 farmer's trainings and 4 trainers' trainings for field functionaries have been organized in Tamil Nadu through implementing agencies by the Board.

### Promotion of Fisheries

4386. SHRI SHIVARAMA GOUDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has been taking any initiative to promote and protect the growth of the fisheries business in Karnataka;

(b) if so, the details thereof; and

(c) the funds released for the development and growth of the fishery sector during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) and (b) Yes, Madam. The Department of Animal

Husbandry, Dairying and Fisheries provides financial assistance to the State of Karnataka to promote and protect the growth of the fisheries in the form of grant and subsidies through the following Centrally Sponsored Schemes (CSS) and Central Sector Schemes (CS).

- (i) Development of Inland Fisheries and Aquaculture;
  - (ii) Development of Marine Fisheries, Infrastructure and Post Harvest Operations;
  - (iii) National Scheme of Welfare of Fishermen;
  - (iv) Strengthening of Database and Geographical Information System of the Fisheries Sector; and
  - (v) National Fisheries Development Board (NFDB).
- (c) Details are given in the enclosed Statement.

### Statement

*Details of funds released for the development and growth of the fishery sector to Karnataka through the Centrally Sponsored and Central Sector Schemes during the last three years and the current year*

(₹ in lakh)

Name of Schemes	Funds released 2008-09	Funds released 2009-10	Funds released 2010-11	Funds released 2011-12
Development of Inland Fisheries and Aquaculture	-	33.00	-	-
Development of Marine Fisheries, Infrastructure and Post Harvest Operations	274.70	622.195	1090.28	304.45
National Scheme Welfare of Fisherman	312.06	93.54	13.86	-
National Fisheries Development Board (NFDB)	752.40	1174.19	1496.88	5.56

[Translation]

### Bio-Metric Cards

4387. SHRI P.L. PUNIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the experiment of biometric cards under the Public Distribution System (PDS) has been successful;

(b) if so, whether the Government is contemplating to implement the said system across the country; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Government has approved implementation of a pilot scheme on Smart Card based delivery of essential commodities under Targeted Public Distribution System (TPDS) in Chandigarh Union Territory (UT) and State of Haryana. Under the scheme, the existing ration cards will be replaced by Smart Cards which will have biometric features (fingerprints) of adult members of beneficiary families, based on which verification of genuineness of the beneficiary family will take place and only thereafter the essential commodities will be issued to them from the fair price shops. After implementation of the scheme in pilot States, it will be evaluated so as to assess the cost benefits, suitability of technology and the feasibility of replicability in other States/ UTs.

#### Procurement Centres

4388. SHRI RAM SINGH KASWAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

be pleased to state:

(a) the number of procurement centres opened and foodgrains procured by the Government during each of the last three years, State-wise; and

(b) the details of the payment made for procurement and expenditure incurred on arrangements made for procurement during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Details of procurement centres opened and foodgrains procured by the Government during each of the last three years, State-wise are given in the enclosed Statement- I, II, III and IV.

(b) Details of payment made for procurement and expenditure incurred on arrangements for last three years are given in the enclosed Statement-V.

#### Statement-I

*The List of Purchase Centres operated by FCI/ State Agencies RMS 2008-09 onwards for Wheats*

As on 25.5.2011

REGION	2008-09			2009-10			2010-11		
	FCI	State Agen.	Total	FCI	State Agen.	Total	FCI	State Agen.	Total
1	2	3	4	5	6	7	8	9	10
Punjab	221	1379	1600	380 (Including Shared)	1230	1610	387 (Including Shared)	1315	1702
Haryana	80 (Including Shared)	284	364	74 (Including Shared)	291	365	81 (Including Shared)	286	367
Uttar Pradesh	978 (Including NAFED)	3865	4843	508	3901	4409	73	4425	4498
Rajasthan	84	206	290	119	178	297	119	185	304
Madhya Pradesh	579	1038	1617	42	1206	1248	22	1206	1228
Delhi	2	0	2	4	0	4	4	0	4
Bihar	203	4295	4498	150	2702	2852	111	456	567
Himachal Pradesh	7	0	7	7	0	7	7	0	7



1	2	3	4	5	6	7	8	9	10
Gujarat	62	153	215	0	153	153	0	188	188
Jharkhand	13	0	13	18	0	18	8	0	8
Chhattisgarh	0	1333	1333	0	1333	1333	0	1333	133
Jammu and Kashmir	15	0	15	15	C	15	15	0	15
Maharashtra	0	85	85	0	85	85	0	58	58
Uttarakhand	43	199	242	33	167	200	33	167	200
West Bengal	0	0	0	0	0	0	0		
<b>Total</b>	<b>2,287</b>	<b>12,837</b>	<b>15,124</b>	<b>1,350</b>	<b>11,246</b>	<b>12,596</b>	<b>860</b>	<b>9,619</b>	<b>10,479</b>

**Statement-II**

*The Number of Purchase Centre Operated/ Proposed for KMS 2007-08 to 2009-10 for Peddy*

SL.	Region	KMS 2007-08			KMS 2008-09			KMS 2009-10 (Provisional)			
		FCI Agencies	State	Total	FCI	State Agencies	Total	FCI	Jointly	State Agencies	Total
1	2	3	4	5	6	7	8	9	10	11	12
1	AP	162	475	637	168	321	489	140	-	114	254
2	Assam	20	-	20	11	-	11	10	-	-	10
3	Bihar	202	2,749	2,951	153	3,638	3,791	101	-	2,813	2,914
4	Chhattisgarh	-	1,533	1,533	-	1,577	1,577	-	-	1,577	1,577
5	Delhi	2	-	2	2	-	2	2	-	-	2
6	Gujarat	-	-	-	-	9	9	-	-	-	-
7	Haryana	31	273	304	41	138	179	11	38	132	181
8	Himachal Pradesh	5	-	5	5	-	5	7	-	-	7
9	Jharkhand	26	1	27	36	4	40	26	-	3	29
10	Jammu and Kashmir	2	-	2	-	15	15	15	-	-	15
11	Karnataka	-	23	23	-	29	29	-	-	32	32
12	Kerela	-	200	200	-	210	210	-	-	450	450
13	Maharashtra	-	752	752	-	760	760	-	-	-	-



1	2	3	4	5	6	7	8	9	10	11	12
14	Madhya Pradesh	154	254	408	89	376	465	-	-	475	475
15	Odisha	1,868	990	2,858	157	2,117	2,274	80	-	1,050	1,130
16	Pundicherry	7		7	12		12	12	-	-	12
17	Punjab	279	1,264	1,543	208	1,338	1,546	80	169	1,339	1,588
18	Rajasthan	12	-	12	12	-	12	NIL	NIL	-	-
19	Tamil Nadu	-	1,200	1,200	-	1,300	1,300	-	-	1,281	1,281
20	Uttar Pradesh	302	1,974	2,276	199	1,974	2,173	98	-	3,743	3,841
21	Uttarakhand	-	50	50	-	39	39	10	-	49	59
22	West Bengal	50	1,301	1,351	38	175	213	38	-	1,462	1,500
Grand Total		3,122	13,039	16,161	1,131	14,020	15,151	630	207	14520	15357

**Statement-III***Procurement of Rice Marketing Season (Oct-sept)*

(In '000 tonnes)

States/ UTs	2007-08	2008-09	2009-10
1	2	3	4
Andhra Pradesh	7597	9058	7555
Assam		3	8
Bihar	1083	890	
Chandigarh	9	10	14
Chhattisgarh	2743	2848	3357
Gujarat	23	0	0
Haryana	1574	1425	1819
Himachal Pradesh	0	0	0
Jammu and Kashmir	0	7	0
Jharkand	19	143	23
Karnataka	19	107	86
Kerala	168	237	261
Madhya Pradesh	69	247	255
Maharashtra	160	261	229

1	2	3	4
Odisha	2357	2801	2497
Puducherry	6	8	8
Punjab	7981	8554	9275
Rajasthan	19	11	
Tamil Nadu	969	1201	1241
Uttar Pradesh	2891	4007	2901
Uttarakhand	147	349	375
West Bengal	1429	1744	1240
All India Total	28736	34104	32034

**Statement-IV***Procurement of Wheat Marketing Season (April- March)*

(In '000 tonnes)

States/ UTs	2008-09	2009-10	2010-11
1	2	3	4
Bihar	500	497	183
Chandigarh	10	12	9
Delhi	6	0	10

1	2	3	4
Gujarat	415	75	1
Haryana	5237	6924	6347
Himachal Pradesh	Neg	1	Neg
Jammu and Kashmir	1	1	
Jharkhand	2	Neg	Neg
Madhya Pradesh	2410	968	3539
Maharashtra	10	0	0
Punjab	9941	10725	10209
Rajasthan	935	1152	476
Uttar Pradesh	3137	3882	1645
Uttarakhand	85	145	86
West Bengal			9
<b>Total</b>	<b>22689</b>	<b>25382</b>	<b>22514</b>

**Statement-V**

*The details of payment for foodgrains procured by FCI or procured by the State Agencies for the years 2007-08, 2008-09 and 2009-10*

(Amount in ₹ Crores)

FCI Region	2007-08	2008-09	2009-10
1	2	3	4
Bihar	354.06	1458.38	1697.47
Jharkhand	15.1	93.96	105.41
Odisha	1093.34	1421.49	1395.74
West Bengal	189.25	1063.01	722.92
Assam		3.53	9
Delhi	3.13	6.55	
Haryana	3979.54	5235.15	7348.62
Himachal Pradesh	-	0.23	1.09
Jammu and Kashmir	0.02	8.82	3.05

1	2	3	4
Punjab	11795.75	15343.91	21301.19
Rajasthan	314.79	1000.03	1193.35
Uttar Pradesh	753.21	2439	1058.54
Uttarakhand	46.76	258.32	321.87
Andhra Pradesh	6224.24	10474.86	10997.16
Karnataka	0.32	135.51	75.91
Tamil Nadu	6.91	10.61	6.32
Gujarat	17.68	462.51	
Maharashtra	101.38	299.31	275.84
Madhya Pradesh	81.09	951.84	342.25
Chhattisgarh	1648.07	2497.83	2427.38
<b>Total</b>	<b>26624.64</b>	<b>43164.85</b>	<b>49283.11</b>

**Funds for Strengthening Prisons**

4389. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from Chhattisgarh under the 13th Finance Commission regarding funds for upgradation of prisons;

(b) if so, the details thereof and the total funds sanctioned by the Union Government against the proposal;

(c) whether the State Government has requested the Union Government to grant/ release the remaining funds sought for the purpose;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether the Union Government has taken any steps for strengthening the security arrangements of the prisons under the special infrastructure scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Government of Chhattisgarh has submitted a proposal for release of

₹ 37.50 crore for prison infrastructure for the year 2011-12 for construction of 17 barracks in 7 jails, construction of RCC double wall in 5 jails, construction of 152 quarters in multistorey complex and enhancement of boundary wall in 7 jails. The Thirteenth Finance Commission in its report has recommended ₹ 150 crore for Strengthening of Prison Infrastructure in Chhattisgarh for the period 2011-15.

(e) and (f) The funds are released by the Central Government to the States affected by Left Wing Extremism (LWE) under the Special Infrastructure Scheme (SIS) for implementing works including strengthening of existing jails and Magazines (Armouries/ Bells of Arms) which are at risk of attack by Naxalites.

[English]

#### Grant-in-Aid for Flour Mills

4390. SHRI RAMSINH RATHWA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has any proposal under consideration to start grant-in-aid to flour mills and rice mills in the country including Gujarat;

(b) if so, the details thereof; and

(c) the criteria to be adopted for providing grant-in-aid to these mills and the time by which the Scheme is likely to be Started?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) The Ministry has decided not to accept any proposal under grain milling sector including rice and flour milling after 06.02.2009 due to budgetary constraints. At present there is no proposal to start grant-in-aid to flour mills and rice mills in the country including Gujarat. However, the grant-in-aid to grain milling sector including Rice and Flour Milling is open to North Eastern States under the scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries.

(b) Does not arise.

(c) Under the scheme for Technology Upgradation/ Modernization/ Establishment of Food Processing Industries,

the Ministry of Food Processing Industries extends financial assistance to food processing units in the form of grant-in-aid @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of ₹ 50.00 lakhs in general areas, or @ 33.33% subject to maximum of ₹ 75.00 in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP Areas. At present there is no proposal to start grant-in-aid to flour mills and rice mills in the country including Gujarat.

[Translation]

#### Charter of Demands

4391. SHRIMATI SUSHILA SAROJ:  
SHRIMATI SEEMA UPADHYAY:  
SHRIMATI USHA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the United Liberation Front of Assam (ULFA) has recently submitted a 12-point charter of demands during the talks with the Government;

(b) if so, the details thereof and the response of the Government thereto; and

(c) the response of the ULFA in regard to the ceasefire?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) United Liberation Front of Asom (ULFA) has submitted its demands to the Union Home Minister in the presence of Chief Minister, Assam on 5.8.2011. Action has been initiated for holding talks with ULFA on their demands.

(c) On 12.7.2011, ULFA has announced to shun all forms of violence/ armed campaign for an indefinite period. The outfit has also advised its cadres to implement the said decision in letter and spirit. Action has also been initiated for signing of formal Suspension of Operations (SoO) Agreement with ULFA.

#### Creation of Gorkha and Territorial Administration

4392. DR. BALIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any tripartite agreement has been made between the Union Government, the State Government of West

Bengal and the leaders of Gorkha Janmukti Morcha for creation of a separate Gorkhaland Territorial Administration (GTA);

(b) if so, the details thereof and the issues discussed therein alongwith the outcome of the tripartite talks;

(c) the role of all the three stakeholders in running the administration of new territory;

(d) whether the Union Government has agreed to provide all assistance to the GTA; and

(e) if so, the details thereof and the time by which the new Gorkhaland State is likely to be created?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) A Memorandum of Agreement has been signed between the Government of India, Government of West Bengal and Gorkha Janmukti Morcha (GJM) on 18.7.2011. The main objective of the agreement is to establish an autonomous self-governing body called Gorkhaland Territorial Administration (GTA) to administer the region so that the socio-economic, infrastructural, educational, cultural, and linguistic development is expedited, thereby achieving all round development of the people of the region.

The main features of the agreement are as under:

- (a) An autonomous body titled Gorkhaland Territorial Administration (GTA) will be constituted in place of Darjeeling Hill Gorkha Council by way of direct election.
- (b) There shall be a GTA Sabha for the GTA which shall consist of 45 elected members and 5 members to be nominated by the Governor to give representation to members of SC, ST, women and minority communities. The terms of GTA shall be 5 years.
- (c) The power to frame rules/ regulations under the State Acts to control, regulate and administer the departments/offices and subjects transferred will be conferred upon the GTA.
- (d) The administrative, executive and financial powers in respect of the subjects transferred will be vested in such a way that the new Body may function in an autonomous and effective way.

(e) The GTA will have the power of creating Group B, C and O posts with the approval of Governor. The recruitment will be done through a Subordinate Service Selection Board to be set up for this purpose.

(f) Since the formation of new authority will take some time and since the developmental works in the hills, which have already suffered badly, cannot be allowed to suffer further, there will be a Board of Administrators in DGHC which would be fully empowered to exercise all the powers and functions of the Chief Executive Councilor under the DGHC Act, 1988 and to decide on the much needed developmental works in the hills.

(g) The GJM agrees to ensure that peace and normalcy will be maintained in the region.

(h) The Government of West Bengal shall repeal the DGHC Act, 1988 along with formation of GTA to be constituted by an Act of the legislature.

(d) and (e) As per the agreement, the Government of India will provide financial assistance of ₹ 200 crore per annum for 3 years for projects to develop the socioeconomic infrastructure in GTA over and above the normal plan assistance to the State of West Bengal.

The agreement has been signed to create an autonomous body called Gorkhaland Territorial Administration (GTA) which will be created after repeal of the DGHC Act, 1988 along with formation of GTA to be constituted by an Act of the legislature.

#### **Grants for Fish Processing and Cold Storages**

4393. SHRI ASHOK KUMAR RAWAT: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there is any scheme in the offing to provide grants-in-aid to the private entrepreneurs and other agencies for purchasing fish processing machines and for construction of cold storage;

(b) if so, the details thereof;

(c) the steps taken for the development of infrastructural facilities for preservation and processing of fish at sea costs in the country; and

(d) the names of the companies/ private entrepreneurs and the agencies to whom grants-in-aid has been sanctioned



for purchasing fish processing machines along with the grants-in-aid sanctioned/ released to them during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES: (a) to (d) Under the Plan Scheme for Technology Upgradation, Establishment and Modernization of Food Processing Industries, financial assistance is provided to private entrepreneurs in the form of grant-in-aid @ 25% of the cost of Plant and Machinery and

Technical Civil Works subject to a maximum of ₹ 50 lakhs in general areas or 33.33% subject to a maximum of ₹ 75 lakhs in difficult areas for various sector in the Country including development of infrastructure facility for preservation and processing of fish at sea cost in the Country. However, stand-alone cold storage is not admissible for financial assistance under this scheme. A list of companies/ entrepreneurs to whom grants-in-aid has been sanctioned for fish processing during the last three years, state wise is enclosed as Statement.

**Statement**

*List of fish processing units assisted under scheme of technology upgradation/ setting up/ modernization of FPI's*

Sr. No.	Year	State	Name of the Company	Released Amount (₹ in Lakhs)
1	2	3	4	5
1	<b>2008-09</b>	Assam	M/s Ibempishak Dry Fish Fermentation Work	24.42
2	-do-	Andhra Pradesh	M/s A.R. Fish Products	25.00
3	-do-	Gujarat	M/s Kan Foods	25.00
4	-do-	Kolkata	M/s Sahada Exports	25.00
5	-do-	Maharashtra	M/s Sumaraj Sea Food Pvt. Ltd.	23.00
6	-do-	Kerala	M/s Moon Fishery India Pvt. Ltd.	25.00
7	-do-	Kerala	M/s Arbee Biomarine Extracts Pvt. Ltd.	17.23
8	-do-	Kerala	M/s Choice Trading Corporation Pvt. Ltd.	22.50
9	-do-	Kerala	M/s U & Co. Marine Exports	23.50
10	-do-	Kerala	M/s GEO Sea Foods	25.00
11	-do-	Kerala	M/s Upasana Exports	50.00
12	-do-	Karnataka	M/s Sai Kishan Fisheries	25.00
13	-do-	Karnataka	M/s Sri Siddhi Freezers and Exporters Pvt. Ltd.	25.00
14	-do-	Tamil Nadu	M/s Nila Sea Foods Pvt. Ltd.	25.00
15	-do-	Tamil Nadu	M/s Amulya Sea Foods	25.00
1	<b>2009-10</b>	Andhra Pradesh	M/s A.R. Fish Products	25.00
2	-do-	Gujarat	M/s Kan Foods	25.00
3	-do-	Kerala	M/s Moon Fishery India Pvt. Ltd.	25.00



1	2	3	4	5
4	-do-	Kerala	M/s GEO Sea Foods	25.00
5	-do-	Kerala	M/s Arbee Biomarine Extracts Pvt. Ltd.	17.23
6	-do-	Kerala	M/s Choice Trading Corporation Pvt. Ltd.	22.50
7	-do-	Kerala	M/s U & Co. Marine Exports	23.50
8	-do-	Karnataka	M/s Saikishan Fisheries	25.00
9	-do-	Karnataka	M/s Sri Siddhi Freezers and Exporters Pvt. Ltd.	25.00
10	-do-	Tamil Nadu	M/s Nila Sea Foods Pvt. Ltd.	25.00
11	-do-	Tamil Nadu	M/s Ninans Pvt. Ltd.	4.60
1	<b>2010-11</b>	Andhra Pradesh	M/s Sandhya Marine Ltd.	8.23
2	-do-	Gujarat	M/s Vanita Cold Storage	17.50
3	-do-	Goa	M/s Corlim Marine Exports Pvt. Ltd.	31.20
4	-do-	Himachal Pradesh	M/s Trout Fish Canning & Preservation	28.395
5	-do-	Kolkata	M/s Sahada Exports	25.00
6	-do-	Kerala	M/s Paragon Sea Foods Pvt. Ltd.	11.00
7	-do-	Maharashtra	M/s Sanchita Frozen Food Products Pvt. Ltd.	25.00
8	-do-	Maharashtra	M/s Gee Square Exports (India) Pvt. Ltd.	25.00
9	-do-	Tamil Nadu	M/s Ninans Pvt. Ltd.	4.59
10	-do-	Tamil Nadu	M/s Amulya Sea Foods	25.00

[English]

#### Measures to Maximise Rice Cultivation

4394. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken cognizance of an innovative clay pellet method of rice cultivation;

(b) if so, whether the Government contemplates to promote the said method to maximise the rice yield in the country;

(c) if so, the details thereof; and

(d) the steps taken by the Government to promote the said method in the country including the State of Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Clay pellet method of rice cultivation is a indigenous method. In this system, paddy seeds inserted in mud balls or clay pellets are sown. This method of cultivation is mainly practiced in the area of uncertain rainfall during the Kharif season. In this method, 2-3 seeds are inserted into a clay/ mud ball made from pond bottom clay at appropriate moisture condition and subsequently dried and kept ready for sowing. This system also avoids the bird damage to the seeds and seed remain safe after sowing even in dry soils and germinates well later, when sufficient amount of rainfall is received. This sorts of cultivation is practiced by the farmers of

Eastern UP to manage the uncertainty of rainfall during Kharif season.

This method of cultivation is not suitable in all agro-climatic condition and soils in the country including Haryana, moreover it is more laborious and expensive method.

Government of India has given flexibility to the States for adopting different technologies as per local requirements under different schemes of Central Government like RKVY and NFSM for increasing crop production and productivity.

#### Loans to Farmers

4395. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has given directions to the banks to extend loans to farmers for purchase of micro-irrigation equipment like drip and sprinkle; and

(b) if so, the details thereof and the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No such specific direction has been issued to the Banks. However, banks extend loan to farmers for purchase of micro irrigation equipments like drip and sprinkler.

[Translation]

#### Advertisement Policy of DAVP

4396. SHRI TUFANI SAROJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has changed/amended the advertisement policy of the Directorate of Advertising and Visual Publicity (DAVP);

(b) if so, the details of such changes/amendments made during the last three years;

(c) whether the small/medium newspapers and magazines have benefited from such amendments in the said policy;

(d) if so, the details thereof; and

(e) if not, the time by which such benefit is likely to accrue to the big newspapers at the cost of small newspapers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) No, Madam. During the last three years, the print advertisement policy of the Directorate of Advertising and Visual Publicity (DAVP) has not been changed/amended. The existing advertisement policy is effective from 2<sup>nd</sup> October, 2007.

(d) and (e) Does not arise.

[English]

#### Medieval Rock Carvings

4397. SHRI BIBHU PRASAD TARAI: Will the Minister of CULTURE be pleased to state:

(a) whether any important rock carving belonging to the medieval period has been discovered in the campus of the Jawaharlal Nehru University in Delhi;

(b) if so, the details thereof;

(c) whether there has been any delay on the part of the Archaeological Survey of India to take steps to preserve the said findings;

(d) if so, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government to expedite the preservation work?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. A rock carving of a moving elephant was noticed in the Campus of Jawaharlal Nehru University in Delhi. Consisting of a short Devanagiri inscription assignable to 17<sup>th</sup> -18<sup>th</sup> centuries A.D which reads DASAM.

(c) and (d) No, Madam It is not worthy of protection by the Archaeological Survey of India as a monument of national importance.

(e) Question does not arise.

**Adulterated Fast Food Items**

4398. SHRI HAMDULLAH SAYEED: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has implemented Research and Development projects for addressing the problems of adulterated fast food items being produced by the food processing industries; and

(b) if so the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) Ministry of Food Processing Industries does not commission R&D projects on its own. However, it considers and sanctions grant for R&D projects for Food Processing Sector through various Institutions/ Universities, Public funded organizations and recognized RandD laboratories both in public and private sectors. So far none of the organizations as above have approached this Ministry for funding R&D projects for addressing the problems of adulterated fast food items being produced by the Food Processing Industries.

(b) Does not arise.

**Production of Garlic**

4399. SHRI S. SEMMALAI: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under cultivation and average annual production of garlic in the country, State-wise;

(b) the total export of garlic during 2009-10 to 2010-11 and the efforts made by the Government to increase the exports; and

(c) the measures taken by the Government for the expansion of garlic processing industry and to increase the value addition products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) A statement showing State-wise area under cultivation and production of garlic in the country is enclosed.

(b) The total export of garlic during 2009-10 to 2010-11 is as under:-

Year	Quantity (in MT)	Value (₹ in lakh)
2009-10	19767.32	4452.04
2010-11	21156.00	7447.08

Source: Directorate General of Commercial Intelligence and Statistics (DGCI&S), Ministry of Commerce and Industry.

Export of garlic is covered under Open General License (OGL) and as such there are no restrictions on its export. For promotion of export of all spices including garlic, the Spice Board under Ministry of Commerce and Industry, Government of India is implementing various schemes such as subsidy for participation in International Trade Fairs and international meetings, trade promotion by facilitating exporters to send samples and promotion literature abroad and Packaging Development with bar coding registration.

(c) The Ministry of Food Processing Industries (MFPI) has several schemes for promotion of the food processing industry including Garlic. The Scheme for Technology upgradation/ establishment/ modernisation of Food Processing Industries is aimed at creation of new processing capacity and upgradation of existing processing capabilities, for which MFPI extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of ₹ 50 lakhs in general areas or 33.33% subject to a maximum of ₹ 75 lakhs in difficult areas.

**Statement**

*State-wise area and production of garlic in India during the last three years*

(Area: '000 ha, Production: '000 tonnes)

State	2010-11	
	Area	Production
1	2	3
Andhra Pradesh	0.40	4.00
Assam	9.02	57.00



1	2	3
Bihar	4.25	29.75
Chhattisgarh	3.90	21.10
Gujarat	40.00	275.00
Haryana	3.55	26.12
Himachal Pradesh	3.60	44.70
Jammu and Kashmir	2.30	32.00
Jharkhand	0.53	5.84
Karnataka	4.20	30.20
Kerala	0.17	0.82
Madhya Pradesh	54.00	228.00
Maharashtra	3.50	34.10
Meghalaya	0.28	1.11
Mizoram	1.30	5.60
Nagaland	0.10	0.15
Odisha	11.00	35.80
Punjab	13.70	40.50
Rajasthan	25.00	150.00
Tamil Nadu	0.40	3.10
Uttar Pradesh	35.10	190.50
Uttarakhand	1.20	7.30
West Bengal	3.50	33.90
All India	211.00	1256.59

Source: Department of Agriculture and Cooperation

#### Guidelines for Procuring Films

4400. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of rules/ guidelines/ norms framed for

procuring feature films and programmes under the Self-financed Commissioned scheme;

(b) whether there is any mechanism to resolve any dispute or appeal, redressal and reconsideration with regard to procuring of such films and programmes;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Prasar Bharati has informed that Doordarshan procures feature films from the rights holders as per revised Guidelines for Hindi Feature Films 2007 and programmes under Self-financed Commissioning (SFC) scheme as per SFC guidelines which are available on Doordarshan's website [www.ddindia.gov.in](http://www.ddindia.gov.in).

(b) to (d) Prasar Bharati has informed that there is a provision for appeal against any decision of the Gradation Committee in case of procurement of films and Evaluation Committee in case of SFC programmes. The details for appeal, redressal and reconsideration with regard to procurement of films and programmes under SFC are given in the enclosed Statement-I and II.

#### Statement-I

##### Revised Guidelines for Hindi Feature Films 2007

#### Para 6. Appeal

There will be provision for appeal against any decision of the Gradation Committee. The application in this respect will be submitted to the DG: Doordarshan with a non-refundable fee of ₹ 10,000/- (Rupees ten thousand). DG:Doordarshan will constitute a committee under the chairmanship of a DDG level officer and including one officer of the rank level of Director of Programmes, Director (Marketing)/ Director (C&S) or his nominee and two outside experts (one expert will be woman). Neither the chairman nor the members of this committee should have been members of the Gradation Committee, which had earlier graded the film and against the decision of which the appeal has been preferred. The recommendation of this committee will be submitted to Production and Content

Committee, Prasar Bharati through DG, Doordarshan for final decision.

**Statement-II**

*Guidelines for consideration, processing, and approval of Programmes under the Self Financed Commissioning Scheme*

**K. Appeal**

**Para 44.**

A Producer, whose proposal has been rejected by the Selection Committee or who has any grievance against the term of approval of his programme, may, if he so desires, make a written application addressed to DG, Doordarshan for reconsideration of his/ her proposal indicating the ground, if any, on which the proposal may be reconsidered.

**Para 45**

The application to this effect shall be made by the Producer within a period of one month of the issue of the letter conveying the rejection of his proposal.

**Para 46**

The application for reconsideration of the proposal shall be accompanied by a non-refundable fee of ₹ 15, 000/- in the form of a crossed bank draft payable in favour of PBBCI, DG: Doordarshan, New Delhi.

**Para 47**

The DG shall forward this appeal to the Evaluation Committee for reconsideration of the rejected proposal. The Committee would then comprise officials and outside experts

a majority of which were not part of the earlier evaluation process. The recommendation of this Committee shall be considered by DG/ Empowered Committee. The decision thus taken will be final and no further request for reconsideration of the proposal shall be entertained. The decision on the reconsideration of the proposal shall be communicated to the Producer within a period of three months.

**Shortage of Staff In ICAR**

4401. SHRI G.M. SIDDESHWARA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether various agricultural research institutes under the Indian Council of Agricultural Research (ICAR) are facing staff shortage as high as 25 per cent;

(b) if so, the details of the vacant posts in different research institutes under ICAR and the reasons for not filling up these vacancies; and

(c) the measures being taken to fill up these vacant posts without any further delay?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Presently 22 per cent of the total sanctioned positions are vacant. The details are given in the attached Statement.

(c) Steps have been initiated to get all the vacancies filled up on top priority basis.

**Statement**

Sl. No.	Name of the Institute	Scientific	Administrative	Technical
1	2	3	4	5
1	CARI, Izatnagar	1	3	13
2	CARI, Port Blair	12	0	3
3	CAZRI, Jodhpur	57	4	36
4	CIAE, Bhopal	33	0	19
5	CIAH, Bikaner	13	2	1



1	2	3	4	5
6	CIBA, Chennai	20	2	3
7	CICR, Nagpur	22	11	9
8	CIFA, Bhubaneswar	24	8	11
9	CIFE, Mumbai	33	11	8
10	CIFRI, Barrackpore	44	11	12
11	CIFT, Cochin	37	16	13
12	CIPHET, Ludhiana	33	3	1
13	CIRB, Hisar	5	0	5
14	CIRCOT, Mumbai	25	10	18
15	CIRG, Mathura	11	0	1
16	CISH, Lucknow	9	3	4
17	CITH, Rangreth (J & K)	6	5	0
18	CMFRI, Cochin	63	17	39
19	CPCRI, Kasargod	22	12	17
20	CPRI, Shimla	31	7	28
21	CRIDA, Hyderabad	7	4	9
22	CRIJAF, Brarrackpore	25	17	27
23	CRRI, Cuttack	30	14	56
24	CS & WCR & TI, Dehradun	41	12	24
25	CSSRI, Karnal	31	8	8
26	CSWRI, Avikanagar	30	26	30
27	CTCRI, Thiruvanthapuram	6	6	1
28	CTRI, Rajamundry	18	14	24
29	DGR, Junagarh	12	2	3
30	DMAPR, Anand (Gujarat)	7	5	0
31	DMR, New Delhi	12	9	8
32	DOGR, Pune	1	4	0
33	DOR, Hyderabad	3	5	2
34	DRMR, Bharatpur	8	4	0

1	2	3	4	5
35	DRR, Hyderabad	13	6	10
36	DRWA, Bhubaneswar	4	4	0
37	DSR, Hyderabad	6	5	4
38	DSR, Indore	9	4	1
39	DSR, Mau	23	10	12
40	Dte. CR, Puttur	5	4	1
41	Dte. Mushroom, Solan	5	0	1
42	Dte. of Floriculture, Delhi	5	8	0
43	Dte. OPR, West Godavari	5	5	1
44	Dte. of Coldwater Fishries	15	2	1
45	DWM, Bhubaneshwar	7	2	1
46	DWR, Karnal	14	6	3
47	DWSR, Jabalpur	9	6	0
48	IARI, New Delhi	169	91	139
49	IASR1, New Delhi	61	0	122
50	ICAR Headquarters	11	167	8
51	ICAR RC NEH, Barapani	61	12	10
52	ICAR RC, Goa	10	7	3
53	ICAR RC ER, Patna	39	1	3
54	IGFRI, Jhansi	57	30	34
55	IIHR, Banglore	17	6	11
56	IINRG, Ranchi	16	6	7
57	IIPR, Kanpur	27	3	2
58	IISR, Lucknow	18	0	7
59	IISR, Marikunnu	11	9	5
60	IISS, Bhopal	12	9	3
61	IIVR, Varanasi	22	8	2
62	IVRI, Izatnagar	76	13	128
63	NAARM, Hyderabad	34	11	10

1	2	3	4	5
64	NBAGR, Karnal	5	6	1
65	NBAII, Bangalore	8	4	1
66	NBAIM, Bhanjan (UP)	18	5	21
67	NBFGGR, Lucknow	12	1	3
68	NBPGR, New Delhi	37	13	19
69	NBSSLUP, Nagpur	36	6	12
70	NCAE & PR, New Delhi	5	3	0
71	NCIPM, New Delhi	6	1	0
72	NDRI, Karnal	44	0	62
73	NIANP, Bangalore	2	9	3
74	NIASM, Baramati	40	17	17
75	NIRJAFT, Kolkata	23	4	4
76	NRC Banana, Trichy	1	4	0
77	NRC Camel, Bikaner	5	4	0
78	NRC Citrus, Nagpur	2	1	2
79	NRC Equines, Hisar	4	3	1
80	NRC Litchi, Muzaffarpur	6	6	11
81	NRC Meat, Hyderabad	0	5	0
82	NRC Mithun, Nagaland	6	8	0
83	NRC Orchids, Pakyong(SK)	6	3	1
84	NRC Pigs, Guwahati	9	0	0
85	NRC PB, New Delhi	9	9	6
86	NRC Pomegranate, Sholapur	0	7	1
87	NRC Seed Spices, Ajmer	3	7	1
88	NRC Yak, Dirang	2	6	1
89	NRC AF, Jhansi	9	0	0
90	NRC Grapes, Pune	1	5	0
91	PDADMS, Bangalore	5	4	0
92	PD Cattle, Meerut	29	0	1

1	2	3	4	5
93	PDFMD, Mukteswar	6	0	0
94	PDFSR, Modipuram	11	0	0
95	PDP, Hyderabad	0	2	1
96	SBI, Coimbatore	12	7	5
97	VPKAS, Almora	20	6	1
98	ZPD, Bangalore	2	2	0
99	ZPD, Hyderabad	4	1	0
100	ZPD, Jabalpur	3	0	0
101	ZPD, Jodhpur	2	6	0
102	ZPD, Kanpur	3	4	0
103	ZPD, Kolkata	3	0	0
104	ZPD, Ludhiana	3	1	0
105	ZPD, Barapani	3	2	0

[Translation]

#### Transmission Capacity of DD/AIR

4402: SHRI DILIP SINGH JUDEV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of Doordarshan Kendras (DDK) and All India Radio (AIR) Stations in the country whose transmission capacity has been increased during each of the last three years and the current year;

(b) the details of the earlier transmission capacity and the present enhanced transmission capacity of the said Kendras/ Stations;

(c) the number of such Kendras/Stations, out of those whose transmission capacity is the lowest alongwith the reasons therefor; and

(d) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) During 11<sup>th</sup> Plan, 33 transmitter of AIR are being upgraded in the country. The details

of AIR Transmitters whose transmission capacity has been increased during the last three years and the current year are given below. No AIR transmitter capacity has been increased during 2010-11.

Sl. No.	Place	State	Existing Power	Proposed Power	Year of commissiong
1	Chennai	Tamil Nadu	5 kW FM	20 kW FM	2008-09
2.	Kolkata	West Bengal	5 kW FM	20 kW FM	2009-10

The details of Doordarshan Transmitters whose transmission capacity has been increased during the last three years and the current year are given below:

#### 2008-09

- i. Power of transmitter at Chhatarpur (Madhya Pradesh) increased from 100W to 20 kW.
- ii. Power of transmitter at Vadodara (Gujarat) increased from 5 kW to 10 kW.

- iii. Power of transmitter at Kharagpur (West Bengal) increased from 1 kW to 10 kW.

**2009-10**

- i. Power of transmitter at Saharsa (Bihar) increased from 1 kW to 20 kW.
- ii. Power of transmitter at Barmer (Rajasthan) increased from 1 kW to 10 kW.

**2010-11**

- i. Power of transmitter at Bilaspur (Chhattisgarh) increased from 100 W to 20 kW.
- ii. Power of transmitter at Kokrajhar (Assam) increased from 1 kW to 10 kW.

**2011-12 Nil**

(c) and (d) All the channels of AIR indicated above have been upgraded to same power (20 kW FM).

Presently, 1415 DD Transmitters of varying powers are functioning in the country. Out of these, 389 transmitters are Very Low Power of 10W/50W power. Very low power transmitters have been set up mainly in hilly and remote areas for providing TV coverage to small concentration of population.

All the areas uncovered by terrestrial transmission, alongwith rest of the country, have been provided with multi channel TV coverage through Doordarshan's free-to-air DTH service "DD Direct Plus", signals of which can be received all over the country.

[English]

**Agricultural Diversification**

4403. SHRI RAJU SHETTI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the agriculture sector in the country lacks back-up support in term of viable delivery and marketing chains for achieving agricultural diversification in food, dairy and poultry; and

(b) if so, the steps taken by the Government in this regard during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) The country lacks adequate infrastructure facilities for post harvest management and effective supply chain management. To address this problem, Government has approved Infrastructure Development Scheme during the 11<sup>th</sup> Plan period which includes the following 3 components.

- (i) Mega Food Park
- (ii) Cold Chain, value addition and preservation Infrastructure
- (iii) Modernization of Abattoirs

(b) The steps taken by the Government during the 11<sup>th</sup> Plan period in the above 3 components are given below:

- (i) **Mega Food Park:** A total of 30 projects were envisaged in Mega Food Park Scheme out of which 15 projects have been approved so far.
- (ii) **Cold Chain, value addition and preservation Infrastructure:** 49 proposals have been approved so far
- (iii) **Modernization of Abattoirs:** Setting up of 50 Abattoirs were envisaged in the 11<sup>th</sup> Plan, out of which 10 Abattoirs have been sanctioned so far.

**Price of Pulses**

4404. Sk. SAIDUL HAQUE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has made any assessment regarding the price of pulses and other foodgrains in the open market and under the Public Distribution System (PDS) during the last one year;

(b) if so, the details and the outcome thereof;

(c) whether the Government proposes to include more items to be sold through the PDS; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) In general, domestic prices



of pulses both in the open market and in the PDS have declined over the last one year. Pulses are distributed through PDS only in 12 states of India. The PDS prices are determined by the State Governments. Pulses distributed in the PDS are imported and subsidized by the Central Government @ ₹ 10/- per kg.. PDS prices are, therefore, much lower than the open market prices. Also, pulses sold in the PDS and in the open market do not refer to the same varieties.

(c) Under TPDS, Government allocates foodgrains(Rice, wheat and coarse grains) and sugar to States/ UTs for distribution to eligible beneficiaries through TPDS. At present there is no proposal to include more items to be sold through TPDS.

(d) In view of (c) above, does not arise.

#### **Institute for Urban Studies**

4405. SHRI RUDRA MADHAB RAY:

SHRI P. VISWANATHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has any proposal to set up an institute dedicated exclusively for urban studies in the country.

(b) if so, the details thereof;

(c) the time by which the said institute is likely to be set up;

(d) whether the State Government of Odisha has submitted a proposal for establishment of Institute of Urban Management and Governance (UMANG) in Bhubneshwar; and

(e) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

(b) and (c) The question does not arise.

(d) Yes, Madam.

(e) The details of the proposal received from the Govt. of Odisha are given in the enclosed Statement. The proposal has been examined and clarifications on the same have been sought from the State Government.

#### **Statement**

The proposal on Institute of Urban Management and Governance (UMANG) from the Govt. of Odisha was received in the Ministry on 2.5.2011. The proposal was for an amount of ₹ 104.39 crores out of which the proposed share of the Central Government was ₹ 52.72 crores and the State Government's share was ₹ 51.67 crores. The proposal was examined by the Ministry and the following clarifications were sought from the Govt. of Odisha:

(i) Whether actual demand from the eastern and northeastern states was assessed prior to formulation of the proposal

(ii) Role of each partner institution in various domain areas needs to be specified in the proposal.

The clarification is still awaited from the State Government.

#### **Payment by Cheque**

4406. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether outsourcing DRMs engaged in Andaman Public Works Department (APWD) were paid wages through cheque for transparency;

(b) if so, for how many months the payment was made through cheque;

(c) whether the Administration has now adopted the cash payment system;

(d) whether there is any proposal to reintroduce cheque payment system again for transparency; and

(e) if so, the time by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) DRMs (Daily Rated Mazdoors) in Andaman Public Works Department (APWD) are engaged through outsourcing. They are paid wages by the contract agencies and not by Andaman and Nicobar Islands Administration.

#### **Arecanut Growers**

4407. SHRI B.Y. RAGHAVENDRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that the arecanut growers in Karnataka are suffering from yellow leaf disease, root grub, Hidimundige etc;

(b) if so, the action taken by the Government to safeguard the interests of arecanut growers;

(c) whether the Government is likely to increase the minimum support price of arecanut; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes Madam. Arecanut plantations in Karnataka are affected by Yellow Leaf Disease (YLD), koleroga and root grub in Chickmagalur and Shimoga districts of Karnataka. The Government has taken following measures to safeguard the interest of arecanut growers:-

(i) Assistance is provided for rehabilitation of YLD affected arecanut gardens under rejuvenation component of National Horticulture Mission (NHM) @ ₹ 15000/ ha limited to 2 ha per beneficiary. During 2011-12, provision has been made for rejuvenation of 5530 ha of YLD affected arecanut garden in the state action plan at total cost of ₹ 829.50 lakh. Nutrients and plant protection inputs are also being provided through Integrated Nutrient Management (INM) and Integrated Pest Management (IPM) component of NHM @ ₹ 1000/ ha.

(ii) During 2008-09, Government of Karnataka had sanctioned ₹ 494.38 lakh for a period of 4 years to establish Arecanut Research Station at Sringeri, Chickmagalur district exclusively for conducting research on Yellow Leaf Disease.

(iii) During 2007-08, to combat fruit-rot disease (Koleroga), a special package with maximum assistance @ ₹ 1500/ ha was provided to the farmers as plant protection.

(iv) During 2008-09, ₹ 1.00 crore was provided to Arecanut Research and Development Foundation, Mangalore to conduct research on arecanut use diversification.

(v) Government of India has raised the import duty of arecanut from 35% to 100% to restrict the imports of arecanut in the country.

(c) and (d) Arecanut is not covered under minimum support price policy of the Government. However, to safeguard the interest of arecanut growers in Karnataka, the Government had introduced Market Intervention Scheme (MIS) for 8000 MT of white and 4000 MT of red variety of arecanut at the Market Intervention Price (MIP) of ₹ 75,000/- and ₹ 97,900/- per MT respectively, from 6<sup>th</sup> April, 2011 to 31<sup>st</sup> May, 2011. Similar MI Scheme was also introduced during 2009-10.

#### National Commission on Libraries

4408. SHRI VIJAY BAHADUR SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has set up a National Commission on Libraries on the recommendations of the National Knowledge Commission (NKC);

(b) if so, the details thereof, and if not, the reasons therefor;

(c) the current status of implementation of the recommendations of NKC on Libraries including allocation of funds;

(d) whether there is an urgent need for revamping the library services and systems in the country using Information Communication Technology; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) No, Madam. So far as setting up of the National Commission on Libraries is concerned, the matter has been considered in a meeting of the Committee of Secretaries (COS) and following decisions have been taken:

(i) Libraries are required to be developed at all levels and to achieve this, a new Mission may be required; however, constitution of National Commission on Libraries does not appear to be necessary at this stage. Digitization and Networking would enhance public access to the Libraries. Raja Rammohun Roy

Library Foundation, Kolkata could function as a coordinating body for promotion of Libraries and further strengthening of the foundation may be necessitated at later stage.

- (ii) A group, consisting of representatives from Department of Higher Education, Ministry of Panchayati Raj, Department of School Education and Literacy and Ministry of Culture may prepare an action plan on what can be done in the next couple of years for promotion of libraries at all levels. The proposal for a National Commission on Libraries can be considered at a later stage as part of the deliberations of the 12<sup>th</sup> Five Year Plan Working Group.

At present the discussion on the 12<sup>th</sup> Five Year Plan are going on in working groups and 12<sup>th</sup> Plan is likely to be finalized during this year by the Planning Commission. Thereafter, the implementation of the recommendations of the National Knowledge Commission can be considered.

(d) and (e) Library is a state subject. Information and Communication Technology (ICT) is now used by most of the National Level Libraries for modernization of their services.

#### Biometric Cards to Fishermen

4409. DR. KRUPARANI KILLI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched any scheme for providing biometric identity cards to the fishermen living along the coastal areas of the country;

(b) if so, the details thereof;

(c) the details of such cards provided to the fishermen in

the country, State-wise; and

(d) the details of the data gathered for issue of biometric cards to the fishermen, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) and (b) Yes, Madam. The Ministry of Agriculture, Department of Animal Husbandry, Dairying and Fisheries had on 11<sup>th</sup> December, 2009 launched a Central Sector Scheme(CSS) on Issuance of Biometric Identity Cards to marine fishers at a total cost of ₹ 72 crore. The scheme has following four components:

- (i) Assistance to the Costal States and Union Territories for data collection and authentication
- (ii) Personalization and Production of Biometric Identity Cards
- (iii) Key Management System
- (iv) Establishment of Central Server

(c) and (d) The marine fishers are provided a smart card based biometric identity cards having a chip of 64 Kbytes capacity in each card. The card contains both demographic and biometric details of the card holder. Out of 18,11,697 fishers identified for issuance of biometric card, data collection and digitization in respect of 16,14,848 and 16,04,492 fishers respectively have been completed. Biometric enrolment in respect of 11,52,184 fishers has also been completed. A statement indicating state-wise details of data gathered is enclosed.

#### Statement

Sl. No.	Name of the State/ UT	Marine Fishers identified for issuance of ID Cards	Data collection completed by the State/UT till date	Data digitized till date	Biometric enrolment
1	2	3	4	5	6
1	Tamil Nadu	238651	180511	180511	120380
2	Puducherry	37000	35529	35529	28780



1	2	3	4	5	6
3	Gujarat	157835	157835	157835	138789
4	Karnataka	94963	94963	94963	69668
5	Daman and Diu	9500	5538	5538	3444
6	West Bengal	260960	238040	238040	146625
7	Maharashtra	181994	181994	181994	139384
8	Goa	19676	19676	19676	10131
9	Kerala	240805	156837	156837	131685
10	Lakshadweep	14304	14304	14304	11013
11	Andhra Pradesh	281503	281503	281503	187100
12	Odisha	264064	237762	237762	165185
13	Andaman and Nicobar	10442	10356	6034	Nil
Total		18,11,697	16,14,848	16,04,492	11,52,184

[Translation]

#### Setting Up of Food Processing Training Centres

4410. SHRI RAKESH SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the food processing training centres and food testing laboratories receiving assistance from the Union Government in the country, State-wise;

(b) whether the said centres are fully operational;

(c) whether the Union Government proposes to increase their number in view of the relatively more requirement of food processing in the country including Madhya Pradesh;

(d) whether the Government has given grant for setting up of such centres in the country including Madhya Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS

MAHANT): (a) The state-wise details of the Food Processing Training Centres (FPTCs) and Food Testing Laboratories assisted by the Ministry of Food Processing Industries (MFPI) during 11<sup>th</sup> Plan are given in the enclosed Statement-I and II respectively.

(b) MFPI considers and releases the capital cost for equipments purchase for setting up of FPTCs only after receiving the recommendations from State Nodal Agencies. Further, the seed capital for operationalization of the centre is also released after specific inspection report from the State Nodal Agencies regarding various facilities created for running FPTCs.

(c) Yes, Madam.

(d) Yes, Madam.

(e) MFPI has provided grant -in-aid during the 11<sup>th</sup> Plan to 133 organisations for setting up of the Food Processing Training Centres (FPTCs) in the country. Out of which, 30 organisations were from Madhya Pradesh. State-wise details of such centres assisted by MFPI are given in the enclosed Statement-I.

## Statement-I

State-wise details of Food Processing Training Centres (FPTCs) Assisted during 11<sup>th</sup> Plan

Sl. No.	Name of the State	2007-08											2011-12		Total		
		3	4	5	6	7	8	9	10	11	12	13	14				
		No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount
		(₹ in lakh)															
		(upto 25.08.2011)															
1	2	3	4	5	6	7	8	9	10	11	12	13	14				
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	04	13.50	01	2.47	07	33.07	4	15.32	2	10.00	18	74.36				
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0				
4.	Assam	0	0	0	0	02	8.00	1	6.00	0	2.00	3	16.00				
5.	Bihar	0	0	01	2.00	0	1.13	1	3.99	0	0	2	7.12				
6.	Delhi	0	0	0	0	0	0	0	0	0	0	0	0				
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0				
8.	Haryana	01	1.99	01	1.46	05	19.90	3	13.49	4	17.79	14	54.63				
9.	Himachal Pradesh	02	9.30	0	0	0	0	1	4.00	0	0	03	13.30				
10	Jammu and Kashmir	0	0	01	4.00	0	0	0	0	0	0	01	4.00				
11.	Karnataka	01	7.20	0	0	04	15.60	4	23.00	3	11.80	12	57.60				
12.	Jharkhand	01	1.60	0	0	0	0.85	0	0	0	0	01	2.45				
13.	Kerala	01	7.00	0	0	0	0	0	0	0	0	01	7.00				
14.	Maharashtra	04	10.00	01	4.00	04	20.66	3	11.50	0	0	12	46.16				
15.	Madhya Pradesh	13	25.61	10	20.00	02	5.00	4	17.00	1	4.00	30	71.61				



1	2	3	4	5	6	7	8	9	10	11	12	13	14
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
17.	Mizoram	01	7.50	0	0	0	0	0	0	0	0	01	7.50
18.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	01	2.00	0	0	05	19.12	4	19.75	0	1.90	10	42.77
21.	Punjab	01	1.62	0	0	0	0	0	0	0	0	01	1.62
22.	Puducheery	0	0	0	0	01	11.00	0	0	0	0	01	11.00
23.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	02	3.69	0	3.00	0	0	0	0	0	0	02	6.69
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	07	24.76	02	6.08	0	1.00	1	3.82	0	0	10	35.66
27.	West Bengal	02	4.00	01	2.90	02	12.00	1	6.00	0	0	06	24.90
28.	Uttarakhand	0	0	01	3.90	0	0	1	4.00	0	0	02	7.90
29.	Chhattisgarh	0	0	0	0	0	0	3	12.00	0	0	3	12.00
Total		41	119.77	19	49.81	32	147.33	31	139.87	10	47.49	133	504.27

## Statement-II

State-wise Number of Food Testing Labs Assisted by MFPI during 11<sup>th</sup> Plan

(₹ in lakh)

Sl. No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12 (upto 25.08.2011)		Total	
		No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	2	175.19	1	132.472	1	132.472	1	54.748	0	0	5	494.882
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
4.	Assam	0	0	0	0	1	81.08	0	0	0	0	1	81.08
5.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0
6.	Delhi	0	0	1	29.089	3	118.92	2	63.641	1	23.10	7	234.75
7.	Gujarat	2	324.62	0	0	1	26.00	2	101.288	0	0	5	451.908
8.	Goa	0	0	0	0	0	0	0	0	0	0	0	0
9.	Haryana	0	0	0	0	1	50.00	1	58.548	1	14.637	3	123.185
10	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0
13.	Jharkhand	0	0	0	0	1	25.00	0	0	0	0	1	25.00
14.	Kerala	1	124.00	0	0	1	137.52	1	38.00	1	59.50	4	359.02
15.	Maharashtra	1	7.61	0	0	2	163.55	6	522.89	0	0	9	694.05

1	2	3	4	5	6	7	8	9	10	11	12	13	14
16.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
17.	Manipur	0	0	0	0	0	0	1	71.972	0	0	1	71.972
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
19.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
20.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
21.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0
22.	Punjab	1	71.58	0	0	0	0	1	6.896	2	97.296	4	175.772
23.	Pondichery	0	0	0	0	0	0	0	0	0	0	0	0
24.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0
25.	Tamil Nadu	0	0	0	0	1	178.985	1	100.00	0	0	2	278.985
26.	Tripura	0	0	0	0	0	0	1	90.644	0	0	1	90.644
27.	Uttar Pradesh	1	38.00	1	46.618	1	66.50	0	0	0	0	3	151.118
28.	West Bengal	2	252.73	0	0	0	0	2	124.064	0	0	4	376.794
29.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0
Total		10	993.73	3	208.179	13	980.027	19	1232.691	5	194.533	50	3609.16

[English]

**Assistance for Godowns**

4411. SHRI P. VISWANATHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the entitlement allocation and utilisation of rice and wheat under the Public Distribution System during each of the last three years and the current year, State-wise;

(b) whether some of the States are facing difficulties in proper and safe storage of foodgrains due to paucity of storage facilities;

(c) if so, whether the Union Government has any proposal to assist the State Governments in the construction of godowns including through private sector participation and to implement the Swaminathan Commission's recommendations in this regard;

(d) if so, the details thereof; and

(e) the time by which the new godowns are likely to be constructed?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF.K.V THOMAS): (a) to (e) Government allocates foodgrains to States and Union Territories (UTs) under Targeted Public Distribution System (TPDS) @ 35 kg. per family per month for all accepted number of 6.52 crore Below Poverty Line (BPL) including Antyodaya Anna Yojana (AAY) families in the country and the State-wise number of accepted BPL and AAY families. Allocations of foodgrains for Above Poverty Line (APL) families are made depending upon availability of foodgrain stocks in the Central Pool and past offtake by the States/UTs. The APL allocations at present range between 15 and 35 kg per family per month in different States. In addition to the normal TPDS allocations, Government has made Special adhoc additional allocations of foodgrains for BPL and APL families during 2009-10, 2010-11 and 2011-12. The State-wise details of the allocation and offtake of foodgrains (rice and

wheat) during last three years and current year are as per the enclosed Statement-I, II and III.

Due to the increased procurement of rice and wheat during the last three years and the current year and the consequent surplus stocks of foodgrains in the Central Pool have resulted in covered storage gap. To reduce storage in Covered and Plinth (CAP), Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs) to augment storage capacity. Consequent to assessment of additional storage needs under the scheme based on overall procurement/ consumption and the storage needs of procuring/ consuming areas and criteria laid down in the scheme, State-wise capacity requirement and locations have been identified.

Under the scheme, capacity of about 152.97 lakh tons is to be created in 19 States through private entrepreneurs and CWC and SWCs. Out of this, tenders have been finalized for creation of storage; capacity of 52.32 lakh tons by private entrepreneurs. CWC and SWCs are constructing 5.31 and 15.49 lakh tons respectively under the Scheme, out of which a capacity of about 3.5 lakh tons has already been completed by CWC/ SWCs. In the 11<sup>th</sup> Five Year Plan, an allocation of 154.132 crore has been made to Food Corporation of India for construction of storage godowns. This is likely to result in the construction of about 1.2 lakh tons capacity. This Department has also prepared a proposal for construction of additional storage capacity of 5.4 lakh tons in the North Eastern States by Food Corporation of India (FCI) with a total allocation of 568.17 crores. The proposal of the Department has been approved by the Expenditure Finance Committee (EFC) in its meeting held on 1.07.2011. To tide over the problem of shortage of storage place, FCI hires storage place from CWC/SWCs/ Government agencies and private parties, etc. The National Commission on Farmers set up under the Chairmanship of Dr. M.S. Swaminathan has not made any direct suggestions regarding storage requirements in its reports.

**Statement-I***Allocations and Offtake of foodgrains (Rice and Wheat) under TPDS during last three years and current year*

(In thousand tons)

S. No.	STATES/ UTs	2009-10		2009-10		2010-11		2011-12	
		Allotment	Offtake	Allotment	Offtake	Allotment	Offtake	Allotment	Offtake*
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	3577.682	3532.766	3884.250	3526.692	3676.480	3433.137	3738.252	691.278
2	Arunachal Pradesh	101.556	91.058	101.556	99.538	101.556	85.023	101.556	26.716
3	Assam	1406.256	1400.842	1485.966	1400.233	1673.126	1591.641	1806.756	350.593
4	Bihar	2958.122	1529.022	3437.481	2274.014	3543.192	2969.154	3650.312	711.286
5	Chhattisgarh	937.698	805.755	1091.952	1005.898	1168.032	1135.107	1218.752	270.373
6	Delhi	592.548	561.815	592.548	577.275	595.734	607.303	597.858	135.791
7	Goa	36.355	33.958	46.708	45.308	68.751	53.804	60.316	12.566
8	Gujarat	1042.040	856.966	1618.488	1025.464	1885.998	1532.880	2018.738	322.185
9	Haryana	603.493	387.616	980.472	501.671	685.242	613.097	732.422	147.425
10	Himachal Pradesh	463.176	460.401	497.466	461.812	508.988	486.462	519.146	118.864
11	Jammu and Kashmir	776.804	770.282	756.804	758.854	757.104	749.115	756.804	185.928
12	Jharkhand	1065.930	883.636	1311.792	1038.280	1319.412	1032.747	1339.032	266.115
13	Karnataka	2033.342	1951.272	2167.492	2092.192	2260.476	2132.040	2386.646	497.149
14	Kerala	1164.604	1120.931	1301.604	1233.443	1399.646	1373.157	1431.674	327.503
15	Madhya Pradesh	2085.683	1985.462	3030.870	2953.426	2610.454	2707.860	2608.736	711.902
16	Maharashtra	3165.785	2706.938	4509.359	3576.017	4490.412	3687.169	4647.114	878.071



1	2	3	4	5	6	7	8	9	10
17	Manipur	106.416	98.038	117.146	122.104	141.844	71.209	160.46	49.959
18	Meghalaya	144.276	145.733	147.276	145.315	182.928	156.605	181.696	40.795
19	Mizoram	82.908	75.298	82.908	75.675	70.140	64.502	70.140	16.351
20	Nagaland	126.876	139.044	129.546	134.532	126.876	138.126	126.876	35.018
21	Odisha	1866.783	1826.342	2115.852	2080.701	2221.788	2052.089	2116.998	516.648
22	Punjab	662.920	505.338	1213.920	987.526	786.348	680.707	814.100	171.183
23	Rajasthan	1364.624	1280.799	1945.464	1919.335	2037.128	1937.843	2115.140	447.688
24	Sikkim	44.220	44.599	44.220	44.206	44.250	43.000	44.270	12.202
25	Tamil Nadu	3682.832	3806.151	3767.832	3951.112	3722.832	3698.126	3722.832	958.391
26	Tripura	275.004	268.012	302.004	279.176	302.622	249.020	303.034	59.642
27	Uttar Pradesh	4925.854	4255.337	7039.894	6455.013	6948.948	6555.953	7113.890	1533.269
28	Uttarakhand	362.252	308.118	436.002	408.472	474.122	455.838	501.702	102.941
29	West Bengal	3031.942	2718.517	3316.544	3145.293	3601.864	3325.618	3763.754	705.775
30	Andaman and Nicobar Islands	29.341	16.379	31.959	18.489	34.020	17.921	34.020	4.533
31	Chandigarh	5.628	3.510	25.796	25.276	31.380	25.975	34.980	6.237
32	Dadra and Nagar Haveli	8.154	8.088	8.880	2.973	9.924	2.457	10.284	2.345
33	Daman and Diu	2.370	0.423	4.320	1.346	4.980	1.162	5.430	1.461
34	Lakshadweep	4.608	3.703	4.614	3.707	4.620	6.385	4.620	0.000
35	Puducherry	38.349	18.928	53.712	32.317	56.112	48.435	58.912	11.805
Grand Total		38776.431	34600.804	47602.697	42402.685	47547.329	43720.667	48869.238	10329.988

Offitake figures available up to June 2011.

**Statement-II**

*Allocations and Offtake of foodgrains under special ADHOC Additional Allocations Made for all Accepted Families under TPDS during last three years and current year*

Sl. No.	STATES/ UTS	2009-10			2010-11			2011-12			
		Allocation	Offtake	Allocation for all families under TPDS made on 19.5.2010	Allocation made for BPL families on 7.9.2010 and 6.1.2011	Allocation	Offtake	Allocation made for APL families on 6.1.2011	Allocation	Offtake	
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	316420	125563	268957	3706	511570	306559	255220	8111	311570	11417
2	Arunachal Pradesh#	4840	0	4114	2190	12592	6669	3104	1769	7592	0
3	Assam*#	89860	23236	196381	82018	290794	119728	192673	73126	140794	31907
4	Bihar	237580	0	201943	24960	500214	298437	116258	3772	500214	39016
5	Chhattisgarh*#	88220	50356	149974	41787	143784	194411	205047	83973	143784	19323
6	Delhi	55640	21798	47294	22640	31364	19523	51509	0	31364	6307
7	Goa	6400	0	5440	2	3680	3374	5904	3007	3680	0
8	Gujarat	175140	9025	148869	16141	162572	132874	144063	9390	162572	24814
9	Haryana	62960	15418	53516	16280	60504	22076	51205	36806	60504	8511
10	Himachal Pradesh	25140	6043	21369	21084	39416	29388	16128	13910	39416	969
11	Jammu & Kashmir	36040	32258	30634	30983	56440	53220	63139	11334	56440	0
12	Jharkhand	87120	0	74052	8363	183584	99146	42587	713	183584	1255
13	Karnataka	188740	73685	160429	51525	239946	233571	136922	0	239946	48812
14	Kerala*	122200	8242	153870	116062	119168	119169	98893	91188	119168	21898

(In M. Tons)

1	2	3	4	5	6	7	8	9	10	11	12
15	Madhya Pradesh#	194060	0	164951	13322	516324	6668	121077	11933	316324	122975
16	Maharashtra	354540	0	301359	40694	501060	260295	242956	24034	501060	27541
17	Manipur#	8140	6467	6919	0	17730	12125	5231	6070	12730	2380
18	Meghalaya#	8980	2335	7633	7843	19034	7057	5773	5517	14033	4639
19	Mizoram#	3340	3340	5678	2781	10214	6436	2149	1849	5214	0
20	Nagaland#	6040	1816	10268	2941	9510	10132	13864	4286	9510	0
21	Odisha	135820	5693	115447	135	252906	171580	75819	0	252906	2343
22	Punjab#	79520	0	67592	59295	35888	28664	276145	70905	35888	8139
23	Rajasthan #	177340	46641	301478	191769	236420	174572	239700	124127	186420	28379
24	Sikkim #	2100	938	2285	1277	4498	3499	1646	300	3298	0
25	Tamil Nadu	277640	258361	235994	129465	372918	354051	195767	15798	372918	104766
26	Tripura	14440	0	12274	0	22622	22623	9269	0	22622	2285
27	Uttar Pradesh	522830	0	444406	114226	818880	473477	335641	0	818880	70427
28	Uttarakhand#	24380	0	20723	4034	38188	15300	165650	15536	38188	3654
29	West Bengal	290460	228988	246891	223416	397152	241552	202822	143468	397152	27442
30	Andaman and Nicobar Islands	1620	0	1377	0	2146	455	1150	0	2146	0
31	Chandigarh	4060	0	3451	0	1764	555	3907	3116	1764	0
32	Dadra and Nagar Haveli	720	720	612	0	1382	481	391	0	1382	0
33	Daman and Diu***	510	300	0	0	268	52	478	0	268	0
34	Lakshadweep	220	220	187	0	230	0	174	724	230	0
35	Puducherry	4480	406	3808	309	6442	0	3039	2721	6442	550
Grand Total		3607540	921849	3470175	1229248	5621204	3427719	3285300	767483	5000003	619749

\* Figures on allocation also include the reallocations made out of unlifted savings in may 2010 allocations

\*\*\*Allocation cancelled on request of UT.

# Figures on allocation also include the reallocations made out of unlifted savings in January 2011 BPL/APL allocations

Note: offtake reported by FCI, as upto July 2011

**Statement-III**

*Additional allocation of foodgrains made in pursuance to the directions of Hon'ble Supreme Court and recommendation of Central Vigilance Committee (CVC) on PDS for 150 poorest districts in the country*

(in tons)

Sl. No.	Name of the State	No. of Districts	Quantity Allocated for 3 months		
			Rice	Wheat	Total
1	Himachal Pradesh	2	3822.00	5091.00	8913.00
2	Uttarakhand	1	873.00	445.59	1318.59
3	Rajasthan	7	0.00	25269.00	25269.00
4	Bihar	15	83412.00	99690.00	183102.00
5	Manipur	1	300.00	0.00	300.00
6	Jharkhand	14	28237.08	0.00	28237.08
7	Haryana	2	0.00	3792.00	3792.00
8	Jammu and Kashmir	3	4812.00	1593.00	6405.00
9	Kerala	2	1179.00	186.00	1365.00
10	Madhya Pradesh	15	26328.00	57342.00	83670.00
11	Chhattisgarh	10	41883.00	2886.00	44769.00
12	Sikkim	1	202.98	0.00	202.98
13	Tripura	1	327.00	0.00	327.00
Grand Total		74	191376.06	196294.59	387670.65

[Translation]

**Sporting Events in CWG stadia**

4412 SHRI MAHESH JOSHI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the names of sporting events organised in the various stadia constructed/ renovated for conducting the Commonwealth Games (CWG), 2010;

(b) whether the beautification, renovation and repair works of various stadia including Shivaji Stadium were completed on time;

(c) if so, the details thereof and if not, the reasons therefor,

stadia-wise; and

(d) the time by which the remaining work in certain stadia is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The Commonwealth Games were organized successfully, from 3<sup>rd</sup> to 14<sup>th</sup> October, 2010, in Delhi, in 17 disciplines viz.

(i) Archery; (ii) Athletics; (iii) Aquatics; (iv) Badminton; (v) Boxing; (vi) Cycling; (vii) Gymnastics; (viii) Hockey; (ix) Lawn Bowls; (x) Net Ball; (xi) Rugby 7s; (xii) Shooting; (xiii) Squash; (xiv) Table Tennis; (xv) Tennis; (xvi) Weightlifting and (xvii) Wrestling.



(b) The beautification, renovation and repair works of all the stadia for Commonwealth Games were completed on time except Shivaji Stadium which is yet to be completed.

(c) As informed by the New Delhi Municipal Council (NDMC), the reasons for the delay in completion of Shivaji Stadium are as under:

- (i) There were Shops, Restaurants, Kiosks etc. falling in the alignment of the project. While making arrangements of their allotment, cancellation or its shifting, the allottee of Clock Tower Restaurant went to the court against NDMC. The delay was on account of the matter being before the Court and getting possession of the encumbrance free site that caused major constraint in completion of the work as per planned schedule.
- (ii) The existing Electric Sub Station and Municipal Under Ground Reservoir/ Water Boosting Station on this plot of land, feeding adjoining area were also to be constructed in the basement of Shivaji Stadium and were to be made functional before demolishing and clearing this site for construction of stadium.
- (iii) The project site is very restrictive and that needed extra efforts due to double handling of materials as well as shortage of space for execution and stacking of construction material.
- (iv) Extra ordinary rains during the year 2010.

Finishing work of building is in progress.

(d) The NDMC has informed that the main pitch and facility block is likely to be completed by the end of September, 2011. The Warm up pitch is likely to be completed by the end of December, 2011.

#### **Public Distribution System**

4413. KUMARI SAROJ PANDEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to adopt the model of Public Distribution System (PDS) presently operational in Chhattisgarh as a benchmark and implement the same model in all the States; and

(b) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/ Union Territory (UT) Governments. The Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for lifting and distributing the allocated foodgrains within the States/ UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible card holders through the Fair Price Shops (FPSs) are of the respective State/ UT Governments.

At present, there is no proposal to adopt the PDS model operational in the State of Chhattisgarh as a benchmark for implementation in all States/ UTs. However, in relation to computerisation of the TPDS, the Hon'ble Supreme Court has in its order dated 20.4.2011 passed in Writ Petition (Civil) No.196/2001 referred to the model of computerisation in the State of Chhattisgarh and has directed that a High Powered Committee (HPC) under the chairmanship of Justice D.P. Wadhwa (Retd.) may examine the models of computerisation prepared by different States/ UTs and prepare a model which can be applied in the entire country. The HPC will submit its report to the Hon'ble Supreme Court.

#### **Online Trading**

4414. DR. KIRODI LAL MEENA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the commodity exchanges in operation in the country alongwith the manner in which they control the future trading;

(b) whether the Government proposes to widen the ambit of online trading by including new items in it;

(c) if so, the details thereof indicating the items currently under online trading and those proposed to be included therein;



(d) whether essential commodities are also included/ proposed to be included in online trading;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps taken to check the adverse impact of online trading on availability and price of essential commodities?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There are five recognized National Level Commodity Exchanges and 16 Regional Commodity Exchanges in the country. The details of these exchanges are given in the enclosed Statement-I.

The control of futures trading is done through three tiers of regulation in commodity futures market, viz., The Central Government, the Forward Markets Commission (FMC) and the Recognised Commodity Exchanges/ Associations. The system of regulation of the commodity futures markets contributes to the overall objectives of ensuring an efficient price discovery, protection against price-risk to the stakeholders and promoting confidence in the market. The Central Government broadly determines the policy as to the commodities in which futures/ forward trading is to be permitted and the grant of recognition to Exchanges/ Association through whom such trading is to be permitted. The Forward Markets Commission performs the role of prescribing the regulatory measures, approving the Rules and Regulations of the Exchange subject to which the trading is to be conducted, giving permission for commencement of trading in different contracts, monitoring market conditions continuously and taking preemptive or remedial measures against potential or actual market manipulation, excessive speculation or any other type of market abuse. The Recognised Exchanges/ Associations facilitate, supervise and regulate the day to day trading as per the provisions of the Rules and Regulations approved by the FMC and function as Self Regulatory Organizations (SROs).

(b) and (c) As of now, there are no restrictions on permitting futures trading in new commodities except in tur, urad and rice, which are suspended. As per the existing practice, on receiving demand from different sections of the market for launching

futures trading in a new commodity, the commodity exchanges make an assessment of the need and demand for the contracts in new commodity, conduct feasibility study and approach the Commission for permission. On detailed examination of the proposal and the feasibility report, the Commission grants approval for the launch of these contracts. The details of the commodities that are presently traded on the futures exchanges are given in the enclosed Statement- II.

(d) and (e) The essential commodities which are currently traded on the futures exchanges are Wheat, Chana, Barley, Potato, Mustard Seed, Refined Soya Oil, Soyabean, Refined Mustard Oil, Gur, Coconut Oil, Crude Palm Oil and Sugar. There is no proposal to enlarge this list of essential commodities.

(f) The futures trading in commodities on commodity exchanges does not have any adverse impact on the availability and prices. Futures trading only provides a platform for price discovery and price risk management. With a view to ensure that the trading in futures market does not have any impact of distorting the prices in relation to the fundamental factors of demand and supply, the Forward Markets Commission has put in place a robust system of monitoring and surveillance of the market. Stringent regulatory measures are also imposed to avoid monopolistic or oligopolistic conditions in the market. The regulator also ensures that there is no excessive speculation or manipulation of prices or abnormal price volatility, by imposing various regulatory measures. Some of the specific regulatory measures imposed by the FMC are as follows:

- (a) By imposing limits on speculative open position;
- (b) Putting in place daily price fluctuation limit bands and circuit filters; and
- (c) Prescribing compulsory delivery for agricultural contracts.

In addition, the regulator (FMC) has prescribed reporting requirements in the form of daily reports from the Exchanges and intervenes as needed with steps like imposing special margins to check excessive speculation and price volatility.

**Statement-I***List of Commodity Exchanges*

Sr. No.	National Commodity Exchange	Regional Commodity Exchanges
1.	Multi Commodity Exchange of India Ltd.	Bikaner Commodity Exchange Ltd., Bikaner
2.	National Commodity and Derivations Exchange Ltd.	Bombay Commodity Exchange Ltd., Vashi
3.	National Multi Commodity Exchange of India Limited	Chamber of Commerce, Hapur
4.	Indian Commodity Exchange Limited	Central India Commercial Exchange Ltd., Gwalior
5.	Ace Derivatives and Commodity Exchange Limited	Cotton Association of India, Mumbai
6.	*United Commodity Exchange	East India Jute and Hessian Exchange Ltd., Kolkata
7.		First Commodities Exchange of India Ltd., Kochi
8.		Haryana Commodities Ltd., Sirsa
9.		India Pepper and Spice Trade Association, Kochi
10.		Meerut Agro Commodities Exchange Co. Ltd., Meerut
11.		National Board of Trade, Indore
12.		Rajkot Commodity Exchange Ltd., Rajkot
13.		Rajdhani Oils and Oilseeds Exchange Ltd., Delhi
14.		Surendranagar Cotton oil and Oilseeds Association Ltd., Surendranagar
15.		Spices and Oilseeds Exchange Ltd., Sangli
16.		Vijay Beopar Chamber Ltd., Muzaffarnagar

\* Granted in-principle approval in August 2010.

**Statement-II**

Sr. No.	Commodities	1	2
1	2	6	Kapas
1	Copper	7	Cardamom
2	Crude Oil	8	Chana
3	Gold	9	CER
4	Silver	10	Cotton (29mm)
5	Castor seed	11	Crude Palm Oil
		12	Gasoline

1	2
13	Maize
14	Brent Crude Oil
15	Soya Bean
16	Wheat
17	Zinc
18	Iron Ore
19	ATF
20	Barley
21	Imported Thermal Coal
22	Kapsia Khali
23	Melted Menthol Flakes
24	Coriander
25	Rubber
26	Tin
27	Turmeric
28	Cottonseed Wash Oil
29	Coconut oil
30	Gur
31	Jeera
32	Rapeseed/Mustard seed
33	Isabgul seed
34	Raw Jute
35	Steel
36	Menthol Crystal
37	Coffee
38	Copra
39	Pepper
40	RBD Palmolein
41	Sacking

1	2
42	Red Chilli
43	Guargum
44	Aluminium
45	Guar seed
46	Heating Oil
47	Lead
48	Mentha Oil
49	Natural Gas
50	Nickel
51	Platinum
52	Potato
53	Refined Soy Oil
54	Almond
55	Sugar

[English]

#### Community Radio Stations

4415. SHRI RAVNEET SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the criteria and norms fixed by the Government to set up Community Radio Stations (CRS) and the number of CRS set up/functioning in the country, State-wise;

(b) the number of universities/ colleges and other institutions that applied for setting up CRS in the country;

(c) the present status of the said applications;

(d) the number of applications still alongwith the reasons therefor; and

(e) the time by which the pending applications are likely to be cleared, institution-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S.

JAGATHRAKSHKAN): (a) Policy Guidelines for setting up of Community Radio Stations (CRS) in India allows setting up of CRS by educational institutions, civil society and voluntary organisations, State Agriculture Universities (SAUs), ICAR institutions, Krishi Vigyan Kendras, Registered Societies and Autonomous Bodies and Public Trusts registered under Societies Act or any other such act relevant for the purpose subject to fulfilment of eligibility criteria and basic principles as laid down in the policy guidelines, which are available in Ministry's website [www.mib.gov.in](http://www.mib.gov.in). State-wise list of set up/ functioning CRS is enclosed as statement.

(b) So far 913 organisations including universities/ colleges have applied for setting up CRS in the country.

(c) (i) Letter of Intent Issued = 349 (out of which 150 organisations have signed Grant of Permission Agreement (GOPA)

(ii) Rejected applications = 295

(iii) Pending applications = 269

(d) 269 applications are pending for grant of permission to set up community radio station for want of requisite information from applicant institutions/ clearances from concerned Ministries.

(e) No time-frame can be stipulated as the permissions are dependent upon inter ministerial clearances.

#### Statement

##### State-wise list of Functional Community Radio Stations

Sr. No.	Name of the State	No. of CRS Functioning
1	2	3
1	Andhra Pradesh	6
2	Assam	2
3	Bihar	3
4	Chandigarh	2
5	Chhattisgarh	1
6	Delhi	6
7	Gujarat	3

1	2	3
8	Haryana	5
9	Himachal Pradesh	2
10	Jammu and Kashmir	1
11	Jharkhand	1
12	Karnataka	9
13	Kerala	4
14	Madhya Pradesh	7
15	Maharashtra	12
16	Odisha	1
17	Punducherry	3
18	Punjab	1
19	Rajasthan	6
20	Tamil Nadu	20
21	Uttar Pradesh	13
22	Uttarakhand	3
23	West Bengal	2
Total		113

[Translation]

#### Translation of Classics

4416. SHRIMATI JYOTI DHURVE: Will the Minister of CULTURE be pleased to state:

(a) the names of Indian classics which have been translated into different languages by the Sahitya Akademi;

(b) whether any of these classics have been translated and published in foreign countries also;

(c) if so, the details thereof;

(d) whether any Indian translator/publisher has been honoured in foreign countries; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY



ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The list of Indian classics which have been translated into different languages by the Sahitya Akademi is enclosed as Statement.

(b) to (e) No such information is maintained by the Sahitya Akademi.

### Statement

#### Classics from different languages into Assamese:

##### Poetry

- (1) Kabiray Kai (Selected poems of Kabir - Hindi)  
Translated by Navakanta Barua

##### General

- (1) Josmoni Parampara (Nepali Classic)  
Compiled and Edited by Sanu Lama  
Translated by Debicharan Sedai
- (2) Laxmipurān: Sriya Chandalini (Oriya Classic)  
Compiled and Edited by Khageswar Mohapatra  
Translated by Jiban Krishna Patra
- (3) Madalapanji (old Oriya documentation)  
Compiled by Arun Kumar Mohanty  
Translated by Jyatsna Biswal Pout
- (4) Prachin Punthi (Translation from *Puranas*)  
By Hema Saraswati  
Edited by Ajay Kumar Chakraborti

#### Classics from different languages into Bengali:

##### Plays

- (1) Mrichchhakatika (Sudraka's Sanskrit Classic)  
By Sudraka  
Translated by Sukumari Bhattacharji
- (2) Nirbachito Bangla Yatra (Vol. I-IV) (*selected Bengali Yatras of the 19<sup>th</sup> and 20<sup>th</sup> Century*)  
Compiled and Edited by Devajit Bandyopadhyay

##### Poetry

- (1) Amritanuvaba and Changadeva Pasashti (Marathi Classic)  
By Jnanadeva

Translated by Girishchandra Sen

- (2) Ghalib: Nirbachita Kabita (Urdu)  
Edited by Jyotibhusan Chaki and Sankha Ghosh
- (3) Jnaneswari (*Commentary on Bhagavadgita, Marathi*)  
By Jnanadeva  
Translated by Girish Chandra Sen
- (4) Kabir Bijak O Anyanya Kabita (*'Kabir's selected poems*)  
Translated by Ranjan Bandyopadhyay
- (5) Nirbachita Rajasthani Donha (*a collection of Rajasthani Donna*)  
Compiled, Edited and Translated by Jyotirmoy Das

##### General

- (1) Dastamboo (*Mirza Ghalib's Urdu Diary*)  
By Mirza Ghalib  
Translated by Pushpito Mukhopadhyay
- (2) Ghaliber Smriti (*Yadgare Ghalib, Urdu*)  
By Maulana Altaf Hussain Hali  
Translated by Puspito Mukhopadhyay
- (3) Kaekti Chithi: Mirza Ghalib (A collection of Ghalib's letter)  
Compiled and Translated by Priyadarshi Chakraborty
- (4) Laximpuran: Sriya Chandalini (Oriya Classic)  
Compiled and Edited by Khageswar Mohapatra  
Translated by Kailash Pattanaik

#### Classics from different languages into English:

##### Poetry

- (1) Srngarapadyavali (*verse translation in Sanskrit and English of the Sangam classic Kuruntokai, Tamil*)  
By A.V. Subramanian
- (2) The complete works of Kalidasa Vol.-I (*collection of poems in Sanskrit and Prakrit*)  
Translated by Chandra Rajan
- (3) The Sacred Heresy (*collection of 57 poems in Marathi*)  
By Dilip Chitre

##### Play

- (1) Nalacaritam (*Classical dance drama of Kerala in Malayalam*)



By Unnayi Varier

Translated by Sudha Gopalakrishnan

- (2) The Complete Works of Kalidasa - Vol. II (*Collection of poems in Sanskrit and Prakrit*)

Translated by Chandra Rajan

#### General

- (1) Agganna Sutta (The Discourse on what is Primary)  
(an annotated translation from Pali)  
By G.T. Deshpande
- (2) Akhas Sestets (Gujarati)  
Translated by Krisnaditya
- (3) Anubhavamrut (*The immortal experience of being Marathi*)  
By Jnandev  
Translated by Dilip Chitre
- (4) Rajatarangini (*Saga of the kings of Kashmir*)  
(*Kalhana's Rajatarangini is not only a classic of Sanskrit narrative poetry but is the earliest extant history of Kashmir*)  
Translated by Ranjit Sitaram Pandit
- (5) The Astadhyayi of Panini - Vol. 1 -13 (*with translation and explanatory notes*)  
By S.D. Joshi and J.A.F. Roodbergen
- (6) The Tale of the Twin Warriors (Koti Chennaya, Tulu)  
By Bannanje Babu Amin  
Translated by Shankar Narayana Dooja Poojary

#### Publications of the Ramayana

- (1) Sriramacaritabdhiratna of Nityananda Shastri (Sanskrit)  
Translated by Satya Vrat Shastri
- (2) The Ayodhya Canto of the Ramayana as told by Kamban (*Tamil*)  
Translated by C. Rajagopalachari
- (3) The Epic Beautiful (*verse rendering of Sunder Kanda of Valmiki Ramayana - Sanskrit*)  
Edited by K.R. Srinivasa Iyenger

#### Ancient Indian Literature

- (1) Ancient Indian Literature (*An anthology Volume-one*)

*This volume covers both Vedic Sanskrit and Pali texts together since they represent two scriptural traditions which have given rise to two major religions of the world. These texts depicts the entire spectrum of the journey of human life—from desire to knowledge or from darkness to light; from the ephemeral to the eternal.*

Edited by T.R.S. Sharma

- (2) Ancient Indian Literature (*An anthology Volume-two*)  
*This volume covers Classical Sanskrit, Prakrit and Apabhramsa. The selection of passages in translation for the anthology is based upon the language in more innovative ways and of their socio-cultural values.*

Edited by T.R.S. Sharma

- (3) Ancient Indian Literature (*An anthology, Volume-three*)  
*It covers Tamil and Kannada literatures. The selection of passage in translation depicts the entire socio-cultural fabric of the olden day.*

Edited by T.R.S. Sharma

#### Medieval Indian Literature

- (1) Volume One  
Edited by K. Ayyappa Paniker
- (2) Volume Two  
Edited by K. Ayyappa Paniker
- (3) Volume Three  
Edited by K. Ayyappa Paniker
- (4) Volume Four  
Edited by K. Ayyappa Paniker

#### Classics from different languages into Gujarati:

#### Poetry

- (1) Kabir Vachanavali (*Poems of Kabir*)  
Translated by Pinakin Trivedi and  
Randhir Upadhyaya

#### Classics from different languages into Hindi:

#### Plays

- (1) Kavya Natak Sangrah Part -1  
(*selection from classical Sanskrit poetry*)

Compiled by Vasudev Sharan Agarwal  
Translated by Mithilesh Chaturvedi

- (2) Kavya Natak Sangrah Part - II  
Compiled by V. Raghavan  
Translated by Ramawadh Pande

#### Poetry

- (1) Chaturasra (*Sanskrit Poems*)  
By Radhavallabh Tripathi
- (2) Divya Prabandh (*selected poems of Alwar from Tamil*)  
Compiled and Edited by N. Sundaram
- (3) Muqaddama-e-Sher-O-Shairi (Urdu)  
By Hali  
Translated by Hans Ray 'Rahbar', Suresh Chandra Gupta and K.B. Uzzuman
- (4) Raghuvansh (*Sanskrit Epic*)  
By Kalidasa  
Translated by Devi Ratan Avasthi 'Kareel'
- (5) Sudukkatikarnamrut (*collection of 500 poems of Sanskrit poets*)  
Compiled by Sridhar Das  
Translated by Radhavallabh Tripathi
- (6) Sugam Hindi Jnaneshwari (from Marathi)  
By Sant Jnaneshwar  
Translated by Moreshwar Ganesh Tapasvi

#### General

- (1) Baudha Sangrah (*selection from Buddhist texts*)  
Edited by Nazinaksha Dutta  
Translated by Ram Murthy Tripathi
- (2) Vaddaradhana (Kannada Classic)  
By Shivkoti Acharya  
Translated by T.G. Prabhashankar 'Premi' and Jayalalitha

#### Sanchayan

- (1) Shaiv Sahitya Sanchayan (*select anthology of Tamil Shaive Sahitya*)  
Translated by N. Sundaram

#### Forthcoming Publication

- (1) Tukaram ke Pratinidhi Pad (*selected poems of Tukaram*)

Edited and Translated by Chandrakant Dewtale

#### Classics from different languages into Kannada:

##### Poetry

- (1) Adu-Have (Tamil) (*selection of poems and prose from pre-modern Tamil literature*)  
Translated by different translators
- (2) Kabir Vachanavali (*poems by Kabir*)  
Translated by D.R. Bendre
- (3) Riksamhitasara (*Vedic Classic of ancient age*)  
Translated by commentaries by G.N. Chakravarti

#### Classics from different languages into Konkani:

##### General

- (1) Ani Tankam Manshant Hadali (*Mansai Na Diva, Gujarati*)  
By Jhaverchand Meghani  
Translated by Ravindra Kelekar
- (2) Kala Poornodaya (Telugu Classic)  
By Pingali Surana  
Translated by R. Sesha Sastry and J. Sadanandam

#### Classics from different languages into Malayalam:

##### Poetry

- (1) Bhaktikayam (Anthology of Tamil Bhakti Poems)  
Compiler A.A. Manavalan  
Translated by Attoor Ravi Varma
- (2) Vachana Sopanam (Kannada Vachanas)  
Selected by H.S. Shivaprakash  
Translated by D. Vinayachandran and M. Rama

#### Classics from different languages into Marathi:

##### General

- (1) Kavya and Kavita (*Muqaddama-e-Sher-o-Shairi, Urdu*)  
By Hali  
Translated by S.R. Kulkarni
- (2) Manuskichya Jyoti (*Gujarati Classic: Manasai Na Diva*)  
By Jhaverchand Meghani  
Translated by Achyutbhai Deshpande
- (3) Veerashaiva Vachanamrut (*Kannada Veerashaiva*)

*Vachanas*)

Translated by Vijaya Telang

**Classics from different languages into Nepali:**

**Poetry**

- (1) Meghaduta (*Kalidasa epic in Sanskrit*)  
Translated by Jivanath Upadhyay Adhikari

**Classics from different languages into Oriya:**

**Poetry**

- (1) Kabir Bachanavali (*Poems of Kabir*)  
Compiled by Ayodhya Singh Upadhyaya  
Introduction Hazari Prasad Dwivedi  
Translated by Banamali Mishra
- (2) Sebe Abe Sabubele By Kabir  
Translated by Ramakanta Rath

**Classics from different languages into Punjabi:**

**Poetry**

- (1) Kabir Vachnavali (*Poems of Kabir*)  
Compiled by Ayodhya Singh Upadhyay  
Translated by Santokh Singh Dhir

**Classics from different languages into Sindhi:**

**Poetry**

- (1) Four Classical Poets of Sindh (*Selections from four classical Sindhi poets*)  
Translated by G. Allana

**Classics from different languages into Tamil:**

**Poetry**

- (1) Kabeer Arulvaku (*Kabir Vachanavali, Hindi*)  
Introduction Hazari Prasad Dwivedi  
Translated by T. Seshadhri
- (2) Vasavannar Vakamudu (Vachanas of the Kannada saint-poet Basavanna)  
Edited by S.S. Malwad  
Translated by T.B. Siddhalingaiah

**General**

- (1) Kalapoomodayam (Telugu Classic)  
By Pingali Surana  
Translated by T.B. Siddhalingaiah and J.V. Satyavani
- (2) Vetta Veli Vaarthatgal (*Translation of Kannada Vachanas*)  
Selected by H.S. Shivaprakash  
Translated by Sukumaran and Tamil Selvi

**Classics from different languages into Telugu:**

**Poetry**

- (1) Kabiru Vachanavali (Kabir Vachanavali, Hindi)  
Introduction Hazari Prasad Dwivedi  
Translated by Puttaparthi Narayanacharyulu

**General**

- (1) Bhuddha Charithamu (*Aswaghosha's Kavya - Sanskrit*)  
Translated by D. Venkatavadhani
- (2) Vachanalu (*Vachanagalu, Kannada*)  
Selected by H.S. Shivaprakash  
Translated by Shiva Reddy and Balaji
- (3) Vaddaradhana (*Vaddaradhan, Kannada Classic*)  
Translated by different translators
- (4) Vakrokti-jivitamu (*Sanskrit*)  
By Kuntaka  
Translated by Pullela Sriramachandrudu

**Classics from different languages into Urdu:**

**Poetry**

- (1) Kabir Vachnavali  
Compiled by Hariaudh  
Translated by Saraswati Saran 'Kaif'
- (2) Salsabeel (*256 shalokas of Sheikh Noor-ud-Din Noorani in Kashmiri*)  
Translated by Nishat Ansari

**General**

- (1) Kural (Tirukkural, Ancient Tamil classic)  
By Tiruvalluvar  
Translated by Hasrat Suhrawardy

[English]

### Comprehensive Assessment of Agriculture

4417. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering to have comprehensive assessment of crops and traits required in different agro-ecological zones and agricultural problems faced by small farmers that should be made a pre-requisite for framing the research agenda; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam. Indian Council of Agricultural Research (ICAR) undertakes comprehensive assessment of crops and traits required in different agro-ecological zones on a regular basis as part of the ongoing programmes of the Crop Institutes and All India Coordinated Research Projects on different Crops. The Scientists of ICAR working in different parts of the country interact with the farmers to have a feedback, and prioritize their research agenda based on emerging needs.

(b) The list of crop varieties/hybrids suitable for different agro ecological zones and possessing specific traits like insect pest/disease tolerance, abiotic stress tolerance, quality attributes etc., is enclosed as Statement.

### Statement

*Crop Varieties/ Hybrids with specific traits suitable for different zones of the country*

#### Food Crops

Varieties	Traits	Zone
1	2	3

#### Rice

Hybrid 6129	Resistant to Blast, brown spot and brown plant hopper	Irrigated areas of Punjab and Tamil Nadu
Improved Samba Mahsuri	Resistant to bacterial blight	Irrigated/ shallow lowlands of Andhra Pradesh, Chhattisgarh, Jharkhand, Odisha, Bihar, Gujarat, Maharashtra
Improved Pusa Basmati 1	Resistant to blast	Basmati-growing areas of Delhi, Punjab, Jammu and Kashmir, Uttarakhand
Sahabhazi Dhan	Drought tolerance	Upland rice areas
Swarna Sub-1	Submergence tolerance	Flood prone shallow lands
CSR 27, CSR 30, CSR 36, Narendar Ushar, Shankar Dhan 3, Lunishri	Salinity stress tolerance	Inland Saline areas
CR Dhan 402, CR Dhan 403	Salinity stress tolerance	Coastal areas



1	2	3
<b>Wheat</b>		
PBW550	Resistant to yellow rust	Punjab, Haryana, West Uttar Pradesh (except Jhansi division)
VL 892	Medium fertility and restricted irrigation condition	Hills of Himachal Pradesh and Uttarakhand
HI 1544	High fertility and irrigated conditions	Madhya Pradesh, Rajasthan (Kota and Udaipur divisions) and Gujarat
PBW 527	Drought tolerance	North west plains
HI 1531, HI 1500, HI 8627	Drought tolerance	Central Zone
HD 2888	Drought tolerance	Eastern India
NIAW 34	High temperature stress tolerance	Peninsular zone late sown conditions
Raj 3765	High temperature stress tolerance	North western plain for late sown conditions
Raj 4037	High temperature stress tolerance	Peninsular India for normal sown conditions
KRL 14, KRL 19, KRL 210, KRL 213	Salinity stress tolerance	Inland saline areas
<b>Maize</b>		
QPM Hybrid HQPM7	Quality protein single-cross hybrids	Andhra Pradesh, Karnataka, Tamil Nadu and Maharashtra
QPM Vivek 9	Early maturing and quality protein	Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Andhra Pradesh
Buland	High temperature stress tolerance	Northern parts of India
PMH 1	High temperature stress tolerance	Irrigated areas of Punjab
PMH 3	High temperature stress tolerance	Northern parts of India
HM 9	High temperature stress tolerance	Bihar, Jharkhand, Odisha
Pusa hybrid Makka 1	Drought tolerance	Rajasthan, Gujarat, Madhya Pradesh
HM 4	Drought tolerance	Punjab, Haryana, Uttar Pradesh, Andhra Pradesh, Maharashtra, Tamil Nadu and Goa
Pusa hybrid Makka 5	Drought tolerance	Whole of India
<b>Sorghum</b>		
CSH 25	Dual purpose and tolerant to grain mold diseases	Maharashtra, Andhra Pradesh, Madhya Pradesh, Karnataka and Gujarat



1	2	3
CSH 19 R, CSV 18	Drought tolerance	All rabi sorghum area
CSH15 R	Drought tolerance	Maharashtra, Karnataka, Andhra Pradesh and Tamil Nadu
<b>Pearl Millet</b>		
HHB 67 improved, GHB 757, GHB 538	Drought tolerance	All dry areas of Western Rajasthan and Gujarat
<b>Barley</b>		
RD 2660, K603	Drought tolerance	North west plains region
<b>Pulses</b>		
<b>Chickpea</b>		
Karnal Chana	Tolerance to salinity	North West Plain Zone
CO 1, ICCV 10	Drought tolerance	Southern Zone
Vijay, Vikas	Drought tolerance	Central Zone
RSG 14, RSG 888	Drought tolerance	North West Plain Zone
PKV Kabuli 4, IPCK 2004-29, Phule G 0517	Extra large seeded Kabuli	Central Zone
MNK 1	Extra large seeded Kabuli	South Zone
JG 6, JG 14	Resistance to wilt	Central Zone
DCP 92-3	Lodging tolerance	Central Zone
GNG 16	Lodging tolerance	North West Plain Zone
<b>Pigeonpea</b>		
BSMR 736, BSMR 175, Asha	Wilt/ Sterility mosaic disease tolerance	Central Zone
NDA 1, MAL 13	Wilt/ Sterility mosaic disease tolerance	North East Plain Zone
Pusa 992, PA 291, PAU 881	Short duration suitable for multiple cropping	North west plain Zone
<b>Mungbean</b>		
HUM 1	Yellow mosaic virus tolerance	Central and Southern Zone
C06	Yellow mosaic virus tolerance	South Zone
IPM 02-3	Yellow mosaic virus tolerance	North East Plain Zone

1	2	3
Pusa Vishal	Yellow mosaic virus tolerance	North Plain Zone
Samrat, IPM 2-3, Meha, SML 668	Early maturing suitable for spring/summer	North west plain zone and North East Plain zone
IPM2-14, TM96-2, LGG 460, LGG410	Resistant to powdery mildew suitable for rabi/ spring	South Zone
<b>Urdbean</b>		
WBU 109, NDU 1, Azad Urd 1	Short duration suitable for multiple cropping	North East Plain zone
IPU-02-43, LBG 625, Vamban 4, WBG 26	Resistant to powdery mildew suitable for rabi/spring	South Zone
<b>Lentil</b>		
VL 507	Resistance to wilt	North Hill Zone
HUL 57	Resistance to rust	North East Plain Zone
DPL 62, PL 6, PL7, IPL 406, IPL 315	Large seeded	Central Zone and North Western plain Zone
<b>Oilseeds</b>		
<b>Castor</b>		
DCH519	Resistance to wilt and leaf hoppers	All castor growing zones
GC3	Resistant to wilt	Gujarat
Jwala	Tolerance to salinity and resistance to wilt	All castor growing zones
<b>Rapeseed Mustard</b>		
NRCDR2	High temperature tolerance	North West Plain Zone
LET-18, Pusa Mustard 21, Pusa Mustard 24, RLC1	Low erucic acid	North West Plain Zone
NRCDR 601	High temperature and salinity tolerance	North West Plain Zone
VL toria 3	Tolerance to cold	North Hill Zone

1	2	3
<b>Soybean</b>		
JS97-52	Resistance to Yellow mosaic virus and collar rot	Central Zone and North Eastern Zone
NRC7	Pod shattering resistance	All soybean growing zones
SL668, JS 97-52	Yellow mosaic resistance	All soybean growing zones
NRC-7, JS 71-05	Pod shattering and drought tolerance	All soybean growing zones
NARI 38, SSF 658	Resistant to wilt	All castor growing zones
<b>Groundnut</b>		
Ajiya, Gimarl, TAG-24, GG20	Drought Tolerance	Central and South zone
Gimar2, Kadiri9, Kadiri Haritandhra, Greeshma	Short duration suitable for rabi/spring	South Zone
<b>Commercial Crops</b>		
<b>Cotton</b>		
HD 324	Tolerance to Fusarium wilt and Leaf curl virus	North Zone
Hybrid Kalyan	Tolerant to Cotton Leaf curl virus	North zone
G.Cot.Hy 12	Tolerant to aphids and jassids	Central Zone
LRA5166	Tolerance to drought	Central Zone
KC3	Tolerance to drought	South Zone
Kanchana, L - 604	Resistance to whitefly	South Zone
MCU 5 VT, Surabhi	Resistance to verticillium wilt	South zone
Suraj	Long staple with jassid tolerance	South and Central zone irrigated conditions
<b>Sugarcane</b>		
Co 94008 (Shyama)	Tolerant to drought and salinity	Peninsular Zone

1	2	3
Co 2001-3 (Sulabh)	Moderately resistant to red rot, smut and wilt	Peninsular Zone
Co 98014(Karan-I)	Tolerant to drought, water-logging	North West Zone
CoS 96268(Mithas)	Moderately resistant to red rot and good ratooner	North West Zone
CoSe 6436(Jalpari)	Tolerant to water-logging and good ratooner	North Central Zone
Co 0233(Kosi)	Moderately resistant to red rot and smut	North Central Zone
CoC 01061	Moderately resistant to red rot.	East Cost Zone
CoLk 94184 (Birendra)	Tolerant to drought and water logging with good rationing	North Central Zone
Co 0118	High sucrose content and resistant to red rot, wilt and smut	Punjab, Haryana, Rajasthan, Central and Western Uttar Pradesh and Uttarakhand
<b>Jute</b>		
JRO 204 (Suren), JBO-2003-H (IRA)	Early sowing suitability with fine fibre quality	Tossa jute belt
JRC-532 (Sashi)	Very fine fibre fineness white jute	White jute belt
JRC 80 (Mitali)	Premature flowering resistance	White jute belt
JBO 1 (Sudhangsu)	Drought tolerance	Tossa jute belt of West Bengal, Assam, Bihar and Odisha

[Translation]

**Assistance for Park Houses**

4418. SHRI BADRI RAM JAKHAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to State:

(a) whether the Government provides assistance to States for setting up of park houses and ware heat treatment plants for processing of fruits like mangoes, bananas and other perishable food crops;

(b) if so, the details thereof alongwith names of locations in Rajasthan where integrated park houses and ware heat treatment plants have been set up;

(c) whether incentive subsidy and loan facilities are being provided by the Government to the farmers to set up these plants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARNADAS MAHANT): (a) to (d) Yes, Madam, Agricultural and Processed

Food Products Export Development Authority (APEDA), Ministry of Commerce and Industry under its scheme for Infrastructure Development extends financial assistance to PSUs and registered exporters for setting up of Integrated pack houses for perishable products like fruits and vegetables. Assistance is also provided for setting up of vapour heat treatment plants. National Horticulture Board (NHB), Ministry of Agriculture is also providing assistance under its scheme "Capital Investment Subsidy for Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Produce".

The details of the schemes of APEDA and NHB are given in the enclosed Statement-I and II respectively. Presently, vapour heat treatment is desired by Japan and Australia for export of manoges from India. No proposal has been received for setting up of vapour heat treatment Plant in Rajasthan. Details of pack houses assisted in Rajasthan are given in the enclosed Statement-III and IV.

Assistance under the financial assistance scheme of APEDA is provided to the registered exporters only. APEDA and NHB does not provide any loan.

**Statement-I**

*Scheme for Infrastructure Development*

Components	Pattern of Assistance
1	2
<b>PART I</b> Establishment of common infrastructure facilities by APEDA or any other Government or Public Sector agency like Airport Authority of India or Port Trust etc.	100% grant-in-aid
<b>PART II</b> (A) Assistance for purchase of specialised transport units for animal products horticulture and floriculture sector (B) Assistance to exporters//producers/growers/Cooperative organization and federations for horticulture and floriculture sector for (i) Mechanisation of harvest operation of the produce.	25% of the cost subject to a ceiling of ₹ 2.50 lakh per beneficiary.  25% of the cost subject to a ceiling of ₹ 5.00 lakh per beneficiary
(ii) Setting up of sheds for intermediate storage and grading/storage / cleaning operation of produce.	25% of the cost of equipment subject to a ceiling of ₹ 5.00 lakh per beneficiary



1	2
(iii) (a) Setting up of mechanized handling facilities including sorting, grading, washing, waxing, ripening, packaging and palletisation etc.	25% of the cost of equipment subject to a ceiling of ₹ 10.00 lakh per beneficiary
(b) Setting up of both pre cooling facilities with proper handling system as well as cold storage for storing	25% of the cost of equipment subject to a ceiling of ₹ 10.00 lakh per beneficiary
(c) Providing facilities for preshipment treatment such as fumigation, X-ray screening, hot water dip treatment, Water softening Plant	25% of the cost of equipment subject to a ceiling of ₹ 10.00 lakh per beneficiary
(d) Setting up of integrated post harvest-handling system (pack houses / green houses with any two or more of the above facilities)	25% of the cost subject to a ceiling of ₹ 25.00 lakh per beneficiary
(e) Setting up of vapor heat (treatment, electronic beam processing or irradiation facilities	50% of the cost subject to a ceiling of ₹ 25 lakh per beneficiary
(f) Assistance for setting up of environment control system e.g. pollution control, effluent treatment etc	25% of the cost subject to a ceiling of ₹ 25 lakh per beneficiary
(g) Setting up of specialised storage facilities such as high humidity cold storage deep freezers, controlled atmosphere (CA) or modified atmosphere (MA) storage etc.	25% of the cost subject to a ceiling of ₹ 10 lakh per beneficiary

### **Statement-II**

#### *National Horticulture Board*

*“Scheme of Capital Investment Subsidy for Construction/  
Expansion/ Modernization of  
Cold Storages and Storages for Horticulture Produce”*

Under the scheme, the Board is providing back-ended capital investment subsidy to the eligible organizations for creation/ modernization/ expansion of cold storage/ CA storage @ 25% of the project cost. For NE Regions, the subsidy is @ 33.33% of the project cost with a cost ceiling of ₹ 2.00 crore for 5000 MT. The scheme is demand driven and credit linked and is being implemented since 1999-2000. However, self financed cold storages upto 3000 MT capacity are also covered under the scheme. However, in order to promote more number of cold storages in the country, Govt. has revised financial assistance from 25% to 40% on capital cost of project in general area and 33.33% to 55% in case of Hilly and Scheduled Areas limiting to 5000 MT storage capacity per project as per the approval of CCEA w.e.f 1.5.2010. Now, the Pattern of Assistance for item (a) to (d) below are as under:-

1 Multi-chamber cold storages with mezzanine floors of RCC and or wooden structure for products not requiring pre-cooling, temperature range 0°C plus to 16°C or above, with fin-coil cooling system, with control system for humidity (RH 80% to 95% in general and 65%-70% for onion and garlic or appropriate level for seed storage etc) and appropriate handling of stored commodity with safety system against accidents of fire, leakage of refrigerant etc. Minimum of two chambers, Standard insulation material, with civil structure, insulations and cooling system as per prescribed Standards - @ Rs 6,000 per MT

2 Multi-chamber and Multi-Product cold storage for whole range of horticulture produce but without pre-cooling system (temperature range from -2°C or lower to +16°C plus (with temperature, humidity and CO<sub>2</sub> control (RH = 80% to 95% for F and V in general and 65%-70% for onion and garlic or appropriate level for seed storage etc), fin-coil cooling system and energy saving devices for peak and lean load period, heat exchanger with CO<sub>2</sub> control system, appropriate technology for control of microorganism/ dust mite and mechanical handling of stored commodity such as racks, pallets and forklift / stacker

(as per site conditions); bags/ bins and crates/ CFB boxes; and also safety devices against accident.

- 3 (a) With civil structure/ pre-fabricated engg. Structure, insulation, cooling system etc as per prescribed standards excluding cold storage with mezzanine floors @ ₹ 7000/- per MT
- (b) With civil structure/ pre-fabricated engg. structure, insulation, cooling system etc. as per prescribed standards (excluding cold storage with mezzanine floors) and having on-farm or off-farm pack house facility of washing/ de-sapping (as per requirement), drying, sorting, grading, waxing, packing etc and *pre-cooling* @ ₹ 8000/- per MT.
- (c) **Modernization of Cold Storages**
- (i) Up gradation of thermal insulation
- (ii) Up gradation of cooling system, refrigeration, air flow, electric installation, handling devices, safety devices etc.
- Project based @ maximum 1000/MT for (i) and up to ₹ 2000/MT for (ii) above
- Benefit of (i) and (ii) above may go together for complete modernization.
- (d) CA Storages (@ ₹ 32,000 per MT)

Only such projects under this component shall be eligible to get financial assistance as per revised norms which meet prescribed minimum technical standards; this shall be ascertained as per implementation protocols prescribed in this regard.

#### **Statement-III**

##### *Details of Apeda Assisted Packhouses in Rajasthan*

1. The proposal for setting up an integrated common pack house by RSAMB at Chomu was received in June, 2006. Of the total cost of ₹ 421 lakhs APEDA's assistance of ₹ 315.75 lakhs has been extended.

2. The proposal for setting up an integrated common pack house by RSAMB at Muhana was received in February, 2006. Of the total cost of ₹ 390 lakhs APEDA's assistance of ₹ 292.50 lakhs has been extended.

3. The proposal for setting up an integrated common pack house by RSAMB at Shapura was received in March, 2007. Of the total cost of ₹ 365 lakhs APEDA's assistance of ₹ 273.67 lakhs has been extended.

4. The proposal for setting up an integrated common pack house by RSAMB at Sohela (Tonk) was received in December, 2006. Of the total cost of ₹ 415 lakhs APEDA's assistance of ₹ 323 lakhs has been extended.

#### **Statement-IV**

##### *National Horticulture Board*

*Details of financial assistance provided by NHB for setting up of the projects on Grading and Packing of Kinnow under the scheme "Development of commercial horticulture through production and post harvest management" is as under:*

Sl. No.	Name and address of project	Financial Assistance (Back-ended Subsidy from NHB) (₹ in Lakh)
1.	M/s M.G. Pack House, Prop. Smt. Shakuntala Gera, 12, Tilak Nagar, Sri Ganganagar (Rajasthan)	10.836
2.	M/s H.R. Kinnow Grading and Packing Centre, Prop. Sh. Gyan Chand Taleja), Village - 9 A Choti, P.O.-6 G-II, Tehsil -Chunavad,. District - Sri Ganganagar (Rajasthan)	19.22
3.	M/s Mohan Kinnow Waxing and Grading Centre, Plot No. F-244, Phase II, Udyog Vihar, Sri Ganaganagar (Rajasthan)	3.78

[English]

### National Register of Citizens

4419. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of updation of the National Register of Citizens (NRC) in Assam;

(b) the steps initiated to remove the anomalies in the updating guidelines as represented by various minority groups; and

(c) the target date fixed for completion of NRC updation work and the steps taken to ensure that only genuine citizens are included in the NRC?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Citizenship (Registration of Citizens and issue of National identity cards) Rules 2003 has been amended for preparation of National Register of Citizens (NRC) 1951 in Assam based on relevant records. In order to undertake updating of NRC in all districts of Assam, Pilot Projects for updating of NRC in two blocks (each in Kamrup and Barpeta districts) has been started from 1.6.2010. As per report received from the Government of Assam, application forms were issued for updating of NRC against which 19500 applications were received in Chayagaon Revenue Circle (Kamrup District) and 15669 applications were received in Barpeta Revenue Circle (Barpeta District). The Government of Assam has set up a Cabinet Sub-Committee to examine the difficulties being faced in the process for updation of NRC and to make recommendations for making the process simple and convenient. The position was reviewed in a meeting with the Government of Assam on 24.8.2011. In the said meeting, the Government of Assam has been advised that report of the Cabinet Sub-Committee be expedited and timelines for completion of pilot project be suggested.

[Translation]

### Foodgrains for BPL

4420. SHRI JAI PRAKASH AGARWAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of foodgrains being provided to the Below Poverty Line (BPL) cardholders in Delhi as on date;

(b) whether the Government has increased the prices of foodgrains while decreasing the quota for the poor under the Targeted Public Distribution System and Antyodaya Anna Yojana in Delhi; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Under Targeted Public Distribution System (TPDS), Government allocates foodgrains (rice and wheat) to 6.52 crore accepted number of Below Poverty Line (BPL) families, including about 2.44 crore Antyodaya Anna Yojana (AAY) families to States/Union Territories (UTs) @ 35 kg per family per month for distribution to eligible beneficiaries. The foodgrains are being allocated to States/ UTs at the Central Issue Prices (CIP) of ₹ 4.15 per kg for wheat and ₹ 5.65 per kg for rice for BPL families and ₹ 2 per kg for wheat and ₹ 3 per kg for rice for AAY families since July, 2000 for BPL and December, 2000 for AAY families.

As reported by Government of National Capital Territory of Delhi for the month of September 2011, the State Government has allocated foodgrains @ 35 kg. of wheat and 14 kg. of rice (including additional quota) to BPL cardholders.

### Palm Cultivation

4421. SHRI HANSRAJ G. AHIR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to increase the area under cultivation of palm in the country;

(b) if so, the details thereof alongwith the financial assistance provided therefor, State-wise;

(c) whether the increased cultivations of palm is likely to minimise the import of edible oil in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.



(b) Government of India has launched Oilpalm Area Expansion (OPAE) Programme for bringing 60,000 hectares, during 2011-12 under Rashtriya Krishi Vikas Yojana (RKVY). OPAE includes a strategy indicating State specific targets for area expansion, critical interventions, pattern of assistance, research and development components, institutional linkages, monitoring etc. Besides OPAE, Government of India is already implementing oil palm development programme under centrally sponsored Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) since 1.4.2004 in the identified states which have potential to grow oil palm in the country.

The State wise allocation and release of funds under OPAE during 2011-12 is as under:

State	₹ in lakh	
	Allocation	Release
Andhra Pradesh	19200.00	9600.00
Chhattisgarh	48.00	24.00
Gujarat	480.00	240.00
Karnataka	3360.00	1680.00
Maharashtra	96.00	48.00
Mizoram	1480.00	740.00
Orissa	1776.00	888.00
Tamil Nadu	3360.00	0.00

(c) and (d) Every one lakh hectare oil palm cultivation can reduce import requirement by 0.4 million tonnes.

[English]

#### Rate of Pay Channels in DTH Services

4422. SHRI NRIPENDRA NATH ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to popularize DD Direct Plus Services of the Doordarshan across the country;

(b) if so, the details thereof;

(c) whether the Telecom Regulatory Authority of India

(TRAI) has issued any guidelines on content rate of Direct to Home (DTH) services in the area of Conditional Access System (CAS) and non-CAS also;

(d) if so, the details thereof;

(e) whether majority of pay channel broadcasters are charging exorbitant rates from DTH companies;

(f) if so, whether the Government/ TRAI proposes to take action against such broadcasters of pay channels; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Yes Madam.

(b) Doordarshan's DTH Platform has capacity of 59 Standard Definition (SD) TV channels. A Plan scheme for upgradation of Doordarshan's DTH platform to 97 TV channels has been approved by the Government. Prasar Bharati Board has recently approved further expansion of Doordarshan's DTH platform to 150 channels.

(c) and (d) TRAI has issued the telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 *Vide* Gazette Notification No.11-14/2009-B&CS dated 21<sup>st</sup> July 2010 for all addressable platforms which includes DTH services.

As per Clause (4) of Tariff Order of TRAI mentioned above, the broadcasters are required to offer their pay channels to the operators of addressable platforms at a rate which shall not be more than thirty five percent of the rate of the corresponding channel, as specified by the broadcaster, for non-addressable systems. The channel rates (content rates) for the non-addressable systems have already been frozen by TRAI at the level as prevalent on 1<sup>st</sup> December, 2007 with inflation linked corrections prescribed from time to time. Subsequently, the said ceiling of thirty-five percent has been substituted by the figure of forty-two percent by the Hon'ble Supreme Court in its Interim Order dated 18<sup>th</sup> April, 2011. Hence, as of now, a broadcaster of pay channel can charge a DTH service provider at a rate not exceeding forty-two percent of the corresponding channel rate in the non-addressable systems.

(e) No Madam.

(f) and (g) Does not arise.

#### Promoting Hockey

4423. SHRIMATI J. SHANTHA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the sport discipline of hockey is lagging behind due to paucity of funds;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the details of funds allocated/spent for the promotion of hockey in the country during each of the last three years and the current year;

(d) whether there is any monitoring mechanism to check/monitor the funds spent by the concerned authorities;

(e) if so, the details thereof and if not, the reasons therefor;

(f) the details of funds earmarked and disbursed to the players of the National Hockey team, during the said period; and

(g) the corrective steps being taken by the Government for promoting and popularizing hockey in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) No, Madam. The Government is providing all round support for the preparation of national men and women hockey teams, which includes intensive coaching, engagement of high performance coaches, latest equipment, sports science support and foreign competition and training exposure.

(c) The amount spent by the Government during the last three years and the current year for development of hockey, including imparting training and participation in international sports events is as under:

₹ in crores			
2008-09	2009-10	2010-11	2011-12 (Till 31-7-2011)
3.45	7.82	4.36	6.00

Apart from this, the Government spent ₹ 135.34 crores for the renovation/ up-gradation of Major Dhyan Chand National Stadium for hockey and ₹ 6.81 crore for laying of Astro Turfs in various parts of the country. NDMC also spent ₹ 96.95 crores for renovation/up-gradation of Shivaji Stadium for hockey.

(d) and (e) With a view to ensuring proper utilization of government grants, National Sports Federations (NSFs) are insisted upon to ensure timely submission of utilization certificates and audited accounts. Further grants are released only after settlement of accounts in respect of previous releases. In addition, the accounts of NSFs receiving annual grant exceeding ₹ 1.00 crore from the government are got audited by the Comptroller and Auditor General of India.

(f) The Government does not enter into payment contracts with the players.

(g) The Government has launched a pilot scheme in 2010 for supporting the creation of Urban Sports Infrastructure to address issues like training and development, coaching and infrastructure for players. Under this scheme, financial assistance is provided to state governments, local civic bodies, schools, colleges and universities of central/state governments and sports control boards. Apart from this, the Sports Authority of India runs the following schemes to identify potentially gifted sportspersons, included hockey players, in the country at sub-junior (8-14 years, junior (14-18 years) and senior levels and gives them scientific training in the respective disciplines through qualified coaches:

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centre of Excellence (CDE) Scheme

These schemes cover rural, tribal and remote areas as well. Free board and lodging facilities, sports kit, sports equipment, competition exposure are also provided. Non-residential trainees are given monthly stipend in place of board and lodging. In the Centre of Excellence, the trainees are provided with the state of art facilities, equipment, and scientific back up alongwith specialized training. At present 1052 hockey



players ( 668 boys and 384 girls) in residential and 979 ( 618 boys and 361 girls) in non-residential in 88 training centres of SAI are being trained to enable them to achieve excellence at national and international level.

#### Irregularity in Appointment of DG of DD/ AIR

4424. SHRI TARACHAND BHAGORA:  
SHRI RAGHUVIR SINGH MEENA:  
SHRI C.R. PATIL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether irregularities have been reported in the appointment of the present incumbent for Director General (DG) of All India Radio (AIR) and Doordarshan(DD)

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has conducted any inquiry in this regard;

(d) if so, the outcome of such inquiry alongwith the action taken by the Government against the erring officials involved in such irregularities; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) There is no irregularity in the process of appointment of DG:AIR and DG:DDN. The facts in the matter are Prasar Bharati Board made its initial recommendation dated 15.3.2011 for the post of Director General, Doordarshan and Director General, All India Radio. However, the names were not arranged in order of merit and hence were not processed. Prasar Bharati was therefore required by the Ministry to indicate the order of merit.

Subsequently, each Member of the Board made his recommendation in the order of merit and the revised recommendations dated 21<sup>st</sup> March, 2011 have been received and processed for obtaining the approval of ACC. ACC has

approved the name of Sh. Tripurari Sharan for appointment as Director General: Doordarshan and the appointment order has been issued. The approval of ACC is awaited for appointment of DG:AIR.

Representations have been received from some employee associations, in this matter. One of the candidates for DG:AIR's post namely Sh. G.Jayalal, DDG, DG:AIR filed a court case in CAT, Principal Bench, New Delhi seeking relief to quash the revised recommendations of the Selection Committee dated 21.3.2011. The Hon'ble CAT has directed *vide* its order dated 5.4.2011 that the appointment to the post of Director General, All India Radio shall be subject to the decision of the OA. The matter regarding appointment to the post of Director General: All India Radio is sub-judice.

(c) In the light of reply to parts (a) and (b), no enquiry is required.

(d) and (e) Does not arise.

[Translation]

#### Farmers Suicide due to Indebtedness

4425. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 69 on February 22, 2011 and to state:

(a) whether the information regarding the debt burden of the farmers committing suicide alongwith the interest paid by them is not mentioned by the Government;

(b) if so, the reasons therefor;

(c) the total amount of agriculture loan outstanding against the farmers alongwith the amount out of the above taken for tractors;

(d) the amount of outstanding loan of farmers waive by various banks under the loan waiver scheme;

(e) the extra amount paid to the farmers who committed suicide alongwith the amount spent on waiver of their loan amount;

(f) whether the amount borrowed by such farmers from the money lenders has been repaid; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Such information is not available because these are not maintained by the existing information collection system of National Bank for Agriculture and Rural Development (NABARD) and financial institutions.

(c) As reported by NABARD, the total amount of agriculture loan outstanding against the farmers including loan outstanding against the farmers including loan for tractors was ₹ 567,476 crore as on 31.03.2011. Further, NABARD has informed that the information for tractor loan is not maintained separately by them.

(d) The Govt. of India has so far released ₹ 51,340.37 crore to the nodal agencies *i.e.* Reserve Bank of India and NABARD for reimbursement to the banks and cooperative credit institutions for the amount of loan waived by them under the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008.

(e) The loan amount waived to the eligible farmers including the farmers who committed suicide has been as per the guidelines in respect of Agriculture Debt Waiver and Debt Relief Scheme, 2008.

(f) and (g) The farm credit package announced by the Government on 18.6.2004 includes relief measures for farmers indebted to non-institutional lenders. In order to mitigate the distress that farmers might be facing due to the heavy burden of debt from non-institutional lenders including moneylenders, redemption/ wap of such loans by banks has been permitted, subject to the guidelines approved by their Board of Directors.

[English]

### Doping in Sports

4426. SHRI J. M. AARON RASHID: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that those sportsmen/athletes in the country who were found positive in dope test have blamed 'Zisling', a Chinese made international brand food supplement;

(b) if so, the details thereof alongwith the findings of the National Anti-Doping Agency;

(c) whether the Government proposes to ban the import of zisling into the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) With a view to investigate the recent incidents of doping, including use of food supplements allegedly claimed to contain banned substances, Government has appointed Justice Mukul Mudgal, retired Chief Justice of the High Court of Punjab and Haryana as a one member Committee with the following terms:-

(i) To determine the facts and circumstances leading to large scale recent incidents of alleged doping in Athletics discipline.

(ii) To examine reasons for such large scale prevalence of doping and modus operandi involved, including availability of the prohibited substances in and around training camps/competitions.

(iii) To enquire into the role of agencies involved, if any.

(iv) To suggest remedial measures to improve the protocols of dope testing and its integrity and promotion so that such lapses, any, do not happen in future.

(v) Any other issues.

The Report of the Committee is still awaited.

(c) and (d) Action as appropriate would be taken by the Government, on receipt of the Report of the Committee.

[Translation]

**Landless Farmers**

4427. SHRI JAGDISH THAKOR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any survey/ study regarding the number and condition of landless farmers and horticulturists in the country including Gujarat;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) A quinquennial agricultural census is conducted by the Government of India for collecting data on various parameters of agricultural holdings. State wise estimated number of operational holders cultivating wholly leased-in and wholly otherwise operated land in the country according to Agricultural Census 2005-06 is given in the enclosed Statement.

(c) Does not arise.

**Statement**

*Estimated number of operational holders cultivating wholly leased-in land and wholly otherwise operated land for different States/ UTs in the Country as per Agriculture Census 2005-06\**

Sl. No.	States/ UTs	Estimated no. of holdings having wholly leased-in and wholly otherwise operated land
1	2	3
1	Andhra Pradesh	15210

1	2	3
2	Arunachal Pradesh	94
3	Assam	155
4	Chhattisgarh	1645
5	Goa	8524
6	Gujarat	1526
7	Haryana	74
8	Himachal Pradesh	1796
9	Jammu and Kashmir	34340
10	Karnataka	0
11	Kerala	40604
12	Madhya Pradesh	14171
13	Manipur	9791
14	Meghalaya	2891
15	Mizoram	18
16	Nagaland	226
17	Orissa	143931
18	Punjab	587
19	Rajasthan	41855
20	Sikkim	1697
21	Tamil Nadu	28385
22	Tripura	29354
23	Uttar Pradesh	46524
24	Uttarakhand	1922

1	2	3
25	West Bengal	123702
26	Andaman and Nicobar Islands	0
27	Chandigarh	0
28	Dadar and Nagar Haveli	0
29	Daman and Diu	3
30	Delhi	0
31	Lakshadweep	0
32	Puducherry	4
All India		549029

\*excluding Bihar, Jharkhand and Maharashtra.

[English]

#### Crime against Senior Citizens

4428. DR. MANDA JAGANNATH:  
SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of crime against senior citizens are on the rise in the country;

(b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise, crime-wise and gender-wise including murder and looting, separately;

(c) the total number of accused persons arrested and the action taken against them alongwith the cases solved/ unsolved and the steps taken to solve all the cases during the

said period, State-wise;

(d) whether the Union Government has issued any advisory to the State Governments to provide security to the senior citizens in the country;

(e) if so, the details thereof and the reaction of the State Governments thereon; and

(f) the other steps taken by the Government to provide special security to the senior citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per input given by National Crime Records Bureau (NCRB), State/ UT-wise detail of elderly victims (above 50 years of age) from 2007-09 who are victims of murder, rape, culpable homicide not amounting to murder and kidnapping and abduction are given in the enclosed Statement-I and II respectively. As per NCRB, no other information than the number of victims in respect of elderly victims (above 50 years of age) is maintained separately.

(d) to (f) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against senior citizen lies with the States/ UT Administrations. However, the Union Government has issued detailed advisory dated 27.03.2008, to all the State Governments/ UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc.



## Statement-I

## Victims of Murder and Rape Aged above 50 years during 2007-2009

Sl	State	Murder												Rape				
		2007				2008				2009								
		Male	Female	Total		Male	Female	Total		Male	Female	Total		2007	2008	2009		
1	2	3	4	5	6	7	8	8	9	10	11	12	13	14	14			
1	Andhra Pradesh	206	67	273	221	82	303	303	184	91	275	7	11	14				
2	Arunachal Pradesh	1	0	1	2	0	2	2	0	0	0	0	0	0	0	0	0	0
3	Assam	97	0	97	55	0	55	55	40	0	40	14	21	14				
4	Bihar	152	14	166	96	18	114	114	125	18	143	0	24	0				
5	Chhattisgarh	156	71	227	112	40	152	152	117	44	161	13	3	9				
6	Goa	4	4	8	6	5	11	11	3	3	6	0	2	0				
7	Gujarat	99	28	127	78	29	107	107	56	34	90	1	1	1				
8	Haryana	53	7	60	100	12	112	112	83	15	98	3	5	3				
9	Himachal Pradesh	14	2	16	10	4	14	14	14	9	23	2	1	0				
10	Jammu and Kashmir	16	2	18	16	2	18	18	10	4	14	0	0	2				
11	Jharkhand	102	27	129	73	25	98	98	81	8	89	5	2	0				
12	Karnataka	133	41	174	129	43	172	172	121	66	187	7	1	4				
13	Kerala	57	28	85	54	23	77	77	58	18	76	5	6	10				
14	Madhya Pradesh	217	64	281	248	64	312	312	257	77	334	43	20	11				
15	Maharashtra	259	89	348	262	73	335	335	216	104	320	13	5	8				
16	Manipur	8	2	10	12	0	12	12	16	2	18	0	0	1				
17	Meghalaya	9	0	9	9	0	9	9	7	1	8	0	0	3				



	1	2	3	4	5	6	7	8	9	10	11	12	13	14
18 Mizoram	2	0	2	Na	Na	Na	0	0	0	0	0	2	0	0
19 Nagaland	3	0	3	3	0	3	1	0	1	0	1	0	0	0
20 Orissa	38	6	44	51	47	98	118	40	158	0	12	7		
21 Punjab	67	18	85	66	17	83	42	14	56	3	5	1		
22 Rajasthan	103	25	128	101	30	131	124	35	159	8	10	4		
23 Sikkim	1		1				1		1	0	0	0		
24 Tamil Nadu	228	86	314	234	93	327	246	93	339	1	0	2		
25 Tripura	17	8	25	13	4	17	7	4	11	0	0	0		
26 Uttar Pradesh	378	68	446	331	65	396	354	81	435	0	0	0		
27 Uttarakhand	18	7	25	25	3	28	13	1	14	0	0	0		
28 West Bengal	57	21	78	149	16	165	88	25	113	5	1	0		
Total State	2495	685	3180	2456	695	3151	2382	787	3169	132	130	94		
29 Andman and Nicobar Islands	2	1	3	2	2	2	0	0	0	0	0	0		
30 Chandigarh	0	1	1	1	1	2	1	0	1	0	0	0		
31 Dadra and Nagar Haveli			0	2	1	3	1	0	1	0	0	0		
32 Daman and Diu	4	0	4	0	0	0	0	0	0	0	0	0		
33 Delhi UT	28	13	41	36	7	43	23	18	41	1	6	1		
34 Lakshadweep							0	0	0	0	0	0		
35 Puducherry	1	2	3	3	2	5	2	1	3	0	0	0		
Total UT	35	17	52	44	11	55	27	19	46	1	6	1		
Total All India	2530	702	3232	2500	706	3206	2409	806	3215	133	136	95		

## Statement-II

## Victims of Culpable Homicide not amounting to Murder and Kidnapping and Abduction Aged above 50 years during 2007-2009

Sl	State	Culpable Homicide not Amounting to Murder												Kidnapping and Abduction					
		2007			2008			2009			2007			2008			2009		
		Male	Female	Total	Male	Female	Total	Male	Female	Total	Male	Female	Total	Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh	19	7	26	19	3	22	23	5	28	29	17	46	32	5	37	26	3	29
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	1	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	5	0	5	2	0	2
4	Bihar	10	1	11	27	1	28	15	1	16	8	0	8	16	2	18	4	0	4
5	Chhattisgarh	2	0	2	0	0	0	1	1	2	0	0	0	0	0	0	0	0	0
6	Goa	2	0	2	2	1	3	2	0	2	0	0	0	1	0	1	0	0	0
7	Gujarat	0	0	0	4	3	7	0	1	1	7	2	9	2	0	2	3	0	3
8	Haryana	2	1	3	3	1	4	7	1	8	7	0	7	6	2	8	4	29	33
9	Himachal Pradesh	0	1	1	0	0	0	3	1	4	0	0	0	0	0	0	1	0	1
10	Jammu and Kashmir	0	0	0	1	0	1	0	1	1	0	0	0	0	0	0	0	0	0
11	Jharkhand	2	0	2	3	0	3	6	1	7	11	0	11	5	0	5	1	1	2
12	Karnataka	1	0	1	5	1	6	3	0	3	14	2	16	13	3	16	8	0	8
13	Kerala	14	1	15	17	2	19	23	10	33	11	0	0	4	1	5	7	1	8
14	Madhya Pradesh	9	2	11	20	1	21	2	3	5	9	1	10	5	0	5	7	1	8
15	Maharashtra	10	3	13	15	5	20	16	3	19	15	3	18	13	2	15	18	2	20
16	Manipur	0	0	0	1	0	1	0	0	0	9	0	9	17	0	17	21	0	21
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	3	0	3

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
18 Mizoram	0	0	0	0	0	0	0	0	1	0	1	0	0	0	0	0	0	0	0	0
19 Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	7	0	7	1	0	1
20 Orissa	0	0	0	0	10	7	17	0	0	0	0	0	4	4	7	1	8	4	5	9
21 Punjab	9	4	13	8	4	4	12	9	3	12	9	2	11	8	1	1	9	8	0	8
22 Rajasthan	6	2	8	4	4	0	4	6	0	6	16	12	28	18	21	39	17	10	27	
23 Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24 Tamil Nadu	3	0	3	1	1	2	3	0	3	0	3	9	0	9	11	2	13	20	2	22
25 Tripura	0	0	0	0	0	0	0	0	0	0	3	0	0	4	0	0	0	0	0	0
26 Uttar Pradesh	150	13	163	114	9	123	117	14	131	33	0	0	10	0	10	0	10	17	0	17
27 Uttarakhand	2	0	2	3	0	3	6	0	6	1	0	0	0	0	0	0	0	0	0	0
28 West Bengal	6	7	13	31	2	33	41	16	57	1	5	6	6	0	0	0	28	0	28	
Total State	247	42	289	288	41	329	284	61	345	192	48	192	185	40	221	200	54	254		
29 Andaman Nicobar Islands	0	0	0	0	0	0	2	0	2	0	0	0	0	0	0	0	0	0	0	0
30 Chandigarh	1	0	1	0	0	0	0	0	0	0	0	0	0	1	0	1	0	0	0	0
31 Dadar and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0
32 Daman And Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33 Delhi UT	3	0	3	2	0	2	3	0	3	6	0	0	3	2	5	4	0	0	4	
34 Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35 Puducherry	0	0	0	1	0	1	0	1	0	0	0	0	0	1	0	1	0	0	0	0
Total UT	4	0	4	3	0	3	5	0	5	6	0	0	6	2	7	4	0	4		
Total All India	251	42	293	291	41	332	289	61	350	198	48	192	191	42	228	204	54	258		

[Translation]

#### Redevelopment of Chandni Chowk

4429. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has approved the project for redevelopment of Chandni Chowk in the National Capital Territory of Delhi; and

(b) if so, the details thereof and the total expenditure likely to be incurred in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The Municipal Corporation of Delhi has approved a scheme for construction of footpath, lighting, seating arrangement, public toilets, kiosks, pedestrian area, etc for main Chandni Chowk Road. The total estimated expenditure of the project in Phase-I is ₹ 18.94 crore

[English]

#### Irregularities in CWG Projects

4430. SHRI PURNMASI RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has referred the Shunglu Committee findings on alleged irregularities in Commonwealth Games (CWG) projects by Delhi Government to the Home Ministry for further action;

(b) if so, the details thereof;

(c) whether the Home Ministry has submitted its action taken report to the Union Government; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The High Level Committee (HLC) headed by Shri V.K. Shunglu has submitted six reports and the Ministry of Home Affairs has been assigned the task to examine the 3rd Report on "City Infrastructure". The comments of Government of NCT of Delhi, Ministry of Urban Development and other concerned agencies were called thereon. The reports and the replies of the concerned Departments have been examined and the

comments/ report of this Ministry are in advance stage of finalisation.

The Government has constituted a Group of Ministers(GOM) to look into the issues relating to the reports of the High Level Committee and consider the views expressed on the findings and recommendations by the concerned Ministries/ Departments/ Governments including the Ministry of Home Affairs.

[Translation]

#### Food Security Authority

4431. SHRIMATI ASHWAMEDH DEVI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to set up food security authority in different parts of the country;

(b) if so, the details thereof; and

(c) the time by which the said authorities are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) In pursuance to the announcement made by the President of India in her address to the Joint Session of Parliament on 4<sup>th</sup> June, 2009, to enact a new law - the National Food Security Act - the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation.

After consultations with States/ Union Territories and Central Ministries Departments on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

#### NGOs under NDMC

4432. SHRI KAUSHALENDRA KUMAR:  
SHRI OM PRAKASH YADAV:  
SHRI RAMKISHUN:  
SHRI BAIDYANATH PRASAD MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Council (NDMC) has

engaged some Non-Governmental Organisations (NGOs) for educational purposes;

(b) if so, the details thereof and the reasons therefor indicating the funds given to them alongwith their contractual terms and conditions;

(c) whether any NGO was appointed by the NDMC without proper consent and clearance;

(d) if so, the details thereof and the reasons therefor;

(e) whether the remuneration given to the teachers employed by the said NGOs is not in accordance with the existing rules; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) New Delhi Municipal Council has informed that no non-governmental organizations (NGOs) have been engaged by if for educational purposes.

(b) to (f) Do not arise in view of (a) above.

[English]

#### Publication of Classified Documents

4433. SHRI RAGHUVIR SINGH MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether publication of 'Classified documents' of the Government of India in a book is punishable under the Official Secret Act, Newspaper (Incite to Offences) Act, 1908, and The Press (Objectionable Material) Act, 1857;

(b) if so, the details thereof;

(c) whether it is a fact that Har-Anand Publications Private Limited, Okhla Industrial Area-II, New Delhi have recently published "Secret" and "Confidential" correspondence of two Government Departments in one of their books and are selling the same at ₹ 595 a piece; and

(d) if so, the action taken/proposed to be taken by the Government against the publisher for publishing highly sensitive documents under the above Acts?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY

MOHAN JATUA): (a) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

#### Deployment of SSB on Borders

4434. SHRI VISHWA MOHAN KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to strengthen the Sashastra Seema Bal (SSB) deployed on the Nepal border running along Bihar;

(b) if so, the details thereof;

(c) whether the Government is aware of the activities of the maoists on Nepal border; and

(d) if so, the details thereof and the effective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government has deployed 11 battalions of Sashastra Seema Bal (SSB) and additional 3 battalions of SSB have been sanctioned to strengthen Nepal border running along Bihar.

(c) and (d) There are a few reports of Maoists activities on Indo-Nepal border. SSB has established 450 Border Out Posts (BOPs) along the Indo-Nepal border which *inter-alia* includes 191 BOPs in Bihar along India-Nepal border. These BOPs regularly carry out various operational activities like patrolling and nake-bandi, checking of persons on the border. There are institutional mechanisms like the Border District Coordination Committees (BDCCs) meetings and regular sharing of real-time information/ intelligence between the two countries to effectively deal with such issues. Additionally, there are bilateral institutional arrangements such as Home Secretary level talks and Joint Working Group (JWG) between India and Nepal to address cross-border issues.

[English]

#### Citizenship to Afghanistan Nationals

4435. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who fled from Afghanistan because of unrest and have taken refuge in the country;



(b) whether such refugees have submitted applications for granting Indian Citizenship;

(c) if so, the details thereof;

(d) whether Government proposed to adopt a humanitarian policy to grant citizenship to all of them; and

(e) if so, the details thereof?

THE MINISTER OF STATES IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) There are 19115 Afghan refugees staying in India as on 31.12.2010.

(b) and (c) The grant of Indian citizenship under the Citizenship Act, 1955 and Rules made thereunder is a multi-level and multi-agency activity. As per rule 11 and 12 of the Citizenship Rules, 2009, an application for grant of Indian Citizenship is to be submitted by the applicant to the Collector/ District Magistrate/ Deputy Commissioner within whose jurisdiction the applicant is ordinarily a resident. The Collector/ DM/DC, after satisfying himself/ herself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/ UT administration concerned. The State Government/ UT administration in turn forwards the application along with its recommendation to the Ministry of Home Affairs, Govt. of India. Thereafter, the application is processed further as per the provisions of the Citizenship Act, 1955 and the rules made thereunder. Since initial application is submitted to the Collector/ DM/ DC concerned, consolidated centralized data of such Afghan citizens who had applied for Indian citizenship is not maintained. All cases received in the Ministry are processed as expeditiously as possible. 1399 Afghan nationals have been granted Indian citizenship during last five years *i.e.* 2006 to 2010.

(d) and (e) All cases for grant of Indian Citizenship are processed as per the provisions of the Citizenship Act, 1955 and Rules made there under.

#### **International Film Festival**

4436. SHRI M.K. RAGHAVAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to formulate any policy to ensure that Indian films are able to compete in the international film festivals; and

(b) if so, the details and the achievement made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Government, with a view to encouraging Indian films to compete in International film festivals, implements a Plan Scheme titled 'Export promotion through film festivals in India and abroad'. Under the scheme, Ministry of Information and Broadcasting, through Directorate of Film Festivals, every year selects feature films and non-feature films for Indian Panorama. The aim of Indian Panorama is to select feature and non-feature films of cinematic, thematic and aesthetic excellence for the promotion of film art through screening of these films in international film festivals in India and abroad.

The International Film Festival of India, which is another important activity of the Ministry of Information and Broadcasting aims at giving an opportunity for film makers to appreciate and learn the art of film making by showcasing best Indian and international films and bringing in film personalities from all over the world. It also gives a platform for Indian and international film makers to come together which gives good exposure to the Indian film fraternity.

Under another Plan Scheme 'Film Production in Various Regional Languages', NFDC produces/ co-produces films in various regional languages with the objective of promoting multi-lingual diversity of Indian cinema and nurturing new talent.

During the period from 2009 to 2011 (till date), the Indian Panorama films have won awards in the following International Film Festivals:-

- (i) 53<sup>rd</sup> Asia Pacific International Film Festival, Taipei.
- (ii) Cairo International Film Festival
- (iii) New York International Independent Film and Video Festival

- (iv) Toronto International Film Festival
- (v) Asian Festival of First Films, Singapore.
- (vi) International Film Festival of India, 2010.
- (vii) 54th Asia Pacific International Film Festival, Taipei.
- (viii) IFFLA International Film Festival, Los Angeles.
- (ix) SAARC Film Festival, Colombo.

#### National Security Doctrine

4437. SHRI BHASKARRAO BAPURAO

KHATGAONKAR:

SHRI ANAND PRAKASH PARANJPE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to formulate the National Security Doctrine;
- (b) if so, the details thereof; and
- (c) the time by which the said Doctrine is likely to be finalised and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per available information, no such proposal is under consideration with the Government. However, the Government continuously assesses the changing nature of threats to internal security and responses thereto. Based on these assessments and consultations with various national and state level stakeholders, security polices and doctrines and tactics are upgraded/ modified.

#### Fall in Food Inflation

4438. SHRI BAIDYANATH PRASAD MAHATO:

SHRI KAUSHALENDRA KUMAR:

SHRI RAMKISHUN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the food inflation fell to a 29 month low of 7.33 per cent for the week ended July 16 as protein items saw moderation in the role of price increase;

(b) if so, the details thereof; and

(c) the steps taken to ensure further moderation/ decline in the prices of food items?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes Madam. The WPI based inflation rate of primary food articles stood at 7.33 per cent for the week ended July 16, 2011. The WPI based inflation for pulses stood at- 8.01% for the week ended 16<sup>th</sup> July, 2011.

(c) The steps taken to ensure further moderation/ decline in the prices of food items are given in the enclosed Statement.

#### Statement

*Steps taken by the Government to contain price rise in essential Commodities are listed below:*

#### 1. Fiscal Measures

- (i) Reduced import duties to zero - for rice and wheat, onion and pulses, edible oils (crude) and to 7.5% for refined and hydrogenated oils and vegetable oils.
- (ii) NDDB has been allowed to Import of 30000 tonnes of skimmed Milk Powder and Whole milk powder and 15000 MT of Butter, Butter Oil and Anhydrous Milk Fat at zero% concessional duty under Tariff Rate Quota for the year 2011 -12 .
- (iii) Allowed sugar mills on 17.04.2009 to import duty-free raw sugar under Open General License (O.G.L.). Later this facility was extended to private trade on job basis.
- (iv) Allowed STC/ MMTTC/ PEC and NAFED on 17.04.2010 to import duty-free white/ refined sugar initially with a cap of 1 million tons. Later on, duty-free import was also allowed by other Central/ State Government Agencies and private trade without any cap on the quantity.

#### 2. Administrative Measures

- (i) Removed levy obligation in respect of all imported

raw sugar and white/ refined sugar.

- (ii) Banned export of non-basmati rice and wheat until further orders, edible oils (except coconut oil and forest based oil) and pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per year).
- (iii) Export of edible oils permitted in branded consumer packs of up to 5 kgs subject to a limit of 10,000 tonnes.
- (iv) Export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products has been prohibited with effect from 18.02.2011.
- (v) Effected no change in Tariff Rate Values of edible oils;
- (vi) Extended stock limit orders in the case of pulses, paddy and rice, edible oil, edible oilseeds and sugar.
- (vii) The MEP of onions other than Bangalore Rose Onions and Krishnapuram onions was US\$ 300 per metric tonne for the month of August, 2011. The MEP of Bangalore Rose Onion and Krishnapuram onion continue at US\$ 400 per metric tonnes and MEP of Sona Masuri and Ponni Samba varieties of non-Basmati rice was at USD 850 per MT;
- (viii) Maintained the Central Issue Price (CIP) for rice (at ₹ 5.65 per kg for BPL and ₹ 3 per kg for AAY) and wheat (at ₹ 4.15 per kg for BPL and ₹ 2 per kg for AAY) since 2002.
- (ix) Suspension of Futures trading in Rice, Urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11. Futures trading in sugar were suspended wef 27.5.2009 up to 30.9.2010. However the future trading in sugar has since been resumed, with effect from 27.12.2010.
- (x) Proportion of sugar production requisitioned as levy sugar was increased from 10 to 20% for 2009-10 sugar seasons. However, for 2010-11 sugar season, the levy obligation has been reduced to 10%.
- (xi) Government has allocated 25 lakh tonnes of wheat and 20 lakh tonnes of rice under OMSS (D) 2011 for the period of January, 2011 to September 2011.
- (xii) 25 lakh tonnes of food grains have been allocated on 6.1.2011 to all States/ UTs for BPL families at BPL issue prices for distribution upto 30.9.2011.
- (xiii) An additional adhoc allocation of 50 lakh tonnes of foodgrains made on 16<sup>th</sup> May, 2011 to all State/ UTs for BPL families at BPL issue price for distribution during the current year up to March, 2012.
- (xiv) An additional adhoc allocation of 25 lakh tonnes of foodgrains made on 6.1.2011 to all States/ UTs for APL families @ ₹ 8.45 per kg for wheat and ₹ 11.85 per kg for rice for distribution upto 30.9.2011.
- (xv) In addition, adhoc allocation of 50 lakh tonnes of foodgrains made on 30<sup>th</sup> June, 2011 to APL families raising thereby monthly APL allocation upto 15 kg per family per month in 20 States and 35 kg per family per month in 4 North Eastern States, Sikkim and 2 hilly states of Himachal Pradesh and Uttarakhand where it was less than that quantity for a period of ten months from June 2011 to March 2012.
- (xvi) Scheme for distribution of subsidized imported pulses through State Governments/ UTs with subsidy of ₹ 10/- kg for distribution @ 1 kg per month.
- (xvii) Scheme for distribution of subsidized imported edible oils through State Governments/ UTs with subsidy of ₹ 15/- kg for distribution to ration card holders @ 1 liter per ration card per month.

#### Irregularities in National Museum

4439 SHRI M.B. RAJESH: Will the Minister of CULTURE be pleased to state:

- (a) whether any financial irregularity has been



noticed/reported in the functioning of the National Museum at Delhi;

(b) if so, the details thereof alongwith the action taken thereon;

(c) whether the post of the Head Administrator at the said museum has been lying vacant;

(d) if so, the reasons therefor, and the response of the Government thereto; and

(e) steps taken by the Government to review and regulate the functioning of the said museum?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTRY OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. The following two financial irregularities were brought to notice in 2005:

- (i) Overpayment made to M/s Packwell and Co. (Fine Art Handling Agent -FAHA) by passing fake bills etc. causing financial loss to the Government.
- (ii) Preparation of boxes for Brazil Exhibition without the proper approval of the competent authority in spite of the fact that the exhibition proposal had already been suspended.

The matter was examined in Consultation with CVC and as per advice received, Charge Sheets have since issued to the erring officers.

(c) and (d) There is no post of 'Head Administrator' at National Museum. However, a temporary post of 'Administrator' was created for one year w.e.f. 21.09.2010 and the post is currently filled up.

(e) Government has constituted a Museum Advisory Board in December, 2010, comprising of acknowledged professionals in the field of museums, to provide policy directions and guidelines to the National Museum in various aspects of its functioning. The committee has met 3 times since then.

[Translation]

#### Impact of Production on Price

4440. SHRI DINESH CHANDRA YADAV:  
SHRI RAJIV RANJAN SINGH ALIAS LALAN  
SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the cost of production is estimated to have gone down due to record and bumper agricultural production in the country during the year 2010-11;

(b) if so, the details thereof and the percentage of increased production due to which cost of production has been estimated to have gone down; and

(c) the reasons identified by the Government for increased agricultural production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The cost of Cultivation/ production is dependent on costs of various inputs such as seeds, fertilizer, manure, rent, etc. It also includes value of owned assets such as rental value of owned land, imputed value of family labour and interest on owned fixed capital. The all India weighted average cost of production (C2) for various crops for years 2009-10 and 2010-11 is given in the enclosed Statement.

(c) The Government is implementing a number of schemes to empower farmers which includes, *inter-alia*, Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), National Horticulture Mission (NHM), Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM), Integrated Cereals Development Programme for Rice/ Wheat/ Coarse Cereals etc. with a view to increasing agricultural productivity and production.

**Statement***Percentage Variation in Projected Cost of Production (C2)*

(₹ Per quintal)

Crops	Weighted Avg. Projected Cost of Production (C2)		% Variation 2010-11 over 2009-10
	2009-10	2010-11	
Paddy	645	742	15.04
Cotton	2111	2129	0.85
Jowar	804	965	20.02
Bajra	658	768	16.72
Maize	738	790	7.05
Ragi	861	1107	28.57
Tur	2197	2422	10.24
Moong	2705	3109	14.94
Urad	2257	2490	10.32
Groundnut	1879	2100	11.76
Soyabean	1200	1288	7.33
Sun Flower Seed	1915	2257	17.86
Sesamum	3035	2847	-6.19
Niger Seed	2368	2264	-4.39
Wheat	701	826	17.83
Barley	608	677	11.35
Gram	1641	1902	15.90
Masur	1626	2191	34.75
Rapeseed/ Mustard	1276	1520	19.12
Safflower	1884	2038	8.17

[English]

**Desert Policing**

4441. SHRI ANAND PRAKASH PARANJPE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has started desert policing in the State of Gujarat and Rajasthan;

(b) if so, the details thereof; and

(c) the funds allocated and utilized thereunder during



each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Ministry of Home Affairs is implementing a Non-Plan Scheme for Modernisation of State Police Forces (MPF) towards supplementing the efforts of the State Governments in modernizing their police forces, especially meeting the emerging challenges to internal security in the form of terrorism, naxalism etc. The Desert Policing is a component of the MPF Scheme and was introduced in the year 2005-06. The following are the Central funds released during 2008-09 and funds approved in 2009-10 and 2010-11 in respect of Gujarat and Rajasthan for Desert Policing under the MPF Scheme:

(₹ in crore)

State	2008-09	2009-10	2010-11
Gujarat	2.94	1.62	5.46
Rajasthan	5.99	8.28	19.94
Total	8.93	9.90 (*)	25.40 (*)

(\*) funds approved for Desert Policing in the MPF action plans.

No funds have been released in the current year so far.

The utilization certificates are received from the States on consolidated basis and not component-wise. The utilization certificate for the funds released in 2010-11 will become due from the State Governments from 01-04-2012.

#### Space for Advertisements

4442. SHRI N.S.V. CHITTHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether the Government has issued any guidelines for selling of space for advertisements by the newspapers;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) At present, there are no guidelines for selling of space for advertisements by the newspapers.

- Does not arise.

- Such guidelines may place restriction on the freedom of Press.

[Translation]

#### Security in Hotels

4443. CAPT. JAI NARAIN PRASAD NISHAD:  
SHRI KAMAL KISHOR "COMMANDO":

Will the Minister of HOME AFFAIRS be pleased to state:

- the details of security arrangements in various five star hotels in the National Capital Territory of Delhi;
- whether the Government has any proposal to hand over the security of these hotels to CISF or some police agencies in the aftermath of terrorist attack on Taj Mumbai;
- if so, the details thereof, and if not, the reasons therefor; and
- the other corrective measures taken by the Government to ensure proper security arrangements in five star hotels?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Five star hotels in the National Capital Territory of Delhi make their own security arrangements, as it is their responsibility as per the conditions of the license granted to them by the Delhi Police.

[English]

#### Contract Farming

4444. SHRIMATI ANU TANDON: Will the Minister of AGRICULTURE be pleased to state:

- whether the Government is considering to introduce organised contract farming in agriculture;
- if so, the details thereof;
- whether the Government is taking steps to regulate and reform sharecropping (batai) system;
- if so, the details thereof; and
- the steps being taken by the Government to tackle absentee landlordism?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) The Ministry of Agriculture has framed Model Agricultural Produce Marketing (Development and Regulation) Act, 2003 and Model Agricultural Produce Marketing (Development and Regulation) Rules, 2007 for adoption by States/ Union Territories. The Model Act, *inter-alia*, provides provisions for the registration of contract farming sponsors, recording of contract farming agreements with the Agricultural Produce Marketing Committee (APMC) or a prescribed authority under the Act and dispute settlement mechanism. It also provides for protection of title or rights of the farmers over the land under such contracts. These are intended to protect the interest of farmers. The State Governments of Andhra Pradesh, Arunachal Pradesh, Assam, Chhatisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Sikkim, Mizoram, Tripura, Tamil Nadu, Punjab, Uttarakhand, Haryana and Union Territory of Chandigarh have made legal provisions for system of contract farming under their respective State Laws.

The Department of Land Resources, Ministry of Rural Development had constituted a Committee in 2008 on 'State Agrarian Relations and the Unfinished Task in Land Reforms'. The Committee has submitted its report and has made recommendations on various aspects of land reforms including recommendations regarding absentee landlords or non-resident land owners and tenancy and leasing.

The Report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister.

#### **Central Agricultural University**

4445. SHRI KAMLESH PASWAN:  
SHRI PRALHAD JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Central agricultural university is being set up at Jhansi;

(b) if so, the details thereof;

(c) whether there is any proposal to set up similar universities in other States, including Uttar Pradesh and Karnataka; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The proposal to establish a Central Agricultural University for Bundelkhand Region, at Jhansi, is to cater to the needs of the districts of both Uttar Pradesh and Madhya Pradesh in Bundelkhand Region, has been mooted.

(b) The Planning Commission has already granted in-principle approval for establishment of the Central Agricultural University (CAU). A meeting of the Expenditure Finance Committee (EFC) has been held.

(c) Proposal to set up a new Central Agricultural University in Meghalaya has been mooted.

(d) For Central Agricultural University in North-Eastern Region, Barapani, Meghalaya, the comments of various appraisal agencies have been received.

[Translation]

#### **Rehabilitation Work by DDA**

4446. SHRI GORAKH PRASAD JAISWAL:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has carried out any rehabilitation work with the presence of dedicated officers in land management division of DDA;

(b) if not, the illegal colonies in NCT of Delhi that have mushroomed;

(c) the reasons therefor; and

(d) the steps taken by the Government/DDA to properly rehabilitate the affected persons?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) Delhi Development Authority (DDA) has indicated that 291 JJ clusters and 240 Unauthorized colonies have been identified on DDA land.

(c) DDA has informed that in several cases when the land was transferred, after acquisition by LAC of Govt. of NCT of Delhi, Ministry of Rehabilitation and Land and Development Office, Ministry of Urban Development, the acquired land was already encroached and built up.

(d) Under the scheme "Slum Free Delhi", DDA has taken 21 JJ clusters out of 291 JJ clusters on top priority basis for in-situ redevelopment. 240 Unauthorized Colonies on DDA land, which are also in the list of 1639 unauthorized colonies in NCT of Delhi are proposed to be regularized by Govt. of NCT of Delhi.

#### Threat to Atomic Plants

4447. SHRI JAGDISH SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the terrorist accused of 26/11 Mumbai blast and held by the American authorities has revealed in an American Court that Indian atomic plants/ centres were also in his target;

(b) if so, the reaction of the Government thereto;

(c) the total number of atomic plants in the country and the security arrangements made by the Government for these plants;

(d) whether a former National Security Advisor has suggested to bring atomic plants under 'No Flying Zone' expressing the apprehension of terrorist attacks on these plants; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

#### Modernisation of Streets and Roads

4448. SHRI A. SAMPATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of private companies who were given contracts for modernisation of streets and roads during the Commonwealth Games, 2010 in the National Capital Territory (NCT) of Delhi;

(b) whether these contracts had led to huge losses to the exchequer; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The number of private companies who were given contracts for modernization of streets and roads during Commonwealth Games, 2010 as reported by executing agencies is as follows:

Executing agencies	No. of private companies
MCD	41
DDA	Nil
NDMC	9
PWD	10

(b) and (c) None of the executing agencies have reported any loss in this regard.

[Translation]

#### Quota for Production of Ethanol

4449. SHRI MAHABAL MISHRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some States have requested the Union Government to raise their quota for producing ethanol to improve the viability of sugar mills;

(b) if so, the details thereof; and

(c) the decision taken by the Government on the said requests made by the States, so far?



THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V THOMAS): (a) No, Madam.

(b) and (c) Does not arise.

[English]

**Thomson Reuters Foundation Report on Women**

4450. SHRI BHUDEO CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Thomson Reuters foundation has recently revealed in their report that India is the fourth most dangerous place in the world for women;

(b) if so, the details thereof and the reaction of the Government thereon; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per media reports, a survey was conducted by Trust Law Women, a women's rights information service from the Thomson Reuters Foundation and ranked India fourth in the world because of its poor record on Human Trafficking and the widespread practice of female foeticide. Ministry of Home Affairs in the Government of India has not received any report on the subject. Moreover, Government of India does not take any cognizance of any report of the private organization.

(c) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of ₹ 8.72 crores in the year 2010-11. Ministry of Women and Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

**Death of Children due to hunger**

4451. SHRI VARUN GANDHI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has since filed the affidavit on the number of children dying due to hunger as directed by the Supreme Court;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) To ensure no starvation deaths take place and people can be saved from malnutrition as far as possible, the Hon'ble Supreme Court in its order dated 14.05.2011 has directed the Government to reserve 5 million tons of foodgrains for allocation to the 150 poorest districts or other poorer segments of the society. Pursuant to the above orders of this Hon'ble Supreme Court and the recommendations made by the Central Vigilance Committee on Public Distribution System, additional allocation of 3.87 lakh M.Ts of rice and wheat has been made for three months to 74 districts in thirteen States.

**Child Pornography**

4452. SHRIMATI SUSMITA BAURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a rise in the cases of child pornography in the country;

(b) if so, the details thereof alongwith the total number of such cases reported, accused, arrested and action taken against them during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per input given by National Crime Records Bureau (NCRB), State/ UT-wise details of cases registered and person arrested in cases of Child Pornography during 2007-09 are given in the enclosed Statement.

(c) The Information Technology Act, 2000 was amended by Information Technology (Amendment) Act, 2008 w.e.f. 27.10.2009. Section 67B of the Act deals with child pornography and provides stringent punishment for publishing or transmitting of material depicting children in sexually explicit act, etc. in

electronic form. For the first offence, the punishment can be imprisonment upto five years and fine up to ten lakh rupees and for subsequent offence, the punishment can be imprisonment upto seven years and fine up to ten lakh rupees.

**Statement**

*Cases Registered and Persons Arrested under Obscene Publication/Transmission in Electronic form during 2007-2009*

Sl.No.	State/UTS	Obscene Publication/Transmission in Electronic form Section 67					
		Cases Registered			Persons Arrested		
		2007	2008	2009	2007	2008	2009
1	2	3	4	5	6	7	8
1	Andhra Pradesh	10	2	7	9	0	3
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	2	1	1	1	1	2
6	Goa	1	0	4	0	2	0
7	Gujarat	0	9	3	0	14	4
8	Haryana	0	0	0	0	0	0
9	Himachal Pradesh	0	4	2	0	3	0
10	Jammu and Kashmir	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0
12	Karnataka	6	3	6	1	0	3
13	Kerala	20	39	44	13	27	37
14	Madhya Pradesh	6	5	8	16	7	11
15	Maharashtra	27	17	25	28	18	46
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Orissa	0	2	1	0	2	0



1	2	3	4	5	6	7	8
21	Punjab	1	9	11	1	7	8
22	Rajasthan	10	0	11	10	0	9
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	7	2	3	0	1	3
25	Tripura	0	0	0	0	0	0
26	Uttar Pradesh	0	0	4	0	0	9
27	Uttarakhand	1	0	3	5	0	3
28	West Bengal	0	0	2	0	0	1
Total (States)		91	93	135	84	82	139
Union Territories:							
29	Andaman and Nicobar Islands	0	0	0	0	0	0
30	Chandigarh	1	4	4	1	4	2
31	Dadra and Nagar Haveli	0	0	0	0	0	0
32	Daman and Diu	0	0	0	0	0	0
33	Delhi	7	7	0	1	3	0
34	Lakshadweep	0	0	0	0	0	0
35	Puducherry	0	1	0	0	1	0
Total (UTs)		8	12	4	2	8	2
Total (All India)		99	105	139	86	90	141

### Preparedness for Natural Disasters

4453. SHRI PULIN Biharl BASKE:

SHRI REWATI RAMAN SINGH:

SHRI VISHWA MOHAN KUMAR:

SHRIMATI DEEPA DASMUNSI:

Will the Minister of HOME AFFAIRS be pleased to state:

- the preparedness of the Government to deal with severe type of natural calamities/ disaster in the country;
- the fund allocated in this regard, State-wise;
- whether the Government also proposes to formulate

any scheme to deal with natural calamities/disaster in the country;

(d) if so, the details thereof;

(e) whether the Government proposes to impart training to persons/ volunteers in disaster management; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In order to strengthen the existing disaster management system, the Disaster Management Act, 2005 was enacted and notified on December 26, 2005. The Act provides for institutional

mechanisms for drawing up and monitoring the implementation of the disaster management plans, ensuring measures by various wings of Government for prevention, mitigating and minimize effects of calamities and for undertaking a holistic, coordinated, and prompt response to any calamity situation in the country.

As per the Act, the Central Government has constituted the National Disaster Management Authority (NDMA) with the responsibility for laying down the policies, plans, and guidelines for disaster managements. Similarly State Disaster Management Authorities (SDMAs) and District Disaster Management Authorities (DDMAs) have been constituted at the State and District Level.

Besides making institutional arrangements, the Govt. of India keeps aircraft, boats, specialist teams of Armed Forces, Central Para Military Forces and personnel of National Disaster Response Force, and essential commodities including medical stores, restoration of critical infrastructure facilities in readiness for deployment in disaster situation where ever required.

The early warning is provided by the forecasting agencies of Government of India on real time basis for the impending disasters to all the concerned stakeholders for taking appropriate precautionary measures.

For financial arrangements the State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) at the State and National level respectively have been constituted for immediate relief purpose during severe natural Calamity. The SDRF is shared in the ratio of 90:10 in case of Special Category States and 75:25 in case of General category States between Central Government and State Government respectively. Statement-I showing State-wise allocation of SDRF for the period of 2010-11 to 2014-15 is enclosed.

(c) and (d) NDMA has already released about 25 guidelines on management of natural and man made disasters. National Policy on Disaster Management (NPDM) which covers all aspects of disaster management has also been released.

A Scheme for Strengthening of Fire and Emergency Services was launched in 2009 within an outlay of ₹ 200 crore for procurement of fire fighting equipments, fire hazard and risk analysis, awareness generation and training of trainers. The National Fire Service College at Nagpur is being upgraded

at a cost of ₹ 205 crore for enhancing the capacity for training in the area of fire fighting. Also a Centrally Sponsored Scheme at a cost of ₹ 100 crore was launched in 2009 for Revamping of Civil Defence set up in the country by way of strengthening of existing infrastructure and creation of new training institutes in addition to training camps/ exercises and publicity/ awareness.

The National Cyclone Risk Mitigation Project (NCRMP), to be implemented in Cyclone Prone Coastal States/ UTs has been approved at a cost of ₹ 1496.71 crore to upgrade cyclone forecasting, tracking and warning systems and capacity building in multi-hazard risk management; and to construct major infrastructure including multipurpose cyclone shelters and embankments.

National Emergency Communication Plan (Phase-II) has been sanctioned at a cost of ₹ 76.76 crore to provide V-SATS for voice, data and video communication between National Operation Centre, NDRF and NDMA.

A Pilot Project on School Safety has also been launched at a cost of ₹ 48.47 crore to promote culture of safety in schools.

(e) and (f) As per the DM Act 2005, National Institute of Disaster Management (NIDM) has been created. NIDM has been entrusted with the responsibility of training, capacity development human resource development, research, documentation and public awareness in the field of disaster management. The Institute has been conducting training programme for senior and middle level government functionaries from Central Government, State/ UT Governments and others.

Similarly under the aegis of NIDM, State Administrative Institutes and other training institutes in the States/ UTs are also providing required training to stakeholders including Government functionaries.

A Capacity Building Grant of ₹ 525 crore has been made available to the States for taking up capacity development activities. State-wise allocation of Capacity Building Fund is given in the enclosed Statement-II.

**Statement-I***State-wise total allocation of State Disaster Relief Fund during 2010-2015*

(₹ in crore)

Sl. No.	State	2010-11	2011-12	2012-13	2013-14	2014-15	Total 2010-15
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	508.84	534.28	560.99	589.04	618.49	2811.64
2.	Arunachal Pradesh	36.74	38.58	40.51	42.54	44.67	203.04
3.	Assam	263.77	276.96	290.81	305.35	320.62	1457.51
4.	Bihar	334.49	351.21	368.77	387.21	406.57	1848.25
5.	Chhattisgarh	151.32	158.89	166.83	175.17	183.93	836.14
6.	Goa	2.96	3.11	3.27	3.43	3.60	16.37
7.	Gujarat	502.12	527.23	553.59	581.27	610.33	2774.54
8.	Haryana	192.90	202.55	212.68	223.31	234.48	1065.92
9.	Himachal Pradesh	130.76	137.30	144.17	151.38	158.95	722.56
10.	Jammu and Kashmir	172.46	181.08	190.13	199.64	209.62	952.93
11.	Jharkhand	259.45	272.42	286.04	300.34	315.36	1433.61
12.	Karnataka	160.96	169.01	177.46	186.33	195.65	889.41
13.	Kerala	131.08	137.63	144.51	151.74	159.33	724.29
14.	Madhya Pradesh	392.75	412.39	433.01	454.66	477.39	2170.20
15.	Maharashtra	442.69	464.82	488.06	512.46	538.08	2446.11
16.	Manipur	7.22	7.58	7.96	8.36	8.78	39.90
17.	Meghalaya	14.65	15.38	16.15	16.96	17.81	80.95
18.	Mizoram	8.55	8.98	9.43	9.90	10.40	47.26
19.	Nagaland	4.97	5.22	5.48	5.75	6.04	27.46
20.	Orissa	391.58	411.16	431.72	453.31	475.98	2163.75
21.	Punjab	222.92	234.07	245.77	258.06	270.96	1231.75
22.	Rajasthan	600.66	630.69	662.22	695.33	730.10	3319.00
23.	Sikkim	22.75	23.89	25.08	26.33	27.65	125.70
24.	Tamil Nadu	293.52	308.20	323.61	339.79	356.78	1621.90



1	2	3	4	5	6	7	8
19.	Nagaland	1.00	1.00	1.00	1.00	1.00	5.00
20.	Orissa	5.00	5.00	5.00	5.00	5.00	25.00
21.	Punjab	5.00	5.00	5.00	5.00	5.00	25.00
22.	Rajasthan	6.00	6.00	6.00	6.00	6.00	30.00
23.	Sikkim	1.00	1.00	1.00	1.00	1.00	5.00
24.	Tamil Nadu	5.00	5.00	5.00	5.00	5.00	25.00
25.	Tripura	1.00	1.00	1.00	1.00	1.00	5.00
26.	Uttar Pradesh	5.00	5.00	5.00	5.00	5.00	25.00
27.	Uttarakhand	4.00	4.00	4.00	4.00	4.00	20.00
28.	West Bengal	5.00	5.00	5.00	5.00	5.00	25.00
Total		105.00	105.00	105.00	105.00	105.00	525.00

[Translation]

**Shelling on Border**

4454. SHRIMATI DEEPA DASMUNSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of families which have been adversely affected due to shelling on borders/line of control by the neighbouring countries during the last three years and the current year, State-wise;

(b) the details of loss of lives and properties due to shelling during the said period, State-wise; and

(c) the compensation given and rehabilitation provided to each of the victims of families in such event?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) As per the reports available, there has been no incident of artillery shelling on borders/ line of control by the neighbouring countries during the last three years and the current year.

(b) and (c) Does not arise in view of reply (a) above.

[English]

**Promoting Martial Arts among Women**

4455. DR.SUCHARU RANJAN HALDAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether steps have been taken to promote martial arts in the country;

(b) if so, the details thereof;

(c) whether the Government has any scheme to promote martial arts as a sport among the girls/ women in the country;

(d) if so, the details thereof;

(e) whether the Government proposes to include martial arts in the school/ college curriculum; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) to (d) Government is implementing the scheme of "Assistance to National Sports Federation" under which financial assistance is provided to the recognised National Sports Federation (NSF) to promote sports and games including



martial arts for men and women. The financial assistance is provided for training and participation in inter-national events abroad, holding of national/ international event in India, coaching/ training of national teams/ Sportspersons through Indian and foreign coaches, procurement of equipment and other scientific support.

Under SAI Sports Promotional Schemes the trainees (Boys and Girls) in the disciplines of martial arts are provided expert coaching in various SAI Centres across the country. The details of such centres number of trainees are given in the enclosed Statement. The girls trainees are encouraged in the martial arts sports namely Judo, Karate, Taekwondo and Wushu across the country and provided expert coaching to enable them to achieve excellence in National and International level. The details of number of coaches provided under SAI Training Centres (STC) and Special Area Games (SAG) Centres in the

four martial arts disciplines are given below.

Sl. No.	Discipline	No. of Coaches	
		STC	SAG
1.	Judo	15	02
2.	Karate	02	01
3.	Wushu	03	04
4.	Taekwondo	15	04
Total		35	11

(e) There is no proposal for including martial arts or any other specific sport discipline in the curriculum of schools and colleges.

(f) Does not arise.

#### Statement

##### Summary of SAI Training Centres in the Disciplines of Martial Arts 2011-12

Sl.No.	Centre	Disciplines	No. of Centres	Residential			Non-Residential		
				B	G	T	B	G	T
1	2	3	4	5	6	7	8	9	10
1	Centre of Excellence (COE)	Judo	03	16	18	34	0	0	-
		Karate	01	03	02	05	0	0	0
		Taekwondo	01	04	08	12	0	0	0
		Wushu	01	10	07	17	0	0	0
		Total	06	33	35	68	0	0	0
2	Special Area Games (SAG)	Judo	04	48	36	84	07	06	13
		Karate	04	41	24	65	09	03	12
		Taekwondo	05	69	21	90	13	11	24
		Wushu	03	29	26	55	07	08	15
		Total	16	187	107	294	36	28	64

1	2	3	4	5	6	7	8	9	10
3	SAI Training Centres (STC)	Judo	18	93	30	123	98	58	156
		Karate	03	21	0	21	39	24	63
		Taekwondo	17	152	63	215	92	41	133
		Wushu	05	26	05	31	34	15	49
		Total	43	292	98	390	263	138	401
4	Extension Centre of STC/ SAG	Judo	02	0	0	0	12	03	15
		Taekwondo	01	0	0	0	10	0	10
		Wushu	01	0	0	0	18	17	35
		Total	4	0	0	0	40	20	60
5	Sports Centres	Judo	01	0	0	0	09	09	18
		Taekwondo	01	0	0	0	0	0	0
		Total	2	0	0	0	9	9	18

*Details of SAI Schemes Trainees in the Disciplines of Martial Arts during the year 2011-2012*

Sl.No.	Centre	Region	Scheme	State	Discipline	Residential			Non-Residential		
						B	G	T	B	G	T
1	2	3	4	5	6	7	8	9	10	11	12
1	Sonepat	NRC	COE	HR	Judo	05	0	05			
2	Bhopal	Central	COE	MP	Judo	0	09	09	0	0	0
3	NIS Patiala	NIS	COE	PB	Judo	11	09	20	0	0	0
					Total	16	18	34	0	0	0
1	Kokrajhar	SC-Guw.	SAG	AS	Judo	06	0	06	0	0	0
2	Aizwal	NER	SAG	MIZ	Judo	14	12	26	01	0	01
3	Imphal	NER	SAG	MN	Judo	20	24	44	0	0	0
4	Agartala	East	SAG	TRI	Judo	08	0	08	06	06	12
					Total	48	36	84	7	6	13

1	2	3	4	5	6	7	8	9	10	11	12
1	Secundrabad (Saroornagar)	South	STC	AP	Judo	08	0	08	0	0	0
2	Raipur	Central	STC	CHT	Judo	12	08	20	03	05	08
3	Bawana	NRC	STC	DL	Judo	09	0	09	17	16	33
4	Ponda	West	STC	GO	Judo	09	07	16	14	02	16
5	Kurukshetra	NRC	STC	HR	Judo	0	0	0	07	0	07
6	Hissar	NRC	STC	HR	Judo	10	0	10	0	0	0
7	Sonepat	NRC	STC	HR	Judo	0	0	0	02	0	02
8	Trichur	South	STC	KER	Judo	0	0	0	0	0	0
9	Bangalore	South	STC	KTK	Judo	08	0	08	0	0	0
10	Shillong	SC-Guw	STC	MEG	Judo	03	03	06	01	02	03
11	Kandivali	West	STC	MHT	Judo	03	03	06	02	03	05
12	Aurangabad	West	STC	MHT	Judo	08	0	08	03	0	03
13	Bhopal	Central	STC	MP	Judo	0	01	01	0	0	0
14	Jabalpur	Central	STC	MP	Judo	0	0	0	12	03	15
15	Patiala	NIS	STC	PB	Judo	06	01	07	12	04	16
16	Ludhiana	North	STC	PB	Judo	09	0	09	06	11	17
17	SC-Lucknow	SC-Lck	STC	UP	Judo	08	07	15	11	07	18
18	Kolkatta	East	STC	WB	Judo	0	0	0	08	05	13
Total						93	30	123	98	58	156
1	DAV College, Amritsar	North	Ext. Cnt.	PB	Judo	0	0	0	06	03	09
2	Lunglei (SAG Ext.)	NER	Ext.Cnt.	MIZ	Judo	0	0	0	06	0	06
Total						0	0	0	12	3	15
1	Dibrugarh Judo Association, Dibrugarh	SC-Guw	Spt. Cnt.	AS	Judo	0	0	0	09	09	18
Total						0	0	0	9	9	18

1	2	3	4	5	6	7	8	9	10	11	12	
1	Imphal	NER	COE	MN	Karate		03	02	05	0	0	0
Total							3	2	5	0	0	0
1	Naharlagun	SC-Guw.	SAG	ARP	Karate		14	03	17	06	03	09
2	Kokrajhar	SC-Guw.	SAG	AS	Karate		05	04	09	0	0	0
3	Aizwal	NER	SAG	MIZ	Karate		16	12	28	03	0	03
4	Imphal	NER	SAG	MN	Karate		06	05	11	0	0	0
Total							41	24	65	9	3	12
1	Shillong	SC-Guw	STC	MEG	Karate		0	0	0	19	08	27
2	Dhar	Central	STC	MP	Karate		11	0	11	05	05	10
3	Jabalpur	Central	STC	MP	Karate		10	0	10	15	11	26
Total							21	0	21	39	24	63
1	Imphal	NER	COE	MN	Taekwondo		04	08	12	0	0	0
1	Naharlagun	SC-Guw.	SAG	ARP	Taekwondo		08	01	09	08	02	10
2	Kokrajhar	SC-Guw.	SAG	AS	Taekwondo		15	12	27	0	0	0
3	Aizwal	NER	SAG	MIZ	Taekwondo		13	08	21	02	03	05
4	Utlav	NER	SAG	MN	Taekwondo		28	0	28	0	0	0
5	Namchi	SC-Guw.	SAG	SKM	Taekwondo		05	0	05	03	06	09
Total							69	21	90	13	11	24
1	Kurnool	South	STC	AP	Taekwondo		13	0	13	04	02	06
2	Guwahati	SC-Guw	STC	AS	Taekwondo		09	11	20	05	06	11
3	Patna	East	STC	BH	Taekwondo		0	0	0	07	0	07
4	Ponda	West	STC	GO	Taekwondo		12	0	12	09	03	12
5	Trivandrum	LNCPE	STC	KER	Taekwondo		19	16	35	02	01	03
6	Kollam	South	STC	KER	Taekwondo		09	09	18	03	02	05
7	Dharwad	South	STC	KTK	Taekwondo		05	02	07	05	0	05
8	Bangalore	South	STC	KTK	Taekwondo		02	03	05	06	06	12
9	Shillong	SC-Guw	STC	MEG	Taekwondo		0	01	01	04	0	04
10	Imphal	NER	STC	MN	Taekwondo		20	17	37	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12
11	Bhopal	Central	STC	MP	Taekwondo	08	04	12	02	01	03
12	Ext. Centre Khandwa(Dhar)	Central	STC	MP	Taekwondo	04	0	04	16	06	22
13	Dimapur	NER	STC	NG	Taekwondo	09	0	09	0	0	01
14	Salem	South	STC	TN	Taekwondo	13	0	13	05	08	13
15	Kashipur	SC-Lck	STC	UKD	Taekwondo	13	0	13	09	04	13
16	SC-Lucknow	SC-Lck	STC	UP	Taekwondo	0	0	0	15	02	17
17	Raibareilly	SC-Lck	STC	UP	Taekwondo	16	0	16	0	0	0
Total						152	63	215	92	41	134
1	Lunglei (SAG Ext.)	NER	Ext.Cnt.	MIZ	Taekwondo	0	0	0	10	0	10
1	Hrawwa School Aizwal	NER	Spt.Cnt.	MZ	Taekwondo	0	0	0	0	0	0
1	Imphal	NER	COE	MN	Wushu	10	07	17	0	0	0
1	Kokrajhar	SC-Guw.	SAG	AS	Wushu	08	07	15	0	0	0
2	Muzzaffarpur	East	SAG	BH	Wushu	0	0	0	07	08	15
3	Imphal	NER	SAG	MN	Wushu	21	19	40	0	0	0
Total						29	26	55	7	8	15
1	Bawana	NRC	STC	DL	Wushu	0	0	0	11	02	13
2	Bhopal	Central	STC	MP	Wushu	06	03	09	0	0	0
3	Jabalpur	Central	STC	MP	Wushu	15	0	15	03	09	12
4	Dimapur	NER	STC	NG	Wushu	05	0	05	0	0	0
5	Patiala	NIS	STC	PB	Wushu	0	02	02	20	04	24
Total						26	5	31	34	15	49
1	Godwin Public School, Meerut	SC-Lck	Ext. Cnt.	UP	Wushu	0	0	0	18	17	35



### Contribution of RKVY in Agricultural Growth

4456. SHRI K.J.S.P. REDDY:

SHRIMATI J. SHANTHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the contribution of Rashtriya Krishi Vikas Yojana (RKVY) to the overall agricultural growth in the country;

(b) whether RKVY has been allocated less than 33 percent in the first three years out of the total funds earmarked for the Eleventh Five Year Plan; and

(c) if so, the manner in which the intended objectives are likely to be achieved with such a meagre allocation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Rashtriya Krishi Vikas Yojana (RKVY) contributes to agriculture growth by providing significant recourses from Government of India to States and also incentivizing States to allocate more funds for agriculture and allied sector development out of their state plans. Government of India released ₹ 14165.20 crore under RKVY to the States during 2007-08 to 2010-11. States' allocation for agriculture and allied sector also increased from ₹ 8770.16 crore in the year 2006-07 to ₹ 22158.46 crore for the year 2010-11 (RE) enhancing proportional outlay for agriculture and allied sector from 4.88% to 6.04% during this period.

(b) and (c) During the first three years (2007-2010) an amount of ₹ 8462.11 crore was allocated under Rashtriya Krishi Vikas Yojana (RKVY) which was 33.85% of the total proposed outlay of ₹ 25,000 crore for RKVY for Eleventh Five Year Plan. However, allocations for RKVY during 2010-11 and 2011-12 have been substantially increased. During the year 2010-11, an amount of ₹6755.00 crore (including ₹33.00 crore for UTs) was allocated. Budget allocation for the year 2011-12 is ₹ 7860.00 crore (which includes ₹ 49.13 crore for UTs and

₹ 2500.00 crore for 9 sub-schemes of RKVY). Thus, a total amount of ₹ 23077.11 crore has been allocated under RKVY, so far, during the 11<sup>th</sup> Plan period. With enhanced allocations during last two years, RKVY allocations are over 92% of envisaged Eleventh Plan allocation.

[Translation]

### Development of Animal Husbandry and Dairying

4457. SHRI RADHA MOHAN SINGH:

SHRI BHUDEO CHOUDHARY:

SHRI KAMAL KISHOR "COMMANDO"

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the proposals received from various State Governments including Uttar Pradesh, so far regarding development of animal husbandry and dairying under the Rashtriya Krishi Vikas Yojana (RKVY);

(b) the action taken by the Government thereon; and

(c) the time by which the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) Rashtriya Krishi Vikas Yojana (RKVY) is a State Plan Scheme, which was launched in August 2007 with an envisaged outlay of ₹ 25,000 crore for the 11<sup>th</sup> Plan Period. The funds are released to State Governments on the basis of projects approved in the State Level Sanctioning Committee (SLSC) meeting headed by the Chief Secretary and are implemented by the concerned States.

From the year 2007-08 to 2011-12, 814 proposals of Animal Husbandry and 185 proposals of Dairy Development from various States/ UTs including Uttar Pradesh under RKVY have been approved. The State-wise and year-wise details of projects are given in the enclosed Statement.

**Statement**

State-wise Number of Projects for Animal Husbandary and Dairy Development under RKVY during 2007-07 and to 2011-12

(₹ in crores)

Sl. No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12	
		AH No. of Projects	Dairy No. of Projects	AH No. of Projects	Dairy No. of Projects	AH No. of Projects	Dairy No. of Projects	AH No. of Projects	Dairy No. of Projects	AH No. of Projects	Dairy No. of Projects
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh			18	2	18	5	18	2	3	4
2	Bihar	7	7	21	9	16	4	14	3		
3	Chhattishgarh	8		12	2	9					
4	Goa	1					1		3		
5	Gujarat	2		8	1	21	3	19	17		
6	Haryana			8		6		12	2	13	
7	Himachal Pradesh	2	1	4	1	5		10	2		
8	Jammu and Kashmir					12		15			
9	Jharkhand	1	1	6	5	2	1	2			
10	Karnataka			5		13	1	11			
11	Kerala	10	8	22	7	85	5	10	5		
12	Madhya Pradesh	6		14		1		14	2		
13	Maharashtra			4	1	4		4	1		
14	Orissa	1		8	8	4	5	3	3		
15	Punjab	7	2	10	3	8	1	16	2		
16	Rajasthan		1	13	5	6		24	4		
17	Tamil Nadu	4	6	13	4	10	6	13	1		
18	Uttar Pradesh	1		1	1	12	1	13	2	9	
19	Uttarakhand	1		3		2		1	1		
20	West Bengal	13	2	15	3	18	4	10			
21	Arunachal Pradesh					14		8			
22	Assam			8	4	2	5	5	1		

1	2	3	4	5	6	7	8	9	10	11	12
23	Manipur					1		1			
24	Meghalaya										
25	Mizoram										
26	Nagaland			1				4			
27	Sikkim				1	3			2		
28	Tripura	1		6		6		13	1	6	
Total		65	28	200	57	278	42	240	54	31	4

### Impact of Depleting Water Level on Agriculture

4458. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has assessed/ conducted any study to ascertain the adverse effect on agricultural production on account of continuous depletion of ground water level; and

(b) if so, the details thereof and the remedial measures taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. However, for checking depletion of ground water, Government is undertaking regulatory measures as well as promoting adoption of rainwater harvesting, artificial recharge and water conservation measures. Details of major interventions are given in the enclosed Statement.

#### Statement

##### Measures Undertaken to Check Depletion of Ground Water

- Circulation of 'Model Bill' to enable States/ Union Territories to enact suitable legislation for regulation and control of ground water development. States of Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal and UTs of Chandigarh, Dadra and Nagar Haveli, Lakshadweep

and Puducherry have enacted ground water legislation.

- Implementation of demonstrative artificial recharge projects by Central Ground Water Board (CGWB) in the country.
- Implementation of "Artificial recharge to ground water through Dug wells" scheme for augmenting ground water resources in seven States namely, Andhra Pradesh, Maharashtra, Karnataka, Rajasthan, Tamil Nadu, Gujarat and Madhya Pradesh, which are predominantly underlain by hard rock formations.
- Circulation of a Master Plan for artificial recharge of ground water to States/ UTs.
- Constitution of Advisory Council on Artificial Recharge to Ground Water for popularizing concept of artificial recharge among stakeholders as well as water managers.
- Institution of Bhoomijal Samvardhan Puraskars and National Water Award to encourage adoption of innovative practices of ground water augmentation and artificial recharge through people's participation.
- Notification of 43 areas in 10 States/ UTs for regulation of ground water development and management by Central Ground Water Authority (CGWA).
- Directions by CGWA to Chief Secretaries of 12 States and 2 Union Territories having over exploited blocks to take necessary measures to promote/ adopt

artificial recharge to ground water/ rain water harvesting.

- Directions by CGWA to all the Residential Group Housing Societies/ Institutions/ Schools/ Hotels/ Industrial Establishments falling in the over-exploited and critical areas (except in the water logged areas) in the country to adopt Roof Top Rain Water harvesting systems in their premises.
- Directions by CGWA to Heads of Central Road Research Institute, National Highway Authority of India, Central Public Works Department, Railway Board, Sports Authority, Airports Authority of India, Civil Aviation, Youth Affairs and Sports to implement the Scheme of Ground Water Recharge along all National/State Highways and other roads, rail tracks and other establishments of Railways, all stadia and airports.
- Directions by CGWA to large and medium Industries using ground water in the over exploited and critical areas in the country (except in the water logged areas) to take up water conservation measures including recharge of ground water/rain water harvesting and adopt practices of treatment, recycle and reuse of waste water in their premises.
- Creating awareness among stakeholders through mass awareness campaigns, painting competitions, display of hoardings, distribution of pamphlets etc.
- States have been advised for making rainwater harvesting mandatory in building bye-laws. In pursuance thereof, 18 States and 4 UTs have made rain water harvesting mandatory under building bye-laws.
- Implementation of Farmers' participatory Action Research Programme for promoting water conservation measures.
- Watershed development programmes are being taken up throughout the country in which soil and runoff control measures are promoted helping in moisture conservation and ground water recharge.

[English]

#### Amendment in FCRA

4459. DR. SANJEEV GANESH NAIK:

SHRI GAJENDER SINGH RAJUKHEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to amend the Foreign Contribution Regulation Act (FCRA);

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Government has received any recommendation from the Institute of Chartered Accountants of India (ICAI) in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

[Translation]

#### Functioning of NSES

4460. SHRI RAVINDRA KAMAR PANDEY:

SHRI BAIDYANATH PRASAD MAHATO:

SHRI RAMKISHUN:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the extent of administrative control being exercised by the New Delhi Municipal Council (NDMC) on Navyug School Education Society (NSES), which is guarantor as well as financing body of NSES;

(b) whether the Government has allowed the National Institute of Information Technology (NIIT) to promote computer education in Navyug Schools being run by the NDMC;

(c) if so, the details thereof and the total funds paid to NUT during each of the last three years; and

(d) the reasons behind awarding contract for hiring



contract teachers to NIIT by NSES every year, instead of inviting tenders through open competitive bids?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) New Delhi Municipal Council (NDMC) has informed that as per the provisions contained in the Memorandum of Association of Navyug School Education Society (NSES), NDMC has the power to appoint, from time to time, one or more persons to review the work and progress of the Society and to hold enquiries into the affairs thereof. NDMC may suo moto or on the representation of the said review, issue such directions to the Society as it may consider necessary for furtherance of the objectives of the Society and for ensuring its proper and effective functioning, and the Society is bound to comply with such directions.

(b) and (c) NDMC vide Resolution dated 16.7.2008 accepted the tender of M/s. NIIT Ltd. at the rate of ₹ 3,05,22,528/ for the work of "Provision for Leasing of Computer Hardware and Connected Accessories in NDMC/Navyug Labs and Outsourcing of Teaching of Computer Science, Informatics Practice Subjects at +2 level and Awareness cum literacy of Computer in Class VI to X in nine NDMC/ Navyug Schools under NDMC for a period of four years commencing from the academic year 2008-09". NSES has not made any payment to M/s. NIIT directly. NDMC is making payment on behalf of NSES also. The details of payment made from NSES for the computer courses to M/s NIIT are as under:

For the contract period 18.8.2008 to 17.08.2009	₹ 16,86,072/-
For the contract period 18.8.2009 to 17.08.2010	₹ 16,86,070/-
For the contract period 18.8.2010 to 17.05.2011	₹ 13,27,780/-
<b>Total</b>	<b>₹ 46,99,922/-</b>

(d) NDMC has informed that to equip computer labs with hardware and manpower in NDMC/Navyug School, tender for outsourcing was floated for a period of four years, as per decision of the Council in this behalf.

#### Consumer Courts

4461. SHRI MAHENDRASINH P. CHAUHAN:

SHRI HARISH CHOUDHARY:

SHRI RAMSINH RATHWA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of consumer courts functioning at district and State levels in the country, State-wise;

(b) the details of assistance provided by the Government for strengthening the infrastructure of such courts in various States;

(c) the details of initiatives taken by the Government to fill up the vacant posts in various consumer fora, alongwith the time by which it is likely to be completed;

(d) whether the Government proposes to instruct the consumer courts to work on the lines of the Lok Adalats to dispense the cases speedily;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per information received from National Consumer Disputes Redressal Commission (NCDRC), the details of Consumer Fora functioning at District and State levels in the country, State-wise are given in the enclosed Statement-I.

(b) The details of financial assistance provided by the Central Government for strengthening the infrastructure of Consumer Fora in various States are given in the enclosed Statement-II.

(c) The details of initiatives taken by the Government to fill up the vacant posts in various Consumer Fora are given in the enclosed Statement-III.

(d) to (f) The Consumer Fora have been advised by the National Commission to dispose of consumer cases by adopting Alternative Dispute Resolution Mechanism, including Lok Adalat system. Some of the Consumer Fora are disposing of cases by adopting Lok Adalat system. Statewise details of cases disposed off in Consumer Fora by adopting Lok Adalat method are given in the enclosed Statement- IV.



**Statement-I***Information regarding Functional/ Non-Functional (State Commissions/ Districts Forums)*

(Update on 26.07.2011)

Sl. No.	States	Whether SC Functional or Non-functional	No. of District Fora	Functional	Non-functional	As on
1	2	3	4	5	6	7
1	Andhra Pradesh	Yes	29	29	0	31.03.2011
2.	Andman and Nicobar Islands	Yes	1	1	0	31.03.2006
3.	Arunachal Pradesh	Yes	16	16	0	30.04.2011
4.	Assam	Yes	27	27	0	31.03.2011
5.	Bihar	Yes	38	38	0	31.03.2011
6.	Chandigarh	Yes	2	2	0	31.03.2011
7	Chhattishgarh	Yes	16	16	0	31.03.2011
8.	Daman and Diu	Yes	2	2	0	31.03.2011
9.	Dadra and Nagar Haveli	Yes	1	1	0	31.03.2011
10.	Delhi	Yes	10	10	0	31.03.2011
11.	Goa	Yes	2	2	0	30.04.2011
12.	Gujarat	Yes	30	30	0	31.03.2011
13.	Haryana	Yes	21	21	0	31.03.2011
14.	Himanchal Pradesh	Yes	12	12	0	30.06.2011
15.	Jammu and Kashmir	Yes	2	2	0	31.03.2009
16.	Jharkhand	Yes	22	22	0	31.03.2011
17.	Karnataka	Yes	30	30	0	31.03.2011
18.	Kerala	Yes	14	14	0	31.12.2010
19.	Lakshadweep	Yes	1	1	0	30.06.2011
20.	Madhya Pradesh	Yes	48	48	0	31.03.2011
21.	Maharashtra	Yes	40	40	0	31.12.2010
22.	Manipur	Yes	9	9	0	31.12.2008
23.	Meghalaya	Yes	7	7	0	30.09.2010
24.	Mizoram	Yes	8	8	0	31.12.2010

1	2	3	4	5	6	7
25.	Nagaland	Yes	8	8	0	31.12.2008
26.	Orissa	Yes	31	31	0	31.03.2011
27.	Punducherry	Yes	1	1	0	30.06.2011
28.	Punjab	Yes	20	18	2	31.03.2011
29.	Rajasthan	Yes	34	31	3	31.03.2011
30.	Sikkim	Yes	4	4	0	31.12.2010
31.	Tamil Nadu	Yes	30	30	0	31.03.2011
32.	Tripura	Yes	4	4	0	31.03.2011
33.	Uttar Pradesh	Yes	75	75	0	31.03.2011
34.	Uttaranchal	Yes	13	11	2	31.05.2011
35.	West Bengal	Yes	21	21	0	31.12.2010
Total			629	622	7	

**Statement-II***State-wise allocation of Financial Assistance for Consumer for a Infrastructure*

[Amount In Lakh of Rupees]

Sl. No	Name of State/ UT	OTG 1995	OTG 2004-05	IPCP 2005-08	SCF 2008-12	Total	
1	2	3	4	5	6	7	
1	Andhra Pradesh	270.00		105.00	399.85	210.85	985.70
2	Arunachal Pradesh	170.00			404.55		574.55
3	Assam	280.00					280.00
4	Bihar	320.00	45.00				365.00
5	Chhattisgarh	60.00	75.00		492.64		627.64
6	Goa	70.00					70.00
7	Gujarat	250.00			628.17	901.58	1779.75
8	Haryana	210.00	45.00		186.59	75.00	516.59
9	Himachal Pradesh	170.00			205.07		375.07
10	Jammu and Kashmir	70.00					70.00
11	Jharkhand	120.00	75.00				195.00
12	Karnataka	250.00			542.11	384.61	1176.72

1	2	3	4	5	6	7	8
13	Kerala	190.00			432.00	53.43	675.43
14	Madhya Pradesh	440.00	105.00		670.04		1215.04
15	Maharashtra	360.00	45.00		404.24		809.24
16	Manipur	130.00			107.49		237.49
17	Meghalaya	120.00			75.86	29.60	225.46
18	Mizoram	80.00	75.00		246.00	7.72	408.72
19	Nagaland	120.00	15.00			724.50	859.50
20	Orissa	180.00	270.00		296.61	103.50	850.11
21	Punjab	180.00			123.43	113.43	416.86
22	Rajasthan	350.00	45.00		273.30	146.69 <sup>^</sup>	814.99
23	Sikkim	90.00			109.30	33.00	232.30
24	Tamil Nadu	270.00					270.00
25	Tripura	80.00			51.20	67.05	198.25
26	Uttar Pradesh	614.00			1402.19	319.47	2335.66
27	Uttarakhand	66.00	75.00		239.54		380.54
28	West Bengal	220.00	45.00		91.70		356.70
29	Andaman and Nicobar Islands	70.00					70.00
30	Chandigarh Admn.	60.00					60.00
31	Dadra and Nagar Haveli	60.00					60.00
32	Daman and Diu	70.00					70.00
33	Lakshwadeep	60.00					60.00
34	Delhi	70.00					70.00
35	Puducherry	60.00					60.00

NOTE :

OTG - One Time Grant

IPCP - Integrated Project on Consumer Protection

SCF - Strengthening Consumer Fora

**Statement-III**

*The details of initiatives taken by the Government to fill up the vacant posts in various Consumer Fora*

The responsibility of setting up the State Commissions and District Fora as well as the filling up of vacancies of President/Members in the State Commissions and District Fora lies with the respective States/ UTs. However, this Department also impresses upon the States/ UTs from time to time to ensure timely filling up of vacancies so that Consumer Fora are not rendered non-functional. In this regard, the Central Government has been requesting State Governments to take advance action for filling up expected vacancies of President and Members and maintain a panel of candidates for filling up of vacant posts to avoid delays in appointments. The State Governments are also being requested by the President, National Commission

to fill up the vacant posts of Presidents and Members of the State Commissions and District Fora at the earliest. Letters sent by President, National Commission to the Chief Ministers of concerned States are also being followed up by this Department with the Secretaries in charge of Consumer Affairs in the State.

The issue of expeditious filling up of vacancies is taken up by this Department with States/ UTs while reviewing the Statewise performance of the Consumer Fora in the country, including the vacancy position in State Commission and District Fora, through detailed monthly as well as quarterly periodic reports called for from each State/ UT and suggesting remedial measures for shortcomings observed, and also during National level meetings/ conferences held with States/UTs by this Department as well as the National Commission.

**Statement-IV***Cases Disposed off by Lok Adalat Methods*

National Commission      2      30.06.2011

(Update on 26.07.2011)

Sl. No.	States	State Commission	District Forums	As on
1	2	3	4	5
1	Andhra Pradesh	N.A.	44	30.11.2010
2	Andman and Nicobar Islands	N.A.	N.A.	
3	Arunachal Pradesh	Nil	Nil	30.09.2010
4	Assam	N.A.	N.A.	0
5	Bihar	30	280	31.05.2011
6	Chandigarh	94	2489	30.06.2011
7	Chhattisgarh	94	N.A.	31.03.2011
8	Dadra and Nagar Haveli/ Daman and Diu	N.A.	N.A.	0
9	Delhi	78	1953	31.01.2010
10	Goa	1	80	31.05.2011
11	Gujarat	Nil	185	30.09.2010
12	Haryana	582	4555	31.05.2011

1	2	3	4	5
13	Himachal Pradesh	Nil	384	30.06.2011
14	Jammu and Kashmir	70	N.A.	31.03.2009
15	Jharkhand	N.A.	6	31.12.2007
16	Karnataka	Nil	13	31.03.2011
17	Kerala	N.A.	N.A.	
18	Lakshadweep	Nil	Nil	30.04.2011
19	Madhya Pradesh	Nil	Nil	31.12.2010
20	Maharashtra	143	1225	31.03.2011
21	Manipur	N.A.	N.A.	
22	Meghalaya	N.A.	N.A.	
23	Mizoram	1	N.A.	31.03.2008
24	Nagaland	N.A.	N.A.	
25	Orissa	106	440	30.04.2011
26	Punducherry	N.A.	N.A.	
27	Punjab	190	4074	31.05.2011
28	Rajasthan	136	3550	31.05.2011
29	Sikkim	Nil	Nil	31,12.2009
30	Tamil Nadu	Nil	Nil	31.12.2010
31	Tripura	Nil	Nil	30.09.2009
32	Uttar Pradesh	311	1732	31.05.2011
33	Uttarakhand	Nil	380	30.06.2010
34	West Bengal	Nil	10	31.10.2010
Total		1836	21400	

Note : 'N.A.' means 'Not Available'.

[English]

### Mithi River Project

4462. SHRI CHANDRAKANT KHAIRE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has received a

Detailed Project Report on the Mithi River Project from the State Government of Maharashtra;

(b) if so, the details thereof and the action taken thereon so far; and

(c) the funds sought/released for the project under the



Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and other schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. A project report for development and protection of Mithi river was sent by Government of Maharashtra which has been appraised by Ministry of Water Resources. Comments of Ministry of Water Resources have been sent to the State Government.

(c) A decision has been taken in December 2009 that it was not possible to provide funds under JNNURM. The option of funding the Mithi River Project under ACA at 70:30 ratio (State:Centre) was found to be more workable.

#### Task Force of FPI

4463. SHRI SURESH KUMAR SHETKAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government had set up a task force for food processing industry;

(b) if so, the details thereof;

(c) whether the Government has proposed to reconstitute the task force;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the time by which this task force is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) An Infrastructure for promotion of Food Processing Industries at National, Zonal, Regional and State Level under the existing MFPI's Plan Scheme of strengthening of Institution was approved by the Ministry from 2005-06. In pursuance thereof, Zonal Chairmen/Regional Chairmen/Regional Chairmen of State Task Force/Member of State Task Forces were nominated from time to time.

However, it has been decided to abolish the existing set up of Task Force at the State, Regional, Zonal and Central level w.,e.f. 16.03.2011.

(d) and (e) At present, there is no proposal to re-constitute the Task Force for Food Processing Industries.

[Translation]

#### Funding of Kashmiri Terrorists

4464. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether flow of foreign funds to the Kashmiri terrorists has been reported;

(b) if so, the number of such cases reported during the last three years and the current year; and

(c) the steps taken or proposed to be taken to check funding of Kashmiri terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Madam. As reported, 43 cases of terror funding have been registered since 2009 by various State and Central Police Investigation Agencies. A Multi-disciplinary Group at the State and Central Level has been entrusted with the responsibility of enquiring into the sources of funding of Kashmiri terrorists. Provisions of law are invoked whenever any actionable information/intelligence regarding suspected funds is received in this regard. A separate cell *i.e.* Cell for Combating of Funding of Terrorist (CFT Cell) has been constituted in the Ministry of Home Affairs. A Terror Funding and Fake Currency (TFFC) Cell in National Investigation Agency has also been constituted to focus on Terror Funding and Fake Currency Cases. National Investigation Agency has been empowered by National Investigation Agency Act to investigate and prosecute such cases.

[English]

#### Modern Equipment for DDK/AIR

4465. SHRI SANJAY DHOTRE:

SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the equipment installed in Doordarshan Kendras (DDKs) and All India Radio (AIR) stations have become outdated;

(b) if so, the details thereof and the steps taken/being taken by the Government to replace them with new modern equipment; and

(c) the achievements made as a result of these efforts so far, DDK/AIR-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) No Madam. Out of total 66 DD Kendras (Studio Centres) in DD network, 21 studios centres are fully digital and 31 Studio centres are partially digital. Projects of full digitalization of 39 studio centre (31 partially digital and 8 analog Studio centres) have been approved as part of 11<sup>th</sup> Five Year Plan and are under implementation. Locations of the above studio centres are given in the enclosed Statement-I. As part of another 11<sup>th</sup> Five Year Plan Scheme, projects of modernization of 20 DD Kendras by providing additional equipment have been approved and are under implementation. Locations of these DD Kendras are given in the enclosed Statement-II.

At present, 208 AIR stations are being modernized/digitalized under the Digitalization Scheme and the IOF scheme approved in the 11<sup>th</sup> Five Year Plan, and these are expected to be completed by March, 2013. The State wise details of these 208 stations are given in the enclosed Statement-III.

**Statement-I**

*Studio Centres to be made fully digital, as part of 11<sup>th</sup> Plan*

State/ UT	Studio Centres
1	2
Andhra Pradesh	Vijavawada
Arunachal Pradesh	Itanagar
Assam	Dibrugarh Guwahati (PPC) Silchar
Bihar	Muzaffarpur
Chhattisgarh	Raipur Jagdalpur
Goa	Panaji

1	2
Gujarat	Rajkot
Himachal Pradesh	Shimla
Jammu and Kashmir	Jammu
Jharkhand	Ranchi Daltonganj
Karnataka	Gulbarga
Kerala	Trichur
Madhya Pradesh	Indore Gwalior
Maharashtra	Nagpur Pune
Manipur	Imphal
Meghalaya	Shillong Tura
Mizoram	Aizawl
Nagaland	Kohima
Orissa	Sambalpur Bhawanipatna
Sikkim	Gangtok
Tripura	Agartala
Uttar Pradesh	Mau Varanasi Allahabad Bareilly Mathura
West Bengal	Jalpaiguri Shantiniketan
Andaman and Nicobar Islands	Port Blair
Chandigarh	Chandigarh
Punducherry	Punducherry

**Statement-II***Doordarshan Kendras to modernized, as part of 11<sup>th</sup> Plan*

State/ UT	Doordarshan Kendra
1	2
Andhra Pradesh	Hyderabad
Assam	Guwahati Guwamati (PPc)
Bihar	Patna
Gujarat	Ahemdabad
Haryana	Hissar
Jammu and Kashmir	Srinagar
Karnataka	Bangalore

1	2
Kerala	Trivandrum
Madhya Pradesh	Bhopal
Maharashtra	Mumbai
Orissa	Bhubaneshwar
Punjab	Jalandhar
Rajasthan	Jaipur
Tamil Nadu	Chennai
Uttar Pradesh	Lucknow
Uttarakhand	Dehradun
West Bengal	Kolkata
Delhi	Delhi Delhi (CPC)

**Statement-III***List of Existing A.I.R. Stations along with the details of Digitalization Scheme*

S.No.	Stations	STATES	Components of the scheme of • "Digitalization of AIR Network"
1	2	3	4
1.	Adilabad	Andhra Pradesh	• Replacement of 1 KW MW Tr. by 10 kW FM Tr
2.	Anantpur	Andhra Pradesh	• Provision of STL. • Provision of UPS
3.	Cuddapah	Andhra Pradesh	• Conversion of 100 KW MW Tr. to DRM mode • New 1 KW FM Tr • Digitalization of Studios and Networking.
4.	Hyderabad	Andhra Pradesh	• Conversion of 20 KW MW Tr. to DRM mode • Digitalization of Studios and Networking • Digitalization of RNU • Augmentation of News-on-Phone service. • New Digital Archival Centre. • Digitalization of STL ( 2 Nos.)

1	2	3	4
			<ul style="list-style-type: none"> <li>• Augmentation of uplink for DTH Channel.</li> </ul>
5.	Kothagudam	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
6.	Kurnool	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
7.	Markapuram	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
8.	Machrela	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
9.	Nizamabad	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of UPS</li> </ul>
10.	Tirupathi	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Provision of STL ( 2 nos.)</li> <li>• Provision of UPS</li> </ul>
11.	Vijaywada	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU. and STL.</li> <li>• Provision of UPS</li> <li>• Provision of Telemetry System</li> </ul>
12.	Vishakhapatnam	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU.</li> <li>• Provision of STL</li> <li>• Provision of UPS</li> </ul>
13.	Warangal	Andhra Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
14.	Itanagar	Arunachal Pradesh	<ul style="list-style-type: none"> <li>• Up-gradation of 100 KW MW Tr. to 200kW DRM Tr.</li> <li>• Digitalization of Studios and Networking</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Augmentation of uplink for DTH Channel.</li> </ul>
15.	Passighat	Arunachal Pradesh	<ul style="list-style-type: none"> <li>• Up-gradation of 10 kW MW Tr. to 100 kW DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU.</li> <li>• Digitalization of STL.</li> </ul>

1	2	3	4
16.	Tawang	Arunachal Pradesh	<ul style="list-style-type: none"> <li>• Up-gradation of 10 kW MW Tr. to 20 kW DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
17.	Tezu	Arunachal Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of STL.</li> </ul>
18.	Dibrugarh	Assam	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL.</li> </ul>
19.	Dhubri	Assam	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
20.	Guwahati	Assam	<ul style="list-style-type: none"> <li>• Up-gradation of 10KW MW Tr. to 20 kW DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL. ( 2 Nos). and RNT</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
21.	Haflong	Assam	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
22.	Kokrajhar	Assam	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
23.	Nowgong	Assam	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
24.	Silchar	Assam	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL.</li> <li>• Provision of Telemetry System</li> </ul>
25.	Tezpur	Assam	<ul style="list-style-type: none"> <li>• New,1 KW FM Tr.</li> <li>• Digitalization of STL.</li> <li>• Provision of HDBS System</li> </ul>



1	2	3	4
26.	Bhagalpur	Bihar	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL</li> </ul>
27.	Darbhanga	Bihar	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU.</li> <li>• Digitalization of STL.</li> <li>• Provision of Telemetry System</li> </ul>
28.	Patna	Bihar	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Provision of STL.</li> <li>• Provision of UPS</li> </ul>
29.	Punea	Bihar	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
30.	Sasaram	Bihar	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
31.	Ambikapur	Chhattisgarh	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• New 5 KW FM Tr.</li> <li>• Provision of STL.</li> <li>• Provision of Telemetry System</li> </ul>
32.	Bilaspur	Chhattisgarh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
33.	Jagdapur	Chhattisgarh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL .</li> </ul>
34.	Raigarh	Chhattisgarh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
35.	Raipur	Chhattisgarh	<ul style="list-style-type: none"> <li>• Conversion of 100 KW MW Tr. to DRM mode.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Provision of STL.</li> </ul>

1	2	3	4
36.	Saraipalli	Chhattisgarh	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
37.	Delhi	Delhi	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 20 kW MW Tr. with DRM Tr.</li> <li>• Conversion of 100 KW MW Tr. to DRM mode.</li> <li>• Replacement of 100 kW SW Tr. with DRM Tr. (2 nos.)</li> <li>• Conversion of 250 KW SW Tr. to DRM mode. ( 2nos.)</li> <li>• Digitalization of Studios and Networking. ( 3 Nos.)</li> <li>• Augmentation of existing Archival Centre.</li> <li>• Digitalization of RNT.(NC).</li> <li>• Augmentation of uplink at NBH and downlink at Todapur for DTH Channel.</li> </ul>
38.	Panaji	Goa	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL.</li> </ul>
39.	Ahmedabad	Gujarat	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Digitalization of STL (2 nos.).</li> <li>• Provision of UPS</li> </ul>
40.	Bhuj	Gujarat	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL.</li> </ul>

1	2	3	4
			<ul style="list-style-type: none"> <li>• Provision of Telemetry System</li> </ul>
41.	Godhra	Gujarat	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
42.	Himmatnagar	Gujarat	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
43.	Rajkot	Gujarat	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU</li> <li>• Provision of STL.</li> <li>• Digitalization of RNT (SPT).</li> <li>• Provision of UPS</li> </ul>
44.	Vadodra	Gujarat	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of UPS</li> </ul>
45.	Hissar	Haryana	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
46.	Rohtak	Haryana	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> <li>• Provision of Telemetry System</li> </ul>
47.	Dharmshala	Himachal Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> </ul>
48.	Hamirpu	Himachal Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
49.	Kasauli	Himachal Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> <li>• Provision of Telemetry System</li> </ul>
50.	Kullu	Himachal Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
51.	Shimla	Himachal Pradesh	<ul style="list-style-type: none"> <li>• Conversion of 100 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Provision of STL.</li> </ul>
52.	Bhadarwah	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
53.	Diskit	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>

1	2	3	4
54.	Drass	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
55.	Jammu	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Up-gradation of 3 KW FM Tr. to 6 kW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL.</li> </ul>
56.	Kargil	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Conversion of 200 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU.</li> <li>• Digitalization of RNT.(2 nos.)</li> </ul>
57.	Khalsi	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
58.	Kupwara	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode.</li> <li>• Digitalization of RNT.</li> </ul>
59.	Leh	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of RNU.</li> <li>• Provision of Telemetry System</li> </ul>
60.	Naushera	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode.</li> <li>• Digitalization of RNT.</li> </ul>
61.	Nyoma	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
62.	Padam	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
63.	Poonch	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
64.	Rajouri	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
65.	Sri Nagar	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Conversion of 300 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Provision of STL.</li> <li>• Augmentation of uplink for DTH Channel.</li> </ul>

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			<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
66.	Tiesuru	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
67.	Chaibasa	Jammu and Kashmir	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
68.	Daltonganj	Jharkhand	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of UPS</li> </ul>
69.	Hazaribagh	Jharkhand	<ul style="list-style-type: none"> <li>• Replacement of 6 kW FM tr.</li> <li>• Digitalization of STL.</li> <li>• Provision of Telemetry System</li> </ul>
70.	Jamshedpur	Jharkhand	<ul style="list-style-type: none"> <li>• Replacement of 1 KW MW Tr. by 10 kW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of UPS</li> </ul>
71.	Ranchi	Jharkhand	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL.</li> </ul>
72.	Bangalore	Karnataka	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 500 kW SW Tr. with DRM Tr. (1 no.)</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL. (2 Nos.) and RNT (SPT).</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS(2 Nos)</li> </ul>
73.	Bhadrawati	Karnataka	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
74.	Bijapur	Karnataka	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
75.	Chitradurga	Karnataka	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>



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76.	Dharwad	Karnataka	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Setting up of new Uplink station.</li> <li>• Digitalization of STL. and RNT.</li> <li>• Provision of UPS</li> </ul>
77.	Gulbarga	Karnataka	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
78.	Hospet	Karnataka	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
79.	Hassan		<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
80.	Magalore/Udipi	Karnataka	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL and RNT.</li> <li>• Provision of UPS</li> <li>• Provision of Telemetry System</li> </ul>
81.	Mercara	Karnataka	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
82.	Mysore	Karnataka	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of UPS</li> </ul>
83.	Raichur	Karnataka	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
84.	Alappuzha (Alleppy)	Kerala	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
85.	Chnnanore	Kerala	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
86.	Idukki	Kerala	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
87.	Kochi	Kerala	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
88.	Kozhikode (Calicut)	Kerala	<ul style="list-style-type: none"> <li>• Digitalization of RNU.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>

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89.	Manjeri	Kerala	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
90.	Trissure	Kerala	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
91.	Thruvananthapuram	Kerala	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Provision of STL.</li> <li>• Digitalization of STL (2 nos).</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> <li>• Provision of Telemetry System</li> </ul>
92.	Baiaghat		<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
93.	Betul	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
94.	Bhopal	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL (2 nos.)</li> <li>• Provision of UPS</li> </ul>
95.	Chhatarpur	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking</li> <li>• Digitalization of STL</li> <li>• Provision of Telemetry System .</li> </ul>
96.	Chhindwara	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
97.	Guna	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Provision of STL.</li> <li>• Provision of UPS</li> </ul>

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98.	Gwalior	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• New 5 KW FM Tr.</li> <li>• Provision of STL (2 nos.)</li> <li>• Refurbishing of studio</li> </ul>
99	Indore	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Conversion of 200 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL (2 nos.).</li> <li>• Provision of UPS</li> </ul>
100.	Jabalpur	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
101.	Mandla	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
102.	Rajgarh	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
103.	Rewa	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> <li>• Provision of Telemetry System</li> </ul>
104.	Shahdol	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
105.	Sagar	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
106.	Shivpuri	Madhya Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
107.	Ahmednagar	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
108.	Akola	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
109.	Aurangabad	Maharashtra	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> </ul>
110.	Beed	Maharashtra	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
111.	Chandrapur	Maharashtra	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>

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112.	Dhule	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
113.	Jalgaon	Maharashtra	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of Telemetry System</li> </ul>
114.	Kolhapur	Maharashtra	<ul style="list-style-type: none"> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
115.	Mumbai	Maharashtra	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr.(A) with DRM Tr.</li> <li>• Replacement of 100 kW MW Tr (B) with DRM Tr.</li> <li>• Replacement of 50 kW MW Tr. (VB) with DRM Tr.</li> <li>• Digitalization of Studios and Networking. (2 nos.)</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• New Digital Archival Centre.</li> <li>• Augmentation of Uplink at BH and Borivalli for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
116.	Nagpur	Maharashtra	<ul style="list-style-type: none"> <li>• Conversion of 300 KW MW Tr. to DRM mode.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of RNT (SPT).</li> <li>• Digitalization of STL (3 nos.).</li> <li>• Provision of Telemetry System</li> </ul>
117.	Nanded	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
118.	Nasik	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
119.	Osmanabad	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
120.	Parbhani	Maharashtra	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> </ul>

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121.	Pune	Maharashtra	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL (2 nos.).</li> </ul>
122.	Ratnagiri	Maharashtra	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode .</li> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> <li>• Provision of Telemetry System</li> <li>• Refurbishing of studio</li> </ul>
123.	Sangli	Maharashtra	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> <li>• Refurbishing of studio</li> </ul>
124.	Satara	Maharashtra	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Provision of STL.</li> </ul>
125.	Yavatmal	Maharashtra	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
126.	Imphal	Manipur	<ul style="list-style-type: none"> <li>• Conversion of 300 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
127.	Jowai	Meghalaya	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
128.	Nongstoin	Meghalaya	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of HDBS system.</li> </ul>
129.	Shillong	Meghalaya	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> </ul>



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			<ul style="list-style-type: none"> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Provision of STL.</li> <li>• Digitalization of STL. ( 2 Nos.)</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
130.	Tura	Meghalaya	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL</li> <li>• Provision of Telemetry System</li> </ul>
131.	Williamnagar	Meghalaya	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of HDBS system.</li> </ul>
132.	Aizawal	Mizoram	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Augmentation of uplink DTH Channel.</li> <li>• Provision of Telemetry System</li> </ul>
133.	Lung Leh	Mizoram	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
134.	Saiha	Mizoram	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of HDBS system.</li> </ul>
135.	Zero	Mizoram	<ul style="list-style-type: none"> <li>• Provision of HDBS system.</li> </ul>
136.	Kohima	Nagaland	<ul style="list-style-type: none"> <li>• Conversion of 100 KMMWTr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> </ul>

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			<ul style="list-style-type: none"> <li>• Provision of STL.</li> <li>• Augmentation of uplink for DTH Channel.</li> </ul>
137.	Mokokchung	Nagaland	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
138.	Mon	Nagaland	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of HDBS system.</li> </ul>
139.	Tuensang	Nagaland	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of HDBS system.</li> </ul>
140.	Bhawani Patna	Orissa	<ul style="list-style-type: none"> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
141.	Berhampur	Orissa	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
142.	Bolangir	Orissa	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
143.	Cuttack	Orissa	<ul style="list-style-type: none"> <li>• Conversion of 300 KW MW Tr. to DRM mode</li> <li>• Replacement of 1 KW MWTr. by 10 kW FM Tr.</li> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Digitalization of STL and RNT.</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of Telemetry System</li> </ul>
144.	Jeypore	Orissa	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking</li> <li>• Digitalization of STL.</li> </ul>
145.	Keonjhar	Orissa	<ul style="list-style-type: none"> <li>• Replacement of 1 KW MW Tr. by 10 kW FM Tr.</li> </ul>
146.	Rourkela	Orissa	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of STL.</li> </ul>
147.	Sambalpur	Orissa	<ul style="list-style-type: none"> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> </ul>

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			<ul style="list-style-type: none"> <li>• Creation of new RNU.</li> <li>• Digitalization of STL.</li> </ul>
148.	Soro	Orissa	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> </ul>
149.	Bhatinda	Punjab	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
150.	Jalandhar	Punjab	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 10 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL (2 Nos.).</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of Telemetry System</li> </ul>
151.	Patiala	Punjab	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
152.	Ajmer	Rajasthan	<ul style="list-style-type: none"> <li>• New 5 KW FM Tr.</li> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of STL.</li> </ul>
153.	Barmer	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 20 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of STL.</li> </ul>
154.	Bikaner	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 20 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> </ul>
155.	Chittorgarh	Rajasthan	<ul style="list-style-type: none"> <li>• Digitalization of STL.</li> </ul>
156.	Churu	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of RNT.</li> </ul>
157.	Jaipur	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 1 KW MW Tr. by 10 kW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL.</li> </ul>
158.	Jaisalmer	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> <li>• Digitalization of STL.</li> </ul>

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			<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> </ul>
159.	Jhalawar	Rajasthan	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
160.	Jodhpur	Rajasthan	<ul style="list-style-type: none"> <li>• Conversion of 300 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Creation of new RNU.</li> <li>• Provision of STL.</li> <li>• Provision of UPS</li> </ul>
161.	Kota	Rajasthan	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode.</li> <li>• New 1 KW FM Tr.</li> </ul>
162.	Mount Abu	Rajasthan	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
163.	Nagaur	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Provision of STL</li> <li>• Provision of Telemetry System</li> </ul>
164.	Sawai Madhopur	Rajasthan	<ul style="list-style-type: none"> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
165.	Suratgarh	Rajasthan	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> </ul>
166.	Udaipur	Rajasthan	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
167.	Gangtok	Sikkim	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL.</li> <li>• Start of News- on- Phone service.</li> <li>• Provision of Telemetry System</li> </ul>
168.	Chennai	Tamil Nadu	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 20 kW MW Tr. with DRM Tr.</li> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> </ul>

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			<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• New Digital Archival Centre.</li> <li>• Digitalization of STL. ( 2 Nos.)</li> <li>• Augmentation of uplink for DTH Channel.</li> </ul>
169.	Coimbatore	Tamil Nadu	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking</li> <li>• Provision of STL.</li> <li>• Provision of UPS</li> </ul>
170.	Dharmapuri	Tamil Nadu	<ul style="list-style-type: none"> <li>• Digitalization of RNT.</li> <li>• Provision of UPS</li> </ul>
171.	Kodaikanal	Tamil Nadu	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
172.	Madurai	Tamil Nadu	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Setting up of new Uplink station</li> <li>• Digitalization of STL.</li> </ul>
173.	Nagercoil	Tamil Nadu	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
174.	Tiruchirapalli	Tamil Nadu	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking</li> <li>• Digitalization of RNU.</li> <li>• Setting up of new Uplink station</li> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
175.	Tirunelveli	Tamil Nadu	<ul style="list-style-type: none"> <li>• Conversion of 20 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking</li> <li>• Digitalization of STL.</li> <li>• Provision of Telemetry System</li> </ul>



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176.	Tuticorin	Tamil Nadu	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• New 1 KW FM Tr.</li> <li>• Provision of STL.</li> </ul>
177.	Agartala	Tripura	<ul style="list-style-type: none"> <li>• Digitalization of RNU.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Start of News- on- Phone service.</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
178.	Belonia	Tripura	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
179.	Kailashahar	Tripura	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Provision of STL.</li> <li>• Provision of Telemetry System</li> </ul>
180.	Chandigarh	Union Territories	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Provision of UPS</li> </ul>
181.	Pudducherry	Union Territories (Punducherry)	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Provision of STL.</li> </ul>
182.	Karaikal	Union Territories (Punducherry)	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
183.	Kavaratti	UT (L and M Island)	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking</li> </ul>
184.	Port Blair	Union Territories (Andaman and Nicobar Island)	<ul style="list-style-type: none"> <li>• Conversion of 100 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• Provision of STL.</li> </ul>

1	2	3	4
185.	Agra	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Start of DTH Service.</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
186.	Aligarh	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 250 kW SW Tr. with DRM Tr. (2 nos.)</li> <li>• Conversion of 250 KW SW Tr. to DRM mode. ( 2nos.)</li> <li>• Digitalization of RNT.</li> <li>• Provision of UPS</li> </ul>
187.	Allahabad	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL.</li> </ul>
188.	Barreilly	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> </ul>
189.	Faizabad	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of RNT.</li> </ul>
190.	Gorakhpur	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of RNU.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of STL and RNT.</li> </ul>
191.	Jhansi	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
192.	Kanpur	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking.</li> </ul>
193.	Lucknow	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 300 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Augmentation of News- on- Phone service.</li> <li>• Digitalization of STL.</li> <li>• Provision of UPS</li> </ul>
194.	Mathura	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Digitalization of Studios and Networking and RNT.</li> </ul>
195.	Najibabad	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Conversion of 200 KW MW Tr. to DRM mode</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> </ul>

1	2	3	4
196.	Obra	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 6 KW FM Tr.</li> <li>• Digitalization of RNT.</li> </ul>
197.	Rampur	Uttar Pradesh	<ul style="list-style-type: none"> <li>• New 1 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL</li> </ul>
198.	Varanasi	Uttar Pradesh	<ul style="list-style-type: none"> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Provision of STL.</li> </ul>
199.	Almora	Uttarakhand	<ul style="list-style-type: none"> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> </ul>
200.	Chamoli	Uttarakhand	<ul style="list-style-type: none"> <li>• Provision of HDBS system</li> </ul>
201.	Dehradun	Uttarakhand	<ul style="list-style-type: none"> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> </ul>
202.	Mussoorie	Uttarakhand	<ul style="list-style-type: none"> <li>• Replacement of 10 KW FM Tr.</li> </ul>
203.	Asansole	West Bengal	<ul style="list-style-type: none"> <li>• Provision of UPS</li> </ul>
204.	Kolkata	West Bengal	<ul style="list-style-type: none"> <li>• Replacement of 200 kW MW Tr. with DRM Tr.</li> <li>• Replacement of 100 kW MW Tr. with DRM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Start of News- on- Phone service.</li> <li>• New Digital Archival Centre.</li> <li>• Augmentation of uplink for DTH Channel.</li> <li>• Provision of UPS</li> </ul>
205.	Kurseong	West Bengal	<ul style="list-style-type: none"> <li>• Replacement of 1 KW MW Tr. by 10 kW FM Tr.</li> <li>• New 5 KW FM Tr.</li> <li>• Digitalization of Studios and Networking.</li> <li>• Digitalization of RNU.</li> <li>• Digitalization of STL. (2 nos.).</li> </ul>

1	2	3	4
206.	Murshidabad	West Bengal	• Replacement of 6 KW FM Tr.
207.	Shantiniketan	West Bengal	• Digitalization of RNT.
208.	Siliguri	West Bengal	• Replacement of 200 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Provision of STL. • Provision of UPS

[Translation]

**MoU on Sports Training Centres**

4466. SHRI MADHUSUDAN YADAV:  
SHRI PASHUPATI NATH SINGH:  
SHRI BHOOPENDRA SINGH:  
SHRI GANESH SINGH:  
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any Memorandum of Understanding (MoU) have been signed between the Sports Authority of India (SAI) and the State Governments including Chhattisgarh, Rajasthan and Uttar Pradesh with regard to sports training centres;

(b) if so, the details thereof, State-wise;

(c) whether any action/ steps have been taken by the Government/SAI in this regard so far, State-wise;

(d) if so, the details thereof; and

(e) if not, the reasons therefor alongwith the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):  
(a) and (b) The details of Memorandum of Understanding (MoU) signed between Sports Authority of India and State Governments (including Chhattisgarh, Rajasthan and Uttar Pradesh) along with names of Training Centres are given below:

Name of State	Names of State Training Centres in respect of which MoU signed.
Andhra Pradesh	Secundrabad, Kurnool and Vishakhapatnam
Assam	Guwahati
Bihar	Patna
Chhattisgarh	Rajnandgaon and Raipur
Gujarat	Gandhinagar
Haryana	Kurukshetra, Bhiwani, Hissar and Sonapat
Himachal Pradesh	Dharamshala and Bilaspur
Jammu and Kashmir	Udhampur
Karnataka	Medikeri and Bangalore
Kerala	Calicut
Madhya Pradesh	Bhopal
Maharashtra	Kandivali and Aurangabad
Orissa	Cuttack, Dhenkanal and Koraput
Punjab	National Institute of Sports, Patiala, Mustana Sahib and Badal
Rajasthan	Jodhpur and Alwar
Tamil Nadu	Chennai
Uttar Pradesh	Lucknow and Bareilly
West Bengal	Lebong and Siliguri

(c) and (d) MoU has not yet been signed in respect of the following State Training Centre:

Name of State	Name of STCs in respect of which MoU has not been signed.
Andhra Pradesh	Eluru and Medak
Assam	Golaghat
Goa	Goa
Jharkhand	Hazaribagh
Karnataka	Dharwar
Kerala	Trichur, Kollam and Thiruvanthapuram
Manipur	Imphal
Madhya Pradesh	Dhar, Indore, Jabalpur and Tikamgarh
Meghalaya	Shillong
Nagaland	Dimapur
Punjab	Ludhiana
Tamil Nadu	Salem
Uttar Pradesh	Kashipur, Safai Etawah, Allahabad and Jhansi
West Bengal	Kolkata and Burdwan

Sports Authority of India has initiated action to sign the MoU with the respective State Governments.

(e) Dose not arise.

#### **Wastage of crops after harvesting**

4467. SHRI HARISH CHOUDHARY:  
RAJKUMARI RATNA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports that a large quantity of crop got damaged in the field after reaping;

(b) if so, the details thereof alongwith the reasons therefor during each of the last three years and the current year, State-wise; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) There are no specific reports regarding large quantity of crops damaged in the field after reaping. However, in general a study of quantitative harvest and post harvest losses of major crops was carried out by ICAR during 2005-07. The survey was undertaken in 106 districts of India with respect to 46 crops and commodities including 5 cereals, 4 pulses, 6 oilseeds etc. The data collected by enquiry and by observations in the field was scrutinized and statistically analyzed to arrive at the overall estimates of quantitative harvest and post harvest losses at national level.

The operations considered for assessment of losses were harvesting, collection, threshing, grading, winnowing/cleaning, drying, packaging, transportation and storage depending upon the commodity.

The losses in selected cereals, pulses and oilseeds were found in the ranges of 3.9-6%, 4.3-6.1% and 2.8-10.1% respectively.

#### **Financial Assistance to Sportspersons**

4468. SHRI KIRTI AZAD:

SHRI NARANBHAI KACHHADIA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware that the young sports women/ men are facing financial crisis in fulfilling their dreams of winning medals in the national and international sports competitions;

(b) if so, the details thereof and reaction of the Government thereto;

(c) whether the Government proposes to provide financial assistance to the poor sportspersons participating in the national and international sports competitions;

(d) if so, the details thereof alongwith the number of



sportspersons receiving such assistance during each of the last three years and the current year, State-wise and sports discipline-wise;

(e) whether there is any scheme under which scholarship/job under the sports quota is provided to the medalists; and

(f) if so, the details thereof during the said period, State-wise and sports discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) For enabling participation of sportspersons including those from economically weaker sections, the Ministry provides financial assistance to National Sports Federation (NSFs) under the Scheme of Assistance to NSFs. Financial assistance is given to NSFs to conduct National Championships and International Tournaments in India, participation in international tournaments abroad, organizing coaching camps, procuring

sports equipment, engagement of foreign coaches and disbursement of salaries of the paid Joint/Assistant Secretaries engaged by NSFs. Under the Scheme, expenditure towards air passage cost, lodging and boarding, out of pocket allowance etc of participating sportspersons is taken care of. Details of financial assistance given to NSFs under the Scheme of Assistance to NSFs during the last three years and the current year given in the enclosed Statement.

(e) and (f) For providing job opportunities to meritorious sportspersons, there is already a provision for 5% vacancies of direct recruitment quota in Group 'C and erstwhile Group 'D' posts being reserved for appointment of meritorious sportspersons in Central Government Offices. The Ministry does not maintain data about the appointments of sportspersons, in Central Government offices and State Governments, against the vacancies reserved for meritorious sportspersons.

#### Statement

##### Details of grants released to the Federations under the Scheme of National Sports Federations

₹ in lakhs

Sl. No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 upto 2-8-2011
1	2	3	4	5	6
1	All India Carrom Federation, New Delhi	19.09	13.58	23.77	1.90
2	All India Chess Federation, Chennai	221.40	163.00	180.05	15.07
3	All India Karate-Do-Federation,	00	00	10.18	
4	All India Sports Council of the Deaf, New Delhi	42.38	23.98	47.65	
5	Amateur Baseball Federation of India, Keshavpuram, Delhi	11.00	12.49	14.75	6.00
6	Amateur Handball Federation of India, Jammu and Kashmir	72.38	13.55	46.44	18.67
7	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	
8	Ball Badminton Federation of India	00	00	00	
9	Basketball Federation of India, New Delhi	44.52	61.60	24.24	
10	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	9.00
11	Fencing Association of India, Patiala	24.75	30.56	174.06	16.55

1	2	3	4	5	6
12	Gymnastics Federation of India, Jodhpur (Raj.)	18.54	87.80	18.43	0.26
13	Indian Body Building Fedn.	00	0 0	00	
14	Indian Kayaking and Canoeing Association, New Delhi	30.51	26.21	00	5.65
15	Indian Polo Association, New Delhi	4.97	0 0	00	
16	Indian Power Lifting Federation, New Delhi	16.00	11.50	00	
17	Judo Federation of India, New Delhi	62.55	49.66	62.33	7.76
18	Kho-kho Federation of India, Kolkata	00	4.50	7.50	3.50
19	Korfball Federation of India, New Delhi	12.72	13.31	5.50	2.50
20	All India Tennis Association, New Delhi	79.14	62.31	41.98	1.14
21	National Rifle Association of India, New Delhi	324.88	80.20	313.54	52.50
22	Netball Federation of India, Sahadara, Delhi	18.78	0 0	00	
23	Roller Skating Federation of India, Kolkata	00	0 0	00	
24	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	4.50
25	Sepak Takraw Federation of India, Nagpur, Maharashtra	12.00	9.00	13 .50	6.00
26	Shooting Ball Federation of India	9.00	12.00	12.00	
27	Softball Federation of India, Jodhpur	00	12.25	13.75	
28	Squash Racket Federation of India, Chennai	33.88	12.00	27.05	
29	Swimming Federation of India, Ahmadabad	15.10	26.90	1.50	
30	Table Tennis Federation of India, New Delhi	102.90	104.00	119.73	34.08
31	Taekwondo Federation of India, Bangalore	00	11.89	55.10	7.35
32	Tenni-Koit Federation of India, New Delhi	16.50	9.00	19.75	4.50
33	Tennis Ball Cricket Federation of India, Gorakhpur, U.P.	16.00	5.00	9.00	
34	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	4.50
35	Volleyball Federation of India, Chennai	63.51	73.91	150.53	4.00
36	Yachting Association of India, New Delhi	36.71	147.85	85.95	0.90
37	Wushu Association of India, New Delhi	31.24	30.91	00	
38	Throwball Fedn. of India, Bangalore	00	00	00	

1	2	3	4	5	6
39	Para Olympic, Bangalore	40.10	142.83	221.39	
40	Archery Association of India, New Delhi	96.10	139.07	16.59	ss
41	Billiards and Snooker Federation of India, Kolkatta	37.02	38.87	50.11	12.55
42	Indian Amateur Boxing Federation, New Delhi	165.41	94.94	110.49	22.58
43	Indian Hockey Fedn., Patel Nagar, Delhi	156.99	132.24	11.25	17.24
44	Indian Women Hockey Federation, New Delhi	74.51	11.40	00	
45	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	13.50
46	Indian Weightlifting Federation, New Delhi	26.17	30.94	116.54	4.22
47	Athletics Federation of India, New Delhi	228.40	12.26	83.31	1.38
48	Badminton Association of India, Rajasthan	170.02	23.58	32.89	
49	Equestrian Federation of India, New Delhi	86.26	5.05	00	
50	Football, Delhi	52.58	41.90	610.51	25.00
51	Indian Golf Union, New Delhi	18.24	16.43	41.69	
52	Wrestling Federation of India, I.G.Stadium Delhi	200.42	64.04	69.44	
53	Winter Games Federation of India (WGFI), Daryaganj	2.07	00	00	
54	Women's Cricket Fedn. of India, Delhi	00	00	00	
55	Cycling Federation of India, Delhi	00	2.41	1.09	
56	Special Olympic Bharat, New Delhi	53.30	3.81	12.00	
57	Malkhamb	9.00	00	11.50	
58	Amateur Soft Tennis Federation of India	6.86	10.75	14.75	
59	Bridge Federation of India	3.00	00	00	
60	Ice Hockey	1.50	00		
61	School Games	13.36	43.54	5.20	
62	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	1.85
63	Sports Authority of India, J.N. Stadium, N.Delhi	1000.00	2000.00	3700.16	
64	AIU.		158.45	381.00	
65	Tenpin Federation of India			55.10	
66	Indian Rugby Football Federation			24.27	
Grand Total		4148.25	4411.04	8373.85	263.01

### Production by Sugar Mills

4469. SHRI PREMDAS: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of sugar mills in Uttar Pradesh at present alongwith the details of the sugar produced by the said mills during each of the last three years and the current year;

(b) whether the Government has received complaints that some of the mills have understated their production deliberately, during the said period; and

(c) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the latest information furnished by the Cane Commissioner, Government of Uttar Pradesh, the number of sugar mills in Uttar Pradesh at present is 157 and sugar produced by the working sugar mills during the last three sugar seasons and the current sugar season is as follows:-

Sugar Season (Oct.-Sept.)	Sugar Production (Lac Tons)
2007-08	73.2
2008-09	40.6
2009-10	51.8
2010-11 (as on 24.08.2011)	58.9

(b) No such complaints have been received by the Central Government.

(c) Does not arise

[English]

### State Nodal Agencies for FPI

4470. SHRI ANTO ANTONY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there are several State Nodal Agencies

(SNAs) for food processing industries in the country including Kerala;

(b) if so, the details thereof, State-wise;

(c) the major responsibilities of the SNAs;

(d) whether the SNAs have been provided any grant for the last three years; and

(e) if so, the details thereof, year wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) Yes Madam. The details of State Nodal Agencies given in the enclosed Statement-I. In order to coordinate and monitor various activities pertaining to food processing sector, the SNAs are granted financial assistance by way of Grants-in-aid by this Ministry to meet the cost of basic infrastructure and recurring cost of providing services for implementation of Plan Schemes of this Ministry under the Scheme of Strengthening of Institutions. Detailed Role of SNA is given below:

- Provide suggestions/ Actions Plans to the Ministry for the promotion of food processing industries in the State concerning, their status, constraints faced, area specific developmental action, suggestions for infrastructures development for food processing industries such as for cold storages, strengthening of food testing labs, need for human resource development, organization of workshops, conferences, exhibitions, and other promotional activities; Addressing constraints faced by farmers, linking farm produce to markets, organizing farmers awareness campaigns; etc.
- Functions as the focal points for public interface in the respective States for the Ministry of Food Processing Industries
- Visit FPI units in the States as and when required and inform the Ministry regarding their functioning and suggestions for improvements.
- Provide assistance to Banks, as may be required, in the verification, inspection of units which apply for grant under the De-centralized Scheme for



Technology Up-gradation/ Modernization/  
Establishment of Food Processing Industries.

- Prepare Project Report for Training cum sensitization programmes for progressive farmers and prospective entrepreneurs.
- Act as a facilitator for establishing food-processing industries in the State.
- Get the infrastructural gaps identified in the supply chain from the farm level to the Retail/ Processing Industry and prepare proposals to fill the gaps.

(d) and (e) Earlier the State Nodal Agencies were being given Recurring Grants-in-aid amounting to ₹ 5.00 lakhs per year and Non-recurring Grants-in-aid amounting to ₹ 5.00 lakhs

during a 5 years period. Recently this Ministry vide order dated the 18<sup>th</sup> July, 2011 has increased the grants-in-aid as under:

(i) Recurring Grants-in-aid to SNAs of State	₹ 10.00 lakhs in 2 installments of ₹ 5.00 lakhs per Financial year.
(ii) Recurring Grants-in-aid to SNAs of UTs.	₹ 5.00 lakhs per Financial year.
(iii) Non-recurring grants-in-aid to SNAs of States/UTs.	₹ 1.00 lakh per Financial year.

Statement-II indicating the Grants-in-aid released to SNAs of States/ UTs is enclosed.

**Statement-I**

*List of State Nodal Agencies*

S. No.	State/ U.T.	Name of the State Nodal Agency
1	2	3
1.	Andaman and Nicobar Islands	The Director of Agriculture, Directorate of Agriculture, Andaman and Nicobar, Administration, Port Blair
2.	Andhra Pradesh	(Industries and Commerce Deptt.) Govt. of Andhra Pradesh Secretariat Building, Hyderabad-500022
3.	Arunachal Pradesh	Arunachal Pradesh Industrial Development and Finance Corporation Ltd. (State Govt. Undertaking) Itanagar, Arunachal Pradesh-791111
4.	Assam	Director of Industries and Commerce, Deptt. of Industries and Commerce, Govt. of Assam, Assam Secretariat, Block C, Dispur, Guwahati-6
5.	Bihar	The Industrial Development Commissioner, Deptt. of Industries, Govt. of Bihar, Vikas Bhawan, Patna-800001
6.	Chandigarh	Chandigarh Industrial and Tourism Development Corporation, Chandigarh Administration, Chandigarh.
7.	Chhattisgarh	Chhattisgarh State Industrial Development Corporation Ltd., Ground Floor, LIC Commercial Complex, Pandari, Raipur, Chhattisgarh.
8.	Dadra and Nagar Haveli	The Director, District Industries Centre, Union Territory of Dadra and Nagar Haveli Collectorate, Silvassa-396210
9.	Daman and Diu	The Dy. Director of Agriculture, Administration of Daman and Diu, Secretariat, Moti Daman



1	2	3
10.	Delhi	The Commissioner (Industries), Govt. of NCT Delhi, Plot No.419, Patparganj Industrial Area, Udyog Sadan, Delhi-110092
11.	Goa	Industries, Govt.of Goa, Secretariat, Porvorim, Goa.
12.	Gujarat	Gujarat Agro Industries Corporation Ltd., Blue Star Building, 4 <sup>th</sup> floor, New Old High Court, Railway Crossing, Navrangpura, Ahmedabad-380009
13.	Haryana	Director of Industries, Food Processing Division, 30 Bays Building, Sector-17-B, Chandigarh, Govt. of Haryana
14.	Jammu and Kashmir	Jammu and Kashmir State Industrial Development Corporation Ltd.,Corporate Office, Sher-I-Kashmir Bhawan, Vir Marg, Jammu-180001 Srinagar: (May to October) Drabu House, Ram Bagh, Srinagar-190007 Delhi: 1208, Chiranjiv Tower, Nehru Place, New Delhi-110019
15.	Himachal Pradesh	The Director of Industries and IT Govt. of Himachal Pradesh, Udyog Bhavan, Shimla
16.	Jharkhand	(Labour Commissioner and Director) Director of Industries, Directorate of Industries, Govt. of Jharkhand, Nepal House, Doranda, Ranchi-2
17.	Karnataka	Technical Consultancy Services Organisation of Karnataka (TECSOK), 4 <sup>th</sup> floor, Basava Bhavan, Basaveshwara Circle, Bangalore-560001
18.	Kerala	Kerala Industrial Infrastructure Development Corporation Ltd. (KINFRA) Kinfra House, TC 31/2312, Sasthamangalam, Trivandrum-695010
19.	Lakshadweep	The Managing Director, Lakshadweep Development Corporation Ltd., G-406, Panampilly Nagar, Ernakulam, Cochin-682036
20.	Madhya Pradesh	Shri. Ravindra Chaturvedi (G.M), Chief General Manager, Madhya Pradesh State Agro Industries Dev.Corpn.Ltd., "Panchanan" 3 <sup>rd</sup> Floor, Malviya Nagar, Bhopal (MP)
21.	Maharashtra	Shri Sanjeev Kumar, Managing Director, Maharashtra Agro Industries Dev. Corporation Ltd., MAIDC Ltd., Rajan House, Prabha Devi, Mumbai-400025
22.	Manipur	Shri Norbort Disinang, Director,The Director of Commerce and Industries, Directorate of Commerce and Industries, Sectt., Govt.of Manipur, Imphal.
23.	Meghalaya	Shri H. Kyndiah, The Managing Director, Meghalaya Indl. Dev. Corpn., KISMAT, Upland Road, Laitumkrah, Shillong
24.	Mizoram	Shri. Lalzarlana Renthlei, Managing Director, Mizoram Food and Allied Indl. Dev. Corporation Ltd., Govt.of Mizoram (MIFCO), Aizawl, Mizoram
25.	Nagaland	Directorate of Industries and Commerce, Industries and Commerce Deptt, Industries 'B' Branch, Kohima, Nagaland.Er.Kpahoto Sion, Joint Director of Industries and Commerce, Nagaland, Kohima

1	2	3
26.	Orissa	The Agricultural Promotion and Investment Corporation of Orissa Ltd., APICOL, 326, Baramunda, Bhubaneswar-751003 Mrs. Nirupama Mishra, Dy. Manager (Technical) APICOL, Baramunda, Bhubaneswar
27.	Punjab	Deptt. of Industries and Commerce, Govt. of Punjab, Sector-17, Chandigarh
28.	Punducherry	The Director of Industries, Industries Department, Thattachavady, Punducherry - 605009
29.	Rajasthan	A.K. Gupta, Joint Director (Industries) Commissioner, Industries Department, Udyog Bhawan, Tilak Marg, Jaipur (Rajasthan)
30.	Sikkim	Director of Industries, Deptt. of Industries, Govt. of Sikkim, Gangtok-737101
31.	Tamil Nadu	The Commissioner of Agricultural Marketing and Agri Business, CIPET Road, Thiri Vi Ka Industrial Estate, Guindy, Chennai-600032
32.	Tripura	The Director of Industries and Commerce, Govt. of Tripura, Pandit Nehru Complex, P.O. Kunjaban, Agartala, Tripura
33.	Uttar Pradesh	Food Processing Deptt. of Horticulture and Food Processing, 18-B, Ashok Marg, Lucknow, U.P. (payment will be routed through Rajya Audyogik Sahakari Viparan Sangh, 18-B, Ashok Marg, Lucknow, U.P.) Food Processing, 2, Sapur Marg, "Udyan Bhawan" Lucknow-226601
34.	Uttarakhand	Principal Secretary and Commissioner, Forest and Rural Development, Govt. of Uttaranchal, Dehradun.
35.	West Bengal	Govt. of West Bengal, Deptt. of Food Processing Industries and Horticulture, Mayukh Bhawan, Bidhannagar, Kolkata-700091

**Statement-II**

*The details of grant in aid released to State Nodal Agencies (SNAs) during the year 2008-09 (₹ in lakhs)*

Sl. No.	State/ UT	State Nodal Agency	Amount
1	2	3	4
1.	Arunachal Pradesh	Department of Industries	6.57
2.	Bihar	Department of Industries	2.50
3.	Chhattisgarh	Chhattisgarh State Industrial Development Corporation	2.50
4.	Gujarat	Gujarat Agro Industries Corporation Ltd.,	7.50
5.	Himachal Pradesh	Department of Industries and IT	7.50
6.	Haryana	Department of Industries and Commerce	5.00
7.	Jammu and Kashmir	Jammu and Kashmir State Industrial Development Corporation Ltd.	2.50

1	2	3	4
8.	Karnataka	Technical Consultancy Services Organization of Karnataka	5.00
9.	Kerala	Kerala Industrial Infrastructure Development Corporation	2.50
10.	Madhya Pradesh	The Madhya Pradesh State Agro Industries Development Corporation Ltd.	12.50
11.	Maharashtra	The Maharashtra Agro Industries Development Corporation Ltd.	12.50
12.	Meghalaya	The Meghalaya Industrial Development Corporation Ltd.	5.00
13.	Mizoram	Mizoram Food and Allied Industries Corporation Ltd.	2.50
14.	Nagaland	Department of Industries and Commerce	5.00
15.	Orissa	The Agriculture Promotion and Investment Corporation of Orissa Ltd.	5.00
16.	Punjab	Department of Industries and Commerce	2.50
17.	Sikkim	Department of Industries	2.50
18.	Tripura	Department of Industries and Commerce	2.50
19.	West Bengal	Department of Food Processing and Horticulture	12.50
20.	Dadra and Nagar Haveli and Daman and Diu	Directorate of Agriculture	2.50
Total			106.57

*The details of grant in aid released to State Nodal Agencies (SNAs) during the year 2009-10 (₹ in lakhs)*

Sl. No.	State/ UT	State Nodal Agency	Amount
1.	Arunachal Pradesh	Department of Industries	2.50
2.	Himachal Pradesh	Department of Industries and IT	10.00
3.	Jammu and Kashmir	Jammu and Kashmir State Industrial Development Corporation Ltd.	10.00
4.	Karnataka	Technical Consultancy Services Organization of Karnataka	5.00
5.	Kerala	Kerala Industrial Infrastructure Development Corporation	5.00
6.	Meghalaya	The Meghalaya Industrial Development Corporation Ltd.	5.00
7.	Mizoram	Mizoram Food and Allied Industries Corporation Ltd.	7.50
8.	Nagaland	Department of Industries and Commerce	5.00
9.	Orissa	The Agriculture Promotion and Investment Corporation of Orissa Ltd.	2.50
10.	Tripura	Department of Industries and Commerce	10.00
Total			62.5

The details of grant in aid released to State Nodal Agencies (SNAs) during the year 2010-11 (₹ in lakhs)

Sl. No.	State/ UT	State Nodal Agency	Amount
1.	Madhya Pradesh	Madhya Pradesh State Agro industries Development Corporation	5.00
2.	Chhattisgarh	Chhattisgarh State Industrial Development Corporation Ltd	5.00
3.	Jammu and Kashmir	Jammu and Kashmir State Industrial Development Corporation Ltd.	5.00
4.	Karnataka	Technical consultancy Services Organization of Karnataka.	5.00
5.	Maharashtra	Maharashtra Agro Industries Development Corporation Ltd	2.50
6.	Haryana	Director of Industries Food Processing Division	10.00
7.	Rajasthan	Commissioner Industries Department, Govt. of Rajasthan	2.75
8.	Uttarakhand	Principle Secretary and Commissioner Forest and Rural Development, (Agri Export Development Unit)	9.74
9.	Orissa	The Agriculture Promotion and Investment Corporation of Orissa Ltd.	5.00
Total			49.99

[Translation]

#### Transmission of DD Programmes

4471. SHRI OM PRAKASH YADAV:  
SHRI DILIP SINGH JUDEV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to ensure that Doordarshan (DD) and All India Radio (AIR) programmes reach all parts of the country;

(b) if so, the details thereof and the number of High Power/ Low Power Very Low Power Transmitters of DD/ AIR proposed to be set up in various parts of the country including far flung areas, State-wise and location-wise;

(c) the names of States where AIR/ DD relay centres have not been established so far alongwith the reasons therefor and the steps being taken in this regard;

(d) whether Government proposes to set up such centres in various parts of the country; and

(e) if so, the details thereof, State-wise and DD/AIR wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) Yes Madam. Prasar Bharati

has informed that at present there are 1415 Doordarshan Transmitters (High Power Transmitter - 214, Low Power Transmitter-812, Very Low Power Transmitter-371 and Transposers-18) functioning in the country. State-wise break up is given in the enclosed Statement-I. In addition, six High Power Transmitter projects (Andhra Pradesh-1, Jammu and Kashmir-5) and a Very Low Power Transmitter in Andaman and Nicobar Islands are presently under implementation.

As regards All India Radio, they plan to provide coverage to 100% population of the country. In order to augment the existing coverage, the power of 28 transmitters of AIR is being upgraded during the 11<sup>th</sup> Plan as per the details given in the enclosed Statement-II. In addition, 297 Nos. of AM/ FM transmitters of various capacities are being installed throughout the country during the 11<sup>th</sup> Plan as per details given in the enclosed Statement-III.

All States in the country have some AIR Relay Stations. As regards Doordarshan, all the areas uncovered by terrestrial transmission alongwith the rest of the country have been provided with multi-channel TV coverage through DD's free-to-air DTH service "DD Direct Plus", the signals of which can be received all over the country.

(d) and (e) Yes Madam. 242 Nos of AM/ FM Transmitters of various capacities are .being installed throughout the country during the 11<sup>th</sup> Plan as per details given in the enclosed Statement-IV.

## Statement-I

## Doordarshan Transmitters

S. No.	State / UT	National Channel (DD 1) Transmitters					DD News Transmitters.					DD 1 transmitters relaying Regional programmes during entire duration of transmission				
		HPTs	LPTs	VLPTs	Trp	TOTAL	HPTs	LPTs	VLPTs	TOTAL	HPTs	LPTs	VLPTs	TOTAL		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15		
1	Andhra Pradesh	9	75		1	85	4	6		10			10	10		
2	Arunachal Pradesh	1	3	39	1	44	1			1				0		
3	Assam	4	20	1	1	26	2	1		3				0		
4	Bihar	4	32	2		38	2	2		4				0		
5	Chhatisgarh	4	15	8		27	1			1				0		
6	Goa	1				1	1			1				0		
7	Gujarat	7	51			58	4	3		7			3	3		
8	Haryana	2	13			15	1	7		8				0		
9	Himachal Pradesh	3	7	39	2	51	2	1		3				0		
10	Jammu and Kashmir	10	7	69	1	87	5	3		8	4	8	18	30		
11	Jharkhand	3	17	2		22	2	2	1	5				0		
12	Karnataka	8	47			55	4	2		6			7	7		
13	Kerala	4	20			24	3	2		5			4	4		
14	Madhya Pradesh	8	60	6		74	4			4				0		
15	Maharashtra	8	78			86	5	10		15			20	20		
16	Manipur	2	1	4		7	1			1				0		



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
17	Meghalaya	2	3	2	1	8	2			2				0
18	Mizoram	2	1	2	1	6	1	1		2				0
19	Nagaland	2	2	6	2	12	1	1		2				0
20	Orissa	5	62		1	68	2	7	2	11		16		16
21	Punjab	4	4		1	9	3	1		4				0
22	Rajasthan	7	65	17	2	91	4	4		8				0
23	Sikkim	1		6		7	1			1				0
24	Tamil Nadu	6	44		1	51	2	9		11	1		7	8
25	Tripura	1	5	1	1	8	1	1		2				0
26	Uttar Pradesh	11	52	3		66	7	10	1	18				0
27	Uttarakhand	1	15	33	2	51	1	2		3				0
28	West Bengal	8	19			27	4	2		6	1		1	2
29	Andman and Nicobar Islands	1	1	18		20	1	1	6	8				0
30	Chandigarh		1			1				0				0
31	Dadar and Nagar Haveli		1			1				0				0
32	Daman and Diu		2			2				0				0
33	Delhi		1			1		1		1				0
34	Lakshadweep Islands		1	1		2			7	7		7		7
35	Puducherry		1	1	1	3		1		1		1		1
Total		131	725	260	18	1134	73	79	17	169	6	8	94	108

Remarks: (a) In addition to above transmitters, four digital transmitters (HPTs) at four metros are in operation.

(b) HPT - High Power Transmitter

LPT - Low Power Transmitter

VLPT - Very Low Power Transmitter

Trp. - Transposer

(c) Total No. of Transmitters

**Statement-II***List of Places where Transmitter Power is being upgraded during 11<sup>th</sup> Plan*

Sl. No.	Place	State	Existing Power	Proposed Power
1.	Adilabad	Andhra Pradesh	1 kW MW	10kW FM
2.	Hyderabad	Andhra Pradesh	6 kW FM	10 kW FM
3.	Vijaywada	Andhra Pradesh	1 kW MW	10 kW FM
4.	Guwahati 'B'	Assam	10 kW MW	20 kW MW
5.	Itanagar	Arunachal Pradesh	100 kW MW	200 kW MW
6.	Passighat	Arunachal Pradesh	10 kW MW	100 kW MW
7.	Tawang	Arunachal Pradesh	10 kW MW	20 kW MW
8.	Surat	Gujarat	6 kW FM	10kW FM
9.	Kurukshetra	Haryana	6kW FM	10 kW FM
10.	Jammu	Jammu and Kashmir	3 kW FM	5/6 kW FM
11.	Jamshedpur	Jharkhand	1 kW MW	10 kW FM
12.	Cochin	Kerala	6 kW FM	10 kW FM
13.	Aurangabad	Maharashtra	1 kWMW	10kW FM
14.	Mumbai	Maharashtra	5 kW FM	20 kW FM
15.	Nagpur	Maharashtra	6 kW FM	10kW FM
16.	Pune	Maharashtra	6 kW FM	10kW FM
17.	Sholapur	Maharashtra	1 kW MW	10 kW FM
18.	Cuttack	Orissa	1 kW MW	10 kW FM
19.	Keonjhar	Orissa	1 kW MW	10 kW FM
20.	Jalandhar	Punjab	1 kW MW	10kW FM
21.	Alwar	Rajasthan	6 kW FM	10 kW FM
22.	Banswara	Rajasthan	6 kW FM	10 kW FM
23.	Chittorgarh	Rajasthan	6 kW FM	10 kW FM
24.	Jaipur	Rajasthan	1 kW MW	10 kW FM
25.	Kanpur	Uttar Pradesh	1 kW MW	10 kW FM
26.	Varanasi	Uttar Pradesh	1 kW MW	10 kW FM
27.	Kavarati	UT	1 kW MW	10 kW MW
28.	Kurseong	West Bengal	1 kW MW	10 kW FM

**Statement-III***List of New AIR Transmitters being setup in 11<sup>th</sup> Plan*

S. No.	Place	STATE	Power of the proposed Transmitters
1	2	3	4
1.	Cuddapah	Andhra Pradesh	1 kW FM
2.	Hyderabad	Andhra Pradesh	10 kW FM
3.	Mehboobnagar	Andhra Pradesh	10 kW FM
4.	Srikakulam	Andhra Pradesh	1 kW FM
5.	Suryapet	Andhra Pradesh	10 kW FM
6.	Anini	Arunachal Pradesh	1 kW FM
7.	Bomdila	Arunachal Pradesh	1 kW FM
8.	Changlang	Arunachal Pradesh	1 kW FM
9.	Khonsa	Arunachal Pradesh	1 kW FM
10.	Daporijo	Arunachal Pradesh	1 kW FM
11.	Dibrugarh	Assam	1 kW FM
12.	Golpara	Assam	1 kW FM
13.	Karim ganj	Assam	1 kW FM
14.	Lumding	Assam	1 kW FM
15.	Tezpur	Assam	1 kW FM
16.	Silchar	Assam	5 kW FM
17.	Patna	Bihar	10 kW FM
18.	Chandigarh	Chandigarh (UT)	10 kW FM
19.	Ambikapur	Chhattisgarh	5 kW FM
20.	Raipur	Chhattisgarh	10 kW FM
21.	Bhuj	Gujarat	5 kW FM
22.	Junagarh	Gujarat	10kW FM
23.	Srinagar	Jammu and Kashmir	10 kW FM
24.	Drass	Jammu and Kashmir	100 Watt FM
25.	Green Ridge (Uri Sector)	Jammu and Kashmir	10 kW FM

1	2	3	4
26.	Himbotingla ( Kargil)	Jammu and Kashmir	10 kW FM
27.	Kargil	Jammu and Kashmir	100 Watt FM
28.	Nathatop (Udhampur)	Jammu and Kashmir	To kW FM
29.	Naushera	Jammu and Kashmir	10 kW FM
30.	Padum	Jammu and Kashmir	100 Watt FM
31.	Tiesuru (Ladakh)	Jammu and Kashmir	100 Watt FM
32.	Shimla	Himachal Pradesh	10 kW FM
33.	Rohtak	Haryana	10 kW FM
	Dhanbad	Jharkhand	10 kW FM
35.	Ranchi	Jharkhand	10 kW FM
36.	Beilary	Karnataka	10 kW FM
37.	Bhadravati	Karnataka	1 kW FM
38.	Gulbarga	Karnataka	10 kW FM
39.	Trichur	Kerala	1 kW FM
40.	Chhatarpur	Madhya Pradesh	5 kW FM
41.	Gwalior	Madhya Pradesh	5 kW FM
42.	Ujjain	Madhya Pradesh	5 kW FM
43.	Amravati	Maharashtra	10 kW FM
44.	Jalgaon	Maharashtra	5 kW FM
45.	Oras	Maharashtra	5 kW FM
46.	Parbhani	Maharashtra	1 kW FM
47.	Ratnagiri	Maharashtra	1 kW FM
48.	Sangli	Maharashtra	1 kW FM
49.	Tamenglang	Manipur	1 kW FM
50.	Ukhrul	Manipur	1 kW FM
51.	Tura	Meghalaya	5 kW FM
52.	Cherapunjee	Meghalaya	1 kW FM
53.	Kolasib	Mizoram	1 kW FM

1	2	3	4
54.	Tuipang	Mizoram	1 kW FM
55.	Champhai	Mizoram	1 kW FM
56.	Kohima	Nagaland	10kWFM
57.	Phek	Nagaland	1 kW FM
58.	Wokha	Nagaland	1 kW FM
59.	Zunheboto	Nagaland	1 kW FM
60.	Bhawanipatna	Orissa	5 kW FM
61.	Jeypore	Orissa	1 kW FM
62.	Sambalpur	Orissa	5 kW FM
63.	Rairangpur	Orissa	1 kW FM
64.	Amritsar	Punjab	20 kW FM
65.	Fazilka	Punjab	20 kW FM
66.	Ajmer	Rajasthan	5kW FM
67.	Bikaner	Rajasthan	10 kW FM
68.	Chauntan hill	Rajasthan	20 kW FM
69.	Kota	Rajasthan	1 kW FM
70.	Udaipur	Rajasthan	10 kW FM
71.	Dungarpur	Rajasthan	1 kW MW
72.	Gangtok	Sikkim	10 kW FM
73.	Madurai	Tamil Nadu	10 kW FM
74.	Tirunelveli	Tamil Nadu	10 kW FM
75.	Tuticorin	Tamil Nadu	1 kW FM
76.	Longtherai	Tripura	5 kW FM
77.	Nutan bazar	Tripura	1 kW FM
78.	Udaypur	Tripura	1 kW FM
79.	Agra	Uttar Pradesh	5 kW FM
80.	Banda	Uttar Pradesh	10 kW FM
81.	Gorakhpur	Uttar Pradesh	10 kW FM



1	2	3	4
82.	Lakhimpurkheri	Uttar Pradesh	10 kW FM
83.	Maunath bhanjan	Uttar Pradesh	10 kW FM
84.	Rai bareilly	Uttar Pradesh	20 kW FM
85.	Rampur	Uttar Pradesh	1 kW FM
86.	Bageshwar	Uttarakhand	5 kW FM
87.	Champawat	Uttarakhand	1 kW FM
88.	Dehradun	Uttarakhand	10 kW FM
89.	Gairsan	Uttarakhand	1 kW FM
90.	Haldwani	Uttarakhand	10 kW FM
91.	New tehri	Uttarakhand	1 kW FM
92.	Almora	Uttarakhand	5 kW FM
93.	Balurghat	West Bengal	10 kW FM
94.	Bardhwan	West Bengal	10 kW FM
95.	Darjeeling	West Bengal	10 kW FM
96.	Koochbihar	West Bengal	10 kW FM
97.	Kurseong	West Bengal	5 kW FM
98.	Punducherry	Punducherry (UT)	10 kW FM
99-198	Low Power FM Transmitters in North Eastern Region (100 Nos.)		100 Watt
199-297	Low Power FM Transmitters in All Over Country (99 Nos.)		100 Watt

**Statement-IV**

*List of New AIR Transmitters being setup in 11<sup>th</sup> Plan*

Sl. No.	Place	STATE	Power of the proposed Tr.
1	2	3	4
1.	Mehboobnagar	Andhra Pradesh	10 kW FM
2.	Srikakulam	Andhra Pradesh	1 kW FM
3.	Suryapet	Andhra Pradesh	10 kW FM
4.	Anini	Arunachal Pradesh	1 kW FM

1	2	3	4
5.	Bomdila	Arunachal Pradesh	1 kW FM
6.	Changlang	Arunachal Pradesh	1 kW FM
7.	Khonsa	Arunachal Pradesh	1 kW FM
8.	Daporijo	Arunachal Pradesh	1 kW FM
9.	Golpara	Assam	1 kW FM
10.	Karim ganj	Assam	1 kW FM
11.	Lumding	Assam	1 kW FM
12.	Drass	Jammu and Kashmir	100 Watt FM
13.	Green Ridge (Uri Sector)	Jammu and Kashmir	10 kW FM
14.	Himbotingia ( Kargil)	Jammu and Kashmir	10 kW FM
15.	Nathatop (Udhampur)	Jammu and Kashmir	10 kW FM
16.	Naushera	Jammu and Kashmir	10 kW FM
17.	Padum	Jammu and Kashmir	100 Watt FM
18.	Tiesuru (Ladakh)	Jammu and Kashmir	100 Watt FM
19.	Dhanbad	Jharkhand	10 kW FM
20.	Amravati	Maharashtra	10kW FM
21.	Tamenglang	Manipur	1 kW FM
22.	Ukhrul	Manipur	1 kW FM
23.	Cherapunjee	Meghalaya	1 kW FM
24.	Kolasib	Mizoram	1 kW FM
25.	Tuipang	Mizoram	1 kW FM
26.	Champhai	Mizoram	1 kW FM
27.	Phek	Nagaland	1 kW FM

1	2	3	4
28	Wokha	Nagaland	1 kW FM
29.	Zunheboto	Nagaland	1 kW FM
30.	Amritsar	Punjab	20 kW FM
31.	Fazilka	Punjab	20 kW FM
32.	Ajmer	Rajasthan	5kW FM
33.	Nutan bazar	Tripura	1 kW FM
34.	Udaypur	Tripura	1 kW FM
35.	Banda	Uttar Pradesh	10 kW FM
36.	Gorakhpur	Uttar Pradesh	10 kW FM
37.	Lakhimpurkheri	Uttar Pradesh	10kW FM
38.	Maunath Bhanjan	Uttar Pradesh	10kW FM
39.	Rai Bareilly	Uttar Pradesh	20 kW FM
40.	Bageshwar	Uttarakhand	5 kW FM
41.	Champawat	Uttarakhand	1 kW FM
42.	Gairsan	Uttarakhand	1 kW FM
43.	New Tehri	Uttarakhand	1 kW FM
44-143	Low Power FM Transmitters in North Eastern Region (100 Nos.)		100 Watt
144-242	Low Power FM Transmitters in All Over Country (99nos.)		100 Watt

[English]

**Price of Sugar**

4472. SHRI RAMESH JIGAJINAGI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the ex-mill price of sugar in the country has

been lower than the average cost of production of sugar for a large part of the 2010-11 sugar season;

(b) if so, whether this has led to mounting cane price arrears to about ₹ 3000 crore by April 2011; and

(c) if so, the details thereof and the steps taken by the Government to help the sugar industry to clear the cane price arrears of farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): a) and (b) The ex-mill price of sugar depends on a number of factors *viz.*, domestic demand and supply, international prices of sugar, market sentiments etc. As regards cost of production, it varies from mill-to-mill depending upon the efficiency of its plant and machinery and technology used, size of the plant, facilities set up for production of ethanol and co-generation of power and management practices etc. However, it is the endeavor of the Central Government to maintain the price of sugar in the open market, through the policy of regulated release mechanism, at reasonable level which enables sugar mills to pay remunerative cane price to sugarcane farmers and is also fair to consumers. As on 15.06.2011, the cane price arrears is ₹ 1656 crore for the current sugar season which is just 3.89% of the total cane price payable.

(c) The Central Government under Sugarcane (Control) Order 1966 has delegated powers to State Governments/ UT Administrations for enforcing the timely payment of cane price arrears. Some of the State Governments have issued Show Cause Notices/ Revenue Recovery Certificates to the defaulting sugar mills and also issued directives to the mills to ensure timely payment of cane price to farmers. Further, Central Government has allowed export of 26.18 lac tones of sugar under various categories to augment the liquidity of the sugar factories, so as to enable them to settle cane price dues/ arrears in the current sugar season.

#### **Disposal of CWG Items**

4473. SHRI ASADUDDIN OWAISI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government/ Organising Committee of the Commonwealth Games (CWG) has handed over/dispose

of some article, equipments and other valuable items purchased for conducting the CWG to Government/other agencies including Sports Authority of India at depreciated value;

(b) if so, the details thereof; item-wise;

(c) the total revenue generated from the sale of such articles and equipments;

(d) whether some equipment installed at different stadia are lying useless; and

(e) if so, the total loss likely to be suffered by the Government on this count?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam. The assets of the Organizing Committee now vest with the Government. The assets are in the process of being handed over to Government Departments and Government Agencies and some local bodies. The depreciated value of assets transferred to Government Departments/ Agencies is adjusted against loan outstanding of Organizing Committee (OC) to Government. In respect of local bodies, the depreciated value is to be recovered from them by the OC and deposited in Government Account.

(b) The required details are given in the enclosed Statement.

(c) The depreciated value of the items transferred to Government Departments/ Agencies is adjusted against loan provided to OC by Government. The depreciated value of items transferred to local bodies such as New Delhi Municipal Council (NDMC) is to be deposited in Government Account.

(d) No, Madam.

(e) Does not arise.

## Statement

List of Items Issued to SAI and various Govt. Agencies till 8<sup>th</sup> August, 2011

Sl.No.	Item	SAI*		MCA*		NDMC*		Delhi Govt		PYKKA*		MOYAS		Directorate of training and Technical Education		Total	Unit Price	Total
		Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
1	AC (1.0 Tonne)	1	12000	0	0	0	0	0	0	0	0	0	0	0	0	1	12000	12000
2	AC (1.5Tonne) SPLIT	15	317340	0	0	0	0	0	0	0	0	0	0	0	0	15	21156	317340
3	AC (1.5Tonne) WINDOW	28	373744	0	0	0	0	0	0	0	0	0	0	0	0	28	13348	373744
4	AC (2.0 Tonne)	6	114900	0	0	0	0	0	0	0	0	0	0	0	0	6	19150	114900
5	AC (2.0 Tonne) SPLIT	1	53000	0	0	0	0	0	0	0	0	0	0	0	0	1	53000	53000
6	Alanta Wall Clock	3	450	0	0	0	0	0	0	0	0	0	0	0	0	3	150	450
7	BAG Pack	2608	6517392	0	0	0	0	0	0	0	0	0	0	0	0	2608	2499	6517392
8	BED SHEETS 16X50	20320	3556000	800	140000	0	0	0	0	0	0	0	0	0	0	21120	175	3696000
9	Bench Change Room	19	250629	0	0	0	0	0	0	0	0	0	0	0	0	19	13191	250629
10	Bicycles	15	45000	0	0	0	0	0	0	0	0	0	0	0	0	15	3000	45000
11	Biometric device	1	42000	0	0	0	0	0	0	0	0	0	0	0	0	1	42000	42000
12	Blank CDs	80	1400	0	0	0	0	0	0	0	0	0	0	0	0	80	17.5	1400
13	Book case 4 Shelf Wooden	3	23703	0	0	0	0	0	0	0	0	0	0	0	0	3	7901	23703
14	Box files with clips	100	10100	0	0	0	0	0	0	0	0	0	0	0	0	100	101	10100
15	Cabinete Filing 4 Drawer	19	258780	0	0	0	0	0	0	0	0	0	0	2	27240	21	13620	286020
16	CAPS	10725	6424275	50	29950	0	0	0	0	0	0	0	0	0	0	10775	599	6454225
17	Centre Table (Glass Top)	8	36500	0	0	0	0	0	0	0	0	0	0	0	0	8	4562.5	36500
18	CHAIN POST (ONLY POST -SMALL)	30	81000	0	0	0	0	0	0	0	0	0	0	0	0	30	2700	81000



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
19	Chair Padded	23	35604	0	0	0	0	0	0	0	0	0	0	0	0	23	1548	35604
20	Chair Plastic	80	33488	0	0	0	0	0	0	0	0	0	0	0	0	80	418.6	33488
21	Chair Workstation	9	96865.92	0	0	0	0	0	0	0	0	0	0	0	0	9	10762.88	96865.92
22	Commemorative Medals	6500	1133470	0	0	0	0	0	0	0	0	0	0	0	0	6500	174.38	1133470
23	Computer Table	5	60000	0	0	0	0	0	0	0	0	0	0	0	0	5	12000	60000
24	Conference Table	3	135000	0	0	0	0	0	0	0	0	0	0	0	0	3	45000	135000
25	Conference Table Side Extension	1	30000	a	0	0	0	0	0	0	0	0	0	0	0	1	30000	30000
26	Corner Table (Glass Top)	16	57396	0	0	0	0	0	0	0	0	0	0	0	0	16	3587.25	57396
27	Desktop Computers	451	15124736	188	630476S	425	14252800	800	26828800	15	503040	6	201216	24	804864	1909	33536	64020224
28	Drawer Overlays	13	139919	0	0	0	0	c	0	0	0	0	0	0	0	13	10763	139919
29	Drawer Standing	59	635017	0	0	0	0	0	0	0	0	0	0	4	43052	63	10763	678069
30	DUVETS (QUILTS)	773	1932500	3	7500	0	0	0	0	0	0	0	0	0	0	776	2500	1940000
31	DVD Player	38	87400	5	11500	0	0	0	0	0	0	0	0	34	78200	77	2300	177100
32	DVD Recorder	30	1014000	2	67600	0	0	0	0	0	0	0	0	12	405600	44	33800	1487200
33	Electronic Safe	2	56338	0	0	0	0	0	0	0	0	0	0	0	0	2	28169	56338
34	Executive Table	8	236000	0	0	0	0	0	0	0	0	0	0	0	0	8	29500	236000
35	Extension Chord	307	85960	0	0	0	0	0	0	0	0	0	0	275	77000	582	280	162960
36	File Magtrack	10	1500	0	0	0	0	0	0	0	0	0	0	0	0	10	150	1500
37	Filing Cabinet 3 Drawer	1	8500	0	0	0	0	0	0	0	0	0	0	0	0	1	8500	8500
38	FOP Bench	13	103285	0	0	0	0	0	0	0	0	0	0	0	0	13	7945	103285
39	High Back Chair	15	178287.9	0	0	0	0	0	0	0	0	0	0	0	0	15	11885.81	178287.9
40	L Folder	300	1800	0	0	0	0	0	0	0	0	0	0	0	0	300	6	1800
41	Lamination Machine	1	46455	0	0	0	0	0	0	0	0	0	0	0	0	1	46455	46455
42	Laptop Bag	1123	2806377	0	0	0	0	0	0	0	0	0	0	0	0	1123	2499	2806377
43	Laptops	229	11911664	10	520160	0	0	0	0	5	260080	0	0	6	312096	250	52016	13004000

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
44	LCD TV 19"	42	430500	50	512500		0	0	0	0	0	0	0	0	0	92	10250	943000
45	LCD TV 22"	72	838800	13	151450		0	0	0	0	0	0	0	0	0	85	11650	990250
46	LCD TV 26"	255	4321148.4	0	0		0	0	0	0	0	0	0	0	0	255	16945.68	4321148.4
47	LCD TV 32"	2	46400	0	0		0	0	0	0	0	0	0	0	0	2	23200	46400
48	LCD TV 40"	272	10023200	35	1289750		0	0	0	0	0	0	0	100	3685000	407	36850	14997950
49	LCD TV 46"	103	5654700	16	878400		0	0	0	2	109800	0	0	0	0	121	54900	6642900
50	Low Back Chair	204	1061581.32	0	0		0	0	0	0	0	0	0	0	0	204	5203.83	1061581.32
51	LOWERS	44543	89041457	50	99950		0	0	0	0	0	0	0	0	0	44593	1999	89141407
52	Message Table	4	53340	0	0		0	0	0	0	0	0	0	0	0	4	13335	53340
53	Gold Medals	10	55390	0	0		0	0	0	0	0	0	0	0	0	10	5539	55390
54	Silver Medals	11	52998	0	0		0	0	0	0	0	0	0	0	0	11	4818	52998
55	Bronze Medals	19	86051	0	0		0	0	0	0	0	0	0	0	0	19	4529	86051
56	Medical Curtain	6	18000	0	0		0	0	0	0	0	0	0	2	6000	8	3000	24000
57	Mega Phone	149	434819.25	0	0		0	0	0	0	0	0	0	0	0	149	2918.25	434819.25
58	Microwave Owen	5	17600	5	17600		0	0	0	0	0	0	0	1	3520	11	3520	38720
59	Mid Back Chair	8	64000	0	0		0	0	0	0	0	0	0	0	0	8	8000	64000
60	Mirror Standing	3	14301	0	0		0	0	0	0	0	0	0	0	0	3	4767	14301
61	Mobile Phones	10	15000	0	0		0	0	0	0	0	0	0	25	37500	35	1500	52500
62	MTS Data Card	10	35000	0	0		0	0	0	0	0	0	0	0	0	10	3500	35000
63	Network Switches	0	0	20	210000		0	0	0	0	0	0	0	30	315000	50	10500	525000
64	Notice Board	3	13620	0	0		0	0	0	0	0	0	0	1	4540	4	4540	18160
65	Office Table Black	2	20000	0	0		0	0	0	0	0	0	0	0	0	2	10000	20000
66	Office Table Large	3	23835	0	0		0	0	0	0	0	0	0	0	0	3	7945	23835
67	Office table With Drawer	1	10000	0	0		0	0	0	0	0	0	0	0	0	1	10000	10000
68	Office Table without Drawer	4	31780	0	0		0	0	0	0	0	0	0	0	0	4	7945	31780

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
69	Oil Heater	1	4200	0	0	0	0	0	0	0	0	0	0	0	0	1	4200	4200
70	Paper Shredder	2	32238	0	0	0	0	0	0	0	0	0	0	0	0	2	16119	32238
71	Paper Shredder Anita	6	129349.98	2	43116.66	0	0	0	0	0	0	0	0	0	0	8	21558.33	172466.64
72	Pedestal Fan	156	270767.64	36	62484.84	0	0	0	0	0	0	0	0	6	10414.14	198	1735.69	343666.62
73	Pillow Cover	10100	434300	0	0	0	0	0	0	0	0	0	0	0	0	10100	43	434300
74	Pillow Small	420	84000	0	0	0	0	0	0	0	0	0	0	0	0	420	200	84000
75	Plastic Moulded Chair	100	794500	0	0	0	0	0	0	0	0	0	0	0	0	100	7945	794500
76	PONCHO	6403	12799597	50	9995C	0	0	0	0	0	0	0	0	0	0	6453	1999	12899547
77	Printer Canon IRC3080i	1	336000	0	0	0	0	0	0	0	0	0	0	0	0	1	336000	336000
78	Printer Hp 2025	13	456328	16	564096	0	0	0	0	0	0	0	0	0	0	29	35256	1022424
79	Printer Hp 2320	1	20000	0	0	0	0	0	0	0	0	0	0	0	0	1	20000	20000
80	Printer Hp 2727	27	944973	37	1294963	0	0	0	0	2	69998	2	69998	1	34999	69	34999	2414931
81	Printer Hp 3015	1	41499	0	0	0	0	0	0	0	0	0	0	0	0	1	41499	41499
82	Printer Hp 3030	5	102500	1	20500	0	0	0	0	0	0	3	61500	0	0	9	20500	184500
83	Printer Hp 3050	12	198761	10	165640	0	0	0	0	3	49692	0	0	0	0	25	16564	414100
84	Printer Hp M1522	1	18700	0	0	0	0	0	0	0	0	0	0	0	0	1	18700	18700
85	Canon FAX Machine L295	0	0	0	0	0	0	0	0	1	346767	0	0	0	0	1	346767	346767
86	Canon Fax Machine L140	0	0	0	0	0	0	0	0	1	14845	0	0	0	0	1	14845	14845
87	Sharp Fax Machine FO-A650	0	0	0	0	0	0	0	0	2	19980	0	0	0	0	2	9990	19980
88	Printer Canon IRC3245i	1	10226	0	0	0	0	0	0	0	0	0	0	1	10226	2	10226	20452
89	Printer Hp 1160	0	0	0	0	0	0	0	0	0	0	1	14200	1	14200	2	14200	28400
90	Reception Table Counter	1	23766	0	0	0	0	0	0	0	0	0	0	1	23766	2	23766	47532
91	Refridgerator	15	0	1	0	0	0	0	0	0	0	0	0	0	0	16	0	0
92	Refridgerator 180 ltrs	7	54950	1	7850	0	0	0	0	0	0	0	0	0	0	8	7850	62800

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
93	Refrigerator 230 ltrs	3	33000	0	0	0	0	0	0	0	0	0	0	0	0	3	11000	33000
94	Refrigerator 235 ltrs	3	33600	0	0	0	0	0	0	0	0	0	0	0	0	3	11200	33600
95	Refrigerator 345 ltrs	1	12500	0	0	0	0	0	0	0	0	0	0	0	0	1	12500	12500
96	Refrigerator 74 ltrs	1	6000	0	0	0	0	0	0	0	0	0	0	0	0	1	6000	6000
97	Samsung Camcorder	2	21000	2	21000	0	0	0	0	0	0	0	0	0	0	4	10500	42000
98	Samsung Digital Camera	15	118500	8	63200	0	0	0	0	0	0	0	0	0	0	23	7900	181700
99	Samsung Projector	29	1339800	5	231000	0	0	0	0	0	0	0	0	0	0	34	46200	1570800
100	Projector Screen	29	276080	5	47600	0	0	0	0	0	0	0	0	0	0	34	9520	323680
101	Security Locker Double Tier	2	32000	0	0	0	0	0	0	0	0	0	0	0	0	2	16000	32000
102	Security Locker Single Tier	1	9080	0	0	0	0	0	0	0	0	0	0	0	0	1	9080	9080
103	Shoes	8970	26901030	50	149950	0	0	0	0	0	0	0	0	0	0	9020	2999	27050980
104	Side extension 3Door	1	12000	0	0	0	0	0	0	0	0	0	0	0	0	1	12000	12000
105	Side Extension with Deable Door	1	4850	0	0	0	0	0	0	0	0	0	0	0	0	1	4850	4850
106	Side Extension Wooden Storage	1	4850	0	0	0	0	0	0	0	0	0	0	0	0	1	4850	4850
107	Side Rack	2	9700	0	0	0	0	0	0	0	0	0	0	0	0	2	4850	9700
108	SIPPER	8010	4797990	0	0	0	0	0	0	0	0	0	0	0	0	8010	599	4797990
109	SOCKS	18879	2827871	50	7450	0	0	0	0	0	0	0	0	0	0	19029	149	2835321
110	Sofa Single Seater (Test Event)	5	47325	0	0	0	0	0	0	0	0	0	0	6	56790	11	9465	104115
111	Sofa Single Seater (OC)	20	100000	0	0	0	0	0	0	0	0	0	0	0	0	20	5000	100000
112	Sofa Single Seater (Renaince)	2	227588	0	0	0	0	0	0	0	0	0	0	0	0	2	113794	227588
113	Sofa Three Seater	5	137500	0	0	0	0	0	0	0	0	0	0	0	0	5	27500	137500
114	Sofa Three Seater (Test Event)	3	6555788	0	0	0	0	0	0	0	0	0	0	0	0	3	21852.6	65557.8
115	Sofa Two Seater (OC)	2	21000	0	0	0	0	0	0	0	0	0	0	0	0	2	10500	21000
116	Sofa Two Seater (Renaince)	1	187207	0	0	0	0	0	0	0	0	0	0	0	0	1	187207	187207
117	Sofa Two Seater (Test Event)	3	39000	0	0	0	0	0	0	0	0	0	0	0	0	3	13000	39000

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
118	Stabilizer	19	49780	0	0	0	0	0	0	0	0	0	0	4	10480	23	2620	60280
119	Stapler Big	2	2560	0	0	0	0	0	0	0	0	0	0	0	0	2	1280	2560
120	Steel Almirah	10	120000	0	0	0	0	0	0	0	0	0	0	0	0	10	12000	120000
121	Stool Clininc	5	6810	0	0	0	0	0	0	0	0	0	0	0	0	5	1362	6810
122	T-SHIRTS	37654	94097341	0.50	124951	0	0	0	0	0	0	0	0	0	0	37704	2499	94222296
123	Table (VOPS)	16	128000	0	0	0	0	0	0	0	0	0	0	0	0	16	8000	128000
124	Table 1000 Dia	4	9080	0	0	0	0	0	0	0	0	0	0	4	9080	8	2270	18160
125	Table Folding	28	190680	0	0	0	0	0	0	0	0	0	0	8	54480	36	6810	245160
126	Table Office	13	130000	0	0	0	0	0	0	0	0	0	0	0	0	13	10000	130000
127	Telephone (AVAYA)	2	22763.52	268	3050311.7	0	0	0	0	0	0	0	0	0	0	270	11381.76	3073075-2
128	Tender Box Dabble Door	1	2500	0	0	0	0	0	0	0	0	0	0	0	0	1	2500	2500
129	Towels (Big)	33059	4297670	1200	156000	0	0	0	0	0	0	0	0	0	0	34259	130	4453670
130	Towels (Small)	8150	244500	200	6000	0	0	0	0	0	0	0	0	0	0	8350	30	250500
131	Treadmill	1	274500	0	0	0	0	0	0	0	0	0	0	0	0	1	274500	274500
132	UPS	503	847052	0	0	0	0	0	0	15	25260	0	0	45	75780	563	1684	948092
133	Video Wall	1	4966418	0	0	0	0	0	0	0	0	0	0	0	0	1	4966418	4966418
134	Visitor Chair Stackable	250	366550	0	0	0	0	0	0	0	0	0	0	0	0	250	1426.2	366550
135	Waist Bag	3965	2771535	0	0	0	0	0	0	0	0	0	0	0	0	3965	699	2771535
136	Webcam	45	212625	45	212625	0	0	0	0	0	0	0	0	10	47250	100	4725	472500
137	White Boards	102	969680.34	20	190133.4	0	0	0	0	0	0	0	0	53	503853.51	175	9506.67	1663667.25
138	Wooden Cabinet [3Door]	1	34500	0	0	0	0	0	0	0	0	0	0	0	0	1	34500	34500
139	Wooden Cabinet	6	71616	0	0	0	0	0	0	0	0	0	0	2	23872	8	11936	95488
140	Wooden Chair	18	54000	0	0	0	0	0	0	0	0	0	0	0	0	18	3000	54000
141	Workstation	76	2379636	0	0	0	0	0	0	0	0	0	0	0	0	76	31311	2379636
142	Traffic Cones	218	185518	0	0	0	0	0	0	0	0	0	0	0	0	218	851	185518



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
143	Post and Chain	40	108000	0	0	0	0	0	0	0	0	0	0	0	0	40	2700	108000
144	Barricades	166	639100	0	0	0	0	0	0	0	0	0	0	0	0	166	3850	639100
145	Barricades with wheels	9	63000	0	0	0	0	0	0	0	0	0	0	0	0	9	7000	63000
146	Victory Podium	1 set	90600	0	0	0	0	0	0	0	0	0	0	0	0	1 set	90600	90600
147	Cabinet filing 2 drawer	0	0	0	0	0	0	0	0	0	0	0	0	1	13620	1	13620	13620
148	Table Patio	0	0	0	0	0	0	0	0	0	0	0	0	6	16800	6	2800	16800
149	Coffee Table round	0	0	0	0	0	0	0	0	0	0	0	0	4	36320	4	9080	36320
150	HP Scanner 5000	0	0	0	0	0	0	0	0	0	0	0	0	1	52149	1	52149	52149
151	HP SCANNER 8390	0	0	0	0	0	0	0	0	0	0	0	0	1	35880	1	35880	35880
152	TABLE LAMPS	0	0	0	0	0	0	0	0	0	0	0	0	18	3681	18	204.5	3681
153	Paper plotter	0	0	0	0	0	0	0	0	0	0	0	0	2	876000	2	438000	876000
154	Printers HP 2600	0	0	0	0	0	0	0	0	0	0	0	0	4	74000	4	18500	74000
155	Printers HP 1600	0	0	0	0	0	0	0	0	0	0	0	0	1	18500	1	18500	18500
156	Printers HP 5550	0	0	0	0	0	0	0	0	0	0	0	0	4	781908	4	195477	781908
157	Printers HP 5225	0	0	0	0	0	0	0	0	0	0	0	0	1	159463	1	159463	159463
158	Printers HP 2840	0	0	0	0	0	0	0	0	0	0	0	0	2	108000	2	54000	108000
159	Printer Canon IP 100	0	0	0	0	0	0	0	0	0	0	0	0	1	15996	1	15996	15996
160	Media tribunes	0	0	0	0	0	0	0	0	0	0	0	0	12	163440	12	13620	163440
161	Office Partition	0	0	0	0	0	0	0	0	0	0	0	0	7	127120	7	18160	127120
			333783008.1	16759949	14252800	26828800	1399462	346914	9157679.65	Total	402,528,612.30							
162	WINDOW5 LICENSE														18 cartons			(Rates Non-depreciable) 61,592,760.00
															Total			464,121,372.30

\* SAI- Sports Authority of India; MCA- Ministry of Corporate Affairs; NDMC- New Delhi Municipal Council; Delhi Govt; PYKKA- Panchayat Yuva Kshet Krida Abhiyan; MoYAS- Ministry of Youth Affairs and Sports.

**Food Inflation**

4474. SHRI UDAY SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has opposed a proposal to curb commodities trading to check rising food inflation in the recent G20 meeting of Agriculture Ministers;

(b) if so, the reasons therefor;

(c) whether the Government has adequate farm production to ensure supply at a fair price to the consumers in the country given that commodities trading might adversely affect economies with low aggregate agricultural production; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. In the Ministerial Declaration of the meeting of G-20 Agriculture Ministers on Action Plan on Food Price Volatility and Agriculture held in June, 2011, the Government has agreed for greater regulation and supervision of the commodity markets to enhance transparency, competition and fair play.

(c) and (d) There is adequate farm production in the country to ensure supply at a fair price to consumers. Adequate safeguards are available in the form of regulation to curb market manipulation and speculation of commodities trading to ensure that the interests of farmers and consumers are not adversely impacted.

**Security to Metro**

4475. SHRI ABDUL RAHMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has provided adequate security cover to Delhi Metro;

(b) if so, the details thereof;

(c) whether the Government has received any complaints on loopholes in the security;

(d) if so, the details thereof;

(e) whether the Union Government proposes to conduct a security audit of all metro rail stations in Delhi to plug the loopholes;

(f) if so, the details thereof; and

(g) the other corrective measures being taken by the Government to ensure proper security to Delhi Metro?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has inducted Central Industrial Security Force for providing proper security cover to Delhi Metro.

(c) and (d) No major complaint on loopholes in the security of Delhi Metro has been received.

(e) to (g) Strengthening of security of Delhi Metro is a continuous process. The Government regularly assesses and reviews the security of Delhi Metro vis-a-vis the prevailing security situation and takes action accordingly.

**Youth in Anti-Social Activities**

4476. SHRIMATI J. HELEN DAVIDSON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of youths getting involved in various anti-social activities are increasing across the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to take adequate steps to bring these youths into the mainstream of the society;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) The details of youths getting involved in various anti-social activities are not maintained centrally. However, Ministry of Youth Affairs and Sports is implementing National Service Scheme, National Youth Corps, Youth Adventure Schemes/ programmes for development of all sections of the youths. Ministry of Youth Affairs and Sports has also framed a National Youth Policy in 2003 for all round development of the youths.

[Translation]

#### **Infrastructure for Seed Production**

4477. SHRI NARAYAN SINGH AMLABE:

SHRIMATI RAMA DEVI:

SHRI RAKESH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has provided grants-in-aid to various States including Bihar, Madhya Pradesh under Beej

Gram Programme and creation of infrastructure for the production and distribution of quality seeds and for development and strengthening of infrastructural facilities;

(b) if so, the details thereof, State-wise during the last three years and the current year;

(c) the number of such villages identified in these States including Bihar and Madhya Pradesh where Beej Gram Programme is being run; and

(d) the number of farmers being benefited from the said schemes in various States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam. Under the scheme "Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds" Government has provided grants-in-aid to various States including Bihar and Madhya Pradesh for Beej Gram Programme and creation of infrastructure facilities.

(b) to (d) State-wise details of funds released, number of seed villages identified and number of farmers benefited under Beej Gram Programme during last three years and current year are given in the enclosed Statement-I.

State-wise details of funds released for creation of seed infrastructure facilities during last three year and current year are given in the enclosed Statement-II.

## Statement-I

Details of Grants-in-aid Released, Number of Seed Villages identified and Number of farmers benefitted under Beej Gram Programme during last three years and current year.

Sl. No.	State	Grants-in-aid ₹ in Lakh											
		2008-09			2009-10			2010-11			2011-12*		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Released	Number of Seed Villages	Number of farmers benefitted	Released	Number of Seed Villages	Number of farmers benefitted	Released	Number of Seed Villages	Number of farmers benefitted	Released**	Number of Seed Villages	Number of farmers benefitted
1	Andhra Pradesh	1604.000	3775	376755	7328.225	7279	363955	-	17651	882533	-	19683	984125
2	Assam	588.030	908	90800	178.065	1569	129850	-	544	65850	772.970	3200	320000
3	Arunchal Pradesh	1.829	9	450	7.899	9	450	289.669	272	13293	-	-	-
4	Bihar	225.236	1063	52946	638.656	2258	158831	1380.269	3618	308510	664.510	6408	64080
5	Chhattisgarh	-	-	-	-	-	-	708.377	1350	155171	200.000	1188	37550
6	Gujarat	301.611	1065	53241	1312.500	3530	177595	2064.212	6487	318357	4854.477	13304	669980
7	Himachal Pradesh	44.480	179	2310	300.520	1391	109870	449.025	1122	173595	342.150	900	158760
8	Haryana	49.000	66	7812	687.878	69	8933	0.701	161	85627	0.279	4	160
9	Jammu and Kashmir	201.222	4291	9080	175.479	278	115700	180.890	1203	60150	22.080	32	1600
10	Jharkhand	-	-	-	590.250	-	-	-	-	-	-	-	-
11	Karnataka	67.871	257	12071	460.385	435	30068	714.289	1249	131444	325.512	761	165400
12	Kerala	-	-	-	690.880	1284	142700	-	-	-	-	-	-
13	Madhya Pradesh	394.860	1088	62100	1130.155	2882	209759	3427.153	6694	686846	883.485	9396	939583
14	Manipur	-	-	-	150.400	1126	22100	506.730	2719	42750	-	-	-
15	Maharashtra	-	-	-	634.140	9731	83488	761.240	2571	177665	-	1765	17650

1	2	3	4	5	6	7	8	9	10	11	12	13	14
16	Meghalaya	-	-	-	31.125	44	868	36.990	46.	6900	-	-	-
17	Nagaland	-	-	-	-	-	-	43.167	201	19500	-	-	-
18	Orissa	522.541	1432	187911	1193.300	1070	437554	750.309	1081	144378	-	-	-
19	Punjab	188.300	384	28608	284.000	647	67935	546.540	1394	145790	-	-	-
20	Rajasthan	-	420	14014	387.050	2179	134224	-	1560	88497	-	-	-
21	Sikkim	18.684	5	250	-	-	-	-	-	-	-	-	-
22	Tamil Nadu	200.000	2000	18450	2265.246	3360	199800	2639.000	3500	200000	1500.000	4000	400000
23	Tripura	-	-	-	18.095	-	-	-	-	-	-	-	-
24	Uttar Pradesh	1298.304	2705	246822	1764.926	13715	311218	307.025	26248	318568	227.506	2883	260100
25	Uttarakhand	30.380	162	6873	721.140	4585	190992	994.014	15299	282519	-	-	-
26	Puducherry	-	-	-	-	-	-	0.300	1	50	-	-	-
27	West Bengal	0.232	151	5300	709.880	4705	705750	-	-	-	-	-	-
Total		5736.580	19960	1175793	21660.194	62146	3601640	15799.900	94971	4307993	9792.969	63524	4018988

\*Under progress

\*\*Upto 20.08.2011



**Statement-II***Details of Grants-in-aid Released for Creation of Seed Infrastrcutre Facilities during last three years and current year*

Grants-in-Aid ₹ in Lakh

Sl. No.	State	2008-09	2009-10	2010-11	2011-12*
1	2	3	4	5	6
1	Assam	-	-	-	-
2	Andhra Pradesh	-	400.000	-	-
3	Bihar	298.400	750.000	400.000	-
4	Chhattisgarh	-	476.000	200.000	-
5	Gujarat	-	86.000	100.000	100.000
6	Haryana	-	125.000	262.500	-
7	Himachal Pradesh	20.000	105.000	-	-
8	Govt. of Jammu and Kashmir	-	23.625	-	-
9	Jharkhand	-	1000.000	-	-
10	Karnataka	608.000	1470.500	341.250	-
11	Kerala	-	324.000	-	-
12	Manipur	-	-	-	-
13	Maharashtra	-	347.500	-	-
14	Nagaland	-	-	30.000	-
15	Meghalaya	-	-	50.000	-
16	Madhya Pradesh	-	1066.050	-	273.750
17	Mizoram	-	41.000	-	-
18	Orissa	-	287.240	205.000	230.000
19	Punjab	51.750	-	-	-
20	Puducherry	17.000	39.000	-	-
21	Rajasthan	1051.000	1576.620	47.500	-
22	Sikkim	100.000	-	-	-
23	Tamil Nadu	-	1962.000	-	-
24	Tripura	-	47.500	-	-

1	2	3	4	5	6
25	Uttar Pradesh	283.500	1577.150	1025.000	10.000
26	Uttrakhand	-	874.125	-	-
27	Waest Bengal	-	-	-	-
28	SFCI	100.000	168.500	500.250	187.250
29	NSC	-	-	625.000	-
Total		2529.650	12746.810	3786.500	801.000

\* released upto 20.08.2011

### Price of Onion

4478. SHRI ARJUN ROY:

SHRI DINESH CHANDRA YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has constituted a Committee under the Chairmanship of Kaushik Basu keeping in view the soaring prices of onions in the month of December last year;

(b) if so, the facts in this regard and whether the Committee recommended for comprehensive changes in the present Agricultural Produce Marketing Committee Act, for successful operation of onion market;

(c) if so, whether it has been suggested that the said changes are necessary for competition in the market;

(d) if so, the facts in this regard; and

(e) the steps taken by the Government so far for amendments in the said law?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Government had set up an Inter-Ministerial Group (IMG) under the Chairmanship of Dr. Kaushik Basu, *inter alia*, to review the overall inflation situation with particular reference to primary food articles and suggest corrective measures.

(b) to (d) The IMG has, *inter alia*, recommended to reform the Agricultural Produce Marketing Committee (APMC) Act and

encourage competition among traders to promote efficiency in retailing.

(e) Ministry of Agriculture has circulated a Model APMC Act to various State Governments for its adoption during the year 2003. In order to facilitate States to frame Rules, the Ministry has also circulated Model APMC Rules during the year 2007. The Model Act provides for alternative marketing choices to farmers in the form of contract farming, direct marketing, and private marketing and encourages private investment in market infrastructure and supply chain.

### Production of Bt. Cotton Seeds

4479. SHRI KAMESHWAR BAITHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has any proposal to provide a special package for production of Bt. cotton seeds for tribal farmers in the country including Jharkhand;

(b) if so, the details thereof;

(c) whether the Union Government proposes to implement any other project in Jharkhand; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) There is no special package for production of Bt. Cotton seeds for tribal farmers in the country including Jharkhand. Further, Bt. Cotton variety/

hybrids have not been released for cultivation in Jharkhand State.

(c) and (d) The Department of Agriculture and Cooperation is implementing many projects/ schemes like Rashtriya Krishi Vikas Yojna (RKVY), National Food Security Mission (NFSM), Macro Management of Agriculture (MMA), National Horticulture Mission (NHM), Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds etc. for development of agriculture and improving production and productivity of crops in various States including Jharkhand.

#### Demand of Bio-fertilisers

4480. SHRIMATI BHAVANA PATIL GAWALI: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of bio-fertiliser projects being run under the National Agriculture Development Scheme (NADS) in the country, State-wise;

(b) the names of the co-operative institutions authorised for this purpose;

(c) the details of demand of bio-fertiliser as compared to the last year in the country including Maharashtra;

(d) whether the Government has given any direction to all the State Governments to meet this demand; and

(e) if so, the steps taken by the Government to create awareness among the farmers about the use of bio-fertilisers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The detail of the projects sanctioned are given in the enclosed Statement-I.

(b) As reported by the Gujarat State, Gujarat State Cooperative Marketing Federation Ltd. Ahmedabad is authorized for this purpose.

(c) In view of short shelf life, production of bio-fertilizers is demand driven, therefore, the production of bio-fertilizers is taken as actual demand. State-wise details of bio-fertilizer production including Maharashtra for the last year are given in the enclosed Statement-II.

(d) and (e) The State Governments are advised regularly in annual work plan meeting and conferences to promote the use of bio-fertilizers through Integrated Nutrient Management approach. Under National Project on Organic Farming (NPOF), National Horticulture Mission (NHM) and Rashtriya Krishi Vikas Yojana (RKVY) schemes, assistance is provided for enhancing awareness through trainings and field demonstrations.

#### Statement-I

Statewise Approved Projectd Cost under Rashtraya Krishi Vikash Yojana (₹ in Crores)

Sl. No.	State	Bio-fertilizer/ Organic Farming			
		2007-08	2008-09	2009-10	2010-11
1	2	3	4	5	6
1.	Andhra Pradesh	0.24	22.09	0.12	16.71
2.	Arunachal Pradesh	-	-	0.50	
3.	Assam	-			
4.	Bihar	-	7.51	-	33.05
5.	Chhattisgarh	0.50	8.02	4.55	15.00
6.	Goa	-	-	-	

1	2	3	4	5	6
7.	Gujarat	-	2.80	1.67	2.21
8.	Haryana	4.84	0.82	1.61	-
9.	Himachal Pradesh	-	1.50	3.11	22.66
10.	Jammu and Kashmir	-	-	0.87	2.86
11.	Jharkhand	0.75	0.88	0.42	0.72
12.	Karnataka	-	34.40	-	0.50
13.	Kerala	0.29	0.37	0.02	-
14.	Madhya Pradesh	0.25	166.44	102.00	7.01
15.	Maharashtra	-	-	-	-
16.	Manipur				0.35
17.	Meghalaya	0.50	-	-	-
18.	Nagaland	-		-	1.04
19.	Orissa	0.97	1.03	4.42	11.15
20.	Punjab	-	-	-	8.50
21.	Rajasthan	-	-	3.95	29.10
22.	Sikkim	-	-	1.96	-
23.	Tamil Nadu	8.71	17.25	-	-
24.	Tripura	3.30	-	0.40	1.15
25.	Uttar Pradesh	-	10.00	3.98	15.67
26.	Uttarakhand	1.71	-	11.51	-
27.	West Bengal	-	0.32	0.56	0.51
Total		33.06	273.43	141.65	168.19

**Statement-II***Total Bio-fertilizer production during current year*

Sl. No.	Name of the State	Production in MT in different years 2010-11
1	2	3
1	Andman and Nicobar Islands	0
2	Andhra Pradesh	999.6

1	2	3
3	Daman and Diu	0
4	Kantataka	6930.0
5	Kerala	3257.0
6	Lakshadweep	0
7	Punducherry	783.00
8	Tamil Nadu	8691.00
9	Chhattisgarh	0
10	Gujarat	6318.0
11	Goa	443.40
12	Madhya Pradesh	2455.57
13	Maharashtra	2924.00
14	Rajasthan	819.75
15	Daadra and Nagar Haveli	0
16	Delhi	1205.0
17	Chandigarh	0
18	Haryana	6.53
19	Himachal Pradesh	9.00
20	Jammu and Kashmir	0
21	Punjab	2.50
22	Uttar Pradesh	1217.45
23	Uttarakhand	45,00
24	Bihar	136.26
25	Jharkhand	0.00
26	Orissa	357.66
27	West Bengal	393.39
28	Arunachal Pradesh	0
29	Assam	130.00
30	Manipur	0
31	Meghalaya	0



1	2	3
32	Mizoram	2.0
33	Nagaland	21.50
34	Sikkim	0
35	Tripura	850.00
Grand Total		37997.61

[English]

### Cold Storages

4481. SHRI NISHIKANT DUBEY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of cold storages functioning in the country as on date, State-wise;

(b) the laid down mechanism for utilizing the services of these cold storages by the farmers;

(c) whether the Government has received complaints about the farmers being charged excessively for utilizing the services of these cold storages; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) The State-wise details of cold storages as per information from Directorate of Marketing and Inspection are given in the enclosed Statement.

(b) to (d) Mechanism for utilizing the services of the cold storages like rent control, cold storage regulations are State subject and are under the purview of State Governments.

### Statement

#### Sectorwise Distribution of Cold Storages as on 31/12/2009

Sl.No.	State/ UT	Private Sector		Cooperative Sector		Public Sector		Total No.	Total Capacity in MTs
		No.	Capacity	No.	Capacity	No.	Capacity		
1	2	3	4	5	6	7	8	9	10
1.	Andaman and Nicobar Islands (UT)	01	170	00	00	01	40	02	210
2.	Andhra Pradesh	269	885557	11	11598	10	3451	290	900606
3.	Arunachal Pradesh	01	5000	00	00	00	00	01	5000
4.	Assam	19	85948	01	1000	04	1120	24	88068
5.	Bihar	236	1100641	10	46400	00	00	246	1147041
6.	Chandigarh (UT)	05	11216	01	1000	00	00	06	12216

1	2	3	4	5	6	7	8	9	10
7.	Chhattisgarh	67	341815	01	29	01	41	69	341885
8.	Delhi	77	103277	02	5201	16	17680	95	126158
9.	Gujarat	372	1230198	21	30669	05	6437	398	1267304
10.	Goa	29	7705	00	00	00	00	29	7705
11.	Haryana	234	378319	04	3403	06	11399	244	393121
12.	Himachal Pradesh	09	12896	02	767	07	6195	18	19858
13.	Jammu and Kashmir	15	40689	03	2134	01	46	19	42869
14.	Jharkhand	37	142733	08	27415	00	00	45	170148
15.	Kerala	176	55335	06	1080	11	1690	193	58105
16.	Karnataka	135	390882	18	6689	17	9594	170	407165
17.	Lakshadweep (UT)	00	00	00	00	01	15	01	15
18.	Maharashtra	379	507678	55	25346	32	13724	466	546748
19.	Madhya Pradesh	172	704270	20	101348	05	2434	197	808052
20.	Manipur	00	00	00	00	00	00	00	0
21.	Meghalaya	01	1200	00	00	02	2000	03	3200
22.	Mizoram	00	00	00	00	00	00	00	0
23.	Nagaland	01	5000	01	1150	00	00	02	6150
24.	Orissa	81	248739	16	38100	04	4200	101	291039
25.	Punducherry (UT)	02	35	01	50	00	00	03	85
26.	Punjab	404	1306101	18	39092	00	00	422	1345193
27.	Rajasthan	100	320380	09	3832	01	14	110	324226
28.	Sikkim	00	00	00	00	01	2000	01	2000
29.	Tamil Nadu	130	225712	13	7562	05	5262	148	238536
30.	Tripura	03	12750	01	5000	07	11700	11	29450
31.	Uttar Pradesh	1505	9842000	84	276000	00	00	1589	10118000
32.	Uttarakhand	12	60499	00	00	03	8000	15	68499
33.	West Bengal	413	5380000	50	302000	00	00	463	5682000
Total		4885	23406745	356	936865	140	107042	5381	24450652

[Translation]

**Land to Hospitals**

4482. RAJKUMARI RATNA SINGH:

SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has allotted land at concessional rates to various hospitals in Delhi;

(b) if so, the conditions under which these hospitals were given land at concessional rates;

(c) whether the Government has received any complaints against such hospitals for not providing free treatment to the poor as per the conditions stipulated for allotment of concessional land to these hospitals;

(d) if so, the details thereof; and

(e) the action taken by the Government in each case?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) (i) The conditions under which these Hospitals were given land at concessional rates by DDA is enclosed as Statement-I.

(ii) The conditions under which these Hospitals were given land at concessional rates by L&DO is enclosed as Statement-II.

(c) and (d) The Directorate of Health Services, Govt. of Delhi is concerned with the issue of monitoring of free treatment of the weaker section of the society.

(e) As and when any violation is brought to the notice of DDA and L&DO by Health Department, Govt. of NCT of Delhi, action is initiated against the defaulter as per terms and conditions of allotment/ lease deed.

**Statement-I**

*Standard terms and conditions for allotment of land to any private Hospital*

1. The Society/ Hospital will furnish an undertaking on a non judicial stamp paper of ..... duly attested by 1<sup>st</sup> Class

Magistrate/ Notary Public to the effect that they will pay difference of the cost of land on revised rates as may be decided by Govt. of India/ DDA.

2. That the Hospital shall serve as general Public Hospital with atleast 25% of the beds reserved for free treatment for the weaker section of the society.

3. The OPD of the Hospital will provide free service to the patients falling in the indigent category.

4. The Hospital shall take part in the National Health Program for which its services may be called by the Directorate of the Health Service/ Ministry of Health

5. The Hospital shall earmark a separate area for Maternity and Child Health Center which will be available free of cost for the community.

6. In case of surgical unit, hospital will provide facility for India from time to time.

7. The land shall be used by the society for the purpose of construction of Hospital and essential nursing and medical staff quarters and for no other purpose whatsoever.

8. The land shall not be transferred/ sub-leased to any other organization by the society without prior permission of the DDA obtained in writing.

9. In case to violation of any of the conditions imposed the Delhi Govt./ Govt. of India would be free to resume the title of land.

10. The construction of the Hospital and essential staff quarters will have to be completed within a period of 2 years from the date of handing over the possession of plot.

11. The society shall be bound by the architectural controls as may be prescribed by the Director (Pig,)/ Chief Architect, DDA.

12. The Hospital shall execute lease deed at thereon expense as and when called upon to do so.

13. The construction plan should be got approved from the local body/ DDA before undertaking any construction on the plot.

**Statement-II***Conditions for allotment of land to Private Hospitals by the Land and Development Office*

(i) Moolchand Kharati Ram Hospital at Lajpat Nagar - As per lease deed, the lessee will use the said land and the building for the purpose of said hospital only.

(ii) Sir Ganga Ram Trust Society at Rajender Nagar - As per lease deed, the land will be used only for the construction of a hospital and essential staff quarters.

(iii) St. Stephen's Hospital Society at Tis Hazari - As per lease deed, the land will not be used for the purpose other than for which land has been allotted.

(iv) Veeranwali International Hospital (Delhi Hospital Society) at Chanakyapuri - As per lease deed, out of the proposed 100 beds, 70 will be free beds, to be occupied cent percent and remaining 30 to be paying beds.

(v) Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS) at Nehru Nagar - As per lease deed, at least 70% of the beds must be available free of charge to deserving patients belonging to economically weaker section and the charges for the remaining 30% should also be reasonable and got approved by the Govt.

(vi) An addl. strip of land was allotted to R.B.Seth Jassa Ram Hospital at Karol Bagh for expansion of the hospital - As per lease deed, the land will be used for the expansion of their hospital building only and for no other purpose. Initial allotment to the Hospital was made by the DDA.

**Storage of Wheat**

4483. SHRI ASHOK ARGAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the measures taken for safe and proper storage of wheat during the last three years and the current year, State-wise;

(b) whether the Union Government provides any subsidy for construction of godowns;

(c) if so, the details thereof;

(d) whether any special subsidy is provided to the persons

belonging to Scheduled Castes and Scheduled Tribes in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) For safe and proper storage of foodgrains including wheat in covered and CAP storage to avoid damages, instructions have been issued to State Governments and Food Corporation of India (FCI) time and again. Recently these instructions were reiterated vide Department's letter dated 6.7.2011. These measures include continuous monitoring of quality of foodgrains during procurement, storage and distribution, to follow code of practices for safe storage in covered and CAP storage, to take all precautionary measures like prophylactic and curative treatments for insect pest control, regular periodic inspection of stocks to assess the quality.

(b) to (e) The Government gives grants in aid only to the State Governments of North East States, including Sikkim and Jammu and Kashmir for construction of storage godowns, to meet their storage requirement. For augmenting the covered storage capacity for storage of Central Pool stocks, the Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs).

The Government of India has also launched "Grameen Bhandaran Yojana" with effect from 01.04.2001. The main objectives of the scheme include creation of scientific storage capacity with allied facilities in rural areas to meet out various requirements of farmers for storing farm produce, processed farm produce, agricultural inputs etc and for prevention of distress sale by the farmers.

At present, subsidy @25% is being given to all categories of farmers, agriculture graduates, cooperatives and CWC/SWCs. All other categories of individual companies and corporations are being given subsidy @15% of the project cost. In case of NE States/ hilly areas and SC/ ST entrepreneurs and their cooperatives and women farmers, subsidy is being given @ 33.33%. The scheme will continue during the whole period of XI Plan with a target of creating 90 lakh tons of storage capacity with a budget allocation of ₹400 crores.



### Peace process in Jammu and Kashmir

4484. DR. BHOLA SINGH:  
SK. SAIDUL HAQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had initiated a peace process and proposes to hold talks with separatist groups active in Jammu and Kashmir;

(b) if so, the number of separatist groups active in the valley at present and number of those to be invited for talks;

(c) whether any condition has been put forth by the separatists for these talks;

(d) if so, the details thereof;

(e) whether the Government has taken any steps for political settlement of Kashmir issue with active participation of the political parties and people; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No Madam.

(b) to (d) Do not arise.

(e) and (f) Government has always been open to talks with all groups in Kashmir who have abjured violence.

### Naxal Activities

4485. SHRIMATI RAMA DEVI:  
SHRI GORAKH PRASAD JAISWAL:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has identified the factors responsible for the increasing maoist and naxal activities;

(b) if so, the details thereof;

(c) the efforts made by Government to address the problem of naxalism;

(d) the achievement made by Government so far as a result of above efforts; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) The Left Wing Extremist movement, currently led by the CPI (Maoist), seeks to exploit various issues, including the inequalities present in our society. They, *inter alia*, instigate people to take up arms to fight against the State by promising a 'class-less egalitarian society'. Naxalites also terrorise local people and have no compunction in killing anyone who do not subscribe to their views.

'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with various issues related to naxalite activities in the states. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes, both on security and development fronts.

The quantum of violence as well as the resultant killings perpetrated by the Left Wing Extremists' groups this year has been relatively low as compared to the corresponding period last year. In the current year (up to July 31), 1041 incidents of naxal violence involving 346 deaths have been reported, while 1347 incidents involving 622 deaths were reported during the corresponding period in the year 2010.

[English]

### Expenditure on Urban Infrastructure

4486. SHRI P.K.BIJU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to facilitate increase in capital expenditure on urban infrastructure;

(b) if so, the details thereof;

(c) whether any proposal is also under consideration for imposing user charges to urban infrastructure consisting of drinking water, sanitation, sewerage systems, electricity and gas distribution, urban transport, primary health service and environmental regulations; and

(d) if so, the details thereof?



THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) In order to provide reforms-linked Central Assistance for development of urban infrastructure, the 7 year Jawaharlal Nehru National Urban Renewal Mission (JNNURM) was launched on 3<sup>rd</sup> Dec 2005. Under the Urban Infrastructure and Governance (UIG) component of the Mission, Additional Central Assistance is provided *inter-alia* for capital expenditure for building urban infrastructure in 65 identified Mission cities, and under a similar subcomponent of Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), similar ACA is provided *inter alia* for capital expenditure for building urban infrastructure in all other towns and cities.

The Mission objective is integrated development of infrastructural services in the cities and towns, securing effective linkages between asset creation and asset management so that the infrastructural services created in the cities are not only maintained efficiently but also become self-sustaining over time. For assistance under the Mission, the State Governments are required to prepare detailed project reports and commitment to meet their share/ Urban Local Body share of the capital expenditure.

Other than JNNURM, there are schemes like 10% lumpsum assistance in the north-eastern states, North Eastern Region Urban Development Programme (NERUDP), Urban Infrastructure Development Scheme in Satellite Towns (UIDSST) around seven mega cities, which are also schemes that facilitate increase in capital expenditure on urban infrastructure like drinking water supply, sewerage and solid waste management.

(c) Delivery of urban services take place at the State/ Urban Local Body level and levy of user charges is also in the competence and the domain of the State/ Urban Local Bodies.

(d) In view of (c) above, does not arise.

### Food Processing Training Centres

4487. SHRI C.SIVASAMI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government had proposed to set up new food processing centres and to assist the State Governments in setting up food processing training centres during the current year;

(b) if so, the total fiscal assistance provided to the State Governments for setting up food processing training centres, State-wise; and

(c) the steps taken by the Government to increase food processing training centres in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) Ministry of Food Processing Industries (MFPI) do not set up Food Processing Training Centres (FPTCs) on its own in the country. However, this Ministry provides financial assistance to Central or State Government Organizations, Educational and Training Institutions, Schools and Colleges, ITIs, NGOs, Co-operatives for setting up of Food Processing Training Centres (FPTCs) in the country.

(b) MFPI provides financial assistance of ₹ 6 lakh *i.e.* ₹ 4.00 lakh for fixed capital costs and ₹ 2.00 lakh as revolving seed capital for Single Product Line Centre and ₹ 15 lakh *i.e.* ₹ 11.00 lakh for fixed capital costs and ₹ 4.00 lakh as revolving seed capital for setting up of Muilti Product Line Centre. The scheme is project oriented not state specific. No state-wise allocation under the scheme of FPTC has been made by the Ministry. However, the state wise details of financial assistance provided by the Ministry during 11<sup>th</sup> Plan for setting up of FPTCs are given in the enclosed Statement.

(c) The Ministry has taken up various initiatives like conducting awareness programmes, workshops, seminars, publicity in the print media for inviting applications for setting up of Food Processing Training Centres in the country.

**Statement***Statewise details of Food Processing Training Centres (FPTCs) assisted during 11<sup>th</sup> Plan*

(₹ in lakh)

Sl. No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12 (upto 25.08.2011)		Total	
		No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount	No.	Amount
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	04	13.50	01	2.47	07	33.07	4	15.32	2	10.00	18	74.36
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
4.	Assam	0	0	0	0	02	8.00	1	6.00	0	2.00	3	16.00
5.	Bihar	0	0	01	2.00	0	1.13	1	3.99	0	0	2	7.12
6.	Delhi	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0
8.	Haryana	01	1.99	01	1.46	05	19.90	3	13.49	4	17.79	14	54.63
9.	Himachal Pradesh	02	9.30	0	0	0	0	1	4.00	0	0	03	13.30
10.	Jammu and Kashmir	0	0	01	4.00	0	0	0	0	0	0	01	4.00
11.	Karnataka	01	7.20	0	0	04	15.60	4	23.00	3	11.80	12	57.60
12.	Jharkhand	01	1.60	0	0	0	0.85	0	0	0	0	01	2.45
13.	Kerala	01	7.00	0	0	0	0	0	0	0	0	01	7.00
14.	Maharashtra	04	10.00	01	4.00	04	20.66	3	11.50	0	0	12	46.16
15.	Madhya Pradesh	13	25.61	10	20.00	02	5.00	4	17.00	1	4.00	30	71.61
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
17.	Mizoram	01	7.50	0	0	0	0	0	0	0	0	01	7.50
18.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	01	2.00	0	0	05	19.12	4	19.75	0	1.90	10	42.77
21.	Punjab	01	1.62	0	0	0	0	0	0	0	0	01	1.62

1	2	3	4	5	6	7	8	9	10	11	12	13	14
22.	Puducheery	0	0	0	0	01	11.00	0	0	0	0	01	11.00
23.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	02	3.69	0	3.00	0	0	0	0	0	0	02	6.69
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	07	24.76	02	6.08	0	1.00	1	3.82	0	0	10	35.66
27.	West Bengal	02	4.00	01	2.90	02	12.00	1	6.00	0	0	06	24.90
28.	Uttarakhand	0	0	01	3.90	0	0	1	4.00	0	0	02	7.90
29.	Chhattisgarh	0	0	0	0	0	0	3	12.00	0	0	3	12.00
Total		41	119.77	19	49.81	32	147.33	31	139.87	10	47.49	133	504.27

**GM Free Food Crops**

4488. SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI ANANDRAO ADSUL:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Indian food products are popular world wide as they are not genetically modified;
- (b) if so, whether the demands of Indian food items are likely to plunge due to introduction of genetically modified seeds for production of foodgrains;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) As reflected in the growth trends of exports the Indian Food products are getting popular in the world markets. The export of Agricultural and Processed Food Products Export Development Authority (APEDA) monitored products during 2010-11 has been at ₹ 40243 crore.

No GM Food Crops have been released for commercial cultivation in India so far. Bt. Brinjal has been approved for

commercial cultivation by the Genetic Engineering Approval Committee (GEAC) of the Ministry of Environment and Forests (MoEF), who is the nodal agency responsible for approving commercial cultivation of GM crops under the provision of Environment (Protection) Act, 1986 and Rules, 1989 but the decision has now been placed under moratorium by order dated 09.02.2010.

**Report of Price Monitoring Cell**

4489. SHRI NARAHARI MAHATO:  
SHRI NRIPENDRA NATH ROY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Price Monitoring Cell has recently submitted a report regarding rise in prices of essential commodities;
- (b) if so, the details thereof; and
- (c) the names of the commodities reported therein alongwith the comparative figures of their present prices and those prevailing during the corresponding period last year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) and (c) Does not arise.

[Translation]

**Expenditure on Naxal Operations**

4490. SHRI SHAILENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the annual expenditure incurred on anti-naxal operations in the country;
- (b) the success achieved therein, Statewise;
- (c) whether some amount is outstanding against certain States towards the security forces;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) 'Police' and

'Public Order' are State subjects and action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with various issues related to naxalite activities in the states. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes, *inter alia*, including reimbursement of expenditure incurred on anti-naxal operations by the State Governments, under the Security Related Expenditure (SRE) Scheme. State-wise details of funds provided to the States under the SRE Scheme during the last three years are given in the enclosed Statement-I. Violence level has come down substantially this year compared to previous two years.

(c) to (e) The details of amount outstanding with the LWE affected States (as on 01.07.2011) on account of deployment of Central Armed Police Forces (CAPFs) are given in the enclosed Statement-II. State Governments are reminded for payment of the outstanding dues from time to time.

**Statement-I**

*Release of Funds under SRE Scheme*

(Figures in ₹ Crore)

State	2008-09		2009-10		2010-2011	
	Fund released		Fund released		Fund released	
	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement
Andhra Pradesh	2.74	3.09	1.98	0.30	11.65	16.54
Bihar	2.16	3.05	2.77	—	16.26	13.15
Chhattisgarh	4.71	15.41	4.60	31.54	40.78	46.96
Jharkhand	4.74	18.76	4.99	6.12	15.16	44.24
Madhya Pradesh	0.19	3.81	0.11	—	0.88	0.68
Maharashtra	0.83	3.90	0.67	2.04	8.77	4.90
Orissa	3.39	9.70	3.71	—	44.46	12.16
Uttar Pradesh	0.74	1.11	0.51	—	1.18	2.38
West Bengal	0.67	1.00	0.66	—	5.86	13.05
<b>Total</b>	<b>20.17</b>	<b>59.83</b>	<b>20.00</b>	<b>40.00</b>	<b>145.00</b>	<b>154.06</b>
	<b>80.00</b>		<b>60.00</b>		<b>299.06</b>	



**Statement-II***Outstanding dues on account of Deployment of CAPFs*

(Figures in ₹ Crore)

Sl. No.	Name of the State	Outstanding Dues (as on 01.07.2011)
1.	Andhra Pradesh	556.98
2.	Bihar	517.89
3.	Chhattisgarh	1070.54
4.	Jharkhand	876.10
5.	Madhya Pradesh	76.19
6.	Maharashtra	157.06
7.	Orissa	567.55
8.	Uttar Pradesh	818.92
9.	West Bengal	380.40
Total		5021.63

*[English]***News Through Media**

4491. SHRI RADHE MOHAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether most of the electronic/print media transmit/published more urban culture news than rural culture news;

(b) if so, the reaction of the Government and the measures being taken to cover such news evenly;

(c) whether the media now-a-days has become more active and many agencies are airing/publishing their views as the final verdict; and

(d) if so, the details thereof and the measures taken by the Government to contain excessive activism of the electronic and the print media?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) In so far as AIR/Doordarshan is concerned, equal importance is given to rural and urban news.

Prominence is also given to news concerning rural areas on the basis of news value through its national and regional news bulletins. As regards print media and private satellite TV channels, no such study/ survey has been brought to the notice of the Government.

(c) and (d) As a Public Service Broadcaster, Doordarshan and AIR telecast/broadcast accurate, factual, balanced objective and fair news, away from speculation and sensationalism.

As regards print media and private satellite TV channels, no such study/ survey has been brought to the notice of the Government.

As regards regulatory measures for print media, the Press Council of India, a statutory autonomous body has been set up under the Press Council Act, 1978 with the twin objectives to preserve the freedom of press and to maintain and improve the standards of newspaper and news agencies in India and also to inculcate the principles of self-regulation. Accordingly, the Council has built 'Norms of Journalistic Conduct' which cover principles and ethics of journalism, for adherence by the media.

In respect of private satellite TV channels, although there is no pre-censorship of the programmes/ news aired on these channels, the programmes/ news aired on these channels have to conform to the Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed there-under.

**Treasures in Sree Padmanabhaswamy Temple**

4492. PROF. RANJAN PRASAD YADAV: Will the Minister of CULTURE be pleased to state:

(a) whether any inspection of the Sree Padmanabhaswamy Temple in the State of Kerala was carried out in recent times;

(b) if so, the details and the outcome thereof;

(c) whether a huge amount of priceless treasures were discovered during the inspections;

(d) if so, the details and the value thereof; and

(e) the steps taken/ proposed to be taken to safeguard



the priceless treasures unearthed during the inventory?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) The subject matter is subjudice before the Hon'ble Supreme Court of India in the Special Leave to Appeal (Civil) No.11295/2011.

#### Galliarda Project

4493. SHRI NAVJOT SINGH SIDHU: Will the Minister of CULTURE be pleased to state:

(a) whether the Union Government has received any representation from the State of Punjab regarding grant of more funds for early completion of the Galliarda project in Amritsar;

(b) if so, the details thereof; and

(c) the response of the Government thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) A request for financial assistance of ₹ 80.25 crores for construction of 'Golden Temple Plaza' was received from Government of Punjab, and in this request, it was mentioned that an amount of ₹ 72 crores had earlier been released by the Ministry of Home Affairs in 2005 for completion of the Galliarda Project. It was also mentioned that after the Galliarda Project had been completed, a decision was taken by the State Government of Punjab to develop a Plaza in front of Golden Temple. Since the request of the State Government of Punjab was not covered under the Scheme of Financial Assistance for Development and Maintenance of National Memorials, the State Government was informed to approach the authority which had earlier provided the funds for the Galliarda Project.

[Translation]

#### Jhoomar Folk Dance

4494. SHRI LAXMAN TUDU: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has taken any steps to promote Jhoomar folk dance of Odisha;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOUSING THE URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. North East Zone Cultural Centre, Dimapur, an autonomous organization under the Ministry of Culture, has invited Jhoomar folk dance troupes to perform in festivals and cultural programmes organized by it in Assam.

Sangeet Natak Akademi, another autonomous organization under the Ministry, has presented Jhoomar Nritya in its Lok Utsav Festivals held in Bhubaneswar, Hyderabad and Delhi.

(c) Does not arise.

[English]

#### Road construction in NE States

4495. SHRI BADRUDDIN AJMAL: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the total funds allocated and utilised on construction of roads in the North Eastern States separately, during each of the last three years and the current year, State-wise and project-wise;

(b) whether there have been any time overruns in these projects;

(c) if so, the details thereof; and

(d) the steps taken by the Government to expedite the road construction in the said States?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) The total funds allocated and utilised on construction of roads in the North Eastern States separately, during each of the last three years and the current year, State-wise and project-wise are available on the website of this Ministry at [www.mdoner.gov.in](http://www.mdoner.gov.in) as Annexures-A and B.

(b) Yes.

(c) The details are available on the website of this Ministry at [www.mdoner.gov.in](http://www.mdoner.gov.in) as Annexures-C and D.

(d) Review meetings are being held regularly with the State Government officers to expedite and complete the projects at the earliest. Training courses in project management and implementation are organised as per requirement. The State Governments are requested to expedite submission of the utilisation certificate for early release of funds.

[Translation]

#### Interest Free Loan

4496. SHRI KAPIL MUNI KARWARIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to launch any scheme under which the farmers would be provided with interest free loan if they return their earlier soft crop loan on time; and

(b) if so, the time by which it is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) There is no such proposal under consideration of the Government. However, the Interest Subvention Scheme of the Government of India is being implemented by Public Sector Banks, Regional Rural Banks and Cooperative Banks since 2006-07 to provide short-term crop loans upto ₹3.00 lakh for a period of one year available to farmers at the interest rate of 7 per cent per annum. The Government of India has since 2009-10 been providing additional interest subvention to prompt payee farmers; *i.e.* those who repay their loan in time. The additional subvention was 1% in 2009-10 and 2% in 2010-11. This has been increased to 3% in 2011-12. Hence, the prompt payee farmers get the short term crop loan upto ₹ 3.00 lakh at the rate of 4% p.a. in 2011-12.

(b) Does not arise.

#### Supreme Court Judgement on fake encounters

4497. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has recently given any ruling/ judgement on cases on fake encounters in the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The Supreme Court in its judgement in Criminal Appeal Nos. 1174-1178 of 2011 {arising out of SLP(Criminal) Nos.3865-69 of 2011} has stated that in cases where a fake encounter is proved against policemen in a trial, they must be given death sentence, treating it as the rarest of rare cases. The Court further stated that fake encounters are nothing but cold blooded, brutal murder by persons who are supposed to uphold the law. However, the Supreme Court made it clear that the trial court will decide the criminal case against the appellants of the above case, uninfluenced by any observations made in this Judgement.

(c) The judgement concerns functioning of the courts and falls within the purview of judiciary.

[English]

#### Youth Employability Skill project

4498. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government has launched a Youth Employability Skill Project in the country;

(b) if so, the salient features thereof;

(c) the details of funds allocated for implementation of the programme;

(d) whether there is any proposal to upgrade the status of the Rajiv Gandhi National Institute of Youth Development (RGNIYD);

(e) if so, the details thereof and the time by which the process of upgradation of the said institute is likely to be completed; and

(f) the extent to which the activities of the said institute are likely to increase after its upgradation?

THE MINISTER OF STATE OF THE MINISTRY OF

YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) and (c) The Government of India has initiated a pilot project namely Youth Employability Skill (YES) Project with the focus on providing specific employable skills to unemployed youth in all the States in the North Eastern Region. The objective is to enhance the employability of youth by running a variety of employable skills based training courses through recognized Vocational Training Providers (VTPs). The skill training would be provided by the National Skill Development Corporation (NSDC) through its partner agency. A Training programme of three months duration in Rural Retail Sales and Marketing with Information Technology and Personality Development has already been started in July, 2011 in Manipur. During the current financial year *i.e.* 2011-12, a sum of ₹3.00 crore has been sanctioned for the implementation of the scheme.

(d) Yes, Madam.

(e) A Mentor Group comprising of eminent persons, academicians and experts in agriculture, law and public policy was constituted on 28<sup>th</sup> March, 2011 to examine the feasibility of converting the existing Institution Deemed to be University to an Institution of National importance by an Act of Parliament. The Mentor Group has recommended that Rajiv Gandhi National Institute of Youth Development (RGNIYD) be converted an Institute of National Importance to address the imperative vital needs of Youth Development in the Country on the basis of the recommendations, the Government is in the process of introducing the Bill to upgrade RGNIYD into an Institution of National Importance.

(f) The proposed Institute of National Importance aims to provide facilities to 600 students in its campus and have 4 Divisions, 9 centers and 8 Departments and a flagship Post Graduate Programme in M.A. Youth Development.

#### Prices of Paddy and Potato

4499. SHRI RAJIAH SIRICILLA:

DR. K.S. RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether paddy and potato growers are not getting remunerative prices for their produce in some States;

(b) if so, the details thereof, State-wise; and

(c) the steps taken/ likely to be taken by the Government to redress the situation in the remaining period of the 11<sup>th</sup> Five Year Plan. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government ensures remunerative price for the major agricultural produce including paddy through Minimum Support Price (MSP). The MSP is ensured through procurement by central, state and cooperative agencies in the states. State Governments have been alerted from time to time to make adequate arrangements to ensure MSP to farmers.

In addition, Government is implementing Market Intervention Scheme (MIS) for agricultural and horticultural commodities not covered under the Price Support Scheme. The MIS is implemented on the request of State/ UT Government in order to protect the growers of these commodities from making distress sale in the event of bumper crop when the prices tend to fall below the cost of production. Procurement of 1 lakh Metric Tonne of Potato in Uttar Pradesh has been sanctioned during March-April 2011 under MIS.

(c) In addition to MSP and MIS, to ensure remunerative prices during the remaining period of 11<sup>th</sup> Five Year Plan the Government implements various schemes in the states which, *inter alia*, includes Grameen Bhandaran Yojana; provision of better marketing opportunities through reforms in agricultural marketing system by requesting States/ UTs to amend their Agricultural Produce Marketing Committee (APMC) Act by the Model Agricultural Produce Marketing (Development and Regulation) Act, 2003, setting up of Terminal Market Complex (TMC) etc.

[Translation]

#### Package to NAFED

4500. SHRI GHANSHYAM ANURAGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has assessed/ reviewed the working of the National Agricultural Cooperative Marketing



Federation (NAFED) including its financial health;

(b) if so, the details thereof,

(c) whether the Government has provided any relief package to the NAFED;

(d) if so, the details thereof; and

(e) the manner in which the relief package is likely to be utilised by NAFED?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) During 2009-10, while reviewing the working of NAFED, the Government observed that the business turnover of NAFED increased to ₹6373.32 crore as against ₹5065.05 crore in 2008-09, thereby registering an increase of 25.83 %. However, NAFED incurred loss of ₹50.06 crore in 2009-10 against loss of ₹25.70 crore during 2008-09. During 2010-11, the business turnover of NAFED has been ₹2008.51 crore and it incurred a loss of ₹108.52 crore. The main reason for continuous loss to the NAFED from 2007-08 onwards is due to huge interest liabilities on account of outstanding dues to tie-up business defaulters.

NAFED has diversified its business activities and undertaken new business initiatives in Public Private Partnership mode from 2003-04 onwards on the pattern of other PSUs like STC, MMTC, PEC etc. and extended advances for an amount of ₹3945.50 crores to 62 parties inclusive of about ₹2196 crore towards non-agricultural items. An amount of ₹2880.91 crore has been realized upto 30.4.2011 from these business associates. An amount of ₹1726.82 crores inclusive of principal amount of ₹1064.59 crore, service charges of ₹7.48 crore and interest of ₹654.75 crore upto 30.4.2011 is due from 29 parties.

(c) No, Madam.

(d) and (e) Question doesn't arise.

[English]

#### Damage to Foodgrains

4501. SHRI C.R. PATIL: Will the Minister of CONSUMER

AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether taking a serious view of damage to foodgrains on one hand and prevalence of hunger and rising prices on the other, the Government proposes to make such incidents of negligence a punishable criminal offence and to take strict action in such cases;

(b) if so, the details thereof;

(c) the other steps taken/ proposed to be taken to check damage to foodgrains in future;

(d) whether import of foodgrains is considered to be cheaper than creation of additional storage space;

(e) if so, the details thereof; and

(f) if not, the reasons for import of foodgrains instead of increasing the storage capacity?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No such proposal is under consideration.

(c) State Governments have been requested to follow the instructions issued by Government of India regarding safe and proper storage of foodgrains in covered and CAP storage to avoid damages during storage. Recently, these instructions were reiterated vide Department's letter dated 06.07.2011. These measures include continuous monitoring of quality of foodgrains during procurement, storage and distribution, to follow code of practices for safe storage in covered and CAP storage, to take all precautionary measures like prophylactic and curative treatment for insect pest control, regular periodic inspection of stocks to assess the quality. In addition, additional covered storage capacity has been planned to be created.

(d) to (f) The volatility in foodgrain prices at the international level has increased and in absolute terms they have only been going up, especially in last one year. Considering the price rise, the import of foodgrains is no longer a cheap option. Strategically it is also not expedient to rely upon other countries for our food security. Our requirement of foodgrains have also been rising because of the rise in our population and also because of the requirements of our Public Distribution System and Other Welfare Schemes through which the Government

reaches the foodgrains to most vulnerable sections of the society at subsidized prices, for which there is always a need to maintain buffer stocks and reserves, which requires additional storage capacity. With the forthcoming legislation on National Food Security Act, the requirement for procurement of foodgrains and its distribution through PDS will increase further, thus requiring even more storage capacity in all the States.

As far as the cost of additional storage space is concerned, the Government has formulated a Scheme for construction of godowns through private entrepreneurs under Private Public Partnership mode with a view to reduce dependence on CAP (Open Storage) by construction of covered godowns both in procurement as well as consumption areas. A capacity of about 152.97 lakh tons has been planned for 19 States under the Scheme through private entrepreneurs and Central and State Warehousing Corporations. CWC and SWCs are constructing 5.31 and 15.49 lakh tons respectively under the Scheme, out of which, a capacity of about 3.5 lakh tons has already been completed.

Thus it will be seen that creation of additional storage space with the help of PEG Scheme is without any initial cost to the Government exchequer. As far as the import of foodgrains on Government account by FCI, there has been no such import during the years 2008-09, 2009-10, 2010-11 and 2011-12. Fortunately in the last two years the country had very high levels of production and procurement of foodgrains because of which no imports were required.

[Translation]

#### Urban Employment Scheme

4502. SHRI NARENDRA SINGH TOMAR:  
SHRIMATI DARSHANA JARDOSH:  
DR. KIRIT PREMJBHAI SOLANKI:  
SHRI. MAHENDRASINH P. CHAUHAN:  
SHRI C.R. PATIL:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government proposes to formulate any urban employment scheme on the lines of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details thereof alongwith the salient features thereof; and

(c) if not, the measures/ steps being taken by the Government to ensure employment guarantee to the urban poor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam.

(b) Question does not arise.

(c) The Ministry of Housing and Urban Poverty Alleviation is implementing scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) aimed at providing gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. The scheme has been comprehensively revamped with effect from 2009-10.

[English]

#### Agriculture Extension Service

4503. SHRI M.B. RAJESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has allowed agricultural extension services to be provided by Multi National Companies;

(b) if so, the details thereof;

(c) whether any States have already gone ahead with such a plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The scheme "Support to State Extension programme for Extension Reforms" provides for implementation of different extension activities in Public Private Partnership (PPP) mode with at least 10% of the scheme allocation on recurring activities at district level to be incurred



through non-governmental sector *viz.* Non Governmental Organizations(NGOs), Farmers Organizations(FOs), Panchayati Raj Institutions(PRIs), Cooperatives, Para Extension Workers, Agri-preneurs, Input Suppliers, Corporate Sectors etc. Some multi-national companies also carry out on their own extension activities related to their business activities or otherwise.

(b) A Centrally Sponsored scheme "Support to State Extension programme for Extension Reforms" launched in 2005 is under implementation in 603 districts of 28 States and 3 UTs. The scheme promotes decentralized farmer driven and farmer accountable extension system through various agencies in government and non-government sectors and makes available latest agricultural technologies to farmers. Multinationals like McCain, Pepsi, ITC, Mahindra and Mahindra have done extension work as per (a) above.

(c) States have been following to varying extents the Government's policy decision to involve non-governmental sector.

(d) Not Applicable.

#### Conservation of Monuments

4504. SHRI P.C. GADDIGOUDAR:  
SHRIMATI SHRUTI CHOUDHRY:  
SHRI LAXMAN TUDU:  
SHRI BHOOPENDRA SINGH:  
SHRI P. VISWANATHAN:

Will the Minister of CULTURE be please to state:

(a) the details of the policy of the Government for conservation and preservation of monuments in the country;

(b) whether the Government of Germany has given a grant to the Aga Khan Trust for Culture for conservation of a tomb in Delhi;

(c) if so, the details thereof;

(d) whether the Government proposes to develop various cultural, religious and historical monuments in Haryana and the Haripurgarh Fort in Odisha;

(e) if so, the details thereof, alongwith the funds spent/ proposed to be spent for the said purpose during each of the last three years and the current year, monument-wise;

(f) if not, the reasons therefor;

(g) whether the Government has received any report regarding damage caused to historical monuments and sites in the country due to excavation works at the monuments/sites, and also due to vandalism by anti-social elements;

(h) if so, the details thereof during each of the last three years and the current year; and

(i) the measures taken/ proposed to be taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) As per the existing policy the monuments are declared protected under "The Ancient Monuments and Archaeological Sites and Remains Act 1958 (24 of 1958)" as amended by "The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 (10 of 2010)". The protected monuments are maintained and conserved by the Archaeological Survey of India as per archaeological norms and principles depending upon the availability of resources and needs of intervention. The policy of Archaeological Survey of India is to protect and preserve monuments and sites declared as of national importance without compromising their authenticity and integrity.

(b) and (c) Yes, Madam. The Embassy of the Federal Republic of Germany has given a grant to the Aga Khan Foundation India for the conservation of Chaunsath Khambha, a Mughal era tomb in Hazrat Nizamuddin Basti of Delhi. The conservation work include housing improvement scheme around the monument. The total works are expected to cost rupees two crores out of which the Embassy of the Federal Republic of Germany has contributed half the cost.

(d) to (f) The Archaeological Survey of India maintains monuments and sites declared as of national importance on regular basis, depending upon their needs, within the available manpower and financial resources. In addition to this, tourist-related amenities (*e.g.* drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notices, signage, vehicle parking, cloak rooms, etc.) are provided at some important centrally protected monuments/ sites. The expenditure incurred on conservation/ preservation and environmental development of centrally protected monuments

in Haryana and Ancient Site, Haripurgarh, District Mayurbhanja in Odisha during the last three years and the current year is at enclosed Statement.

(g) No, Madam, so far as centrally protected monuments are concerned.

(h) and (i) Questions do not arise.

**Statement**

*The Expenditure Incurred on Centrally Protected Monuments in Haryana*

Sl. No.	Name of monument with locality and District	Expenditure (₹)			
		2008-09	2009-10	2010-11	2011-12 (April 2011 to June 2011)
1	2	3	4	5	6
1.	Suraj Kund, Lakkarpur, Fariadabad	1540500	345000	1003720	-
2.	Jal Mahal Narnaul, Mahendergarh	1104006	304849	2513946	257829
3.	Group of Tomb, Jahjjar	-	166614	1509279	21655
4.	Nabha House, Kurukshetra	2640110	1559303	5150813	26908
5.	Sheikh Chillī's Tomb, Thanesar, Kurukshetra	2112998	3199650	1371901	18433
6.	Ancient Site, Harsh ka Tilla, TNR, Kurukshetra	3303705	5336822	2355321	2480
7.	Karan ka Tilla, Thanesar, Kurukshetra	-	185000	-	-
8.	Harshvardhan Park, Thanesar, Kurukshetra	135536	78508	71641	33216
9.	Pather Masjid, Thanesar	511844	1115435	25000	-
10.	Kala Amb, Panipat	3012749	5142005	1832279	282509
11.	Ancient Mound Complex, Agroha, Hissar	2252551	2855997	5901725	490
12.	Ferozshah Palace, Hissar	1643238	182236	70582	10452
13.	Prithviraj Fort, Hansi, Hissar	3013296	2863697	1196302	1042
14.	Ancient Mound, Rakhigarhi, Hissar	27195	2394	204	1006
15.	Shiva Temple, Kalayat, Kaithal	1889084	3791V	381921	3690
16.	Gujri Mahal, Hissar, Kaithal	61020	4488	24159	1986
17.	Barsi Gate Hansi, Kaithal	22566	7240	5068	2160
18.	Gharaunda Sarai Gharaunda, Karnal	45083	1788507	44603	3273
19.	Kabuli Bagh Mosque Panipat	1471774	312044	1137259	108935
20.	Ibrahim Lodhi Tomb, Panipat	248583		10000	-

461	Written Answers	Bhadra 8, 1933 (Saka)	to Questions	462	
1	2	3	4	5	6
21.	Gause Ali Khan, Farukh Nagar, Fariadabad	7207	3484	-	-
22.	Khwaja Khizirs Tomb, Sonapat	688186	1805902	732692	308500
23.	Anangpur Dam Faridabad	100000	1412110	1119557	-
24.	Buriya Ka Nala, Faridabad	52254	53040	-	-
25.	Shah Ibrahim Tomb Narnaul, Mahindergarh	-	1832929	650540	-
26.	Banawali site Banawali, Hissar	56738	93538	21896	1865
27.	Soldiers Grave, Karnal	411670	40475	941225	-
28.	Ancient site Naurangabad, Bhiwani	100000	-	895587	2582317
29.	Ferozshah ki Lat Fatehabad	15000	-	245565	611865
30.	Adi Badri Complex, Yamunanagar	96522	228340	1062884	13448
31.	Kos Minar Ambala City, Ambala	115000	-	-	-
32.	The Ghat Polar	20126	-	-	-
33.	Church Tower Karnal	665627	495151	100000	-
34.	Shah Jehan Ki Baoli, Meham	362315	-	50000	-
35.	Khokra Kot, Rohtak	803610	4009106	2306342	810329
36.	Ali Vardi Khan, Gurgaon	4500	42487	-	-
37.	Kos Minar Ghanaur, Sonapat	385038	-	-	-
38.	Kos Minar Sonapat, Near Bus Stand, Sonapat	120000	-	-	-
39.	Kos Minar Kusalipur, Palwal, Faridabad	362265	-	-	-
40.	Kos Minar Khera Sarai Palwal, Faridabad	335517	-	-	-
41.	Kos Minar No.15 Sikri, Faridabad	363925	-	-	-
42.	Kos Minar, Aurangabad	323106	-	-	-
43.	Kos Minar Taraf Afghan, Panipat	273373	-	-	-
44.	Kos Minar Gadhpuri No. 16, Faridabad	441454	-	-	-
45.	Kos Minar Gadhpuri No. 17, Faridabad	402308	-	-	-
46.	Kos Minar, Manana	373727	213315	-	-
47.	Shah Quli Khan Tomb, Mahindergarh	1576282		621416	-
48.	Kos Minar Allapur, Palwal	-	97513	-	-
49.	Kos Minar 29, Faridabad	-	25000	-	-

1	2	3	4	5	6
50.	Kos Minar 35, Faridabad	-	81212	-	-
51.	Kos Minar Namaste Chowk, Karnal	-	151375	85633	-
52.	Kos Minar Karnal	-	-	212990	-
53.	Ancient Site Amin, KKR	-	-	83029	2094821
54.	Providing Notice Boards TNR Sub Circle	-	-	485094	-
55.	Kushana Stupa Asandh	-	-	15293	762846
56.	Kos Minar Baini Kalan	-	-	336507	-
57.	Kos Minar Akbarpur Barota	-	-	251602	-
58.	Kos Minar Bainyapur	-	-	340186	-

*Expenditure Incurred on 'Ancient Site, Haripurgarh, District Mayurbhanja, Orissa*

Sl. No.	Name of monument with locality and District	Expenditure (₹)			
		2008-09	2009-10	2010-11	2011-12 (upto 15.8.2011)
1.	Ancient Site, Haripurgarh, District Mayurbhanja, Orissa	375973	2018517	1852220	7882

**Shortage of Foodgrains**

4505. SHRI NINONG ERING: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is shortage of foodgrains in Arunachal Pradesh under the Public Distribution System (PDS);

(b) if so, the details thereof alongwith the reaction of the Government thereto and the corrective steps taken in this regard;

(c) whether the payment due to transport contractors under PDS in Arunachal Pradesh has not been paid since 2005; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF

COSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No Madam. Government has not received any such report of shortage of foodgrains in Arunachal Pradesh.

(c) and (d) Total admissible claims of Government of Arunachal Pradesh under Hill Transport Subsidy Scheme for re-imbusement of expenditure on transportation of PDS foodgrains from Base Depots of FCI to Principal Distribution Centres for the period upto April, 2007 have been cleared. For the period beyond April, 2007, two instalments of ₹ 24.07 crore and ₹ 21.7 crore have been released as interim advance against pending subsidy claims of the State Government to be adjusted on submission of proper bills/ documents by the State Government.



[Translation]

**Export of Foodgrains**

4506. SHRMATI MEENA SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been a huge production of kharif crops during the last two years;

(b) if so, the details thereof, State-wise and year-wise;

(c) whether the Government had exported these produce in view of huge production, leading to increase in prices; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. There has been huge production of kharif crops except coarse cereals during the last two years. As per 4<sup>th</sup> Advance Estimates of Department of Agriculture and Cooperation, the state-wise estimated production of kharif crops during 2009-10 and 2010-11 is given at enclosed Statement-I and II respectively.

(c) and (d) No, Madam. Government had not allowed any export of foodgrains from Central Pool.

**Statement-I**

*State-wise Final Estimates of Production of Kharif Foodgrains in 2009-10*

Quantity in thousand tonnes.

States	Rice	Coarse cereals	Pulses
1	2	3	4
Andhra Pradesh	5656.0	6956.00	253.00
Arunachal Pradesh	215.8	285.30	4.20
Assam	3548.6	3565.80	4.40
Bihar	3432.9	3851.80	77.60
Chhattisgarh	4110.4	4289.80	76.80
Goa	59.3	60.10	0.30
Gujarat	1228.0	2638.00	377.00

	1	2	3	4
Haryana		3625.0	4620.00	33.00
Himachal Pradesh		105.9	653.20	7.70
Jammu and Kashmir		497.4	1002.80	11.80
Jharkhand		1518.4	1699.30	118.80
Karnataka		2584.0	6998.00	472.00
Kerala		464.3	466.50	5.60
Madhya Pradesh		1260.6	3188.60	533.90
Maharashtra		2138.0	5719.00	1210.00
Manipur		319.9	331.70	4.60
Meghalaya		159.6	187.80	0.90
Mizoram		44.2	55.30	3.30
Nagaland		240.3	317.10	14.00
Orissa		6199.0	6424.30	249.30
Punjab		11236.0	11716.10	12.10
Rajasthan		228.3	3514.70	144.70
Sikkim		24.3	97.30	7.00
Tamil Nadu		5054.4	6177.70	55.60
Tripura		452.7	454.70	2.30
Uttar Pradesh		10776.0	13368.80	458.10
Uttarakhand		563.0	834.00	30.00
West Bengal		10064.8	10160.40	33.40
Andaman and Nicobar Islands		24.9	25.30	0.20
Dadar and Nagar Haveli		13.5	15.40	2.00
Delhi		29.0	32.20	0.70
Daman and Diu		3.3	3.80	0.00
Punducherry		38.9	39.10	0.00
Others				
All India		75916.6	99749.90	4204.30



**Statement-II***State-wise Final Estimates of Production of  
Kharif Foodgrains in 2010-11*

Qty. in 000' tonnes

States	Rice	Coarse cereals	Pulses
Andhra Pradesh	7510.00	1933.00	439.00
Assam	3858.00	17.00	4.00
Bihar	3090.64	481.81	94.49
Chhattisgarh	6159.00	203.80	69.60
Gujarat	1424.00	1560.20	455.00
Haryana	3472.00	1240.00	44.00
Himachal Pradesh	131.16	679.32	12.91
Jammu and Kashmir	507.66	542.82	21.42
Jharkhand	1116.94	253.76	165.88
Karnataka	3057.00	6128.00	812.00
Kerala	402.17	0.69	3.41
Madhya Pradesh	1772.10	2061.04	434.09
Maharashtra	2601.00	4778.00	1765.00
Orissa	5960.79	349.79	251.03
Punjab	10837.00	494.00	11.80
Rajasthan	265.55	7137.77	1603.09
Tamil Nadu	5477.43	1022.22	105.06
Uttar Pradesh	12001.00	2867.00	718.00
Uttarakhand	499.00	304.00	32.00
West Bengal	8882.72	100.18	32.36
Others	1625.72	279.35	44.60
All India	80650.88	32433.75	7118.74

**Integrated Food Zone**

4507. SHRI PRATAPRAO GANPATRAO JADHAO:  
DR. SANJAY SINGH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has formulated any Integrated Food Zones (IFZ) scheme, in the country;
- (b) if so, the details thereof;
- (c) the criteria adopted regarding its implementation;
- (d) the details of the funds infrastructure facilities and other facilities proposed to be provided in this regard;
- (e) whether the scheme is being implemented in the entire country: and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) No, Madam. The Ministry has not formulated such a Scheme.

(b) and (c) Not applicable in view of (a) above.

(d) to (f) Since Integrated Food Zone Scheme is not one of the Schemes of the Ministry no funds are earmarked for the same. However, the allocation of funds for Infrastructure Development Scheme of the Ministry having the following 3 components is ₹ 300.00 Cr :-

- (i) Mega Food Park
- (ii) Cold Chain, value addition and preservation Infrastructure
- (iii) Modernization of Abattoirs

These components are under implementation in the entire country.

[English]

**Amendment in Cable Act**

4508. SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI DHARMENDRA YADAV:  
SHRI GAJANAN D. BABAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any provision in the Cable Television Networks (Regulation) Act, 1995 that every cable operator should get himself registered with the Registering Authority;

(b) if so, whether there is no provision in the said Act to check the cable operators who do not pay duty/entertainment tax to the State Governments;

(c) if so, the details thereof and the corrective measures taken by the Government to avoid losses to the exchequer;

(d) whether the various State Governments including Maharashtra have requested the Union Government to give power to the Registering Authority to refuse granting the Registration Certificate/ renewal of the said certificate to those cable operators, who have not paid the entertainment tax/ duty under the said Act;

(e) if so, the details thereof and the action taken/ being taken by the Government in this regard;

(f) whether the Government proposes to amend the said act for the purpose;

(g) if so, the details thereof; and

(h) the time by which such amendment is likely to be made in the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (h): Yes Madam. In Chapter II Section 3 and 4 of the Cable Television Networks (Regulation) Act, 1995, it is provided that no person shall operate a cable television network unless he is registered as a cable operator under this Act and any person who is operating or desirous of operating cable television network may apply for registration as a cable operator to the registering authority in such form and accompanied by such fee as may be prescribed. There is no provision in the Act in its present state to check the cable operators who do not pay duty/entertainment tax to the State Governments. The Government of Maharashtra raised the issue of non realization of entertainment duty levied on cable operators. It was brought to the notice that the entertainment duty to be paid by the cable operators is levied on the basis of number of cable connections provided by them and that there is rampant under declaration of cable connections by the cable operators, leading to evasion of entertainment tax in

Maharashtra. In this context, the State Government requested the Ministry to make necessary amendments in the Cable Act enabling the Post and Telegraph Department (Registration Authority) to refuse the grant of Registration or renewal certificate to those cable operators who have not paid the entertainment duty under the State Act. The proposal of the State Government of Maharashtra also seeks an amendment in the Act to enable the registering authority to refuse registration and renewal of registration in cases of non-payment of entertainment duty. Telecom Regulatory Authority of India (TRAI), meanwhile, had made two recommendations with regard to cable sector, namely, "Restructuring of Cable TV services" and "Digital Addressable Cable TV System in the country". In pursuance of these recommendations, the Ministry is proposing to make certain amendments in the Cable Television Networks (Regulation) Act, 1995 which, *inter-alia* provides for prescribing certain terms and conditions for registration/ renewal of license of cable operators through Rules. The issue of nonpayment duty/entertainment tax by cable operators and consequences thereof will be addressed through these terms and conditions. Further, the Ministry proposes to introduce digital addressable system in the cable TV sector with sunset date for analogue cable TV services as on 31st December, 2014. Digitalization would bring in much needed transparency in the subscriber base for accurate assessment of tax revenue payable by cable operators.

[Translation]

#### Functioning of Transmitters

4509. SHRI SURENDRA SINGH NAGAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether several TV and Radio transmitter towers set up at various places are not functional despite being technically ready;

(b) if so, the details thereof and the reason therefor, alongwith the time since when these transmitter towers were technically ready, State-wise; and

(c) the time by which such towers are likely to be functional/ operational?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S.

JAGATHRAKSHAKAN): (a) and (b) Yes Madam. presently, 10 nos. of All India Radio Projects are technically ready but could not be commissioned due to non sanction of operation and Maintenance staff for these projects. The details are given in the enclosed Statement. As regard Doordarshan, a technically ready Transmitters (Towers) of Doordarshan have been

commissioned. At present there is no completed transmitter project awaiting commissioning.

(c) Within three months after sanctioning of O&M staff and filling up of the sanctioned posts and receipt of frequency clearance.

**Statement**

*Details of technically ready projects of AIR*

Sr. No.	Name of station	State	Scheme/ Projects	Date since technically ready
1	Suryapet	Andhra Pradesh	10 KW FM Transmitter(Relay)	January 2009
2	Golpara	Assam	1 kW FM Transmitter (Relay)	March 2011
3	Lumding	Assam	1 kW FM Transmitter (Relay)	March 2011
4	Kolasib	Mizoram	1 kW FM Transmitter (Relay)	March 2011
5	Rairangpur	Orissa	1 kW FM Transmitter with Field Production Facilities.	March 2010
6	Dharmanagar	Tripura	1 kW MW Transmitter with Field Production Facilities	December 2008
7	Nutan Bazar	Tripura	1 kW FM Transmitter	March 2011
8	Longtherai	Tripura	5 kW FM Transmitterwith Field Production Facilities	March 2010
9	Udaipur	Tripura	1 kW FM Transmitter(Relay)	March 2011
10	Dungarpur	Rajasthan	1 kW MW Transmitter with Field Production Facilities, with Field Production Facilities.	December 2008

[English]

**Restructuring of ITBP and CRPF**

4510. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has any proposal for restructuring of Indo-Tibetan Border Police (ITBP) and Central Reserve Police Force (CRPF);

(b) if so, the details and the salient features thereof;

(c) whether the Government has examined the said proposal;

(d) if so, the reaction of the Government thereto alongwith the present status of the proposal; and

(e) the details of funds allocated by the Government for restructuring of these forces and the expenditure incurred so far in the current plan period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME



AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) No, Madam. At present there is no proposal for restructuring of ITBP and CRPF under consideration of the Government. The restructuring proposal of ITBP has already been approved by the Government and sanction order has been issued on 17.02.2011 which *interalia* include the following:-

- (i) Raising of 13 additional Battalions in two phases.
- (ii) Conversion of 20 Bns from 4 Coy GD to 6 Coy GD pattern.
- (iii) To provide uniform support staff to all the existing 43 Battalions.
- (iv) Establishment of 35 Border Out Posts (BOPs), Water Wing, 01 Frontier Headquarters, 03 Sector Headquarters, Training Centres.
- (v) Augmentation in the strength of Directorate General, intelligence, logistic, Frontier Headquarters, Sector Headquarters and providing Head Constable (Medics) and pioneer in the existing Border Out Posts.

(e) An amount of ₹ 102.25 crore has been provided to ITBP *vide* MHA order dated 23.8.2011 in the 1<sup>st</sup> Batch of Supplementary 2011-12 for meeting the expenditure towards this including establishment of 03 Recruit Training Centre and 01 Counter Insurgency and Jungle Warfare School.

[Translation]

#### Land to Tibetan Refugees

4511. SHRI GANES RAO NAGORAO DUDHGAONKAR:  
SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has allotted land to Tibetan refugees in various parts of the country since 2004;

(b) if so, the details thereof; State-wise; and

(c) the rule under which land was allotted to the said refugees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) In the past, some State Governments had allotted land to Tibetan refugees for their resettlement on lease basis without proprietary rights. State-wise details of land allotted, if any, to Tibetan refugees on lease basis since 2004 and renewal of lease agreements for such allotments by the concerned State Governments after 2004 are not available.

#### Procurement of Wheat

4512. SHRI SATPAL MAHARAJ: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government provides funds to live Food Corporation of India (FCI) for the procurement of wheat at Minimum Support Price;

(b) if so, the details thereof and the reasons for not procuring the entire quantum of wheat from farmers on time; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Food Corporation of India (FCI) is reimbursed subsidy to meet the difference between economic cost of food grains and the Central Issue Price (CIP) of food grains and also the cost incurred for maintaining buffer stocks of food grains.

(b) There are no reports of denial of procurement of wheat from farmers by FCI.

(c) Does not arise.

#### MSP for Agricultural Produce

4513. SHRI ARJUN RAM MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether support price for 24 agricultural produce, out of the total agricultural produce has been announced and no support price has been announced for the remaining 202 produce;

(b) if so, the reasons for this anomaly alongwith the details thereof;

(c) whether the Government is likely to consider the policy of announcing area specific support price; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI HARISH RAWAT): (a) and (b) The price of any commodity including agricultural produce depends on demand and supply. The Government fixes Minimum Support Prices (MSPs) for major agricultural commodities each year to ensure remunerative prices to the farmers. The MSPs for Rabi crops of 2010-11 season were announced in October, 2010 and for kharif crops of 2011-12 season in June, 2011.

In addition, Government is implementing Market Intervention Scheme (MIS) for agricultural and horticultural commodities not covered under the Price Support Scheme. The MIS is implemented on the request of State/UT Government in order to protect the growers of these commodities from making distress sale in the event of bumper crop when the prices tends to fall below the cost of production.

(c) and (d) There is no proposal for announcing area specific MSPs.

#### Trade in Spurious Liquor

4514. SHRI SURESH KASHINATH TAWARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether trade in spurious liquor is on the rise in the country;

(b) if so, the details thereof;

(c) the total number of cases reported and persons arrested in the police raids during each of the last three years and the current year, State-wise; and

(d) the details of the measures taken including penal action by the Government to control such illegal trade in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) A total of 344356, 361940 and 787029 cases were reported in the country under State and Local Laws-Prohibition Act during 2007-2009 thereby showing an increasing trend. State/ Union Territory-wise details of cases registered, cases chargesheeted, cases convicted, person arrested, person chargesheeted and person convicted under Prohibition Act during 2007-2009 are given in the enclosed Statement.

(d) As per the List II (item - 8) of the Seventh Schedule of the Constitution of India, intoxicating liquors, that is to say, the production, manufacture, possession, transport, purchase and sale of intoxicating liquors is a State Subject and as such, State Governments/ Union Territories are expected to take appropriate action to regulate its production, manufacture, transport and sale of liquors.





	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
17 Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18 Mizoram	169	169	181	190	190	187	116	116	88	211	207	176	110	110	90	211	228	252		
19 Nagaland	27	21	15	44	25	18	31	27	27	68	47	45	42	43	25	51	44	45		
20 Orissa	1	0	0	0	0	0	0	0	0	0	0	0	1	1	0	4	4	0		
21 Punjab	2	1	0	3	1	0	6	4	4	8	7	14	5	0	1	7	0	3		
22 Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
23 Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
24 Tamil Nadu	101746	73579	49360	99809	84920	54091	117410	97850	64912	113337	98954	64841	116512	103544	72788	114846	112792	76770		
25 Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
26 Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
27 Uttarakhnad	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
28 West Bengal	10	9	0	9	9	0	3	2	0	3	2	0	3	2	1	0	1	1		
Total State	344297	314273	144098	361336	345184	154064	361863	341276	182961	375643	360231	194068	366965	371666	172483	408285	407276	191536		
29 Andman and Nicobar Islands	59	61	4	192	181	9	77	105	46	209	206	103	64	59	57	196	201	171		
30 Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
31 Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
32 Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
33 Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
34 Lakshadweep	0	0	0	0	0	0	0	6	0	0	5	0	0	0	0	0	0	0		
35 Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
Total UT	59	61	4	192	181	9	77	111	46	209	211	103	64	59	57	196	201	171		
Total All India	344356	314334	144102	361528	345365	154073	361940	341387	183007	375852	360442	194171	387029	371725	172540	408481	407477	191707		

Note: Information on disposal by police and courts includes the information on pending cases from previous years also  
Source: Crime in India

[English]

**Setting up of Youth Hostels**

4515. SHRI CHARLES DIAS: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of youth hostels set up/ functional in the country, State-wise and location-wise;

(b) the number of proposals received by the Union Government from the State Governments so far to set up/ construct such hostels alongwith the proposals approved/still pending with the Government so far and the time by which the pending proposals are likely to be cleared;

(c) whether the Government proposes to set up youth hostels in every district of the country;

(d) if so, the number of such hostels proposed to be set up and the details of funds allocated/released/expenditure incurred for the said purpose during the 11<sup>th</sup> Five Year Plan in the country, year-wise, State-wise and location-wise; and

(e) if not, the reasons therefor and the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) At present, there are 68 functional Youth Hostels in the country. The details are as under:

Sl. No.	Name of State/ UT	Location of Youth Hostel (s)
1	2	3
1.	Andman and Nicobar Islands	Port Blair
2.	Andhra Pradesh	Secunderabad, Vijayawada, Tirupati, Visakhapatnam, Nagarjunasagar, Warangal, Vizianagaram
3.	Bihar	Patna
4.	Goa	Panaji, Padam Mapusa,
5.	Gujarat	Gandhinagar
6.	Haryana	Panchkula, Kurukshetra, Bhiwani, Gurgaon, Sirsa, Yamuna Nagar, Rewari.
7.	Himachal Pradesh	Dalhousie
8.	Jammu and Kashmir	Patintop, Srinagar, Udampur
9.	Karnataka	Mysore, Hassan, Tirthameshwar, Sogalu
10.	Kerala	Trivandrum, Ernakulam (Kochi), Calicut (Kozhikode)
11.	Madhya Pradesh	Bhopal, Jabalpur, Khajuraho
12.	Maharashtra	Aurangabad
13.	Orissa	Puri, Joshipur, Gopalpur-on-Sea, Koraput
14.	Pondicherry	Pondicherry
15.	Punjab	Ropar, Amritsar, Sangrur, Patiala, Tarn Taran
16.	Rajasthan	Jaipur, Jodhpur, Ajmer, Udaipur
17.	Tamil Nadu	Chennai, Madurai, Thanjavaur, Trichy, Ooty
18.	Uttar Pradesh	Agra, Lucknow

1	2	3
19.	Uttarakhand	Mussoorie, Uttarkashi, Nainital, Badrinath
20.	West Bengal	Darjeeling
21.	Assam	Guwahati, Tezpur
22.	Manipur	Imphal
23.	Meghalaya	Shillong
24.	Mizoram	Aizwal
25.	Nagaland	Dimapur
26.	Sikkim	Gangtok
27.	Tripura	Agartala

(b) No such proposal is pending in the Government of India for the construction of a new Youth Hostel.

(c) No, Madam.

(d) Does not arise.

(e) A decision has been taken by the Government that where sites have not been finalized and/ or where no expenditure on construction has been incurred, may not be pursued further.

#### Import of Raw Sugar

4516. SHRI SAMEER BHUJBAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of raw sugar imported into the country during the financial year 2009-10;

(b) whether problems are being faced in processing of this sugar in some States including Maharashtra;

(c) if so, the details thereof and the remedial steps taken to sort out these issues; and

(d) the steps taken for improving the availability and controlling the prices of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per data received from

Directorate General of Commercial Intelligence and Statistics (DGCIS) Kolkata, the quantum of raw sugar imported into the country during the financial year 2009-10 was 24,24,045 Mts.

(b) No such problems have been reported to the Central Government this year.

(c) Does not arise.

(d) The prices of sugar are currently stable in the domestic market.

#### BPL Farmers

4517. SHRI NEERAJ SHEKHAR:  
SHRIMATI J. SHANTHA:  
SHRI YASHVIR SINGH:  
SHRI VISHWA MOHAN KUMAR:  
SHRIMATI JAYA PRADA:  
DR. RATTAN SINGH AJNALA:  
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any survey regarding economic condition of the farmers/ farm workers in the country;

(b) if so, the number of farmers/ farm workers living below poverty line in the country alongwith reasons therefor;

(c) whether the plight of farmers is one of the responsible factor for declining agriculture production in the country;

(d) if so, the details thereof;

(e) the steps taken by the Government for welfare of the farmers in the country; and

(f) the details of wages being paid to the agriculture labourers/ workers in the country, State-wise alongwith the criteria adopted for the payment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) National Sample Survey Organisation, Ministry of Statistics and Programme Implementation (MOSP) has conducted a study "A Situation Assessment Survey of Farmers: Indebtedness of Farmer Households (NSSO 59th round, Jan-Dec 2003).

(b) As per the NSSO Report out of the estimated 893.5 lakh farmer households, 434.2 lakh farmer households, constituting 48.6 percent are poor and indebted.

(c) and (d) Foodgrains production in the country has increased from 196.8 million tonnes in 2000-01 to 241.6 million tonnes in 2010-11. Oilseeds production has increased from 18.4 million tones in 2000-01 to 31.1 million tones in 2010-11.

(e) Government announced the National Policy on Farmers (NPF), 2007 which provides for various initiatives by the Central and State Governments that would improve the economic viability of farming through substantially improving the net income of the farmers, especially the small and marginal farmers and the landless agricultural labourers. Government is also implementing social security and welfare schemes like National Social Assistance Programme (NSAP), Aam Aadmi Bima Yojana, Swavalamban scheme and Rashtriya Swasthya Bima Yojana.

(f) Annual Average wages paid to agricultural labour/ workers is given in the statement enclosed. Minimum wages have been fixed by state Governments from time to time based on the guidelines issued by Ministry of Labour, Government of India.

### Statement

Annual Average Wage rates in  
Different States during 2007-10

(In ₹)

State	Average wage rate, (Jan-Dec) 2007	Average wage rate, (Jan-Dec) 2008	Average wage rate, (Jan-Dec) 2009	Average wage rate, (Jan-Dec) 2010
Andhra Pradesh	71.76	89.65	115.31	141.44
Assam	79.01	80.51	88.86	104.79
Bihar	61.15	67.71	79.49	94.63
Gujarat	69.35	75.86	80.66	87.10
Haryana	105.68	121.32	151.29	181.92
Himachal Pradesh	148.84	161.39	169.63	183.94
Karnataka	60.93	70.84	81.84	97.50
Kerala	206.84	215.57	257.52	301.69
Madhya Pradesh	53.91	59.54	66.93	77.34
Maharashtra	72.36	77.02	89.14	106.13
Odissa	57.08	66.98	83.69	105.04
Panjab	99.33	109.60	135.24	162.24
Rajasthan	88.98	105.04	122.53	139.42
Tamil Nadu	95.08	103.14	124.16	155.10
Uttar Pradesh	67.96	77.72	88.39	106.66
West Bengal	77.03	83.14	92.06	109.53
All India	72.77	81.94	96.59	115.75

Note: Daily Wage, Rate-Average of five operations *i.e.* Ploughing, sowing, Weeding, Transplanting and Harvesting has been considered. Source: Labour Bureau, Ministry of Labour and Employment, Govt. of India.



### Employment in Agriculture Sector

4518. SHRI SAJJAN VERMA:  
 SHRI RAYAPATI SAMBASIVA RAO:  
 SHRI SURESH KASHINATH TAWARE:  
 SHRI CHANDRAKANT KHAIRE:  
 SHRI RAJAJIAH SIRICILLA:  
 SHRI JAYWANT GANGARAM AWALE:  
 SHRI SURESH KUMAR SHETKAR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the employment opportunities in the agriculture sector has declined in the country;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the programmes/ schemes being implemented by the Government for the welfare of the farming community in the country; and
- (d) the comprehensive measures taken by the Government to create employment opportunities in farm sector of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Eleventh Five Year plan has stressed that the main employment issue in the agriculture sector is the increase in farm labour income and not the creation of a larger number of employed workers. Hence, the Plan document has added that it would be appropriate to work towards a strategy in which there is higher growth in non-services employment opportunities in rural areas which can provide additional income for the rural workforce by providing additional non-agricultural employment.

(c) and (d) Department of Agriculture and Cooperation has initiated major programmes to increase farm production and create additional employment and livelihood opportunities in rural areas. These include Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), National Horticultural Mission(NHM), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Agriculture Credit Initiatives, Increase in Minimum Support Prices(MSP), setting up of Terminal Market Complex (TMC) to ensure better

marketing facilities, Market Intervention Scheme (MIS) and Crop Insurance.

In addition to the above, major employment generation programmes like Mahatma Gandhi National Rural Employment Guarantee (MGNREGA) programme, Swarnajayanti Gram Swarozgar Yojana (SGSY), Prime Minister's Employment Generation Programme (PMEGP), Skill Development Initiatives under Prime Minister's National Council on Skill Development are also implemented to generate additional employment opportunities in rural areas.

[Translation]

### Sports Promotional Policy

4519. DR. SHASHI THAROOR:  
 SHRI SYED SHAHNAWAZ HUSSAIN:  
 SHRI RAMSINH RATHWA:  
 SHRI RAJAJIAH SIRICILLA:  
 SHRI SAMEER BHUJBAL:  
 SHRI BHAUSAHEB RAJARAM WAKCHAURE:  
 SHRI N. CHELUVARAYA SWAMY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of initiatives have been taken/proposed to be taken by the Government alongwith the achievement made so far under the sports promotion policy;
- (b) the names of schemes implemented in the schools and colleges of the country to promote sports for nurturing young talents;
- (c) whether the Government proposes to increase the number of school students for imparting scientific training to talented children in the age group of 8 to 14 under the National Sports Talent Contest Scheme of Sports Authority of India (SAI) in the country including Maharashtra;
- (d) if so, the details thereof;
- (e) whether the Government proposes to consider pooling of money earned by different sports in the country and regulate its expenditure for the overall development of all sports and players particularly national games and national players; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) For promotion and development of sports and games in the country, the Ministry of Youth Affairs and Sports is operating a number of schemes *viz.* Scheme of Panchayat Yuva Krida aur Khel Abhiyan, Scheme of Assistance for the Creation of Urban Sports Infrastructure, Scheme of Assistance to National Sports Federations (NSFs), Scheme of Talent Search and Training, Scheme of National Sports Development Fund, Scheme of Special Awards to Winners in International Sports Events and their Coaches, Scheme of Pension to Meritorious Sportspersons, Scheme of National Welfare Fund for Sportspersons.

For identifying the talent and nurturing and training of the identified talent in the age group of 8 to 25 years, which is mainly from schools and colleges, the Sports Authority of India is running the following Schemes:

1. National Sports Talent Contest (NSTC) Scheme
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centres of Excellence (COX) Scheme

As on date there are 22 NSTC adopted schools, 15 Jawahar Navodaya Vidyalayas (JNVs), 24 Indigenous Games and Martial Arts (IGMA) centres, 41 Akhras, 5 Centres on pattern of Akharas, 15 ASBC centres, 61 STC centres, 21 SAG centres and 101 Extension Centres of STC/SAG and 12 Centres of Excellence.

Under NSTC scheme (adopted Schools, Jawahar Navodaya Vidyalayas, Indigenous Games and Martial Arts centres) are functioning in schools. Besides, extension centres of STC/ SAG are also functioning for wider coverage of sportspersons from schools and colleges.

Further, School Games Federation of India (SGFI) and Association of Indian Universities (AIU) have been recognised as National Sports Promotion Organizations (NSPOs) and are eligible for the same level of assistance as are available for NSFs under the Scheme of Assistance to NSFs, which provides for assistance for conduct of National Championships and international tournament in India, participation in international

sports competitions abroad, organizing coaching camps, procurement of sports equipment, engagement of foreign coaches. SGFI and AIU are involved in promotion and development of sports and games in schools and Colleges/ universities respectively.

(c) and (d) There is no proposal at present to increase the number of school students under the scheme of NSTC. The present trainees under NSTC are being imparted training/ coaching by expert coaches and are also provided scientific back-up.

(e) No, Madam.

(f) Since Sports Bodies engaged in promotion and development of specific sports disciplines are independent and autonomous entities, therefore, they alone can take a decision on pooling of money earned by different sports in the country and regulate its expenditure for overall development of all sports disciplines.

#### **Development of Inland Fisheries and Aquaculture**

4520: SHRI DEORAJ SINGH PATEL:  
SHRI GOVIND PRASAD MISHRA:  
SHRI SHIVRAJ BHAIYA:  
SHRI P. VISWANATHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the quantum of funds released and utilised by the State Governments for the Development of Inland Fisheries and Aquaculture during each of the last two years and the current year, scheme-wise and State-wise;

(b) whether the Union Government has received proposals from various State Governments including Madhya Pradesh and Tamil Nadu for development of fresh water aquaculture;

(c) if so, the details thereof;

(d) the follow-up action taken thereon; and

(e) the extent to which the fishermen are likely to benefit from these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE THE MINISTRY OF FOOD PROCESSING INDUSTRIES

(DR. CHARANDAS MAHANT): (a) The details of funds released and utilised by the State Governments under the Centrally Sponsored Scheme "Development of Inland Fisheries and Aquaculture" during the last two years and the current year are given in the enclosed Statement.

(b) Yes, Madam.

(c) and (d) As on 20.8.2011, proposals under the Centrally Sponsored Scheme "Development of Inland Fisheries and Aquaculture" have been received from eleven States for the current financial year (2011-12), namely, Nagaland, Madhya Pradesh, Orissa, Sikkim, Haryana, Chhattisgarh, Uttarakhand, Uttar Pradesh, West Bengal, Tamil Nadu and Mizoram. Tamil Nadu Government has submitted a proposal for 225 lakh and

198.20 lakh for development of cold water fisheries and for fresh water aquaculture respectively. Government of Madhya Pradesh has submitted a proposal of 177.54 lakh for development of freshwater Aquaculture.

The first installment has been released for viable proposals from five States namely Nagaland, Madhya Pradesh, Orissa, Sikkim and Chhattisgarh.

(e) Under the Centrally Sponsored Scheme - "Development of Inland Fisheries and Aquaculture", fishermen are provided assistance through the State Government for construction of ponds, reclamation of ponds, input cost, soil and water testing kits etc.

**Statement**

₹ In Lakh

Sl. No.	Name of State	2009-10		2010-11		2011-12 (As on 20.8.2011)	
		Release	Utilization	Release	Utilization	Release	Utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	24.00	24.00	93.00	68.00	100.00	0.00
3.	Assam	75.00	75.00	0.00	0.00	75.00	0.00
4.	Bihar	0.00	0.00	20.00	18.63	20.00	0.00
5.	Chhattisgarh	77.50	77.50	131.25	131.25	81.00	0.00
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00
7.	Gujarat	0.00	0.00	0.00	0.00	0.00	0.00
8.	Haryana	75.00	75.00	66.50	66.50	0.00	0.00
9.	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
10.	Jammu and Kashmir	112.50	112.50	112.50	112.50	40.00	0.00
11.	Jharkhand	50.00	18.00	0.00	0.00	0.0	0.00
12.	Karnataka	33.00	0.00	0.00	0.00	0.00	0.00
13.	Kerala	100.00	100.00	150.00	150.00	145.87	145.87
14.	Madhya Pradesh	250.00	250.00	210.00	156.84	89.00	0.00



1	2	3	4	5	6	7	8
15.	Maharashtra	39.35	0.00	0.00	0.00	0.00	0.00
16.	Manipur	75.00	75.00	75.00	0.00	0.00	0.00
17.	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00
18.	Mizoram	100.00	100.00	342.00	342.00	0.00	0.00
19.	Nagaland	200.00	200.00	195.50	100.50	155.00	0.00
20.	Orissa	236.25	172.00	130.00	120.00	206.73	0.00
21.	Puducherry	6.95	0.00	0.00	0.00	0.00	0.00
22.	Punjab	0.00	0.00	0.00	0.00	0.00	0.00
23.	Rajasthan	0.00	0.00	8.60	0.00	0.00	0.00
24.	Sikkim	0.00	0.00	0.00	0.00	10.00	0.00
25.	Tamil Nadu	178.75	178.75	225.00	200.00	100.00	0.00
26.	Tripura	24.00	24.00	37.81	0.00	0.00	0.00
27.	Uttar Pradesh	150.00	150.00	273.15	273.15	0.00	0.00
28.	Uttaranchal	67.65	47.65	24.00	24.00	0.00	0.00
29.	West Bengal	200.00	200.00	200.00	200.00	0.00	0.00
Total		2074.95	1879.40	2294.31	1963.37	1022.60	145.87

[English]

### Organic Farming

4521. SHRI PRABHATSINH P. CHAUHAN:

SHRI PREM DAS RAI:

SHRI ARJUN RAM MEGHWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of areas under organic farming in the country, State-wise including the North-Eastern States;

(b) the details of production and marketing of organic food items in the country during each of the last three years and the current year, State-wise;

(c) whether the Government has undertaken any study in regard to propagation of organic farming in the country;

(d) if so, the details and the outcome thereof alongwith

the steps taken by the Government to promote organic farming in the country; and

(e) the details of organic certification agencies set up in the country, State-wise including NE States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The area under organic farming State-wise including the North-Eastern States is at enclosed Statement-I.

(b) The details of organic production State-wise for the last three years are at enclosed Statement-II.

(c) and (d) To promote organic farming in the country, the Government had set up a Task Force on Organic Farming in

2001. Based on the recommendation, National Centre of Organic Farming with its six regional centres became operational since 2004. Organic agriculture has grown significantly in recent years.

Government is also promoting organic farming through other various schemes viz. National Horticulture Mission (NHM),

Rashtriya Krishi Vikas Yojana (RKVY) and Macro Management of Agriculture (MMA).

(e) There are 20 Certification Agencies working Organic Certification all over India including NE States. List is enclosed as Statement-III.

**Statement-I**

*Statewise Area in HA Under Organic Farming (cultivated+wild collection area) (2008-11)*

State	2008-09	2009-10	2010-11
1	2	3	4
Andhra Pradesh	38599.93	44395.67	14350.62
Arunachal Pradesh	1200.66	1897.27	243.10
Assam	3188.90	6223.12	2047.09
Andman	0.00	0.00	334.68
Bihar	0.70	1096.30	1303.62
Chhattisgarh	409.30	29084.97	8448.93
Daman and Diu	0.00	0.00	0.00
Delhi	43733.05	12734.36	266.32
Goa	10979.77	13175.72	13303.70
Gujarat	195407.00	102488.40	48518.91
Haryana	18293.00	21951.60	14763.61
Himachal Pradesh	1543557	683697.85	631901.99
Jammu and Kashmir	32584.57	32687.11	776.48
Karnataka	27787.82	121507.56	88728.64
Kerala	14240.41	15372.62	6597.65
Lakshadweep	0.00	0.00	12.13
Madhya Pradesh	545124.78	2829248.99	2866571.88
Jharkhand	0.00	100.00	24300.00
Maharashtra	295083.16	35449.98	177345.48
Manipur	10818.07	10871.30	2792.03
Meghalaya	1935.08	2254.12	2419.67



1	2	3	4
Mizoram	34903.13	38674.62	12544.13
Nagaland	20556.65	29715.28	1603.54
Orissa	76976.28	92452.47	24417.55
Punjab	1203.77	5264.23	6025.78
Rajasthan	31053.33	260827.88	217712.19
Sikkim	1654.31	7393.09	1726.34
Tamil Nadu	9372.12	78442.90	34878.09
Tripura	0.00	281.06	348.39
Uttar Pradesh	2340167.92	26567.68	111644.83
Uttarakhand	27651.08	33181.30	105465.98
West Bengal	14409.62	14861.22	6125.72
<b>Total AREA IN HA</b>	<b>3812769.99</b>	<b>4551898.69</b>	<b>4427519.05</b>

Source: Data provided by APEDA Accredited Certification Agencies

**Statement-II**

*Statewise Organic Production details (2008-2011) in MT*

States	Production (Wild + Organic)	Production (Wild + Organic)	Production (Wild + Organic)
	2008-09	2009-10	2010-11
1	2	3	4
Andhra Pradesh	57544.38	11129.24	59470.76
Arunachal Pradesh	1971.58	710.02	2127.29
Assam	5236.42	2328.89	14716.95
Andman	0.00	0.00	4189.10
Bihar	1.15	410.27	15153.35
Chhattisgarh	672.10	1278.76	1695.82
Daman and Diu	0.00	0.00	0.00
Delhi	71813.08	4765.60	2172.26
Goa	18029.64	2765.91	28262.50
Gujarat	140244.97	26386.80	191667.84

1	2	3	4
Haryana	30038.54	3275.85	119789.39
Hinachal Pradesh	94860.10	237105.14	74973.30
Jammu and Kashmir	21716.01	12232.56	10382.95
Karnataka	68557.86	45472.00	220901.31
Kerala	23383.87	5752.93	58177.29
Lakshadweep	0.00	0.00	22.55
Madhya Pradesh	410822.59	164694.54	1220809.58
Jharkhand	0.00	37.42	0.00
Mahrashtra	48454.96	53496.16	694275.26
Manipur	17764.12	4068.39	19239.25
Meghalaya	3177.56	843.56	15674.64
Mizoram	57313.67	14473.28	177509.02
Nagaland	136959.15	11120.41	6627.47
Orissa	126401.06	62391.68	166183.41
Punjab	1976.68	1970.04	68177.83
Rajasthan	162489.23	23612.61	265341.01
Sikkim	2716.51	2766.73	5174.44
Tamil Nadu	49151.08	23847.43	41640.73
Tripura	0.00	105.18	527.25
Uttar Pradesh	3875.74	970832.69	294156.10
Uttarakhand	4540523	10030.05	79765.04
West Bengal	23661.72	5561.54	28393.48
Total Production in MT	1624239.00	1703465.70	3887197.19

Source: Data provided by APEDA Accredited Certification Agencies

**Statement-III**

*List of Organic Certification Agencies*

Sr. No.	State	Name of the Certification Agency
1	2	3
1	Maharashtra	Bureau Veritas Certification India Pvt. Ltd., Mumbai
2	Maharashtra,	ECOCERT India Pvt. Ltd., Aurangabad

1	2	3
3.	Maharashtra	Natural Organic Certification Agency (NOCA), Pune
4.	Maharashtra	Control Union Certifications, Mumbai
5.	Maharashtra	TUV India Pvt. Ltd., Mumbai
6.	Karnataka	IMO Control Pvt. Ltd., Bangalore
7.	Karnataka	APOF Organic Certification Agency (AOCA), Bangalore
8.	Karnataka	Aditi Organic Certifications Pvt. Ltd, Bangalore
9.	Kerala	Indian Organic Certification Agency (INDOCERT), Cochin
10.	Kerala	Lacon Quality Certification Pvt. Ltd., Thiruvalla
11.	Rajasthan	Rajasthan Organic Certification Agency (ROCA), Jaipur
12.	Rajasthan	OneCert Asia Agri Certification Pvt. Ltd., Jaipur
13.	Haryana	SGS India Pvt. Ltd., Gurgaon
14.	Uttarakhand	Uttarakhand State Organic Certification Agency(USOCA), Dehradun
15.	Andhra Pradesh	Vedic Organic Certification Agency, Hyderabad
16.	Andhra Pradesh	Food Cert India Pvt. Ltd, Hyderabad
17.	Tamil Nadu	ISCOP (Indian Society for Certification of Organic Products), Coimbatore
18.	Tamil Nadu	Tamil Nadu Organic Certification Department (TNOCD), Coimbatore
19.	Chhattishgarh	Chhattisgarh Certification Society, India (CGCERT), Raipur
20.	New Delhi	Intertek India Pvt. Ltd.

### Deployment of UAVs

4522. SHRI NITYANANDA PRADHAN:

SHRI BAIJAYANT PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to deploy Unmanned Aerial Vehicles (UAVs) in the naxal affected areas to track naxalite movements;

(b) if so, the details thereof;

(c) the time by which the said vehicles are likely to be deployed in the naxal affected areas; and

(d) the other measures proposed to be taken by the Government to control the naxal menace in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) and (c) Deployment of UAVs will depend on factors such as operational requirement and available intelligence inputs. It is, therefore, not possible to give a time-line in this regard.

(d) The Central Government has adopted an integrated two - pronged approach to deal with left wing extremism. The first prong is development. The Integrated Action Plan with an outlay of ₹ 1500 crores in 2010-11 and ₹ 1800 crores in 2011-12 is an example of the development plans that are being implemented in the affected districts. The second prong is maintenance of law and order, and the State Governments, with the assistance of Central Armed Police Forces (CAPFs)

have been taking calibrated police action to deal with Left Wing Extremists.

[Translation]

**Market Access for Milk Products**

4523. SHRI S.ALAGIRI:  
SHRI BHUSAHEB RAJARAM WAKCHAURE:  
SHRI HARISH CHOUDHARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is providing necessary technical inputs and financial assistance for gaining market access of milk products in foreign countries;

(b) if so, the details of technical inputs and financial assistance provided during the last three years and the current year, State-wise; and

(c) the steps taken/ proposed to be taken to explore more markets for milk products in the foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) Yes, Madam.

(b) Export Inspection Council of India (EIC) registers the milk and milk products manufacturing units for export and provides technical assistance for promoting good hygiene practices, good manufacturing practices and infrastructure development. Agricultural and Processed Food Products Export Development Authority (APEDA) provides assistance to its registered exporters which includes the exporters of milk and milk products under the following financial assistance schemes:

- (i) **Scheme for Quality Development** - Exporters are encouraged to improve quality constantly of their produce. They are extended financial assistance for up-gradation of lab within the unit and assistance is given for implementing international quality systems such as HACCP, ISO, etc.
- (ii) **Scheme for Market Development** - Exporters are encouraged to participate under the APEDA banner for various trade fairs abroad to interact and negotiate with the buyers.

State-wise financial assistance provided by APEDA during the last three years and the current year is as under:

(Amount in Rupees)

Scheme	States	2008-09	2009-10	2010-11	2011-12 (up to July'11)
Milk Products	Delhi	2207982	1238774	1070066	25075.00
Milk Products	Uttar Pradesh	5631	83426	141907	0.00
Milk Products	Haryana	244942	440565	42296	0.00
Milk Products	Maharashtra	2200000	9600000	1700000	1024662.00
Milk Products	Karnataka	2121689	3525172	1484822	224030.00
	Total	6780244	14887937	4439091	1273767.00

(Source: APEDA)

(c) Steps taken by APEDA for promotion of export of milk and milk products include:

- a. EIC is registering the milk and milk products manufacturing units for export. APEDA is a member of the EIC Inter Departmental Panel for approval of

registering of dairy units for export. The Inter Departmental panel while visiting the dairy units help them to improve in terms of good hygiene practices, good manufacturing practices and infrastructure development.

- b. APEDA acts as facilitating body for helping exporters overcome trade related issues particularly relating to exports.
- c. APEDA regularly disseminates information of various trade related aspects to the exporters.
- d. APEDA provides assistance to its registered exporters, which includes the exporters of milk and milk products, under the following financial assistance schemes:
- (i) Scheme for Quality Development
  - (ii) Scheme for Market Development
  - (iii) Scheme for Transport Assistance
- e. Participation in Trade Fairs to create awareness of Indian products.

[English]

#### Misleading Advertisements

4524. DR. VINAY KUMAR PANDEY:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:  
SHRI EKNATH MAHADEO GAIKWAD:  
KUMARI SAROJ PANDEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether a large number of complaints has been received about misleading advertisements making tall and false claims about the products;
- (b) if so, the details thereof indicating the number of complaints received alongwith the names of the defaulting companies and the remedial steps taken in this regard;
- (c) whether the Government has set up an Inter-Ministerial Committee to suggest ways of checking misleading advertisements and also to review the various existing laws to make them more effective; and
- (d) if so, the time by which it is likely to submit its report to the Government?

THE MINISTER OF STATE OF THE MINISTRY OF

CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. A few complaints regarding misleading advertisements in connection with multi-level marketing have been received.

(b) to (d) The Department of Consumer Affairs had taken initiative to tackle the problem of Misleading Advertisement by calling a meeting of official of various Ministries, eminent journalists, NGOs and consumer activists. First meeting was held on 4<sup>th</sup> August, 2011 which was presided by Hon'ble Minister of Consumer Affairs. Meeting deliberated on various ways and means to tackle the problem including, *inter-alia*, through setting up of an Inter-Ministerial Committee.

#### Corporeal Remains of Buddha

4525. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether the corporeal remains of Lord Buddha is being preserved in various museums in the country;
- (b) if so, the details thereof;
- (c) whether various Buddhist Organizations have requested the Government to place the corporeal remains of the Buddha in pagodas or stupas;
- (d) if so, the details thereof; and
- (e) the steps taken/ proposed to be taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) Details are given in the enclosed Statement-I.

(c) and (d) Yes, Madam. Representations from various Buddhist organizations have been received to place the corporeal remains of Buddha in Pagodas or Stupas. Details are given in the enclosed Statement-II.

(e) Govt. is seized of the matter of management, preservation of Buddha relics and necessary steps are being taken to hold consultation with various stake holders.



**Statement-I****1. National Museum, New Delhi**

Piprahwa - Ganwaria has been identified as the ancient site of Kapilavastu where Lord Buddha was born as prince Siddhartha in the royal family of the Sakyas. W.C. Peppe in 1898 had excavated the mahastupa at Piprahwa and found a stone coffer containing inscribed steatite vase with crystal and other vases and gold objects. The inscription mentions the corporeal relics of Buddha and his Kinsmen. From 1971 to 1976 Archaeological Survey of India further excavated the stupa and found more caskets and 22 bone pieces contained in two soap stone caskets. The relics were given to the National Museum, New Delhi where they are preserved. Out of 22 bone relics, National Museum has sent 2 pieces to the Indian Museum, Kolkata for preservation on long term loan.

**2. Indian Museum, Kolkata**

The relics excavated by W.C Peppe in 1898 in Piprawah, District, Siddharth Nagar, (Uttar Pradesh) Details of the relics are as under:

- a. Two pieces of Bone relics found from Piprawah Unearthed through excavation are presently displayed in the Minor Arts Gallery of the museum. These relics were received from the Director General, National Museum, New Delhi on long term loan on 19.1.1994.
- b. One inscribed relic casket in steatite found from Piprawah, Uttar Pradesh
- c. One steatite relic casket found from Piprawah, Uttar Pradesh
- d. One vase in steatite found from Piprawah, Uttar Pradesh
- e. One steatite relic casket found from Piprawah, Uttar Pradesh
- f. One crystal vase with a fish-shaped handle found from Piprawah, Uttar Pradesh

**3. Maha Bodhi Society, Sarnath**

Two Relics located at Maha Bodhi Society of India, Sarnath are described as below:

1. "The Relics enshrined in the Mulagandha Kuty Vihara

of Sarnath were found by Sir John Marshall in 1913-14 at the ancient city of Taxila in a small Buddhist Chapel close to the Dharmarajika Stupa in a reliquary containing a Silver Scroll on which is engraved an inscription dated in the year 136 (Circa, 79 A.D.) wherein they are recorded to be the relics of the Blessed One. These relics were presented to the Mahabodhi Society to be enshrined by them in a Vihara at Sarnath.

2. The other relics enshrined in the Mulagandhakuty Vihara at Sarnath were found by Mr.A.H. Longhurst, Superintendent, Southern Circle, Archaeological Survey of India, in the year 1929 in a large Stupa at Nagarjunakonda. This relic was presented to the Mahabodhi Society to be enshrined by them in the aforesaid Vihara at Sarnath.

**4. Maha Bodhi Society, Kolkata**

1. The Bhattiprolu relics of Buddha are located at Mahabodhi Society of India, Sri Dharmarajika Chaitya Vihara Head Quarter, Kolkata.

**5. M.S. University Vadodara**

The Buddhist Relics housed in the M.S. University, Vadodara was unearthed during the excavations at Devnimori by the Department of Archaeology and Ancient History in the year 1959-63. The unique inscribed relic schist stone casket (7" dia and 5" ht.) containing the bone relics of Lord Buddha was unearthed at the depth of 13 feet from the top at the center of the Stupa in an earthen pot. The holy ashes were placed in a small gold bottle. This in turn was enclosed in a copper bowl/ box alongwith a silk cloth bag. The copper bowl was placed inside the stone casket. The lid, external surface and base of the stone casket are inscribed in Kshatrapa Brahmi Characters and the language is Sanskrit. The inscription on the body of the casket indicates that, the Mahastupa was built near the Mahavihara, during the reign of King Sri Rudrasena-I in the 127<sup>th</sup> year of Kathika Kings.

**Statement — II**

1. Buddhayan (A Buddhist Cultural Centre), Lalitgiri, Dist. Cuttack, Orissa requested to enshrine the Buddhist relic caskets recovered during excavations conducted by ASI between 1985-1992 at Lalitgiri, a centrally protected site, at the very site of its

recovery. At present, the relic caskets are in the safe custody of Superintending Archaeologist, Bhubaneswar Circle, ASI Bhubaneswar.

There is a proposal for setting up a museum, as per the demands of local people, at the excavated Buddhist site Lalitgiri, to house and display the relic caskets containing bone relics. The site has been inspected for the selection of location of proposed museum building. The preparation of plan, elevation and design of the proposed museum building has been initiated by the Bhubaneswar Circle, ASI.

2. Global Vipassana Foundation, Mumbai had requested to be given a part of the sacred relics of the Buddha which are in the possession of the Ministry of Culture, so as to place them in the Global Vipassana Pagoda, Mumbai and at Pagodas to be built at other places in the country.

[Translation]

#### Food Coupons

4526. SHRI P. L. PUNIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to launch Food Coupons to strengthen the Public Distribution System;

(b) if so, the details thereof;

(c) the time by which the said system is likely to be implemented; and

(d) the States where the said system have already been launched alongwith the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/ Union Territory (UT) Governments. The Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The

operational responsibilities for lifting and distributing the allocated foodgrains within the States/ UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible card holders through the Fair Price Shops (FPSs) are of the State/ UT Governments.

As a part of reforms in TPDS, some States/ UTs are issuing smart cards, food coupons, barcoded ration cards, etc for the delivery of TPDS commodities to the beneficiaries. These are at various stages of implementation.

#### Promoting the Youth

4527. SHRI ANURAG SINGH THAKUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has framed any outline/ strategy to provide employment, education, health facility and fundamental rights for a large number of youth between the age of 15 to 35 years;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the manner in which the youth are likely to be empowered?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) and (c) The National Youth Policy(NYP), 2003 recognizes training and employment, health and family welfare and education as key sectors of concern for the youth. The NYP also envisages youth empowerment as one of the thrust areas. Towards this end, the Policy envisions the following:

(i) Attainment of higher educational levels and expertise by the youth, in line with their abilities and aptitudes, and access to employment opportunities accordingly;

(ii) Adequate nutrition for the full development of physical and mental potential and the creation of an

environment which promotes good health, and ensures protection from disease and unwholesome habits;

- (iii) Development of youth leadership and its involvement in programmes and activities pertaining to National Development;
- (iv) Equality of opportunity and respect for Human and Fundamental Rights without distinction of race, caste, creed, sex, language, religion or geographic location and access to facilities relating to Sports, Cultural, Recreational and Adventure activities.

[English]

#### **Categorisation of T.V. Channels**

4528. SHRI RAMSINH RATHWA:  
SHRI MANOHAR TIRKEY:  
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government has made any deliberations or is going to take any action for the categorization of T.V. channels, fixing their telecast time and framing code of conduct for contents of various serials and other telecasts;

(b) if so, the details and the objectives thereof;

(c) whether there is also a proposal to allot separate time slot to be included in the above measures to mitigate the exploitation of the consumers through advertisements; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) As per guidelines for uplinking and downlinking of private satellite TV channels, TV channels are categorized into two categories, namely, (i) News and Current Affairs Channels and (ii) Non-News and Current Affairs Channels.

As regards content broadcast on these TV channels, the same is regulated by the Programme and Advertising Codes stipulated under the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. The said Codes

do not provide for timeslots for telecast of various programmes and advertisements. However, all programmes and advertisements are required to be strictly as per the said Codes. There is no proposal at present under consideration to make any changes in the Programmes and Advertising Codes.

(c) and (d) The Advertising Code contained in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder provides for a range of parameters for regulation of advertisements telecast on private satellite TV channels, including a provision that no programme shall carry advertisements exceeding twelve minutes per hour, which may include up to ten minutes per hour of commercial advertisements, and up to two minutes per hour of the channel's self-promotional programmes. In view of this, there is no proposal at present under consideration to allocate separate timeslot for telecast of advertisements.

#### **Impact of Agriculture Production on GDP**

4529. SHRI HARISHCHANDRA CHAVAN:  
SHRI M.K. RAGHAVAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the decline in agricultural production is likely to have an impact on the Gross Domestic Product and economy of the country;

(b) if so, the details thereof during the last three years and the current year; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) As there is no decline in agricultural production, it is not likely to have an 'impact on the Gross Domestic Product and economy of the country. Despite year on year fluctuations, the agricultural production (cereals, pulses and nine oilseeds) in the country is showing an increasing trend during 2007-08 to 2010-11 as per details given in the table below. Similarly Gross Domestic Product for the total economy has increased from ₹ 3898958 crore to ₹ 4877842 crore (at 2004-05 prices ) during the same period.



(million tonnes)

Year	Cereals	Total	Total Nine Oilseeds	Gross Domestic Product of the total Economy (₹ in crore) (at 2004-05 prices)
2007-08	216.0	14.8	29.8	3898958
2008-09	219.9	14.6	27.7	4162509
2009-10	203.4	14.7	24.9	4493743
2010-11	223.5	18.1	31.1	4877842

Source: Ministry of Agriculture and CSO

(c) The question does not arise.

**Common Mobility Card**

4530. SHRI S.S. RAMASUBBU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to roll out Common Mobility Card (CMC) to facilitate commuters to travel by different modes of public transport and other operations in the country;

(b) if so, the details thereof;

(c) the time by which it is likely to be implemented;

(d) whether it is proposed to extend the scheme throughout the country in the near future;

(e) if so, the details thereof alongwith the pattern of cost sharing between the Centre and the State Governments; and

(f) the time by which the new proposal is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) The proposed all India Common Mobility Card (CMC) would be a Smart Card providing for a Common Fare Collection System across different operators (both Government and Private) and different modes of public transport as well as parking etc. as an integrated approach. Ministry of Urban Development has engaged M/s. UTI Infrastructure Technology and Services Limited (UTIITSL), a 100% owned Public Sector Undertaking of Ministry of Finance, Govt. of India for this purpose.

(c) and (f) Since each operator across each city has to separately enter into an agreement with M/s. UTIITSL for this purpose, no fixed time line is possible to be given for its implementation across India.

(d) and (e) It is proposed to be extended progressively to all the cities across all the states/ Union Territories. Automatic Fare Collection System is a part of urban bus specifications and accordingly for city buses procured under Jawaharlal Nehru National Urban Renewal Mission, Central Government is providing additional central financial assistance as per the scheme guidelines. For the Metro Railway projects also, Central Government is providing financial assistance as equity/ subordinate debt/ Senior term debt/ grant which covers Automatic Fare Collection system as well. No separate central financial assistance is being provided for this scheme.

[Translation]

**Schemes for Cultural Activities**

4531. SHRI TUFANI SAROJ: Will the Minister of CULTURE be pleased to state:

(a) the details of schemes operated by the Government to provide assistance to organizations/ individuals engaged in promoting cultural activities in the country; and

(b) the number of persons benefited under these schemes during each of the last three years and the current year, scheme-wise ?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam. A Statement is annexed showing

names of the schemes operated by the Government to provide assistance to organizations/ individuals engaged in promoting cultural activities in the country.

(b) The information is being collected and will be laid on the table of the House.

**Statement**

Sl. No.	Name of Scheme
1	2
1.	Scheme of Financial Assistance to Persons Distinguished in Letters, Arts and Such other Walks of life who may be in indigent circumstances and their dependents.
2.	Scheme of Financial Assistance for Seminars Festivals and Exhibitions on Cultural Subjects by Not-For- Profit Organisations  Short Name: Cultural Functions Grant Scheme (CFGS).
3.	Scheme of Financial Assistance for Cultural Programmes organized by Not-For-Profit Organisations to Commemorate 150 years of Rabindranath Tagore  Short Name: Tagore Commemoration Grant Scheme (TCGS).
4.	Scheme of Financial Assistance to Professional Groups and Individuals engaged for specified Performing Arts Projects.
5.	Scheme for Tagore Cultural Complexes.
6.	Scheme for Award of Scholarships to Young Artistes in Different Cultural Fields.
7.	Scheme for the Award of Fellowships to Outstanding persons in the field of Culture.
8.	Scheme of Building Grants including Studio Theatres.
9.	Tagore National Fellowship for Cultural Research.

1	2
10.	Financial Assistance for Centenary Anniversary voluntary Organisation.
11.	Grant in Aid to voluntary Organizations/ Societies for Development and maintenance of National Memorials.
12.	Scheme of Financial Assistance for Development of Buddhist/ Tibetan Culture and Art.
13.	Scheme of Financial Assistance for preservation and Development of Cultural Heritage of the Himalayas.
14.	Scheme for Financial Assistance for 'Setting Up, Promotion and Strengthening of regional and Local Museums'.
15.	Revised Norms/ Guidelines for setting up of new Science Cities and Science Centres.
16.	Pilot Scheme of Financial Assistance for Book Fairs, Book Exhibitions and Participation in International Book Fairs/ Publishing Events, etc.

**Pending Cultural Projects**

4532. SHRI GOVIND PRASAD MISHRA: Will the Minister of CULTURE be pleased to state:

(a) whether a number of cultural proposals/ projects received from the State Government of Madhya Pradesh are pending with the Ministry;

(b) if so, the details thereof, and the time by which the said pending proposals are likely to be approved; and

(c) the time by which works on the said proposals are likely to be started?

THE MINISTER OF HOUSING AND POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Ministry of Culture has received the following proposals under Tagore Cultural Complexes Scheme:



Sl. No	Project Details (New or Renovation)	Assistance sought from the Ministry (₹ in crore)
1	Renovation of Ravindra Bhawan, Bhopal, Madhya Pradesh	26.28
2	Construction of Rabindra Nath Thakur Cultural Complex at Rewa, Madhya Pradesh.	1.80
3	Construction of a New Rabindra Nath Thakur Cultural Complex at Distt. Khandwa, Madhya Pradesh.	1.80
4	Construction of a New Rabindra Nath Thakur Cultural Complex at Sagar, Madhya Pradesh.	1.80
5	Construction of Rabindranath Tagore Modern Art Museum, Indore, Madhya Pradesh.	12.10

(c) The details in relation to the proposal for setting up of Rabindranath Tagore Modern Art Museum at Indore are awaited from Government of Madhya Pradesh. As regards to other proposals, the National Appraisal Committee meeting has been fixed for 29<sup>th</sup> August, 2011.

[English]

#### Organic Food

4533. SHRI HAMDULLAH SAYEED: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any study have been taken to ascertain the impact of organic food on human health, farming, environment and ecosystem; and

(b) if so, the details of the outcomes thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Indian Council of Agricultural Research initiated a Network Project on Organic Farming (NPOF) in 2004-05 to ascertain the impact of organic farming on soil health and crop quality.

(b) The limited study conducted under this project revealed

that the organic system of plant nutrition helped in improving the organic carbon and microbial biomass in soil and the biochemical properties of few crops (ginger, turmeric, chillies, garlic, tomato, cabbage, pea, frenchbean, etc.). The micro-nutrient (iron, zinc, manganese and copper) content of organically produced crops also improved significantly. Organic foods, in general, are reportedly safe for human health as they are almost free from pesticide residues and heavy metals.

#### National Dairy Plan Project

4534. SHRI R. THAMARASELVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether artificial insemination to improve the quality of cattle would be the focus of the National Dairy Plan Project;

(b) if so, the details thereof;

(c) whether a big component of the new plan would be for promoting research and development of semen for breeding high milk producing cattle and also for improving fodder production; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS

MAHANT): (a) and (b) National Dairy Development Board (NDDDB) has formulated a new Central Sector scheme namely, National Dairy Plan (NDP) Phase-I with the following objectives:

- (i) To help increase productivity of milch animals and thereby increase milk production to meet the rapidly growing demand for milk.
- (ii) To help provide rural milk producers with greater access to the organised milk-processing sector.

The proposed NDP Phase-I in addition to the other initiatives also envisages setting up of a pilot model for viable doorstep artificial insemination delivery services including identification and reporting system.

(c) and (d) Productivity enhancement through scientific breeding and nutrition programme for milch animals is a major component of the proposed NDP Phase-I. As regards breeding of high milk producing cattle and improving fodder production, the proposed NDP I envisages the following:

- (i) Production of high genetic merit and disease free cattle and buffalo bulls through progeny testing and pedigree selection methods.
- (ii) Support to extension initiatives for increasing fodder yields by promoting use of quality fodder seed, demonstrations for silage making, reducing wastage as well as enrichment and densification of crop residues.

[Translation]

#### Speeches of Prominent Leaders

4535. SHRI ADHIR CHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has proposed/ proposes to release important speeches delivered by the prominent leaders like Mahatma Gandhi, Jawaharlal Nehru, Indira Gandhi and Rajiv Gandhi etc. in the form of Cassettes/ CDs;

(b) if so, the details thereof;

(c) the estimated cost for releasing such cassettes; and

(d) the time by which such cassettes are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) Prasar Bharati has informed that All India Radio have already released excerpts of speeches of Mahatma Gandhi, Pt. Jawaharlal Nehru, Netaji Subhash Chander Bose, Sardar Vallabh Bhai Patel and Maulana Abdul Kalam Azad, in cassettes. The cost of each cassette released by AIR is ₹ 40/-. AIR is in the process of refurbishing of archival recordings and once this is completed further plan can be drawn up.

#### Barren Cattle

4536. SHRI BHOOPENDRA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of barren cattle of cow/ buffalo family in the country, State-wise;

(b) whether any research/ study have been undertaken in this regard;

(c) if so, the details thereof; and

(d) the number of cattle whose problems of barrenness has been redressed so far during the last three years under National Cow/ Buffalo Family Project, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) The details of barren cattle of cow/buffalo family are not collected under Livestock Census/Integrated Sample Survey Scheme.

(b) and (c) Yes, Madam . Research work on infertility and sterility in cattle and buffaloes are undertaken regularly in ICAR

research institutes using chromosomal, gene polymorphism, feeding mineral supplementation and hormonal assays.

(d) In order to supplement efforts made by the States to overcome infertility and sterility in bovines, Government of India is implementing National Project for Cattle and Buffalo Breeding under which funds are released to the participating States for

organisation of fertility camps to overcome infertility and sterility in bovine population. The number of fertility camps organized and number of bovines treated for infertility and sterility during each of the last three years State wise and year wise is annexed as Statement.

**Statement**

*Fertility camps organised and number of bovines treated*

Sl. No	State/ UT	2008-09		2009-10		2010-11	
		No. of camps organised	No. of bovines treated	No. of camps organised	No. of bovines treated	No. of camps organised	No. of bovines treated
1	2	3	4	5	6	7	8
1	Andhra Pradesh	7,367	2,85,563	10,347	5,05,020	12,264	4,82,739
2	Arunachal Pradesh	49	250	33	197	15	73
3	Assam	NIL	NIL	NIL	NIL	NIL	NIL
4	Bihar	81	8405	534	53280	20	2340
5	Chhattisgarh	292	38782	292	36282	584	80065
6	Gujarat	-	-	1276	103981	460	35305
7	Haryana	1,612	6,25,000	3,505	8,27,000	6,783	10,06,000
8	Himachal Pradesh	150	5,576	154	7,759	150	4,601
9	Jammu and Kashmir	80	1,600	120	2,400	250	5,000
10	Jharkhand	NIL	NIL	NIL	NIL	238	14695
11	Karnataka	NIL	NIL	700	52142	NIL	NIL
12	Kerala	437	21,850	268	13,400	200	10,000
13	Madhya Pradesh	995	1,03,438	1,113	1,31,092	1,042	-
14	Maharashtra	-	-	330	14,850	633	31,650
15	Manipur	25	175	60	315	62	340

523	Written Answers	August 30, 2011					to Questions	524
1	2	3	4	5	6	7	8	
16	Meghalaya	31	865	20	540	4	102	
17	Mizoram	80	190	99	296	110	306	
18	Nagaland	100	565	135	587	145	608	
19	Orissa	628	24,920	628	28,620	628	29,782	
20	Punjab	3,337	95,254	3,180	95,559	2,813	63,651	
21	Rajasthan	376	1,11,008	0	0	326	48,517	
22	Sikkim	15	206	10	132	NIL	NIL	
23	Tamil Nadu	963	56,800	770	65,057	-	-	
24	Tripura	74	1,937	212	6,996	487	16,382	
25	Uttar Pradesh	300	15,000	1,616	80,800	1,084	54,200	
26	Uttarakhand	200	12,291	200	7,052	-	-	
27	West Bengal	682	83,403	682	1,22,762	682	1,34,561	

**Outstanding due on CWG Organising Committee**

4537. SHRI DILIP SINGH JUDEV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government/Organising Committee of Commonwealth Games (CWG) owes millions of rupees to certain domestic and foreign firms involved in conducting CWG, 2010;

(b) if so, the details of such firms and the reasons therefor, firm-wise;

(c) whether the Government has taken any steps in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which the outstanding amount is likely to be paid to the concerned firms

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) As per the information received from the Organizing Committee(OC), Commonwealth Games 2010, the claims of payment of certain domestic/ foreign vendors are under scrutiny. The status of these claims is given in the enclosed Statement-I, II, III, and IV. Payment/s in respect of domestic/ foreign vendors have been held up due to non-receipt of deliverables/ non fulfillment of obligation under contract/ court cases.

(c) to (e) The payment/s are held up due to non-receipt of deliverables/ non fulfillment of obligation under contract/ court cases. These will be released on receipt of required document/s from the respective Vendors and/or settlement of litigation. Since some of the cases are under investigation by investigating agencies, payment/s in such cases will be made once the investigation/s are over.

**Statement-I****Project Payments to Domestic Vendors**

As on 4/08/2011

Sl.No.	Name of the Contractors/Vendors	Contracted Amount	Amount Paid in ₹	Pending Payment	Balance to be paid in ₹	Remarks
1	2	3	4	5	6	7
1.	Expro Events	24,424,850	25,582,365		2,842,485	The reduced amount is not accepted by the vendor and hence the no dues is not being furnished by the vendor.
2.	Expro Events	6,076,269	1,440,712		1,680,000	EPRC (Expenditure Empowered Payment Review Committee) has approved ₹ 16.80 lakhs and the party has not accepted the same.
3.	Tensys Dynamics	300,00		300,00		This is being scrutinized.
4.	Srijan webmatics Pvt. Ltd	192,693	101,993	62,700		This is being scrutinized.
5.	Audit Fee	1,300,000		1,300,000	1,300,000	This is being scrutinized.
6.	Central Cargo	183,874		183,874	183,874	50% balance payment for shifting of tiles from ash pond.
7.	Balmer Lawire	391,771		391,771	391,771	This is being scrutinized.
8.	RG Buildtech		446,098	446,098	446,098	This is being scrutinized.
9.	HS Oberia Buildtech		500,000	500,000	500,000	Refund of EMD (Earnest Money Deposit).
10.	MIS Consortium Consultancy services (2-9 floor) 4.45% of Cost of work					
11.	Security Guards NDCC-II	2,282,598		2,282,598	2,282,598	This is being scrutinized.



1	2	3	4	5	6	7
12.	Modern Stage Service Pvt. Ltd	67,500,000	60,750,000		6,750,000	Withheld due to investigation is going on this transaction.
13.	TCIL	906,968,259	499,501,898	407,466,361	407,466,361	This is being scrutinized.
14.	TI M/s TCS Ltd	39,959,102	35,963,192	3,995,910	3,995,910	This is being scrutinized.
15.	Mcafee M/s TCS Ltd	3,168,998		3,168,998	3,168,998	This is being scrutinized.
16.	Website Provider and Hosting (Hungama)	29,500,000	14,750,000	10,325,000	10,325,000	This is being scrutinized.
17.	ITDC Hotel Ashok	486,505		486,505	486,505	This is being scrutinized.
18.	Prasar Bharti	106,000,000		106,000,000	106,000,000	This is being scrutinized.
19.	Shri Ram College of Commerce	1,142,905		1,142,905	1,142,905	Billing period provided 19 <sup>th</sup> June to 10 Dec. Not as per venue use agreement.
20.	Kiori Mal College	111,335		111,335	111,335	Bill cycle 13 <sup>th</sup> Oct to 19 <sup>th</sup> Nov only approved.
21.	TSB (Water Charge)	78,531		78,531	78,531	This is being scrutinized.
22.	IG Stadium (Water)	783,088		783,088	783,088	This is being scrutinized.
23.	DUR (Water)	582,294		582,294	582,294	This is being scrutinized.
24.	Sri Guru Tegh Bahadur Khalsa College	898,232		898,232	898,232	This is being scrutinized.
25.	Delhi University	1,500,000		1,500,000	1,500,000	Construction of boundary wall in dispute.
26.	Chattrasal Stadium	1,867,562		1,867,562	1,867,562	Bill not given
27.	Misc.	50,000,000			50,000,000	This is being scrutinized.
	Total				605,326,607	

**Statement-II***Disputed Payments to Domestic/ Foreign Vendors*

As on 04/08/2011

Sl.No.	Name of the Contractors/Vendors	Contracted Amount in ₹	Amount Paid in ₹	Pending Payments	Balance to be paid in ₹	Remarks
1	2	3	4	5	6	7
1	Balmer Lawire	73,389,951	66,964,120	6,425,831	6,425,831	This is being scrutinized.
2	Hotel Ashok	11,876,912	10,050,000	1,826,912	1,826,912	This is being scrutinized.
3	Ramada Plaza	18,617,926	17,452,911		1,165,015	Settlement of the advance of 1.86 lakh and ₹ 3 lakh is in process of payment.
4	Hotel Claridges, Delhi	3,145,597	2,916,867		228,730	This is being scrutinized.
5	Megma Print O Pack Pvt. Ltd.	2,654,972	-	2,654,972	2,654,972	This is being scrutinized.
6	Agility	864,032		864,032	864,032	The payment proposal is now being put up to the EPRC for approval.
7	T-Series	10,000,000			10,000,000	It was recommended by EPRC that a letter should be sent by Ceremonies FA to T-Series for waiving off the amount claimed by them. The letter was sent but till date no revert has been received from them.
8	Yash Raj Films	300,000			300,000	It was recommended by EPRC that a letter should be sent by Ceremonies FA to Yash Raj Films for waiving off the amount claimed by them. The letter was sent but till date no revert has been received from them.

1	2	3	4	5	6	7
9	A2Z Maintenance and Eng. Service Ltd.	193,036,560	76,354,006		22,926,922	The balance amount of ₹ 2,29,26,922 payable after deducting amount of performance bank guarantee ₹ 1.9 crores approved by PRC (Payment Review Committee) not accepted by vendor.
10	Outdoor Concepts	2,350,000			2,350,000	Matter under reference to CVC, the vendor in one of his communication has indicated that he is willing to settle the matter for ₹ 23 lakhs + taxes. However he has also withdrawn the same <i>vide</i> another communication.
11	Mark Promotional	1,500,000		1,500,000	1,500,000	EPRC directed Communication FA to get the verification of all printing items countersigned by FA Head.
12	Technology Frontiers Pvt. Ltd	520,616		520,616	520,616	Matter to be submitted for wrestling.
13	J K Tent	664,557		664,557	664,557	This is being scrutinized.
14	JK Tent	614,380		614,380	614,380	This is being scrutinized.
15	Delhi Tent	579,993		579,993	579,993	Provision of overlays for wrestling.
16	Central Cargo	20,000		20,000	20,000	Insurance, being scrutinized.
17	Agility Logistics	15,035,254		15,035,254	15,035,254	This is being scrutinized.
18	Agility Logistics	2,104,080		2,104,080	2,104,080	Interest claim on pending non VIK payment, being scrutinized.
19	Fairdeal Marketing	493,606		493,606	493,606	This is being scrutinized.
20	Sharma Construction		3,412,657	3,412,657	3,412,657	Final bill and security deposit ₹ 100000.
21	Bandwith for vpc and media-TCL	15,000,000		15,000,000	15,000,000	This is being scrutinized.

1	2	3	4	5	6	7
22	Airport-GDN and Internet at airport DIAL	2,167,249		2,167,249	2,167,249	This is being scrutinized.
23	QBR International payment for Rotation 3, 4, and 5 - Air ticket	1,134,344		1,134,344	1,134,344	This is being scrutinized.
24	Wizcrafts	54,000,000	48,600,000		54,000,000	Agenda is being put up to EPRC to withhold the payment.
25	E and Y	118,540,306	106,774,175	11,766,131		This is being scrutinized.
26	Reebok India	119,718,064	108,127,440			This is being scrutinized.
27	Joint Marketing					
28	Programme Joint Marketing	109,000,000			109,000,000	This is being scrutinized.
29	Programme Tetra	50,000,000			50,000,000	This is being scrutinized.
30	Tissot	61,083,992			61,083,992	This is being scrutinized.
31	Tissot SMAM	20,000,000			20,000,000	This is being scrutinized.
	SMAM	805,825,780			805,825,780	Being contested.
	Total				1,166,655,613	

**Statement-III***No Payment to Foreign Vendors*

Sl.No.	Name of the Vendor	Total Contract Value	Amount Paid	Payment		Balance	Remarks
				Their Claim	OC Claim		
1	Swiss Timing	CHF2,49,90,000	CHF23740500	CHF 1249500			No Payment to be made to vendor.
2	Infostrada Sports	USD 20,60,000	USD 1442000	USD 618000			PRC (Payment Review Committee) has decided not to pay further.
3.	Great Big Event	USD 850000	USD 765000	USD 85000	USD 89186	(-) USD 4186	Disputed matter, USD 4186 to be recovered from them.
4.	Spectek Production	USD 2295000	USD 1969875	USD 325125			Nothing has to be paid as per decision taken by EB on 14/12/10.
5.	EKS Workforce	USD 2592959	USD 2074367	USD 518592			More than amount claimed by vendor OC has to recovery from vendor.
6.	DNC	AUD 81624		AUD 182006	AUD 2244783	(-) AUD 2062777	OC claim is more than vendor claim (approximately). Vendor has agreed to refund.



**Statement-IV***Payment Due to Overlays Contractors*

Sl. No.	Nam of Contractors/ Vendor	Contracted amount in ₹	Amount Paid in ₹	Payment Dispute	Pending Payment	Balance to be paid	Reasons for delay, if any for which payment has been withheld, Remarks
1.	PICO/ Deepali Overlays Consortium (Hongkong) *Cluster 1 and 6	2,307,534,227	943,574,431	1,363,959,796		1,363,959,796	Payment has been withheld under clause 281(b), The final amount shall be determined based on the actual work done, subject to clearance.
2.	ESAJV:/ D Art: Indo Consortium *(UK) Cluster 5	929,372,702	402,343,984	527,028,718		527,028,718	Payment with held the amount payable shall be determine based on the actual work done, subject to clearance pending investigation.
3.	NUSSLI:/ Comfort Net (Switzerland) *Cluster 2 and 4	1,410,736,286	477,525,050	933,211,236		933,211,236	Payment withheld. The amount payable shall be determined based on the actual work done, subject to clearance pending investigation.
4.	GL Litmus/Meroform (France) *Cluster 3 and 7	1,654,456,794	701,873,747	952,583,047		952,583,047	Payment withheld the amount payable shall be determine based on the actual work done, subject to clearance pending investigation.
	<b>Total</b>	<b>6,302,100,009</b>	<b>2,525,317,212</b>	<b>3,776,782,797</b>	<b>-</b>	<b>3,776,782,797</b>	

\*The payment to these Vendors have been stopped as per the advise received from GOI as the cases are under investigation.

### By-products of Cotton Seeds

4538. SHRI RAJU SHETTI: Will the Minister of AGRICULTURE be pleased to state:

(a) names of the by-products derived from Bt-cotton seeds;

(b) whether any by-product of cotton seeds is being used as an item of food for human consumption;

(c) if so, the details thereof;

(d) whether the Government has permitted the use of such by-product for human consumption; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) The by-products obtained from Bt. Cotton seeds are cotton seed cake and cotton seed oil. Cotton seed oil is used as an item of food for human consumption and ranks high among healthier oils including corn, sunflower and soybean oil. Cotton seed cake is fed to animals.

(d) and (e) Yes, the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 stipulate the quality parameters for cotton seed oil to be used for human consumption.

[English]

### Vacant Post of Manager and Technical Manager

4539. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the post of Manager and Technical Manager of Government Press, Port Blair are lying vacant;

(b) if so, the time since when; and

(c) the time by which such post is likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The post of Manager, Government Press, Port Blair is lying vacant since 30.09.2008. There is no post of Technical Manager in the Government Press, Port Blair.

(c) As intimated by the Andaman and Nicobar

Administration, earlier attempts to fill up the post of Manager, Government Press, Port Blair were not successful. The vacancy for this post is to be re-advertised. Response thereto cannot be anticipated. This being a Group 'B' Gazetted post, concurrence of Union Public Service Commission is also required. It is, therefore, not possible to indicate by which time the post is likely to be filled up.

### Price of Paddy

4540. SHRI B.Y. RAGHAVENDRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the open market price for paddy per quintal is nearly ₹ 400/- less than the Minimum Support Price declared by the Government;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Union Government has directed the Food Corporation of India to procure paddy in Karnataka; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No reports of distress sale of Fair Average Quality (FAQ) paddy has been received by Government of India.

(c) and (d) No, Madam. Government of India has not directed Food Corporation of India to procure paddy in Karnataka as Karnataka is a Decentralized Procurement State and the responsibility of paddy procurement lies with the State Government.

### Transfer of PCR Calls

4541. SHRI VIJAY BAHADUR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an unnecessary delay in attending to the complaints made to Police Control Room (PCR) number 100 in the border areas of the National Capital Region (NCR) due to dispute over the jurisdiction between different State police;

(b) if so, the details thereof;

(c) whether there is lack of provision to ensure transfer

of call to PCR to the appropriate police in a time efficient manner;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken to evolve such a mechanism for efficient transfer of calls?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There is no Jurisdictional dispute between Delhi and it's adjacent Districts/ States regarding calls made to Police Control Room (PCR) number 100. Any call to number 100 from within the jurisdiction of Delhi from land line or cellular phone comes to the Central Police Control Room of Delhi. Similarly, calls made from the adjacent cities viz. Gurgaon, Faridabad, Ghaziahad etc. automatically go to their respective Police Control Rooms. However, sometimes the calls made from cellular phones in the adjacent Districts, near Delhi boundary, reach Delhi Police Control Room instead of going to the respective Control Rooms of that city/ district. Such calls are transferred/ passed on to the concerned Control Room immediately.

(c) to (e) Whenever a call made from a phone in the adjacent District of Delhi, reach Delhi Police Control Room, or vice-versa, the call details are taken and are forwarded to the Control Room of concerned City/ District through Hotlines/ Telephones/ Fax etc.

#### Relaxation in Visa Restriction

4542. SHRI HEMANAND BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has relaxed the restriction imposed on Pakistani Nationals intending to visit their relatives in the border States;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government also proposes to relax visa restrictions to enable direct entry through these border States instead of Delhi; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRANH): (a)

and (b) In accordance with the extant instructions, permission is granted to Pakistani nationals to visit/ stay in the protected/ restricted areas in the border States on case to case basis following the due procedure after police verification and based on the recommendation of the State Government concerned.

(c) and (d) The designated Immigration Check Posts for entry/ exit of Pakistani nationals visiting India are Mumbai/ Delhi/ Chennai (by air), Mumbai (by sea), Attari (by road) and Attari/ Munnabao (by rail). There is no proposal to modify these designated Immigration Check Posts at this stage.

#### Stock of Foodgrains

4543. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the estimated quantum of wheat and rice likely to be available in the Government/Food Corporation of India (FCI) godowns in Gujarat by the end of the current financial year;

(b) whether the condition of FCI godowns in Gujarat is not satisfactory,

(c) if so, whether the Union Government has received any proposal from the Government of Gujarat to establish new FCI godowns in the State;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether the Government of Gujarat has requested for additional supply of wheat and rice during the current year; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Gujarat is not a major procuring State and its PDS requirements are met by movement from surplus States. Hence the quantum of wheat and rice likely to be available in the Government/ Food Corporation of India (FCI) godowns in Gujarat by the end of the current financial year can not be estimated. However the stock of wheat and rice in Gujarat Region during the current and last 3 years (financial years as on 01.04.2011, 01.04.2010, 01.04.2009 and 01.04.2008) in central pool is given below:



(Figures in lakh tonnes)

Year	Wheat	Rice	Total
01.04.2011	4.39	0.98	5.37
01.04.2010	6.23	0.44	6.67
01.04.2009	4.12	0.70	4.82
01.04.2008	2.46	0.94	3.40

(b) All godowns of FCI in Gujarat Region are in good condition. Periodic inspection at various levels from FCI Hqrs. as well as from Zones/ Regions are being carried out for ascertaining the condition of the godowns used for storage of foodgrains and sufficient funds are provided to Regions for upkeep of godowns.

(c) and (d) Based on the storage gap calculated by State Level Committee (Six), Gujarat as per the guidelines of the Private Entrepreneurs Guarantee (PEG) scheme, a capacity of 45,000 tonnes was approved for the State. Out of this, a capacity of 5,000 tonnes has been allotted to CWC.

Further, a capacity of upto 3.07 lakh tonnes which was transferred from Punjab can also be taken up for construction

(e) No, Madam.

(f) Does not arise.

#### National Institute of Epigraphy

4544. SHRI P. VISWANATHAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to set up a National Institute of Epigraphy;

(b) if so, the details thereof; and

(c) the time by which the said institute is likely to be set up?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Archaeological Survey of India (ASI) has no proposal to set up a National Institute of Epigraphy at this stage.

(c) Question does not arise.

[Translation]

#### Recommendations of Hanumantha Rao Committee

4545. DR. KIRODI LAL MEENA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the recommendations of the Hanumantha Rao Committee, based on the recommendations of the National Farmers Commission and Radhakrishnan Committee on agricultural indebtedness, have been implemented; and

(b) if so, the details thereof and the achievement made therein?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Planning Commission constituted a Steering Committee on Agriculture and Allied Sectors for formulation of the Eleventh Five Year Plan (2007-12), under the chairmanship of Dr. C.H. Hanumantha Rao. The Committee made recommendations on a wide range of issues relating to outlay on agriculture, agricultural research, irrigation, rain water harvesting, balanced use of fertilizers, seed production and distribution, marketing, post harvest infrastructure, extension machinery, restructuring of cooperatives, credit supply, agriculture insurance, initiatives aimed at women farmers, agro-forestry in North East region etc., which were addressed while formulating the Eleventh Five Year Plan.

[English]

#### Rehabilitation of Terrorist Victims

4546. SHRI RAVNEET SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated/ proposes to formulate a policy for the proper rehabilitation of families of terrorist victims;

(b) if so, the details thereof;

(c) whether the Union Government has received any

proposal or list from the Punjab Government to rehabilitate the families affected by terrorism; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

(c) and (d) No, Madam. However, Ministry of Home Affairs received a proposal from the State Government of Punjab in 2009 to make the scheme of Central Assistance to Victims of Terrorist/Communal Violence effective retrospectively w.e.f. 1982 so as to cover the families affected by terrorism in the State of Punjab. The Government of Punjab further requested the Government of India to consider, inter-alia providing a rehabilitation grant to displaced families, ex-gratia to injured persons, grant on account of damage to properties etc.

As regard making the scheme of Central Assistance to victims of terrorist violence effective retrospectively, the same has been examined and it has been decided that the Scheme cannot be extended retroactively.

#### Steps to increase Procurement

4547. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has taken any measures during the rabi marketing season 2010-11 to increase procurement of wheat in various major wheat producing States;

(b) if so, the details thereof;

(c) the extent to which procurement of wheat has increased in each of the said major wheat producing States during the said period as compared to the previous year, State-wise;

(d) whether the Government has also allowed NAFED and other Government agencies to purchase wheat for the Central pool;

(e) if so, the details and the outcome thereof; and

(f) the quantity of wheat procured by such agencies in the current season, so far?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Government has taken following steps to increase procurement during Rabi Marketing Season (RMS) 2010-11:

(i) Minimum Support Price (MSP) of ₹1100/- per quintal was fixed for wheat to be procured in RMS 2010-11.

(ii) Sufficient number of procurement centres were opened for procurement of wheat.

(iii) Commission charges at the rate of 2.5% have been allowed to cooperative societies and self help groups to increase the reach of MSP operations to small and marginal farmers.

(c) State-wise details of wheat procured during RMS 2010-11 and RMS 2009-10 are given in the enclosed Statement-I.

(d) Yes, Madam. Other Government agencies have been allowed to purchase wheat for Central Pool.

(e) and (f) State-wise details of procurement made by Government agencies during Rabi marketing Season 2011-12 are given in the enclosed Statement-II.

#### Statement-I

##### Procurement of Wheat Marketing Season (April-March)

(In '000 tonnes)

States/UTs	2009-10	2010-11
1	2	3
Bihar	497	183
Chandigarh	12	9
Delhi	0	10
Gujarat	75	1
Haryana	6924	6347
Himachal Pradesh	1	Neg
Jammu and Kashmir	1	
Jharkharad	Neg	Neg



1	2	3	1	2	3
Madhya Pradesh	1968	3539	Uttar Pradesh	3882	1645
Maharashtra	0	0	Uttarakhand	145	86
Punjab	10725	10209	West Bengal		9
Rajasthan	1152	476	Total	25382	22514

**Statement-II**

State/ UT	Food Corporation of India	State GOVT.	State Civil Supply Corporation	Cooperatives	Consumer Federation	AGRO	State Warehousing Corporation	State Food Corporation	Uttar Pradesh Sahkari Sang	Total
Punjab	1663777	1760090	2466121	2596019		1212734	1258330			10957071
Haryana	825181	1841976		2408421	508658	693940	612661			6890837
Uttar Pradesh	72203	891562	0	1513423	0	340541	0	188766	453621	3460116
Madhya Pradesh			3400982	1493440						4894422
Bihar	52476			228572		162791		32923		476762
Rajasthan	1302367									1302367
Uttarakhand	6068	3416		32557						42041
Chandigarh	7125									7125
Delhi	8031									8031
Gujarat	31790	73393								105183
Jharkhand										0
Maharashtra										0
Himachal Pradesh	438									438
Jammu and Kashmir										0
West Bengal										0
<b>Total</b>	<b>3969456</b>	<b>4570437</b>	<b>5867103</b>	<b>8272432</b>	<b>508658</b>	<b>2410006</b>	<b>1870991</b>	<b>221689</b>	<b>453621</b>	<b>28144393</b>

[Translation]

### Packaged Sugarcane Juice

4548. SHRI BADRI RAM JAKHAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to introduce sugarcane juice in packaged form;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) No Madam. No such proposal relating to packaging of Sugarcane Juice is under consideration. The Ministry of Food Processing Industries (MFPI) has several schemes for promotion of the food processing industry. The Scheme for Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries is aimed at creation of new processing capacity and up-gradation of existing processing capabilities, modernization of Food Processing Sector to include Milk, Fruit and Vegetables, Meat, Poultry, fishery, cereal, consumer items, oil seeds, rice milling, flour milling, pulse etc. for which MFPI extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of ₹ 50 lakhs in general areas or 33.33% subject to a maximum of ₹ 75 lakhs in difficult areas under the Scheme of Setting up/Modernization/Expansion of food processing industries.

[English]

### Levy Sugar Quota

4549. SHRI PONNAM PRABHAKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to reduce the levy sugar quota to 15% for the ensuing sugar season;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the manner in which the Government proposes to meet the shortfall of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

- (b) and (c) Does not arise.

### Installation of Chinese Aerobridges

4550. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has not given security clearance for installation of Chinese aerobridges at airports in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

- (b) to (c) Does not arise.

### Amendment in Criminal Code

4551. SHRIMATI J. SHANTHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is contemplating an amendment to the Criminal Procedure Code;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any views/ comments from the State Governments in this regard; and
- (d) if so, the details thereof and the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) On the recommendation of the Department-related Parliamentary Standing Committee on Home Affairs for a comprehensive review of the Criminal Law instead of bringing piecemeal amendments, Ministry of Law and Justice were requested to request the Law Commission to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws. The Law Commission may also, *inter alia*, take into account the recommendations made by Malimath Committee and other

Committee/ Commission in this regard. On receipt of the comprehensive report, further action will taken. No time frame can be set up for this.

#### **Gunny Bags for Rice**

4552. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government and the State of Punjab are suffering losses due to restriction on use of once used gunny bags for rice;

(b) if so, whether the Government has received requests from Punjab for allowing the use of such gunny bags by the rice sellers; and

(c) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Rice is packed after milling only in new gunny bags. The cost of such new bags is reimbursed to procuring agencies by Government of India. Hence, there is no question of loss on packing rice in gunny bags.

(b) No such proposal has been received from the Government of Punjab.

(c) Does not arise.

#### **Treaties on Criminal Matters**

4553. SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the countries that have ratified treaties on criminal matters aimed at curbing cross border illegal activities;

(b) whether such agreements have helped to control insurgent groups along the international borders, strengthen intelligence sharing mechanism and control arms smuggling and drug trafficking; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME

AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) India has so far signed Mutual Legal Assistance Treaty (MLAT) with 35 countries out of which the following 32 countries have ratified the MLATs: Switzerland, Turkey, United Kingdom, Canada, Kazakhstan, United Arab Emirates, Russia, Uzbekistan, Tajikistan, Ukraine, Mongolia, Thailand, France, Bahrain, South Korea, United States of America, Singapore, South Africa, Mauritius, Belarus, Spain, Kuwait, Bulgaria, Vietnam, Egypt, Mexico, Iran, Myanmar, Bosnia and Herzegovina, Sri Lanka, Australia, Bangladesh.

Amongst the neighbouring countries so far India has signed MLAT with Myanmar (2010), Sri Lanka (2010) and Bangladesh (2011).

MLAT in Criminal Matters is one of the significant legal instruments to improve and facilitate effectiveness of the signatory countries in investigation and prosecution of crime including crime related to terrorism by providing the necessary legal framework for rendering/ receiving legal assistance between the signatory countries in Criminal Matters.

[Translation]

#### **Illegal Encroachment**

4554. DR. BALIRAM:

SHRI BHAKTA CHARAN DAS:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is aware that Land and Development Office, CPWD and New Delhi Municipal Council and other Government officers had cleared the illegal encroachments of the lands at various places in Delhi/ New Delhi in the recent years, but the evicted lands have again been encroached illegally.

(b) if so, the details thereof;

(c) the time by which the Government had cleared the encroachment of land ; and

(d) the action taken by the Government against the officers who are unsuccessful in checking the illegal encroachment and clearing the land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) A list of

illegal encroachments in New Delhi cleared in recent years is at Statement attached. There is no information about the same plots being encroached illegally again.

(d) No such occasion has arisen.

**Statement**

Sl. No.	Year	Total Number Encroachments Cleared	Total Areas in Sq. Yds. Cleared
1.	2006-07	13	65917 Approx.
2.	2007-08	Nil	Nil
3.	2008-09	4	48671
4.	2009-10	2	422
5.	2010-11	13	7739

[English]

**Juvenile Homes in Jammu and Kashmir**

4555. SK. SAIDUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether young and minors in Kashmir are arrested and locked up in jail by the security forces due to lack of juvenile homes in the Valley;

(b) if so, the details thereof;

(c) whether there is any proposal for setting up of juvenile homes in the Valley;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) The question does not arise.

(c) to (e) There is one Juvenile Home at Harwan in Srinagar.

**Constitution of Indian Reserve Battalion**

4556. SHRI HANSRAJ G. AHIR:  
SHRI E.G. SUGAVANAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has issued any instruction to the State Governments to constitute Indian Reserve Battalion to maintain law and order situation and internal security in the country;

(b) if so, the details thereof and the reaction of the State Governments in this regard, State-wise; and

(c) the total funds granted by the Union Government to the State Governments for the purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. All the State Governments, to whom the IR Battalions were sanctioned, have raised such battalions as per details given in the enclosed Statement-I.

(c) Till date ₹ 1002.0231 crores have been sanctioned by the Union Government to the State Governments for this purpose. State-wise details are given in the enclosed Statement-II.

**Statement-I**

Sl. No	Name of State	No. of IR Bns sanctioned to State Governments	No. of IR Bns raised by the State Governments
1	2	3	4
1.	Andhra Pradesh	07	05
2.	Arunachal Pradesh	05	03
3.	Assam	09	08
4.	Bihar	03	03
5.	Chhattisgarh	07	07
6.	Goa	03	02
7.	Haryana	04	03
8.	Himachal Pradesh	06	06
9.	Jharkhand	06	05
10.	Jammu and Kashmir	20	20
11.	Karnataka	02	01
12.	Kerala	01	00



1	2	3	4
13.	Madhya Pradesh	01	01
14.	Maharashtra	03	02
15.	Manipur	09	08
16.	Meghalaya	04	03
17.	Mizoram	05	05
18.	Nagaland	07	07
19.	Orissa	06	06
20.	Punjab	07	07
21.	Rajasthan	03	03
22.	Sikkim	03	03
23.	Tripura	09	09
24.	Uttarakhand	02	02
25.	Uttar Pradesh	02	02
26.	West Bengal	02	02
		136	123

**Statement-II**

Sl. No.	Name of the State Govt.	Amount reimbursed (In Rupees)
1	2	3
1.	Andhra Pradesh	24.51
2.	Arunachal Pradesh	26.2869
3.	Assam	56.58
4.	Bihar	06.9175
5.	Chhattisgarh	36.2425
6.	Goa	9.60
7.	Haryana	32.1725
8.	Himachal Pradesh	54.095
9.	Jharkhand	13.00
10.	Jammu and Kashmir	280.4021

1	2	3
11.	Karnataka	6.4375
12.	Kerala	3.1875
13.	Madhya Pradesh	3.25
14.	Maharashtra	6.50
15.	Manipur	40.815
16.	Meghalaya	34.925
17.	Mizoram	48.32
18.	Nagaland	97.52
19.	Orissa	35.4375
20.	Punjab	44.2766
21.	Rajasthan	16.7675
22.	Sikkim	14.975
23.	Tripura	87.345
24.	Uttarakhand	9.96
25.	West Bengal	12.50
		1002.0231

**Committee to Check Terrorist Attacks**

4557. SHRI PASHUPATI NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted any Committee to check the constant terrorist attacks in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No Madam. However, an executive order has been issued on 31.12.2008 under which Multi-Agency centre (MAC) has been obliged to share intelligence with all other agencies including agencies of the State Governments and Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. Representatives of the Member Agencies of the MAC meet regularly to undertake threat assessment. The strength of Intelligence Bureau has also been augmented.



Action has also been completed for establishment of online, dedicated and secure connectivity between all the designated Members of Multi-Agency Centre (MAC) and the Subsidiary Multi-Agency Centre (SMACs) in 30 important identified locations.

Up-gradation and strengthening of capabilities of intelligence agencies, is a continuous process.

[English]

#### Land dispute between India and Bangladesh

4558. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that some areas of Assam are now under possession of Bangladesh due to wrong marking of boundary line and erection of fencing far inside of Indian territory;

(b) if so, whether the Government has inquired into the matter;

(c) if so, the details and the findings thereof; and

(d) the action taken by the Government against the persons/ officials found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) A few patches of Indian land are adversely possessed by Bangladesh since partition. As per Minutes of 4<sup>th</sup> Joint Boundary Working Group (JBWG) Meeting held at New Delhi in November, 2010, Bangladesh is in adverse possession of land to the extent of 665 acres in Assam sector as per following details:

- Kalahari, Barolbari, Dhubri-160 acres.
- Pallathal, Karimganj-360 acres and
- Naogaon, Karimganj-145 acres.

The above position is not attributed to erection of fence on Indo-Bangladesh border.

#### Advisory to States on VIP Security

4559. SHRI K. SUGUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has issued any advisory to the States to alert the VIPs in their areas not to accept any gifts from unknown persons sent through post or by courier;

(b) if so, the details thereof;

(c) whether it is a fact that the above advisory was issued on the basis of an intelligence report; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Intelligence inputs are received from time to time about various threats to security to VIPs. Depending upon the nature of the threat, Advisories are issued to concerned authorities, including State Governments/ Union Territory Administrations so that appropriate action to strengthen security can be taken. It would not be in public interest to divulge the details of the inputs received or the measures taken.

#### NDMA Guidelines

4560. SHRI PURNMASI RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Disaster Management Authority (NDMA) has raised concern on India's preparedness to deal with natural disasters;

(b) if so, the details thereof and the reaction of the Government thereon;

(c) whether NDMA has released some guidelines on the management of natural and man-made disaster and also on issues like medical preparedness and mass casualty management;

(d) if so, the details thereof; and

(e) the measures taken to implement those guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Recently, National Disaster Management Authority (NDMA) in a Special Meeting held on 1<sup>st</sup> June 2011, which was chaired by Hon'ble Prime Minister and *ex-officio* Chairperson of NDMA, made a detailed presentation on India's preparedness and disaster in the wake of disasters in Japan in March, 2011.

During the meeting, the Ministries concerned highlighted the areas of concern in the event of natural and man-made disasters including nuclear and radiological emergencies and their preparedness to deal with such disasters like issue of supplying fresh food and drinking water in the affected areas, identifying the extent of contamination of standing crops and their removal, the efforts for dealing with nuclear power plant and radiological emergencies in and around districts having nuclear power plants, undertaking retrofitting measures in areas vulnerable to earthquakes during the 12<sup>th</sup> Five-Year Plan to demonstrate its effectiveness, the issue of coastal lands getting severely affected by the tsunami and salinity adversely impacting agriculture, incorporating safety margins available to deal with "any beyond design level" accidents in Nuclear plants and the need to focus on preparedness for management of earthquakes in the North-Eastern Region on account of area being prone to multiple disasters.

NDMA in consultation with several concerned Ministries of the Government of India have taken steps such as review of tsunami preparedness, formulating retrofitting policy guidelines in the country, developing Probabilistic Seismic Hazard, technical document (guidelines) for seismic microzonation of Indian cities etc.

Besides this, the Government of India has undertaken several schemes for mitigation and preparedness purposes. A Scheme for Strengthening of Fire and Emergency Services was launched in 2009 within an outlay of ₹ 200 crore for procurement of fire fighting equipments, fire hazard and risk analysis, awareness generation and training of trainers. The National Fire Service College at Nagpur is being upgraded at a cost of ₹ 205 crore for enhancing the capacity for training in the area of fire fighting. Also a Centrally Sponsored Scheme at a cost of ₹ 100 crore was launched in 2009 for Revamping of Civil Defence set up in the country by way of strengthening of existing infrastructure and creation of new training institutes in addition to training camps/ exercises and publicity/awareness. The National Cyclone Risk Mitigation Project (NCRMP), to be implemented in Cyclone Prone Coastal States/UTs has been approved at a cost of ₹ 1496.71 crore to upgrade cyclone forecasting, tracking and warning systems and capacity building in multi-hazard risk management and to construct major infrastructure including multi purpose cyclone shelters and embankments. National Emergency Communication Plan

(Phase-II) has been sanctioned at a cost of ₹ 76.76 crore to provide VSATS for voice, data and video communication between National Operation Centre, NDRF and NDMA. A Pilot Project on School Safety has also been launched at a cost of ₹48.68 crore to promote culture of safety in schools.

(c) to (e) NDMA has issued various guidelines on the management of natural and man-made disasters. A list of few such guidelines is enclosed as Statement. These guidelines have been circulated to all the central Ministries concerned and States for implementation. NDMA reviews the progress of implementation of these plan and guidelines with all concerned from time to time.

### Statement

#### Guidelines issued by NDMA

Sl. No.	Description
1	2
1.	Management of Landslides and Snow Avalanches
2.	Management of Cyclones
3.	Management of Earthquake
4.	Management of Floods
5.	Chemical Disasters (Industrial)
6.	Management of Chemical (Terrorism) Disasters
7.	Guidelines for National Institute of Disaster Management
8.	Revamping of Civil Defence in the Country
9.	Preparation of State Disaster Management Plans
10.	Training Regime for Disaster Response
11.	Psycho-Social Support and Mental Health Services in Disasters
12.	Medical Preparedness and Mass Casualty Management
13.	Mechanism to Detect, Prevent and Respond to Radiological Emergencies in India
14.	Management of Nuclear and Radiological Emergencies
15.	Incident Response System

1	2
16.	Strengthening of Safety and Security for Transportation of POL tankers
17.	Plan to counter threats to Municipal Water Supply and Water Reservoirs
18.	Management of Biological Disasters
19.	Management of Tsunamis
20.	Role of NGOs in Disaster Management
21.	Management of Drought
22.	Urban Flooding
23.	Minimum Standards of Relief - Food in Relief Camps, Sanitation and Hygiene in Disaster Relief, Water Supply in Relief Camps in Medical Cover in Relief Camps
24.	Management of Dead in the Aftermath of Disaster
25.	Pandemic Preparedness Beyond Health

#### Creation of New Department

4561. SHRI MANICKA TAGORE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the government has any plan a create new department/ Ministry for Dairy and fisheries;

(b) if so, the details thereof; and

(c) the time by which the department is likely to be created?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) A separate Department of Animal Husbandry and Dairying was carved out of the Department of Agriculture and Cooperation in February, 1991. The Fisheries Division was transferred to this Department in October, 1997. The Department was thereafter named as the Department of Animal Husbandry, Dairying and Fisheries and provides focused attention on matters relating to animal husbandry, dairying and fisheries.

[Translation]

#### Expenditure on Office bearers of OC- CWG

4562. SHRI ANAND PRAKASH PARANJPE:  
SHRI MAKAN SINGH SOLANKI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the composition of the Organising Committee (OC) constituted for organising the Commonwealth Games(CWG), 2010 alongwith the total expenditure incurred on the office bearers of the said Committee;

(b) whether some office bearers of the Committee have made huge expenses on foreign hospitality;

(c) if so, the reasons therefor and the action taken by the Government in this regard;

(d) whether it has been alleged in the report of high level probe panel constituted by the Government to investigate the irregularities connected with CWG that the Delhi Government has deliberately provided benefits to some contractors;

(e) if so, the action taken in this regard so far;

(f) whether the Government has been able to establish the money trails of the funds which have been embezzled during the CWG; and

(g) if so, the details thereof and the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Statement showing the composition of the Executive Board during Commonwealth Games is annexed. The total expenditure incurred on Officer Bearers was ₹48,81,822/-

(b) No, Madam.

(c) Does not arise.

(d) and (e) The report of the High Level Panel which has cited alleged irregularities, is under examination of the Government and action as appropriate is being taken.

(f) and (g) Allegations in such cases are being investigated by various investigating agencies and action as appropriate is being taken.



**Statement***The Composition of the Executive Board during  
Commonwealth Games*

1	Mr. Suresh Kalmadi, MP (Chairman, OC CWG Delhi 2010)
2	Mr. Randir Singh, (Vice Chairman, OC CWG Delhi 2010)
3	Dr. Lalit K. Bhanot, (Secretary General, OC CWG Delhi 2010)
4	Mr. A.K. Mattoo, (Treasurer OC CWG D 2010)
5	Ms. Sindhushree Khullar, (Secretary Sports, Ministry of Youth Affairs and Sports)
6	Mr. Michal Fennell, (President CGF)
7	HRH Tunku Imran, (Vice President CGF)
8	Mr. Mike Hooper, (CEO CGF)
9	Prof. V.K. Malhotra, (Senior Vice President IOA)
10	Mr. Navin Kumar ,(Executive Board Member)
11	Mr. Rakesh Mehta, (Chief Secretary, D Government)
12	Mr. V.D. Nanavati, (Executive Board Member)
13	Mr. N. Ramachandran, Member
14	Mr. Jarnal Singh, (CEO OC CWG Delhi 2010)

**Special Invites**

1	Mrs. Vilasini Ramachadran, (Addl. Secy, Ministry of Finance)
2	Mr. P.K. Tripathi, (Principal Secretary to CM Delhi Government)
3	Mr. A.K. Nigam, (Vice Chairman, DDA)
4	Mr. V.K. Verma, (Director General, OC CWG Delhi 2010)

*[English]***Drip Irrigation**

4563. SHRIMATI ANNU TANDON:  
SHRI NILESH NARAYAN RANE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any survey or study to find out the benefits of drip irrigation in high levels of rainfall areas in the country;

(b) if so, the details thereof;

(c) whether the Government is considering special schemes to increase the use of drip irrigation systems in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. Government has not conducted any such study in high levels of rainfall areas to find out the benefits of drip irrigation.

(c) and (d) A Centrally Sponsored Scheme on Micro Irrigation was launched in January, 2006 with assistance @ 40% as Government of India (GOI) share, @ 10% as State Share and @ 50% as the beneficiary share to promote the micro irrigation which includes drip and sprinkler system of irrigation. The scheme is now continuing in mission mode since June, 2010 as the "National Mission on Micro Irrigation" (NMMI) with enhanced scope for coverage incorporating revised cost norms as well as inclusion of additional components. Under this Scheme assistance is now being provided @ 60% of total system cost to small and marginal farmers and @ 50% for general farmers including 10% of State share. The States have flexibility to enhance the State share out of its own resources. This scheme initiated implementation of drip and sprinkler irrigation system, its demonstration, training and awareness programmes for both horticulture and agriculture crops.

**Agro Clinics**

4564. SHRI MANOHAR TIRKEY:  
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of agro clinics and agro business centres set up during each of the last three years, State-wise; and

(b) the employment generated through the above scheme during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) State-wise number of Agri Clinics and Agri Business Centres set up under Central Sector Scheme, "Establishment of Agri-Clinics and Agri-Business

Centres (ACABC)", during last three years is the enclosed statements.

(b) The impact evaluation of ACABC scheme carried out by an independent agency reveals that, on an average, more than 6 persons were employed by each Agri-clinic and Agri-business Centre, besides the employment generated for family members. The approximate figures of employment generation may accordingly be linked to data given in the enclosed Statement.

**Statement**

*State-wise Agri-Clinics and Agri-Business Centres set up under Central Sector Scheme, "Establishment of Agri-Clinic and Agri-Business Centres (ACABC)" during last three years*

Sl.No.	State	2008-09	2009-10	2010-11
1	2	3	4	5
1.	Andhra Pradesh	39	24	52
2.	Assam	17	42	27
3.	Bihar	170	66	23
4.	Chandigarh	0	0	1
5.	Chhattisgarh	13	1	12
6.	Delhi	0	0	1
7.	Gujarat	12	37	34
8.	Haryana	18	27	23
9.	Himachal Pradesh	12	1	24
10.	Jammu and Kashmir	29	35	29
11.	Jharkhand	15	10	24
12.	Karnataka	65	105	39
13.	Kerala	4	8	0
14.	Madhya Pradesh	1	9	17
15.	Maharashtra	207	162	357
16.	Manipur	8	33	15
17.	Meghalaya	0	0	1
18.	Nagaland	1	10	0



1	2	3	4	5
19.	Orissa	0	0	21
20.	Pondicherry	7	10	11
21.	Punjab	12	12	36
22.	Rajasthan	41	31	101
23.	Tamil Nadu	53	180	237
24.	Uttar Pradesh	285	308	207
25.	West Bengal	1	0	0
Total		1010	1111	1292

### Bio- Diesel Plants

4565. SHRIMATI ASHWAMEDH DEVI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any study to assess the positive and negative impact of bio-diesel plants on food security and agriculture land; and

(b) if so, the outcome and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) No, Madam. Ministry of Agriculture has not commissioned any study to assess the positive and negative impact of bio-diesel plants on food security and agriculture land.

(b) Question does not arise.

[Translation]

### Cotton Production

4566. SHRI RAM SUNDAR DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantum of cotton produced in the country during the last three years and the details thereof, year-wise and State-wise;

(b) whether use of Bt./ hybrid seeds has increased the production of cotton;

(c) if so, the per hectare production thereof; and

(d) the target set by the Government for cotton production for 2010-11 as against the previous year? ,

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The state-wise quantum of cotton produced in the country during 2008-09 to 2010-11 are given as under:

(Production in lakh bales of 170 kg each)

State	2008-09	2009-10	2010-11
1	2	3	4
Andhra Pradesh	35.69	32.27	53.00
Gujarat	70.14	79.86	105.00
Haryana	18.58	19.26	17.50
Karnataka	8.66	8.68	12.50
Madhya Pradesh	8.56	8.55	20.00
Maharashtra	47.52	58.59	88.00
Orissa	1.47	1.47	2.50

1	2	3	4
Punjab	22.85	20.06	21.00
Rajasthan	7.26	9.03	9.00
Tamil Nadu	1.88	2.25	5.00
Uttar Pradesh	0.01	0.05	0.50
All India	222.76	240.22	334.25

\*4<sup>th</sup> Advance Estimates

(b) and (c) The cotton production increased substantially by the use of Bt. Hybrid seeds. The productivity of cotton was 191 kg lint per hectare in 2002-03 (year of Bt introduction) and it increased to 510 kg lint per ha in 2010-11 (4<sup>th</sup> advance estimates).

(d) The target for cotton production for 2010-11 was 260.00 lakh bales of 170kgs each, which was same for the previous year.

#### Promotion of Organic Fertilizers

4567. SHRI SYED SHAHNAWAZ HUSSAIN:  
KUMARI SAROJ PANDEY:  
SHRI MOHD. ASRARUL HAQUE:  
SHRI VARUN GANDHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is promoting the use and production of organic fertilizers in the country in view of the hazardous chemical fertilizers;

(b) if so, the details thereof and the steps taken by the Government in this regard, State-wise including Bihar;

(c) the total production of organic fertilizers in the country, State-wise; and

(d) the percentage of organic fertilizers utilised in the country, State-wise *vis-a-vis* the total fertilizers used?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government is promoting the production and use of organic fertilizers and bio-

fertilizers under National Project on Organic Farming (NPOF). Details of financial assistance provided under NPOF till March 2011 for setting up of organic production units, State-wise including Bihar are given in the enclosed Statement-I.

(c) State-wise details of production of bio-fertilizers are given in the Statement-II.

(d) It is estimated that percentage of organic manures and bio-fertilizers *vis-a-vis* total fertilizers (in nutrient terms) is about 15% though State-wise details are not available.

#### Statement-I

State-wise details of total funds released under National Project on Organic Farming (NPOF) till March 2011 for setting up of organic input production units

(₹in lakh)

Sl. No.	State	Total funds released/ subsidy committed
1	2	3
1	Andhra Pradesh	164.73
2	Arunchal Pradesh	60
3	Assam	86.46
4	Bihar	64.5
5	Chhattisgarh	180.9
6	Delhi	40
7	Goa	33.94
8	Gujarat	218.12
9	Himachal Pradesh	95.58
10	Jammu and Kashmir	137.5
11	Jharkhand	74.5
12	Karnataka	251.52
13	Kerala	64.36
14	Manipur	50
15	Maharashtra	238.116

1	2	3
16	Madhya Pradesh	185.82
17	Mizoram	153
18	Meghalaya	11.34
19	Nagaland	174.5
20	Orissa	240.5
22	Punjab and Haryana	338.83
23	Rajasthan	176
24	Sikkim	12
25	Tripura	108.00
26	Tamil Nadu	236.72
27	Uttar Pradesh	280.77
28	Uttarakhand	131.62
29	West Bengal	34.58
Total		3843.906

**Statement-II**

Sl. No.	Name of the State	Production (in MT)
1	2	3
<b>Western and South Zone</b>		
1	Andman and Nicobar Islands	0
2	Andhra Pradesh	1345.28
3	Daman and Diu	0
4	Karnataka	3695.5
5	Kerala	1936.451
6	Lakshadweep	0
7	Pondicherry	452.79
8	Tamil Nadu	3732.5862
<b>Central Zone</b>		
9	Chhattisgarh	0

1	2	3
10	Gujarat	1309.19
11	Goa	0
12	Madhya Pradesh	1587.6775
13	Maharashtra	1861.33
14	Rajasthan	805.571
15	Dadra and Nagar Haveli	0
<b>Northern Zone</b>		
16	Delhi	1021.85
17	Chandigarh	0
18	Haryana	6.195
19	Himachal Pradesh	8.5
20	Jammu and Kashmir	0
21	Punjab	301.232
22	Uttar Pradesh	962.6417
23	Uttarakhand	32.00
<b>Eastern Zone</b>		
24	Bihar	0
25	Jharkhand	15
26	Orissa	289.867
27	West Bengal	256.5
<b>North Eastern Zone</b>		
28	Arunachal Pradesh	0
29	Assam	121.04
30	Manipur	0
31	Meghalaya	0
32	Mizoram	2.5
33	Nagaland	18.25
34	Sikkim	0
35	Tripura	278.402
Grand Total		20040.348

**Rise in Prices**

4568. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:  
 SHRI S. ALAGIRI:  
 SHRI MANSUKH BHAI D. VASAVA:  
 SHRI S. PAKKIRAPPA:  
 SHRI ARJUN ROY:  
 DR. VINAY KUMAR PANDEY:  
 SHRI SUDARSHAN BHAGAT:  
 SHRI PURNMASI RAM:  
 SHRI GHANSHYAM ANURAGI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION pleased to state:

- (a) whether the prices of essential commodities including food items have been rising during the last one year;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether prices of foodgrains increased despite availability of surplus stocks in excess of the storage capacity during the said period;
- (d) if so, the details thereof and the reasons therefor alongwith the corrective steps taken in this regard; and
- (e) the details and implementation status of the recommendations made by the Committee of Secretaries and the Cabinet Committee on Prices regarding steps to control prices?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) As per the Wholesale price index (WPI) data during the last one year (July 2010 to July, 2011), there has been a decline in the prices of pulses such as arhar, masoor, moong and urad while there is a marginal increase in the prices of rice and wheat. However, the Prices of some food items such as edible oils, coarse grains, onion and milk have risen during last one year. The details are given in the enclosed Statement-I.

In the case of edible oils, India imports nearly 50% of its requirement to meet the demand supply mismatch. Prices of edible oils in the domestic market are largely influenced by the prices in the international market. While rise in prices of rice and wheat could be due to the increase in MSP, prices of Milk have gone up due to increase in the input cost and high prices of fodder. Weather and seasonal factors also affect the prices of vegetables.

Details of the prices are given in Statement-I. Government has taken corrective steps to contain the price rise as given in the enclosed Statement-II.

(e) The steps taken (Statement-II) to contain the rise in prices of essential commodities are the results of the implementations of the decisions taken in the meetings of Committee of Secretaries and Cabinet Committee on Prices

**Statement-I**

Wholesale Prices Index of some essential commodities during last One year.

Commodities	Jul 2010	Aug 2010	Sep 2010	Oct 2010	Nov 2010	Dec 2010	Jan 2011	Feb 2011	Mar 2011	Apr 2011	May 2011	June 2011	July 2011	Infla- tion (July 2011 over July 2010)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Food Articles	178.2	176.7	179.9	180.1	181.4	189.4	192.4	181.3	179	186.8	186.5	190.1	192.8	8.19
FOOD GRAINS (CEREALS+ PULSES)	174.2	174.4	174.0	173.4	174.4	175.2	176.4	178.2	175.6	175.5	176.7	176.2	178.8	2.64

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
CEREALS	167.4	168.7	169.3	169.0	171.7	172.6	173.5	175.0	172.3	172.5	174.5	174.0	176.3	5.32
Rice	165.9	164.4	166.6	165.4	170.3	171.1	170.6	170.4	167	167.3	167.7	167.4	170	2.47
Wheat	167.8	172.5	171.6	172.3	172.7	173.3	175.2	177.1	173.1	169.2	167.9	168.7	171	1.91
Jowar	183.2	186.7	184.8	187.3	187.4	192.1	200.9	213.0	206.2	218.5	237.4	261.8	262.0	43.01
Bajra	178.1	182.6	177.8	170.3	171.0	174.6	177.2	176.5	178.3	188.6	198.4	190.1	193.4	8.59
Maize	166.2	169.4	16S.1	167.2	171.1	171.9	174.7	183.1	191.9	202.8	208.6	207.2	206.3	24.13
Barley	153.3	158.5	157.7	165.7	169.6	176.6	179.3	187.5	184.3	165.3	181.0	177.7	181.7	18.53
Ragi	172.5	173.2	171.5	170.4	170.8	172.0	172.9	181.4	180.3	184.6	186.2	180.7	192.1	11.36
Pulses	205.8	201.7	196.5	198.2	187.2	187.2	189.9	193.4	191	189.6	187.2	186.7	190.5	-7.43
Gram	145.2	149.2	146.6	150.5	151.8	154.9	155.4	159.2	156.6	152.5	151.7	157.2	169	16.39
Arhar	222.8	199.4	203.2	197.2	185.6	181.7	190.4	202.8	199.4	197.9	192	184.1	180.8	-18.85
Moong	309.5	305	270.7	284.1	243.5	248.7	258.6	255.4	250.4	254.6	251	248.5	247.4	-20.06
Masur	208.4	195	190.8	191.2	184.5	177.3	178.2	179.2	176.3	170.8	162.9	157.7	156.2	-25.05
Urad	294.2	294.9	292.6	289	260.2	255.5	252.1	250.1	251.4	256.8	258.2	251.8	246.3	-16.28
Edible Oils	116.5	118.2	119.7	119.8	121	122.4	127.2	129.4	128.8	129.7	132.1	132.8	132.9	14.08
Groundnut Oil	146.5	150.9	154.1	152.9	147.9	148.2	148.1	144.7	142.6	149.7	154.4	159.3	162.4	10.85
Mustard Oil	113.6	116	116.2	116.2	116.3	116.9	121.5	122.3	123.6	122.5	123.1	124.2	127.6	12.32
Vanaspati	110.8	110.8	114.8	115	117.5	119.6	125.6	125.9	121.2	122.7	123.3	124.5	121	9.21
Soyabean Oil	119.5	120.6	120.8	121.3	125.2	126.5	134.5	141.1	140.1	140.4	142	143.7	144.6	21.00
Sunflower Oil	114.2	115.2	117.3	120.3	126.4	128.4	127.7	128.3	125.9	126.4	127.8	129.9	129.6	13.49
Sugar	164.1	160.8	159.8	160.8	166.7	172.8	173	169.4	170.5	171.1	169.6	167.4	170.2	3.72
Vegetables	172	176:2	189.5	193.9	189.2	240.5	258.5	160.7	143.3	146.8	149.9	161.9	185.2	7.67
Potato	133.7	133.3	139.3	149.7	154.7	171.5	128.7	108.3	106.9	109.1	118.1	124.4	142	6.21
Onion	158	164.7	204.8	224.2	343.7	469.3	619.4	260.6	179.1	156.9	153.3	173.3	200.6	26.96
Milk	174.6	176.5	177.1	177.2	177.9	178.7	179.3	180.4	174.6	175.4	182.4	193.4	193.4	10.77

Source: Office of the Economic Adviser, DIPP.



**Statement-II**

*Steps taken by the Government to contain price rise in essential Commodities are listed below:*

**1. Fiscal Measures**

- (i) Reduced import duties to zero - for rice and wheat, onion and pulses, edible oils, (crude) and to 7.5% for refined and hydrogenated oils and vegetable oils.
- (ii) NDDDB has been allowed to Import of 30000 tonnes of skimmed Milk Powder and Whole milk powder and 15000 MT of Butter, Butter Oil and Anhydrous Milk Fat at zero% concessional duty under Tariff Rate Quota for the year 2011-12 .
- (iii) Allowed sugar mills on 17.04.2009 to import duty-free raw sugar under Open General License (O.G.L.). Later this facility was extended to private trade on job basis.
- (iv) Allowed STC/MMTC/PEC and NAFED on 17.04.2010 to import duty-free white/refined sugar initially with a cap of 1 million tons. Later on, duty-free import was also allowed by other Central/ State Government Agencies and private trade without any cap on the quantity.

**2. Administrative Measures**

- (i) Removed levy obligation in respect of all imported raw sugar and white/ refined sugar.
- (ii) Banned export of non-basmati rice and wheat until further orders, edible oils (except coconut oil and forest based oil) and pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per year).
- (iii) Export of edible oils permitted in branded consumer packs of up to 5 kgs subject to a limit of 10,000 tonnes.
- (iv) Export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products has been prohibited with effect from 18.02.2011.
- (v) Effected no change in Tariff Rate Values of edible oils.
- (vi) Extended stock limit orders in the case of pulses,

paddy and rice, edible oil, edible oilseeds and sugar.

- (vii) The MEP of onions other than Bangalore Rose Onions and Krishnapuram onions was US\$ 300 per metric tonne for the month of August, 2011. The MEP of Bangalore Rose Onion and Krishnapuram onion will continue at US\$ 400 per metric tonne and MEP of Sona Masuri and Ponni Samba varieties of non-Basmati rice was at USD 850 per MT;
- (viii) Maintained the Central Issue Price (CIP) for rice (at Rs 5.65 per kg for BPL and Rs. 3 per kg for AAY) and wheat (at ₹ 4.15 per kg for BPL and ₹ 2 per kg for AAY) since 2002.
- (ix) Suspension of Futures trading in Rice, Urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11. Futures trading in sugar were suspended wef 27.5.2009 up to 30.9.2010. However the future trading in sugar has since been resumed, with effect from 27.12.2010.
- (x) Proportion of sugar production requisitioned as levy sugar was increased from 10 to 20% for 2009-10 sugar seasons. However, for 2010-11 sugar season, the levy obligation has been reduced to 10%.
- (xi) Government has allocated 25 lakh tonnes of wheat and 20 lakh tonnes of rice under OMSS (D) 2011 for the period of January, 2011 to September 2011.
- (xii) 25 lakh tonnes of food grains have been allocated on 6.1.2011 to all States/ UTs for BPL families at BPL issue prices for distribution upto 30.9.2011.
- (xiii) An additional adhoc allocation of 50 lakh tonnes of foodgrains made on 16<sup>th</sup> May, 2011 to all State/ UTs for BPL families at BPL issue price for distribution during the current year up to March, 2012.
- (xiv) An additional adhoc allocation of 25 lakh tonnes of foodgrains made on 6.1.2011 to all States/ UTs for APL families @ ₹ 8.45 per kg for wheat and ₹ 11.85 per kg for rice for distribution upto 30.9.2011.
- (xv) In addition, adhoc allocation of 50 lakh tonnes of foodgrains made on 30<sup>th</sup> June, 2011 to APL families raising thereby monthly APL allocation upto 15 kg per family per month in 20 States and 35 kg per family

per month in 4 North Eastern States, Sikkim and 2 hilly states of Himachal Pradesh and Uttarakhand where it was less than that quantity for a period of ten months from June 2011 to March 2012.

(xvi) Scheme for distribution of subsidized imported pulses through State Governments/ UTs with subsidy of ₹ 10/- kg for distribution @ 1 kg per month.

(xvii) Scheme for distribution of subsidized imported edible oils through State Governments/ UTs with subsidy of ₹ 15/- kg for distribution to ration card holders @ 1 liter per ration card per month.

#### Financial Assistance for Agricultural Research

4569. SHRI MAHABAL MISHRA:  
SHRI VISHWA MOHAN KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the country receives foreign assistance for agricultural research and development works in the country;

(b) if so, whether the financial assistance received in this regard has been decreasing over the last few years;

(c) if so, the details of foreign assistance received for the said purpose during each of the last three years and the current year;

(d) whether the Government is making any efforts to get a higher amount of foreign aid; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) No, Madam. As per information available, assistance from the World Bank which was US \$ 143 million under National Agricultural Technology Project (1998 - 2005) has been increased to US \$ 200 million under National Agricultural Innovation Project (2006 - 2012).

(c) Does not arise.

(d) Yes, Madam.

(e) The Department of Agricultural Research and Education/ Indian Council of Agricultural Research is taking various initiatives for getting higher amount of foreign aid from International Agencies and entering into suitable partnership for collaborative research programmes.

#### Food Security Act

4570. SHRI RAMASHANKAR RAJBHAR:  
SHRI RAYAPATI SAMBASIVA RAO:  
SHRI KAUSHALENDRA KUMAR:  
SHRI P.K. BIJU:  
SHRI SURESH ANGADI:  
SHRI HAMDULLAH SAYEED:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the draft National Food Security Bill has been approved by the Empowered Group of Ministers (EGoM) before forwarding the same to the appropriate Department/ Ministry;

(b) if so, the details thereof indicating the time by which it is likely to be introduced in Parliament;

(c) whether the States have been consulted on the provisions of the Act; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Based on recommendations of the National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council and comments/ suggestions received from the Central Ministries/Departments, States/ UTs, experts and other stakeholders, the Government have prepared a draft National Food Security Bill and placed before the Empowered Group of Ministers (EGoM) on 11.07.2011. In pursuance of the directions of the EGoM, the draft Bill has been got vetted by the Ministry of Law and Justice. After consultations with States/ Union Territories and Central Ministries/ Departments on the vetted Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

[English]

### Maoist affected Districts

4571. SHRI GURUDAS DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a meeting was held in 2010 with Public Representatives to discuss the situations in the maoist influenced districts;

(b) if so, the details thereof;

(c) whether various development programmes in naxal affected areas are running at a slow pace; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government held two meetings with Members of Parliament from 35 districts, most affected by Left Wing Extremism on 30<sup>th</sup> April, 2010 and 4<sup>th</sup> June, 2010. Issues related to implementation of important development programmes and flagship schemes were discussed in the said meetings.

(c) and (d) Since August 2009, the Planning Commission has developed a Management Information System (MIS) to monitor the progress of implementation of the major schemes, namely, supplementary Nutrition (ICDS), Sarva Shiksha Abhiyan (SSA), Pradhan Mantri Gram Sadak Yojana (PMGSY), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Indira Awas Yojana (IAY), National Rural Health Mission (NRHM), Rajiv Gandhi Gramin Vidutikaran Yojana (RGGVY), Drinking Water Supply and Ashram School and the Forest Rights Act in the most LWE affected districts. The monitoring has now been widened to 60 selected tribal and backward districts covered under the Integrated Action Plan (IAP).

The Planning Commission has developed the MIS so that the schemes can be closely monitored. The implementation of the schemes including IAP is reviewed regularly through *video* conferences/ meetings with the Chief Secretaries/Development Commissioners of the States concerned and the District Collectors/ District Magistrates of the 60 selected districts. Seventeen such *video* conferences/meetings have been held so far. These reviews also help to sort out problems in implementation so as to ensure visible impact at the ground level.

### Impact of Excess Rain on Cotton

4572. SHRI K.J.S.P. REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the cotton growing States alongwith their share in cotton production during each of the last three years and the current year, State-wise;

(b) whether the Government has received reports of loss of cotton produce due to excess rain during the above period;

(c) if so, the details thereof, State-wise; and

(d) the steps being taken by the Government to avoid such situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Major cotton producing States and their production along with their share in total production for last three years and current year are given as under:-

(Production in lakh bales of 170 kg each)

State	2007-08		2008-09		2009-10		2010-11*	
	Production	% share of total Prod.	Production	% share of total Prod.	Production	% share of total Prod.	Production	% share of total Prod.
1	2	3	4	5	6	7	8	9
Andhra Pradesh	34.91	13.5	35.69	16.10	32.27	13.4	53.00	15.85



1	2	3	4	5	6	7	8	9
Gujarat	82.76	32.0	70.14	31.5	79.86	33.24	105.00	31.41
Haryana	18.85	7.03	18.58	8.3	19.26	8.00	17.50	5.23
Karnataka	7.78	3.00	8.66	3.9	8.68	3.60	12.50	3.73
Madhya Pradesh	8.65	3.03	8.56j	3.8	8.55	3.50	20.00	5.98
Maharashtra	70.15	27.0	47.52	21.33	58.59	24.39	88.00	26.32
Orissa	1.25	0.05	1.47	0.65	1.47	0.61	2.50	0.74
Punjab	23.55	9.00	22.85	10.25	20.06	8.35	21.00	6.28
Rajasthan	8.62	3.30	7.26	3.25	9.03	3.75	9.00	2.69
Tamil Nadu	2.01	0.80	1.88	0.84	2.25	0.93	5.00	1.49
Uttar Pradesh	0.07	0.02	0.01	0.004	0.05	0.02	0.50	0.14
All India	258.84	100	222.76	100	240.22	100	334.25	100

\*4<sup>th</sup> Advance Estimates

(b) No reports regarding loss of cotton produce due to excess rains during the above said period has been received by the Ministry of Agriculture till date.

(c) and (d) Question does not arise.

[Translation]

#### Diversion under PDS

4573. SHRI JITENDRA SINGH BUNDELA:  
 SHRI JAGDISH SHARMA:  
 SHRI P. KARUNAKARAN:  
 SHRI GANESH SINGH:  
 SHRI HARISH CHOUDHARY:  
 SHRI VIKRAMBHAI ARJANBHAI MADAM:  
 RAJKUMARI RATNA SINGH:  
 SHRI NARAHARI MAHATO:  
 SHRI SUDARSHAN BHAGAT:  
 SHRI NRIPENDRA NATH ROY:  
 SHRIMATI SUSMITA BAURI:  
 SHRI ARJUN RAM MEGHWAL:  
 SHRI N. CHELUVARAYA SWAMY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether any study/ studies have been conducted on the functioning of the Public Distribution System by various agencies including Tata Economic Consultancy Services;

(b) if so, the details and the outcome thereof;

(c) whether the Government has launched/ proposes to launch any campaign to stop diversion and black marketing of PDS items;

(d) if so, the details and the outcome thereof; and

(e) the details of the raids conducted to check diversion under PDS cases of diversion/ black marketing unearthed, quantum and value of foodgrains seized and the action taken against those responsible during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/ Union Territory (UT) Governments. The Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for lifting and distributing the

allocated foodgrains within the States/ UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible card holders through the Fair Price Shops (FPSs) are of the State/ UT Governments.

There had been complaints about shortcomings in TPDS, including diversion of foodgrains. For independent feedback, the TPDS was got evaluated by Tata Economic Consultancy Services (TECS), New Delhi (1998). TECS study reported diversion of wheat, rice and sugar in many States. Subsequently, TPDS has been got evaluated by Programme Evaluation Organization (PEO) of Planning Commission (2005) and ORG Marg, New Delhi (2005), National Council of Applied Economic Research (NCAER) (2007 and 2009) and Indian Institute of Public Administration (IIPA) (2010 and 2011). These studies have also reported leakages/ diversion of foodgrains and inclusion/ exclusion errors among others.

Strengthening and streamlining of the IPDS is a continuous process. In order to maintain supplies and securing availability and distribution of essential commodities, Public Distribution System (Control) Order, 2001 notified on August 31, 2001 mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. An offence committed in violation of the provisions of this Order is

liable for penal action under the Essential Commodities Act, 1955. State and UT Governments have been directed in July 2006 to implement 9 point Action Plan for streamlining working of TPDS. Utilisation Certificates (UCs) for the foodgrains allocated to State Government are obtained regularly from the State Governments. Reports are also being sought periodically from State/ UT Governments regarding irregularities in TPDS and the action taken by them on such cases. The State Governments/ UT Administrations have reported action such as inspections, raids, issue of show cause notice/ lodging of FIR, suspension/ cancellation of FPS licences, arrest/ prosecution/ conviction, etc. A Statement is enclosed. However, the quantum and value of foodgrains seized by States/ UTs is not maintained. Further, instructions have been issued to all States/ UTs to take action as per law against the families/ persons found in possession of bogus/ineligible ration cards. As a result, States/ UTs have reported deletion of 209.55 lakh bogus/ ineligible ration cards from July, 2006 onwards. Government has regularly reviewed and also has issued instructions to States/ Union Territories to strengthen functioning of TPDS by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations.

#### Statement

*Results of action taken by the State/ UT Governments under Clauses 8 and 9 of the PDS (Control) Order, 2001 from January 2008 to June, 2011*

(As compiled 30.06.2011)

Sl. No.	Name of the State/ UT	Year	Number of inspections	Number of raids conducted	Number of persons/officials arrested/ prosecuted/ convicted	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/ FIR lodged
1	2	3	4	5	6	7
1	Andhra Pradesh	2008	9245	5852	02	1747
		2009	*	*	*	*
		2010	*	*	*	*
		2011	*	*	*	*



1	2	3	4	5	6	7
2	Arunachal Pradesh	2008	50	25	00	39
		2009	63	00	06	15
		2010	82	00	00	04
		2011	*	*	*	*
3	Assam	2008	9879	607	29	577
		2009	6941	456	41	397
		2010	743	94	03	75
		2011	*	*	*	*
4	Bihar	2008	53305	23	10	4333
		2009	54934	19	08	4822
		2010	64332	81	31	7721
		2011	*	*	*	*
5	Chhattisgarh	2008	33088	1510	108	961
		2009	25048	353	73	630
		2010	31123	694	20	547
		2011	*	*	*	*
6	Delhi	2008	195	153	309	160
		2009	02	88	71	00
		2010	55	55	24	01
		2011	*	*	*	*
7	Goa	2008	242	04	00	18
		2009	605	00	00	24
		2010	366	00	00	10
		2011	*	*	*	*
8	Gujarat	2008	20788	06	59	358
		2009	18544	03	74	381
		2010	15508	00	143	338
		2011	*	*	*	*

1	2	3	4	5	6	7
9	Haryana	2008	2254	635	80	3112
		2009	12320	1267	33	5084
		2010	5972	388	32	2160
		2011	*	*	*	*
10	Himachal Pradesh	2008	27718	00	13	2220
		2009	22994	00	04	1849
		2010	24009	00	01	2458
		2011	*	*	*	*
11	Jammu and Kashmir	2008	*	*	*	*
		2009	*	*	*	*
		2010	*	*	*	*
		2011	*	*	*	*
12	Jharkhand	2008	*	*	*	*
		2009	00	00	00	1590
		2010	*	*		*
		2011	*	*	*	*
13	Karnataka	2008	72311	3395	79	622
		2009	78503	1876	99	428
		2010	67671	23687	175	347
		2011	*	*	*	*
14	Kerala	2008	199694	97980	24	289
		2009	149222	51715	25	183
		2010	47648	15059	25	103
		2011	*	*	*	*
15	Madhya Pradesh	2008	*	*	*	*
		2009	98115	2964	178	736
		2010	90172	2078	60	00
		2011	*	*	*	*

1	2	3	4	5	6	7
16	Maharashtra	2008	*	*	*	
		2009	*	*	*	*
		2010	*	*	*	*
		2011	*	*	*	*
17	Manipur	2008	20	04	02	00
		2009	*	*	*	*
		2010	*	*	*	*
		2011	*	*	*	*
18	Meghalaya	2008	1082	80	05	79
		2009	849	10	00	35
		2010	*	*	*	*
		2011	*	*	*	*
19	Mizoram	2008	149	141	02	45
		2009	317	395	05	155
		2010	353	246	00	24
		2011	*	*	*	*
20	Nagaland	2008	284	01	00	01
		2009	185	00	00	00
		2010	197	08	00	00
		2011	60	01	00	00
21	Orissa	2008	49925	1734	97	962
		2009	16006	60723	24	1007
		2010	00	56341	245	1643
		2011	00	18539	88	715
22	Punjab	2008	*	*	*	*
		2009	28265	1 2126	27	1986
		2010	*	*	*	*
		2011	*	*	*	*

1	2	3	4	5	6	7
23	Rajasthan	2008	00	813	296	00
		2009	00	814	154	00
		2010	00	359	214	00
		2011	*	*	*	*
24	Sikkim	2008	00	00	00	00
		2009	00	00	00	00
		2010	87	00	00	00
		2011	00	00	00	00
25	Tamil Nadu	2008	271092	22268	1266	00
		2009	225 303	12565	1650	00
		2010	239993	27485	3981	00
		2011	*	*	*	*
26	Tripura	2008	9790	540	14	572
		2009	10111	279	16	660
		2010	12379	419	12	760
		2011	*	*	*	*
27	Uttarakhand	2008	7732	4781	58	133
		2009	13059	6517	41	303
		2010	10853	5419	45	181
		2011	*	*	*	*
28	Uttar Pradesh	2008	237377	39474	2781	15245
		2009	221076	39324	2398	15105
		2010	194259	40124	2375	10619
		2011	*	*	*	*
29	West Bengal	2008	9815	348	60	963
		2009	7826	239	05	760
		2010	*	*	*	*
		2011	*	*	*	*

1	2	3	4	5	6	7
30	Andaman and Nicobar Islands	2008	329	00	00	14
		2009	156	00	00	09
		2010	263	00	00	15
		2011	*	*	*	*
31	Chandigarh	2008	20	00	00	03
		2009	42	00	00	10
		2010	*	*	*	*
		2011	*	*	*	*
32	Dadra and Nagar Haveli	2008	20	21	01	00
		2009	72	01	00	09
		2010	43	00	00	04
		2011	00	00	00	00
33	Daman and Diu	2008	00	00	00	00
		2009	00	00	00	00
		2010	18	00	00	19
		2011	*	*	*	*
34	Lakshadweep	2008	12	00	00	00
		2009	12	00	00	00
		2010	02	02	00	00
		2011	*	*	*	*
35	Puducherry	2008	5406	795	114	00
		2009	3150	449	67	01
		2010	154	00	00	01
		2011	*	*	*	*
Total		2008	1021822	181190	5409	32453
		2009	994220	182183	5162	36179
		2010	806282	172539	7386	27030
		2011	60	18540	88	715
Grand Total 2008 + 2009 + 2010 + 2011			2822384	554452	18045	96377

\* Information not provided



[English]

**DD/ AIR Kendras in NE States**

4574. SHRI PREM DAS RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of full-fledged Doordarshan Studios/ Kendras and Akashwani Kendras functioning in the country including North Eastern States. State-wise and Doordarshan/ Akashwani-wise;

(b) the present status of manpower working in such kendras alongwith the number of posts lying vacant and the reasons therefor; and

(c) the time by which such vacant posts are likely to be filled, State-wise including North Eastern States;

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Prasar Bharati has intimated that there are 66 Doordarshan Kendras (Studio Centres) in the country (including Kendras in NE States). Out of the above 66 Doordarshan Kendras, 13 Kendras are full-fledged Kendras, where 24 hrs. Doordarshan channels originate. State-wise locations of the above Doordarshan Kendras are given in the enclosed Statement-I.

As regards All India Radio, presently 210 full-fledged Akashwani Kendras (broadcasting centers) of All India Radio are functioning in the country including North Eastern States. Statewise details are given in the enclosed Statement-II.

(b) Prasar Bharati has informed that 5555 posts out of total 21,700 posts sanctioned for Doordarshan Kendras are presently vacant. Out of above mentioned 66 Doordarshan Kendras, no staff has been sanctioned for manning 22 Studio centres, which have been operationalised by way of redeployment of staff drawn from other Doordarshan stations. Reasons are given below:

(i) Ban on recruitment;

(ii) Notifications of Recruitment Rules is under process; and

(iii) Notification of Recruitment Board of Prasar Bharati is under process.

As regards All India Radio, as on 01.01.2011, out of total 26322 nos. of sanctioned posts of AIR. 8469 nos. of posts are vacant throughout the country. There was a ban on filling up Director Recurit vacancies imposed by Government except those vacant posts which were cleared by Screening Committee under ADRP and SC/ ST vacancies. Some promotional posts are lying vacant due to litigation in various courts.

(c) Prasar Bharati has informed that there is acute shortage of staff in Doordarshan Network- Staff has not been sanctioned for manning new Doordarshan stations for the last about 11 years. It is Doordarshan's constant endeavour to deploy adequate staff at various Doordarshan stations to the extent possible within the constraints of available resources. No time frame for filling up the vacant posts can be indicated.

As regards All India Radio, the posts in All India Radio are not created state-wise. The action to fill up the D/R vacancies including 1902 vacancies cleared by the Screening Committee under ADRPs has been initiated. With regard to filling up of vacancies in promotional cases, the DPCs are being held periodically and this is a continuous process.

**Statement-I**

*State-wise locations of Doordarshan Kendras (Studio centres)*

State/ Ut	Location
1	2
Andhra Pradesh	Hyderabad* Vijaywada Warangal
Arunanchal Pradesh	Itanagar
Assam	Dibrugarh

1	2	1	2
	Guwahati	Mizoram	Aizawl
	Guwahati (PPC)	Nagaland	Kohima
	Silchar	Orissa	Bhubaneswar*
Bihar	Patna		Bhawanipatna
	Muzaffarpur		Sambalpur
Chhattisgarh	Jagdalpur	Punjab	Jalandhar*
	Raipur		Patiala
Goa	Panaji	Rajasthan	Jaipur
Gujarat	Ahemdabad*	Sikkim	Gangtok
	Rajkot	Tamil Nadu	Chennai*
Haryana	Hissar		Coimbatore
Himachal Pradesh	Shimla		Madurai
Jammu and Kashmir	Srinagar*	Tripura	Agartala
	Jammu	Uttar Pradesh	Allahabad
	Leh		Bareilly
	Rajouri		Lucknow
Jharkhand	Ranchi		Gorakhpur
	Daltonganj		Mau
Karnataka	Bangalore*		Varanasi
	Gulbarga		Mathura
Kerala	Calicut	Uttarakhand	Dehradun
	Thiruvananthapuram*	West Bengal	Kolkata*
	Trichur		Shantiniketan
Madhya Pradesh	Bhopal		Jalpaiguri
	Indore	Andaman and Nicobar Islands	Port Blair
	Gwalior	Chandigarh	Chandigarh
Maharashtra	Mumbai*	Delhi	Delhi*
	Nagpur		Delhi (CPC)*
	Pune	Pondicherry	Pondicherry
Manipur	Imphal		
Meghalaya	Shillong		
	Tura		

\*Full fledged Doordashan Kendras

**Statement-II***List of Existing A.I.R. Full-fledged Stations along with details of AM/FM/ SW Transmitters*

Sl. No.	Stations	States	Transmitter Power/ Type		
			MW (AM)	FM	SW (AM)
1	2	3	4	5	6
1.	Adilabad	Andhra Pradesh	1 Kw		
2.	Anantpur	Andhra Pradesh		6 Kw	
3.	Cuddapah	Andhra Pradesh	100kw		
4.	Hyderabad	Andhra Pradesh	200 Kw 20 Kw	6 Kw 5 Kw	50 Kw
5.	Kothagudam	Andhra Pradesh		6 Kw	
6.	Kurnool	Andhra Pradesh		6 Kw	
7.	Machrela	Andhra Pradesh		3 Kw	
8.	Merkapuram	Andhra Pradesh		6 Kw	
9.	Nizamabad	Andhra Pradesh		6 Kw	
10.	Tirupathi	Andhra Pradesh		10 Kw 3 Kw	
11.	Vijaywada	Andhra Pradesh	100kw 1 Kw	1 Kw (Int. Set Up)	
12.	Vishakhapatnam	Andhra Pradesh	100 Kw	10 Kw	
13.	Warangal	Andhra Pradesh		10 Kw	
14.	Itanagar	Arunanchal Pradesh	100 Kw	10 Kw	50 Kw
15.	Passighat	Arunanchal Pradesh	10 Kw		
16.	Tawang	Arunanchal Pradesh	10 Kw		
17.	Tezu	Arunanchal Pradesh	10 Kw		
18.	Ziro	Arunanchal Pradesh	1 Kw		
19.	Dibrugarh	Assam	300 Kw		
20.	Diphu	Assam	1 Kw		
21.	Guwahati	Assam	100 Kw 10 Kw	10 Kw	50 Kw 50 Kw
22.	Haflong	Assam		6 Kw	

1	2	3	4	5	6
23.	Jorhat	Assam		10 Kw	
24.	Kokrajhar	Assam	20 Kw		
25.	Nowgong	Assam		6 Kw	
26.	Silchar	Assam	20 Kw		
27.	Tezpur	Assam	20 Kw		
28.	Bhagalpur	Bihar	20 Kw		
29.	Darbhanga	Bihar	20 Kw		
30.	Patna	Bihar	100 Kw	6 Kw	
31.	Purnea	Bihar		6 Kw	
32.	Sasaram	Bihar		6 Kw	
33.	Ambikapur	Chhattisgarh	20 Kw		
34.	Bilaspur	Chhattisgarh		6 Kw	
35.	Jagdalpur	Chhattisgarh	100 Kw		
36.	Raigarh	Chhattisgarh		6 Kw	
37.	Raipur	Chhattisgarh	100 Kw	1 Kw (Int. Set Up)	
38.	Saraipalli	Chhattisgarh		1 Kw	
39.	Delhi	Delhi	200 Kw 'A' 100 Kw 'B' 20 Kw 'C' 10 Kw 'D' 20 Kw NC	20 Kw 20 Kw	50 Kw (6 Nos.) 100 Kw (2nos.) 250 Kw (7 Nos.)
40.	Panaji	Goa	100kw 20 Kw	6 Kw	250 Kw 250 Kw
41.	Ahmedabad	Gujarat	200 Kw	10 Kw	
42.	Ahwa	Gujarat	1 Kw		
43.	Bhuj	Gujarat	20 Kw		
44.	Godhra	Gujarat		6 Kw	
45.	Himmatnagar	Gujarat	1 Kw		
46.	Rajkot	Gujarat	300 Kw 1000 Kw (Temporarily Shutdown)	10 Kw	

1	2	3	4	5	6
47.	Surat	Gujarat		6 Kw	
48.	Vadodra	Gujarat		10 Kw	
49.	Hissar	Haryana		6 Kw	
50.	Kurukshetra	Haryana		6 Kw	
51.	Rohtak	Haryana	20 Kw	1 Kw (Int. Set Up)	
52.	Dharmshala	Himanchal Pradesh		10 Kw	
53.	Hamirpur	Himanchal Pradesh		6 Kw	
54.	Shimla	Himanchal Pradesh	100 Kw	1 Kw (Int. Set Up)	50 Kw
55.	Bhadarwah	Jammu and Kashmir		6 Kw	
56.	Jammu	Jammu and Kashmir	300 Kw	3 Kw 10 Kw	50 Kw
57.	Kargil	Jammu and Kashmir	1 Kw 200 Kw		
58.	Kathua	Jammu and Kashmir		10 Kw	
59.	Leh	Jammu and Kashmir	20 Kw	100 W	10 Kw
60.	Poonch	Jammu and Kashmir		6 Kw	
61.	Srinagar	Jammu and Kashmir	300 Kw	10 Kw	50 Kw
62.	Chaibasa	Jharkhand	10 Kw	6 Kw	
63.	Daltonganj	Jharkhand		10 Kw	
64.	Hazaribagh	Jharkhand		6 Kw	
65.	Jamshedpur	Jharkhand	1 Kw	6 Kw	
66.	Ranchi	Jharkhand	100 Kw	6 Kw	50kw
67.	Bangalore	Karnataka	200 Kw	10kw 10kw	500kw (6 Nos.)
68.	Bellary	Karnataka		1 Kw (Interim Setup)	
69.	Bhadrawati	Karnataka	20 Kw		
70.	Bijapur	Karnataka		6 Kw	
71.	Chitradurga	Karnataka		6 Kw	



1	2	3	4	5	6
72.	Dharwad	Karnataka	200 Kw	10 Kw	
73.	Gulbarga	Karnataka	20 Kw	1 Kw (Interim Setup)	
74.	Hassan	Karnataka		6 Kw	
75.	Hospet	Karnataka		10 Kw	
76.	Karwar	Karnataka		3 Kw	
77.	Madikeri (Mercara)	Karnataka		6 Kw	
78.	Mangalore/ Udipi	Karnataka	20 Kw	10 Kw	
79.	Mysore	Karnataka		10 Kw	
80.	Raichur	Karnataka		6 Kw	
81.	Devikulam (Idduki)	Kerala		6 Kw	
82.	Kannur	Kerala		6 Kw	
83.	Kochi	Kerala		6 Kw 10kw	
84.	Kozhikode (Calicut)	Kerala	100 Kw	10 Kw	
85.	Manjeri	Kerala		3 Kw	
86.	Trissure	Kerala	100 Kw		
87.	Thruvananthapuram	Kerala	20 Kw	10 Kw	50kw
88.	Balaghat	Madhya Pradesh		6 Kw	
89.	Betul	Madhya Pradesh		6 Kw	
90.	Bhopal	Madhya Pradesh	10 Kw	6 Kw	50 Kw
91.	Chhatarpur	Madhya Pradesh	20 Kw		
92.	Chhindwara	Madhya Pradesh		6 Kw	
93.	Guna	Madhya Pradesh		6 Kw	
94.	Gwalior	Madhya Pradesh	20 Kw		
95.	Indore	Madhya Pradesh	200 Kw	6 Kw	
96.	Jabalpur	Madhya Pradesh	200 Kw	10 Kw	
97.	Khandwa	Madhya Pradesh		6 Kw	
98.	Mandla	Madhya Pradesh		1 Kw	

1	2	3	4	5	6
99.	Rajgarh	Madhya Pradesh		3 Kw	
100.	Rewa	Madhya Pradesh	20 Kw		
101.	Sagar	Madhya Pradesh		6 Kw	
102.	Shahdol	Madhya Pradesh		6 Kw	
103.	Shivpuri	Madhya Pradesh		6 Kw	
104.	Ahmednagar	Maharashtra		6 Kw	
105.	Akola	Maharashtra		6 Kw	
106.	Aurangabad	Maharashtra	1 Kw	1kw (Int. Set Up)	
107.	Beed	Maharashtra		6 Kw	
108.	Chandrapur	Maharashtra		6 Kw	
109.	Dhule	Maharashtra		6 Kw	
110.	Jalgaon	Maharashtra	20 Kw		
111.	Kolhapur	Maharashtra		6 Kw	
112.	Mumbai	Maharashtra	100 KW'A' 100 KW'B' 50 KW	10 KW 10 KW	100 KW 50 KW
113.	Nagpur	Maharashtra	300 Kw 1000 Kw	6 Kw	
114.	Nanded	Maharashtra		6 Kw	
115.	Nasik	Maharashtra		6 Kw	
116.	Oras	Maharashtra		5 kw	
117.	Osmanabad	Maharashtra		6 Kw	
118.	Parbhani	Maharashtra	20 Kw		
119.	Pune	Maharashtra	100 Kw	6 Kw	
120.	Ratnagiri	Maharashtra	20 Kw		
121.	Sangli	Maharashtra	20 Kw		
122.	Satara	Maharashtra		6 Kw	
123.	Sholapur	Maharashtra	1 Kw		

1	2	3	4	5	6
124.	Yevatmal	Maharashtra		6 Kw	
125.	Imphal	Manipur	300 Kw	10 Kw	50 Kw
126.	Churachandpur	Manipur		6 Kw	
127.	Jowai	Meghalaya		6 Kw	
128.	Nongstoin	Meghalaya	1 Kw		
129.	Shillong	Meghalaya	100 Kw	10 Kw	50 Kw
130.	Tura	Meghalaya	20 Kw		
131.	Williamnagar	Meghalaya	1 Kw		
132.	Aizawal	Mizoram	20 Kw	6 Kw	10 Kw
133.	Lunglei	Mizoram		6 Kw	
134.	Saiha	Mizoram	1 Kw		
135.	Kohima	Nagaland	100 Kw	1 Kw (Int. Setup)	50 Kw
136.	Mokokchung	Nagaland		6 Kw	
137.	Mon	Nagaland	1 Kw		
138.	Tuensang	Nagaland	1 Kw		
139.	Baripada	Orissa		5kw	
140.	Berhampur	Orissa		6 Kw	
141.	Bhawanipatna	Orissa	200 Kw		
142.	Bolangir	Orissa		6 Kw	
143.	Cuttack	Orissa	300 Kw 1 Kw	6 Kw	
144.	Jeypore	Orissa	100 Kw		50 Kw
145.	Joranda	Orissa	1 Kw		
146.	Keonjhar	Orissa	1 Kw		
147.	Puri	Orissa		3 Kw	
148.	Rourkela	Orissa		6 Kw	
149.	Sambalpur	Orissa	100 Kw		
150.	Soro	Orissa	1 Kw		

1	2	3	4	5	6
151.	Bhatinda	Punjab		6 Kw	
152.	Jalandhar	Punjab	300 Kw 200 Kw 1 Kw	10 Kw	
153.	Patiala	Punjab		6 Kw	
154.	Alwar	Rajasthan		6 Kw	
155.	Banswara	Rajasthan		6 Kw	
156.	Barmer	Rajasthan	20 Kw		
157.	Bikaner	Rajasthan	20 Kw		
158.	Chittorgarh	Rajasthan		6 Kw	
159.	Churu	Rajasthan		6 Kw	
160.	Jaipur	Rajasthan	1 Kw	6 Kw	50 Kw
161.	Jaisalmer	Rajasthan		10 Kw	
162.	Jhalawar	Rajasthan		6 Kw	
163.	Jodhpur	Rajasthan	300 Kw	6 Kw	
164.	Kota	Rajasthan	20 Kw		
165.	Mountabu	Rajasthan		6 Kw	
166.	Nagaur	Rajasthan		6 Kw	
167.	Sawai Madhopur	Rajasthan		6 Kw	
168.	Suratgarh	Rajasthan	300 Kw		
169.	Udaipur	Rajasthan	20 Kw	1 Kw (Int. Set Up)	
170.	Gangtok	Sikkim	20 Kw		10 Kw
171.	Chennai	Tamil Nadu	200 Kw 'A' 20 Kw 'B' 20 Kw	20 Kw 20 Kw	50 Kw 100 Kw
172.	Coimbatore	Tamil Nadu	20 Kw	10 Kw	
173.	Dharmapuri	Tamil Nadu		10 Kw	
174.	Kodaikanal	Tamil Nadu		10 Kw	
175.	Madurai	Tamil Nadu	20 Kw	1 Kw	

1	2	3	4	5	6
176.	Nagarcoil	Tamil Nadu		10 Kw	
177.	Oottacamund	Tamil Nadu	1 Kw	100 Watt	
178.	Tiruchirapalli	Tamil Nadu	100 Kw	10 Kw	
179.	Tirunelveli	Tamil Nadu	20 Kw		
180.	Tuticorin	Tamil Nadu	200 Kw		
181.	Agartala	Tripura	20 Kw	10 Kw	
182.	Belonia	Tripura		6 Kw	
183.	Kailashahar	Tripura		6 Kw	
184.	Chandigarh	Union Territories		6 Kw	
185.	Daman	Union Territories (Daman and Diu)		3 Kw	
186.	Karaikal	Union Territories (Pondicherry)		6 Kw	
187.	Pondicherry	Union Territories (Pondicherry)	20 Kw	5kw (Interim Setup)	
188.	Kavaratti	Union Territories (L and M Island)	1 Kw		
189.	Port Blair	Union Territories (Andaman and Nicobar Island)	100 Kw	10 Kw	10 Kw
190.	Agra	Uttar Pradesh	20 Kw		
191.	Allahabad	Uttar Pradesh	20 Kw	10 Kw	
192.	Bareilly	Uttar Pradesh		6 Kw	
193.	Faizabad	Uttar Pradesh		6 Kw	
194.	Gorakhpur	Uttar Pradesh	100 Kw	1 Kw (Int. Set Up)	50 Kw
195.	Jhansi	Uttar Pradesh		6 Kw	
196.	Kanpur	Uttar Pradesh	1 Kw	1 Kw (Int. Set Up)	
197.	Lucknow	Uttar Pradesh	300 Kw, 10 Kw	10 Kw	50 Kw
198.	Mathura	Uttar Pradesh	1 Kw		



1	2	3	4	5	6
199.	Najibabad	Uttar Pradesh	200 Kw		
200.	Obra	Uttar Pradesh		6 Kw	
201.	Rampur	Uttar Pradesh	20 Kw		
202.	Varanasi	Uttar Pradesh	100 Kw 1 Kw	1 Kw (Int.setup)	
203.	Almora	Uttarakhand	1 Kw		
204.	Gopeshwar (Chamoli)	Uttarakhand	1 Kw	100w	
205.	Pauri	Uttarakhand	1 Kw		
206.	Kolkata	West Bengal	200 Kw 'A' 100 Kw 'B' 20 Kw 1000 Kw	20 Kw 10 Kw	50 Kw
207.	Kurseong	West Bengal	1 Kw	5 Kw	50 Kw
208.	Murshidabad	West Bengal		6 Kw	
209.	Shantiniketan	West Bengal		3 Kw	
210.	Siliguri	West Bengal	200 Kw	10 Kw	

[Translation]

**FPIS in Rural Areas**

4575. SHRI JAGDISH SHARMA:  
SHRI HARISHCHANDRA CHAVAN:  
DR. KRUPARANI KILLI:  
SHRI RAVNEET SINGH:  
SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:  
SHRI B.Y. RAGHAVENDRA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has received proposals for setting up and development of food processing units in the rural areas in the country;

(b) if so, the details thereof, State-wise;

(c) the details of the funds provided for this purpose during the last three years and the current year, State-wise;

(d) whether the Government is aware that investment made in rural infrastructure for Food Processing Industries (FPIS) is insufficient:

(e) if so, the details thereof; and

(f) the steps taken/ being taken by the Government to promote private participation for the development of food processing industries in the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) to (c) Yes, Madam. Under the Scheme for Technology Upgradation/ Establishment/ Modernization of Food Processing Industries, financial assistance is provided in the the form of grants-in-aid for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country including rural areas. Ministry extends financial assistance in the form of grant-in-

aid to entrepreneurs @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of ₹ 50 lakhs in general areas or 33.33% subject to a maximum of ₹ 75 lakhs in difficult areas. The state-wise details of financial assistance and number of units assisted in last three year current year are given in the enclosed Statement.

(d) and (e) Yes, Madam. The Vision Document was prepared in the year 2005 and the same was adopted by the Government. Vision Document suggested strategy to ensure faster growth of the sector. The adopted Vision 2015 provides for enhancing the level of processing of perishable from 6% to 20%, enhancing value addition from 20% to 35% and increasing India's share in global food trade from 1.5% to 3% by the year 2015. To achieve these targets, investment of ₹ 100 thousand crores was estimated by year 2015, out of which ₹ 10,000 crores was to come from Government. Accordingly, Ministry formulated its 11<sup>th</sup> plan schemes to attract the required investment in the sector.

(f) Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units, creation of infrastructure, support of RandD, human resource development besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several fiscal incentive measures like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to compete in the international market.

#### Statement

Number of units assisted and financial assistance provided during the years 2007-08, 2008-09, 2009-10, 2010-11 and current year State-wise under the scheme for Technology Upgradation/ Establishment/ Modernization of FPIs.\*

(₹ in lakhs)

Sl. No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12 (as on 03.08.2011)	
		Approved	Amount Released	Approved	Amount Released	App- roved	Amount Released	App- roved	Amount Released	Approved	Amount Released
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	43	947.49	48	908.999	41	677.05	30	562.096	34	668.008
2.	Andman and Nicobar	0	0	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	1	17.67	3	376.14	2	66.420	0	0
4.	Assam	12	442.17	17	176.79	22	418.74	26	875.701	2	28.710
5.	Bihar	5	83.915	2	42.3	2	35.59	6	136.681	2	36.435
6.	Chandigarh	6	138.08	0	0	0	0	1	25.000	0	0
7.	Chhattisgarh	0	0	10	163.725	4	45.46	27	297.574	25	225.148
8.	Delhi	0	0	7	160.65	2	50	3	82.600	8	207.710

1	2	3	4	5	6	7	8	9	10	11	12
9.	Goa	1	17	1	24.57	1	24.26	1	25.00	0	0
10.	Gujarat	32	544.06	39	714.81	42	665.18	52	1419.72	62	1175.046
11.	Haryana	19	418.72	23	349.415	11	134.96	14	325.280	7	113.083
12.	Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	204.530	12	302.510
13.	Jammu and Kashmir	9	109.855	3	22.05	7	59.73	5	89.095	2	18.180
14.	Jharkhand	2	9.09	0	0	3	44.09	4	85.425	0	0
15.	Karnataka	34	529.62	35	629.895	24	269.55	14	377.790	15	233.608
16.	Kerala	47	876.8	32	545.37	33	567.53	19	411.72	29	535.670
17.	Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	211.294	12	172.716
18.	Maharashtra	95	1696.805	121	1802.633	113	1717.3	56	1006.524	93	1235.623
19.	Manipur	3	61.74	3	45.51	6	163.75	1	23.975	2	48.610
20.	Meghalaya	1	8.19	2	159.57	2	123.02	2	100.045	0	0
21.	Mizoram	0	0	0	0	1	11	0	0	0	0
22.	Nagaland	1	27.485	4	178.205	1	64.99	1	6.205	0	0
23.	Orissa	6	129.41	2	38.68	6	84.4	8	200.875	2	8.435
24.	Pondicherry	2	31.3	0	0	0	0	0	0	0	0
25.	Punjab	32	481.45	61	841.36	13	172.37	9	149.495	20	304.891
26.	Rajasthan	35	566.075	44	551.975	27	27325.46	48	691.123	48	585.344
27.	Sikkim	0	0	0	0	0	0	0	0	0	0
28.	Tamil Nadu	53	951.79	36	594.355	41	672.11	24	493.582	41	786.907
29.	Tripura	2	39.98	1	13.86	0	0	0	0	0	0
30.	Uttar Pradesh	63	1123.425	43	875.475	32	560.63	47	1078.638	33	577.021
31.	Uttarakhand	9	339.78	6	163.15	12	307.57	6	168.523	1	2.460
32.	West Bengal	35	653.56	19	390.135	10	136.48	10	317.945	10	206.505
Total		569	10725.2	579	9765.767	487	8249.97	437	9432.862	460	7472.615

\* Data is under reconciliation with coordinating Bank i.e. HDFC Bank.

**Insurance for Farmers**

4576. SHRI ASHOK KUMAR RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to formulate insurance scheme for the farmers through the leading Insurance Companies to compensate damage to the crops due to natural calamity; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) To fulfill the insurance requirement of farmers/ cultivators against crop damages due to natural calamities, pests and disease and adverse weather conditions, four crop insurance schemes namely, National Agricultural Insurance Scheme (NAIS - introduced in Rabi 1999-2000), Pilot Weather Based Crop Insurance Scheme (WBCIS -introduced in Kharif 2007), Pilot Coconut Palm Insurance Scheme (CPIS - introduced in 2009-10) and Pilot Modified National Agricultural Insurance Scheme (MNAIS-introduced in Rabi 2010-11), are being implemented by the Government of India in the country.

[English]

#### Source of Raw Water

4577. SHRI CHANDRAKANT KHAIRE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the sources of Raw water that have been approved to be used for manufacture of packaged water as per Standards ISI-14543 of Bureau of Indian Standards (BIS);

(b) whether there are complaints regarding illegal use of tanker water for producing packaged water;

(c) if so, the details thereof, stating the number of cases reported and particulars of action taken against those involved in such activities during each of the last three years and the current year; and

(d) the steps taken to ensure that such incidents do not recur?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Clause 3.2 of IS 14543: 2004 "Indian Standard- Packaged Drinking Water (Other than Packaged Natural Mineral Water) - Specification (First Revision)" states as follows:

#### "3.2 Packaged Drinking Water (Other than Packaged

**Natural Mineral Water)-** Packaged drinking water means water derived from surface water or underground water or sea water which is subjected to hereinunder specified treatments, namely, decantation, filtration, combination of filtration, aerations, filtration with membrane filter, depth filter, cartridge filter, activated carbon filtration, demineralization, remineralization, reverse osmosis and packed after disinfecting the water to a level that shall not lead to any harmful contamination in the drinking water by means of chemical agents or physical methods to reduce the number of micro organisms to a level beyond scientifically accepted level for food safety or its suitability: *Provided* that sea water, before being subjected to the above treatments, shall be subjected to desalination and related processes. It shall be filled in sealed containers of various compositions, forms and capacities that is suitable for direct consumption without further treatment. In case remineralization is a part of the treatment process, the ingredients used shall conform to food grade/pharma grade quality."

(b) Supply of raw water through tanker is permitted for producing packaged water, *provided* treatment of such water is done as per Clause.3.2 of IS 14543.

(c) and (d) Do not arise.

[Translation]

#### Recommendations on Custodial Violence

4578. SHRI BHAUSAHEB RAJARAM WAKCHAURE:  
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any suggestions/recommendations from National Police Academy, Law Commission, Amnesty International and Asian Centre for Human Rights on custodial violence/ deaths in police custody; and

(b) if so, the details and the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Information is being collected and shall be laid on the Table of the House.



[English]

**Rajiv Awas Yojana**

4579. SHRI KODIKKUNNIL SURESH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether a conference of Ministers of State was held in Delhi to discuss the Rajiv Awas Yojana;
- (b) if so, the issue discussed in the said conference;
- (c) whether some States have brought out certain difficulties in implementing the scheme;
- (d) if so, the details thereof; and
- (e) the reaction of the Union Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. A conference of State Ministers of Housing, Urban Development, Municipal Affairs/ Local Self Government and State officials was organized on 30th July 2011 to discuss the implementation of Rajiv Awas Yojana.

(c) and (d) The States endorsed the inclusive approach of the scheme and gave the following main suggestions:

1. Inclusion of more cities under RAY;
2. Enhanced central funding;
3. Simplification in the guidelines of the Affordable Housing in Partnership scheme;
4. Policy on development of slums existing on Central Government land;

(e) The point-wise response to the suggestions received is as under:

1. The Ministry has released assistance of Rs 99.98 crore for undertaking preparatory activities in 157 cities across 34 states and union territories under the Slum Free City Planning Scheme, the preparatory phase of RAY. RAY is expected to initially cover 250 cities across the entire country by the end of the 12th five year plan.

2. Under RAY 50% of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing - and transit housing for in-situ redevelopment - in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category states the share of the Centre would be 90% including the cost of land acquisition, if required. The funding pattern is not proposed to be revised.
3. The Ministry is examining the issue of simplification of the Affordable Housing in Partnership scheme guidelines.
4. The Ministry has taken up the matter of re-development of slums on land belonging to the Central Government with the concerned Central Ministries to arrive at an inclusive policy solution.

**Norms for setting up of DD/ Akashwani Kendras**

4580. SHRI SANJAY DHOTRE:

SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has laid down any policy/ norms to set up Akashwani and Doordarshan Kendras (DDKs) in the country;
- (b) if so, the details thereof;
- (c) whether any target was fixed for setting up of Akashwani/ DDK in the country during the Ninth and Tenth Five Year Plan;
- (d) if so, the details thereof alongwith the achievements made during the said period, State-wise, location-wise and DDK/ Akashwani-wise;
- (e) if not, the reasons therefor; and
- (f) the steps being taken by the Government to achieve the said targets?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Prasar Bharati has informed



that All India Radio has policy to set up Akashvani Kendras required for 3 tier system of broadcasting, namely National, Regional and Local to cover the entire area of the country by terrestrial mode of transmission.

As regards Doordarshan, establishment of DD Kendras (Studio Centres) in various parts of the country has been governed by the following parameters:-

(i) DDKs at State/ UT capitals

Sl. No.	Plan	Total approved New Radio Stations	Completed in Plan period	Schemes dropped	Completed after Plan Period	In Progress
1	9 <sup>th</sup>	53	16	9	28	—
2	10 <sup>th</sup>	224	51	28	96	49

Station wise details are given in the enclosed Statement-I and II.

Doordarshan has targeted establishment of 21 new Doordarshan Kendras during 9<sup>th</sup> and 10<sup>th</sup> Five Year Plans. Out of these, 16 Kendras were set up during 9<sup>th</sup> Plan period and 5 Kendras during 10<sup>th</sup> Plan period. State-wise locations of the above DD Kendras are given in the enclosed Statement-III. Apart from this one Doordarshan Kendra project presently under implementation at Tirupati is expected to be completed during 2011-12.

(f) Prasar Bharati has taken the following steps to complete the targets fixed in the Plan:

- (i) A High Level Committee has been constituted under the chairmanship of CEO, PB for Project monitoring and implementation.

(ii) DDKs at places of cultural importance

(iii) DDKs at selected places to cater to the localized needs of the peculiarly distinct population group.

(c) to (e) Yes, Madam. All the approved schemes in a Plan were to be completed during the plan period. As regards AIR the details of target set and achievement made during the period are given below:-

(ii) An Empowered committee of finance has been constituted to resolve all issues related to finance.

(iii) A Project monitoring committee has been constituted under the chairmanship of Director General to strengthen the monitoring mechanism for their projects.

(iv) Nodal Officers have been nominated for the schemes included in Result Framework Document.

(v) The sanctioning power of DG has been restored to ₹ 20.00 crore.

(vi) Schedule for procurement and all other major activities of a project has been drawn and the progress is being monitored.

**Statement-I**

*Details of AIR New Station approved/ commissioned during 9<sup>th</sup> Plan*

Sl.No.	New Station	State	Transmitter	Status	Date of Commissioning
1	2	3	4	5	6
1.	Tirupati	Andhra Pradesh	10 kW FM		31.03.2000
2.	Kakinada	Andhra Pradesh	10kW FM	Dropped	-
3.	Machrela	Andhra Pradesh	3 kW FM		02.12.2007

1	2	3	4	5	6
4.	Mehboob Nagar	Andhra Pradesh	10 kW FM	Dropped	-
5.	Ziro	Arunachal Pradesh	1 kW MW		10.06.2000
6.	Kokrajhar	Assam	20 kW MW		15.08.1999
7.	Karimganj	Assam	20 kW MW	Dropped	-
8.	Dhubri	Assam	6 kW FM		13.03.2003
9.	Tezpur	Assam	20 kW MW		01.07.2000
10.	Saraipalli	Chhattisgarh	1 kW FM		18.06.2005
11.	Himmatnagar	Gujarat	1 kW MW		21.06.2005
12.	Junagarh	Gujarat	10 kW FM	Dropped	-
13.	Hissar	Haryana	6 kW FM		26.01.1999
14.	Bhadarwah	Jammu and Kashmir	6 kW FM		13.07.2002
15.	Kupwara	Jammu and Kashmir	20 kW MW (Relay)		25.05.2004
16.	Naushera	Jammu and Kashmir	20kW MW (Relay)		15.12.2002
17.	Khalsi	Jammu and Kashmir	1 kW MW (Relay)		15.12.2002
18.	Drass	Jammu and Kashmir	1 kW MW (Relay)		01.09.2006
19.	Tiesuru	Jammu and Kashmir	1 kW MW (Relay)		01.09.2006
20.	Nyoma	Jammu and Kashmir	1 kW MW (Relay)		02.10.2007
21.	Padum	Jammu and Kashmir	1 kW MW (Relay)		10.08.2008
22.	Diskit	Jammu and Kashmir	1 kW MW (Relay)		02.10.2007
23.	Rajouri	Jammu and Kashmir	10 kW FM (Relay)		15.12.2002
24.	Kargil	Jammu and Kashmir	1 kW MW		18.08.1997
25.	Mangalore	Karnataka	10 kW FM		15.10.2002
26.	Mysore	Karnataka	10 kW FM		01.01.2003
27.	Kasargod	Kerala	10 kW FM	Dropped	-
28.	Manjeri	Kerala	3 kW FM		28.01.2006
29.	Bailadila	Kerala	1 kW MW	Dropped	-
30.	Mandla	Madhya Pradesh	1 kW FM		21.06.2005
31.	Rajgarh	Madhya Pradesh	3 kW FM		23.06.2005
32.	Oras	Maharashtra	5kW FM		28.08.2009

1	2	3	4	5	6
33.	Amravati	Maharashtra	10 kW FM	Dropped	-
34.	Nongstoin	Meghalaya	1 kW MW (CRS)		10.06.2000
35.	Williamnagar	Meghalaya	1 kW MW (CRS)		01.07.2000
36.	Churachandpur	Manipur	6 kW FM		13.04.2010
37.	Saiha	Mizoram	1 kW MW (CRS)		13.06.2000
38.	Mon	Nagaland	1 kW MW (CRS)		10.06.2000
39.	Tuensang	Nagaland	1 kW MW (CRS)		10.06.2000
40.	Soro	Orissa	1 kW MW		02.12.2007
41.	Rairangapur	Orissa	1 kW FM	Technically ready	-
42.	Dungarpur	Rajasthan	1 kW MW	Technically ready	-
43.	Mount Abu	Rajasthan	6 kW FM		10.06.1997
44.	Kodaikanal	Tamil Nadu	10kW FM		01.07.2000
45.	Nagarcoil	Tamil Nadu	6 kW FM		01.03.1997
46.	Dharmapuri	Tamil Nadu	10kW FM		02.10.2007
47.	Dharmanagar	Tripura	1 kW MW	Technically ready	-
48.	Longtharai	Tripura	5 kW FM	Technically ready	-
49.	Gopeshwer (Chamoli)	Uttarakhand	1 kW MW (Relay)		07.02.2001
50.	Shanti Niketan	West Bengal	3 kW FM		01.11.2002
51.	Asansole	West Bengal	1 kW MW (Relay)		15.08.1997
52.	Purulia	West Bengal	10 kW FM	Dropped	-
53.	Darjeeling	West Bengal	10kW FM	Dropped	-

**Statement-II**

*List of New Stations approved in 10<sup>th</sup> Plan and their status*

Sl.No.	Location	State	Scheme	Present Status	Date of commissioning
1	2	3	4	5	6
1.	Karimnagar	Andhra Pradesh	5 kW FM Tr	Completed	12.01.2011
2.	Mehboobnagar	Andhra Pradesh	10 kW FM Tr	In progress	
3.	Nellor	Andhra Pradesh	10kW FM Tr.	Dropped	

1	2	3	4	5	6
4.	Srikakulam	Andhra Pradesh	1 kW FM Tr	In progress	
5.	Suryapet	Andhra Pradesh	10kW FM Tr.	Interim setup ready	
6.	Anini	Arunachal Pradesh	1 kW FM Tr.	In progress	
7.	Bomdila	Arunachal Pradesh	1 kW FM Tr.	In progress	
8.	Changlang	Arunachal Pradesh	1 kW FM Tr.	In progress	
9.	Daporijo	Arunachal Pradesh	1 kW FM Tr.	In progress	
10.	Khonsa	Arunachal Pradesh	1 kW FM Tr.	In progress	
11.	Goalpara	Assam	1 kW FM Tr.	Completed	
12.	Karim Ganj	Assam	1 kW FM Tr.	In progress	
13.	Lumding	Assam	1 kW FM Tr.	Completed	
14.	Banka	Bihar	10 kW FM Tr.	Dropped	
15.	Gaya	Bihar	10 kW FM Tr.	Dropped	
16.	Madhubani	Bihar	10 kW FM Tr.	Dropped	
17.	Motihari	Bihar	10 kW FM Tr.	Dropped	
18.	Baikunthpur	Chhattisgarh	5 kW FM Tr.	Dropped	
19.	Dantewara	Chhattisgarh	5 kW FM Tr.	Dropped	
20.	Jashpurnagar	Chhattisgarh	5 kW FM Tr.	Dropped	
21.	Manendargarh	Chhattisgarh	1 kW MW Tr.	Dropped	
22.	Rajnandgaon	Chhattisgarh	5 kW FM Tr	Dropped	
23.	Jamnagar	Gujarat	10 kW FM Tr.	Dropped	
24.	Junagarh	Gujarat	10 kW FM Tr	In progress	
25.	Ambala	Haryana	5 kW FM Tr.	Dropped	
26.	Dhanbad	Jharkhand	10 kW FM Tr	In progress	
27.	Dumka	Jharkhand	5 kW FM Tr.	Dropped	
28.	Gumla	Jharkhand	5 kW FM Tr.	Dropped	
29.	Bellary	Karnataka	10 kW FM Tr.	Completed	09.08.2003
30.	Mangalore	Karnataka	10 kW FM Tr.	Dropped	
31.	Sringeri	Karnataka	10 kW FM Tr.	Dropped	
32.	Konni	Kerala	5 kW FM Tr.	Dropped	

1	2	3	4	5	6
33.	Ujjain	Madhya Pradesh	5 kW FM Tr.	In progress	
34.	Amravati	Maharashtra	10 kW FM Tr	In progress	
35.	Shirdi	Maharashtra	5 kW FM Tr.	Dropped	
36.	Tamenglang	Manipur	1 kW FM Tr.	In progress	
37.	Ukhrul	Manipur	1 kW FM Tr.	In progress	
38.	Dawki (Cherrapunjee)	Meghalaya	1 kW FM Tr.	In progress	
39.	Champhai	Mizoram	1 kW FM Tr.	In progress	
40.	Kolasib	Mizoram	1 kW FM Tr.	Completed	
41.	Tuipang	Mizoram	1 kW FM Tr.	In progress	
42.	Phek	Nagaland	1 kW FM Tr.	In progress	
43.	Wokha	Nagaland	1 kW FM Tr.	In progress	
44.	Zunheboto	Nagaland	1 kW FM Tr.	In progress	
45.	Bhubaneshwar	Orissa	10 kW FM Tr.	Dropped	
46.	Deoghar	Orissa	5 kW FM Tr.	Dropped	
47.	Parlakimidi	Orissa	5 kW FM Tr.I	Dropped	
48.	Raygada	Orissa	5 KW FM Tr.	Dropped	
49.	Amritsar	Punjab	20 kW FM Tr	In progress	
50.	Fazilka	Punjab	20 kW FM Tr	In progress	
51.	Chautan hill	Rajasthan	20 kW FM Tr	In progress	
52.	Ramgarh	Rajasthan	5 kW FM Tr.	Dropped	
53.	Kanchipuram	Tamil Nadu	5 kW FM Tr.	Dropped	
54.	Nutan Bazar	Tripura	1 kW FM Tr.	Completed	
55.	Udaypur	Tripura	1 kW FM Tr.	Completed	
56.	Banda	Uttar Pradesh	10 kW FM Tr	In progress	
57.	Lakhimpur Khiri	Uttar Pradesh	10kW FM Tr	In progress	



1	2	3	4	5	6
58.	Maunathbhanjan	Uttar Pradesh	10 kW FM Tr.	In progress	
59.	Rae Bareli	Uttar Pradesh	20 kW FM Tr	In progress	
60.	Bageshwar	Uttarakhand	5 kW FM Tr.,	In progress	
61.	Champawat	Uttarakhand	1 kW FM Tr	In progress	
62.	Dehradun	Uttarakhand	10 kW FM Tr.	In progress	
63.	Dharchula	Uttarakhand	1 kW MW Tr.	Dropped	
64.	Gairsain	Uttarakhand	1 kW FM Tr.	In progress	
65.	Haldwani	Uttarakhand	10 kW FM Tr.	In progress	
66.	New Tehri	Uttarakhand	1 kW FM Tr	In progress	
67.	Rudraprayag	Uttarakhand	1 kW FM Tr.	<i>Dropped</i>	
68.	Balurghat	West Bengal	10 kW FM Tr.	In progress	
69.	Bardhaman	West Bengal	10 kW FM Tr.	In progress	
70.	Darjeeling	West Bengal	10 kW FM Tr.,	In progress	
71.	Koochbihar	West Bengal	10 kW FM Tr	In progress	
72.	Maldah	West Bengal	10 kW FM Tr.	Dropped	
73.	Purulia	West Bengal	10 kW FM Tr.	Dropped	
74.	Tamluk	West Bengal	5 kW FM Tr.	Dropped	
75 to 124	50 location	Different states	100 Watt FM Tr.	Completed	
125 to 224	100 locations	North East States	100 Watt FM Tr.	89 Completed	
under NE Package					

**Statement-III**

A. Doordarshan Kendras( Studio Centres) set up during IX Plan period

State	Doordarshan Kendra
1	2
Andhra Pradesh	Vijaywada

1	2
Chandigarh	Chandigarh
Chhattisgarh	Jagdalpur
Jammu and Kashmir	Leh
Kerala	Trichur Calicut
Madhya Pradesh	Indore Gwalior

1	2
Maharashtra	Pune
Orissa	Bhawanipatna
Punjab	Patiala
Sikkim	Gangtok
Uttar Pradesh	Varanasi, Allahabad, Mathura
Uttarakhand	Dehradun

*B. Doordarshan Kendras (Studio Centres) set up during X Plan period*

State	Doordarshan Kendra
Andhra Pradesh	Warangal
Haryana	Hissar
Jammu and Kashmir	Rajouri
Tamil Nadu	Coimbatore Madurai

**Annual Agriculture Survey**

4581. SHRI J.M. AARON RASHID: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to initiate Annual Agriculture Survey on the lines of pre-budget economic survey; and

(b) if so, the details alongwith the issues likely to be incorporated for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) It has been decided that every year before the Budget, the Government will bring out a report on the state of Indian Agriculture. The report would cover, *inter alia*, the status and performance of the agricultural sector.

[Translation]

**Bribery Cases in Delhi Police**

4582. SHRI BHUDEO CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some police personnel of the Delhi Police have been found to take bribes;

(b) if so, the details thereof and the total number of such

cases reported from April 2011 till date; and

(c) the steps taken by the Government to check the recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes. The details of Delhi Police Personnel involved in corruption charges in 24 cases from April, 2011 till date are given below:

Rank	Number of police personnel
Sub-Inspector	6
Assistant Sub-Inspector	7
Head Constable	9
Constable	25
<b>Total</b>	<b>47</b>

In one case, one Inspector and his staff is involved

(c) All the Assistant Commissioners of Police and SHOs have been directed to hold regular briefings at various levels and the staff is directed to refrain from corrupt practices and misconduct. Vigilance Branch exclusively deals with the complaints of the public against police personnel and also simultaneously keeps a check over their activities. Surprise checks are also being conducted at various levels and if any police official is found indulging in malpractice/ corruption or any complaint is received, stern action is taken against erring police personnel after enquiry.

[English]

**Agriculture Census**

4583. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is conducting agriculture census in the country; and

(b) if so, the details including its major features and time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI HARISH RAWAT): (a) and (b) Agriculture Census is a Central Sector Plan Scheme under which grant-in-aid is provided to States/ UTs to meet expenditure on salaries, office expenses, travel expenses, printing of schedules, honoraria for field/ supervisory staff, cost of tabulation etc. Main objective of the Scheme is collection of data and derivation of quantitative information about structural aspects of agricultural holdings in the country. Agriculture Census is implemented in three distinct phases, which are statistically linked but focus on different aspects of agricultural statistics. In Phase-I, data on number and area of operational holdings by size-group, social category, type and gender is collected. In Phase-II, detailed data on agricultural characteristics of holdings is collected from selected villages. In Phase-III, data on input use pattern is collected from selected holdings of selected villages. Agriculture Census is conducted at interval of five years.

[Translation]

#### Relief for Floods

4584. SHRI JAGDANAND SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had paid compensation for the losses caused by the breakage of Kosi dam during the year 2007- 08 in Bihar;

(b) if so, the details of the losses and compensation paid, item-wise;

(c) the details of the amount demanded by the State Government for compensation and relief operation alongwith the amount sanctioned/ rejected, item-wise;

(d) whether the demand of funds for making the sand covered cultivable lands of the affected people has been rejected;

(e) if so, the details thereof and the reasons therefor; and

(f) the details of assistance provided under the National Disaster Response Fund for affected families in the said flood including farmers and labourers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) It is mentioned that as per the existing schemes Calamity Relief Fund (CRF) now State Disaster Response Fund (SDRF), the financial assistance during a natural calamity is towards relief and not for compensation of loss. Further, the main objective of the relief fund is to assist the affected persons to start their economic activities again and the relief is by way of gratuitous assistance as an immediate help to overcome the stress.

The State Government in its revised memorandum submitted for the losses caused by the Kosi floods in Bihar during the year 2008-09 projected a requirement of ₹11683.11 crore, in three parts viz. (i) assistance required as per CRF norms (₹ 3394.43 crore) (ii) assistance required as per CRF norms on higher scale (₹ 4717.73 crore) and (iii) assistance required not covered under the CRF norms (₹ 3570.95 crore).

The government of India based on the report of Inter-Ministerial Central Team which visited the State and on the recommendation of the Inter Ministerial Group approved an amount of ₹ 497.35 crore for immediate Relief as per CRF norms. This assistance *inter-alia* included ₹ 4.60 crore for desilting of agriculture land and ₹ 86.73 crore for loss of substantial portion of land in the Kosi floods affected areas. An amount of ₹117.21 crore was also approved for items of higher scale as per the provision of CRF. For the items not covered under the norms, the State Government of Bihar was advised to submit a detailed proposal to planning commission.

Further in pursuance of announcement by Hon'ble Prime Minister, Government of India released an amount of ₹ 1000 crore 'on account' basis from National Calamity Contingency Fund (NCCF) on August 29, 2008, besides advance release of entire Central share of Calamity Relief Fund (CRF) for the year 2008-09 amounting to ₹ 121.86 crore on 17<sup>th</sup> September 2008, to undertake immediate relief measures according to the approved items and norms of the scheme.

In addition other Central Ministries/ Department also provided assistance to Government of Bihar in the wake of Kosi floods as per enclosed Statement-I.

(f) The sector wise assistance approved from NCCF (now NDRF) is given at enclosed Statement-II.

**Statement-I***Assistance Provided by Central Ministries/ Departments to Government of Bihar in the wake of Kosi flood 2008*

Sl. No.	Ministry/ Dept.	Areas of Assistance	(₹ in crore)
1	2	3	4
1	Ministry of Rural Development	(i) PMGSY: - For upgrading 2000 kms. of Core Network of roads for affected districts.	800.00
		(ii) SGSY: - Release of first instalment in relaxation of rules for 12 flood affected districts. - Release of the Central allocation.	46.12 236.85
		(iii) IAY: - For construction of 41070 houses damaged due to Kosi floods. - For construction of 1, 37,720 houses damaged due to Kosi floods. - For construction of 1,38,116 houses in the 5 districts affected due to Kosi flood under the normal scheme.	107.80 179.47 362.56
2	Ministry of Drinking Water Supply	- For restoration of damaged drinking water supply system due to Kosi flood. - In addition, release of II <sup>nd</sup> instalment of under ARWSP.	27.00 212.69
3	Ministry of Water Resources	- For Breach Closure Works of Eastern Afflux Bund of Kosi Barrage. - For restoration of Kosi barrage and its appurtenant structures.	69.90 18.63
4	Dept. of Food and Public Distribution	- Allocation of 1.25 lakh tons of foodgrains (75000 tons of rice and 50000 ton of wheat). Estimated cost.	200.36
5.	Ministry of Agriculture	- Supply of wheat minikits and maize seeds.	11.77
Total			2273.15

**Statement-II**

The item-wise amount approved for management of floods due to breach of embankment in River Koshi during 2008 - Bihar

(₹ in crore)

Sl. No.	Items/ sectors	Assistance approved
1	2	3
<b>1</b>	<b>Gratuitous Relief</b>	
	(a) Ex-Gratia payment to the families of deceased persons *As on date death toll 527 and 275* missing	5.27
	(b) Clothing and utensils/ house hold goods for families whose houses has been washed away/ fully damaged/ severely inundated for more then a week due to a natural calamity	40.51
	(c) Gratuitous relief for families in dire need of immediate sustenance after a calamity GR should only be given to those who have no food reserve, or whose food reserves have been wiped out in a calamity, and who have no other immediate means of support	21.85 (+ 107.27 as per extended norms)
<b>2.</b>	<b>Agriculture sector</b>	
	Assistance to small and marginal farmers for	
	(a) Desilting of agricultural land.	4.60
	(b) Loss of substantial portion of land caused by landslide, avalanche, change of course of rivers.	86.73
	(c) Agriculture input subsidies where crop loss was 50% and above-SMF	
	(i) For agriculture crops, horticulture crops and annual plantation crops	26.91
	(ii) Perennial crops.	0.13
	Sub-total (c)	27.04
	(d) Input subsidy to farmers other than small and marginal farmers	18.19
<b>3</b>	<b>Animal Husbandry: Assistance to small and marginal farmer/agricultural laborers</b>	
	(i) Replacement of draught animals, milch animals or animals used for haulage	13.07
	(ii) Assistance for fodder/ feed in the relief camps	7.08
	(iii) Assistance for cost of medicine and vaccine- for animals	1.50
<b>4</b>	<b>Assistance to Fisherman</b>	
	(a) For repair / replacement of boats, nets - damaged or lost	0.06
	— Boat	



1	2	3
	— Dugout	
	— Canoe	
	— Catamaran	
	— Nets	
	(b) Input subsidy for fish seed farms	1.39
	(c) Desilting/ restoration of fish farms	2.16
<b>5</b>	<b>For Handloom Weavers</b>	
	(i) Repair/ replacement of loom equipments and accessories	0.31
	(ii) Purchase of yarn and other materials like dyes and chemicals and finished stocks.	0.31
	Sub-total (5)	0.62
<b>6</b>	<b>Assistance for repair/ restoration of damaged houses</b>	
	(a) Fully damaged/ destroyed houses	
	(i) Pucca House	27.97
	(ii) Kutcha House	151.34
	(b) Severely damaged houses	
	(i) Pucca House	3.74
	(ii) Kutcha House	7.27
	(c) Partially Damaged Houses - both pucca/ kucha (other than Hut) (Where the damage is minimum of 15% )	2.24
	(d) Huts : damaged/ destroyed	1.23
	Sub-total (6)	193.79
7	Provision of medicines disinfectants, insecticides for prevention of outbreak of epidemics	5.43
8	Evacuation of people affected/ likely to be affected	5.55
9	Hiring of boats for carrying immediate relief and saving life	7.62
10	Provision for temporary accommodation, food, clothing, medical care etc. of affected/ evacuated (operation of relief camps)	28.68 (+9.94 for extended period)
	Others- Sanitation in Camps	
11	Air dropping of essential supplies	As per actuals

1	2	3
<b>12</b>	<b>Repair/ restoration of immediate nature of the damaged infrastructure in eligible sectors:</b>	
	(i) Roads and bridges (RCD-526.42 + RWD-1006.74)	6.43
	(iii) Power (only limited to immediate restoration of electricity supply in the affected areas)	11.50
	(v) Primary Education	3.87
	(vi-a) Community assets in social sector (Social Welfare)- (Drinking Water)	2.76
<b>13</b>	Replacement of damaged medical equipment and lost medicines of Govt. hospitals/ health centres.	1.12
<b>14</b>	Operational cost (of POL only) for Ambulance Service, Mobile Medical Teams and temporary dispensaries.	0.53
	<b>Grand Total</b>	<b>497.35 + (117.21 for extended norms, subject to approval of Cabinet @)</b>

@ This include ₹ 117.21 crore {(₹ 107.27 crore (item 1-c) and ₹ 9.94 crore (item-11) for extending norms.

#### Conservation of Tribal Culture

4585. KUMARI SAROJ PANDEY: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has formulated any action plan for conservation, promotion and development of various tribal cultures in the country;

(b) if so, the details thereof indicating the number of tribes and their cultures, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF HOUSING AND POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Government of India has taken many steps for Conservation, promotion and development of various tribal cultures in the country.

Ministry of Tribal Affairs supports State Governments that have Tribal Research Institutes in their efforts to preserve and promote tribal culture.

In addition, Ministry of Culture as part of their larger mandate for protection and preservation of India's diverse

culture also covers tribal population under its Schemes through its several attached, subordinate and autonomous organizations.

(b) State/ Union Territory-wise number of Scheduled Tribes:

Sl.No.	State/ Union Territory	No. of Scheduled Tribes
1	2	3
1.	Andhra Pradesh	35
2.	Arunachal Pradesh	16
3.	Assam	29
4.	Bihar	33
5.	Chhattisgarh	42
6.	Goa	8
7.	Gujarat	32
8.	Himachal Pradesh	10
9.	Jammu and Kashmir	12

1	2	3
10.	Jharkhand	32
11.	Karnataka	50
12.	Kerala	43
13.	Madhya Pradesh	46
14.	Maharashtra	47
15.	Manipur	33
16.	Meghalaya	17
17.	Mizoram	15
18.	Nagaland	5
19.	Orissa	62
20.	Rajasthan	12
21.	Sikkim	4
22.	Tamil Nadu	36
23.	Tripura	19
24.	Uttaranchal	5
25.	Uttar Pradesh	15
26.	West Bengal	40
27.	Andaman and Nicobar Islands	6
28.	Dadra and Nagar Haveli	7
29.	Daman and Diu Throughout the Union Territory	5
30.	Lakshadweep	Throughout the Union Territory: Inhabitants of the Laccadive, Minicoy and Aminidivi Islands who, and both of whose parents, were born in those islands. 'Provided that the children who are born to inhabitants of Lakshadweep in any other place in the mainland of India shall be deemed to be inhabitants born in the islands if such children settle permanently in the islands.

[English]

**Procurement of Foodgrains**

4586. SHRI RUDRA MADHAB RAY:

SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to increase the procurement of foodgrains to meet the increasing demand in the country;

(b) if so, the details thereof and the steps taken thereon indicating the demand and procurement of foodgrains during each of the last three years and the current year alongwith the estimated procurement during the ensuing season;

(c) the likely impact of increased procurement on the food subsidy bill; and

(d) the steps taken to ensure that only good quality foodgrains reach the consumers.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The National Food Security Act is in the process of being finalized. The likely requirement of foodgrains to implement the provisions of the Act will be firmed up when the Act is finalized. The Government is taking necessary measures to enhance foodgrain procurement in view of the likely increase in the requirement of Foodgrains under the National Food Security Act. Details of demand and procurement of foodgrains during last three years and current year are given in the enclosed Statement-I, II and III. The estimate of rice procurement during KMS 2011-12 is yet to be firmed up.

(c) It is expected that with the increase in procurement level food subsidy bill will also correspondingly increase.

(d) Food Corporation of India and other agencies involved in procurement of foodgrains have standing instructions to procure only those foodgrains which conform to the prescribed Fair and Average Quality (FAQ) norms.

(c) Does not arise.

**Statement-I***Procurement of Rice Marketing Season (Oct-Sept)*

(In '000 tonnes)

States/ UTs	2007-08	2008-09	2009-10	2010-11 (As on 23.8.2011)
1	2	3	4	5
Andhra Pradesh	7597	9058	7555	9208
Assam		3	8	15.59
Bihar	556	1083	890	844
Chandigarh	9	10	14	10
Chhattisgarh	2743	2848	3357	3669
Gujarat	23	0	0	0
Haryana	1574	1425	1819	1687
Himachal Pradesh	0	0	0	0.5
Jammu and Kashmir	0	7	0	9
Jharkhand	19	143	23	Neg
Karnataka	19	107	86	174
Kerala	168	237	261	263
Madhya Pradesh	69	247	255	421
Maharashtra	160	261	229	284
Orissa	2357	2801	2497	2459
Puducherry	6	8	8	
Punjab	7981	8554	9275	8635
Rajasthan	19	11		
Tamil Nadu	969	1201	1241	1458
Uttar Pradesh	2891	4007	2901	2427
Uttarakhand	147	349	375	417
West Bengal	1429	1744	1240	1077
<b>All India Total</b>	<b>28736</b>	<b>34104</b>	<b>32034</b>	<b>33058.09</b>

**Statement-II***Procurement of Wheat Marketing Season (April-March)*

(In '000 tonnes)

States/ UTs	2008-09	2009-10	2010-11	2011-12
Bihar	500	497	183	476
Chandigarh	10	12	9	7
Delhi	6	0	10	8
Gujarat	415	75	1	105
Haryana	5237	6924	6347	6891
Himachal Pradesh	Neg	1	Neg	1
Jammu and Kashmir	1	1		
Jharkhand	2	Neg	Neg	
Madhya Pradesh	2410	1968	3539	4895
Maharashtra	10	0	0	
Punjab	9941	10725	10209	10957
Rajasthan	935	1152	476	1302
Uttar Pradesh	3137	3882	1645	3460
Uttarakhand	85	145	86	42
West Bengal			9	
<b>Total</b>	<b>22689</b>	<b>25382</b>	<b>22514</b>	<b>28144</b>

**Statement-III***Demand of Foodgrains during last 3 years and current year*

(In Million tonnes)

Year	Demand of Rice	Demand of Wheat	Total Demand of Foodgrains
2007-08	90.91	71.19	162.10
2008-09	92.87	72.72	165.59
2009-10	94.83	74.26	169.09
2010-11	96.81	75.80	172.61
2011-12	98.79	77.36	176.15



**National Horticulture Mission**

4587. SHRI ASADUDDIN OWASI:  
 DR. RAGHUVANSH PRASAD SINGH:  
 SHRIMATI KAMLA DEVI PATLE:  
 SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of States which covered under the National Horticultural Mission (NHM) in the country;

(b) the number of proposals received by the Union Government for the financial assistance under NHM for flowers and vegetables cultivation in the various States including Andhra Pradesh, Bihar, Chhattisgarh and Gujarat, State-wise;

(c) the number of proposals sanctioned by the Union Government and funds allocated to the States under NHM during the last three years and the current year; and

(d) the number of proposals pending with the Government and steps taken/ being taken by the Government to clear these proposals at the earliest possible?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The National Horticulture Mission (NHM) is being implemented in eighteen States and three Union Territories of Andaman Nicobar Islands, Lakshadweep and

Puducherry. Eight North Eastern States including Sikkim and three Himalayan States *i.e.* Jammu and Kashmir, Himachal Pradesh and Uttarakhand are covered under another Mission *viz.* Horticulture Mission for North East and Himalayan States (HMNEH).

NHM envisages holistic development of horticulture sector by adopting an end-to-end approach covering production, post harvest management and marketing. Financial assistance is provided under NHM for cultivation of various horticulture crops including flowers. Assistance is not provided for vegetable cultivation, however, assistance is provided for vegetable seeds production and development of seed infrastructure. State Horticulture Mission of all NHM States including Andhra Pradesh, Bihar, Chhattisgarh and Gujarat submit the proposal in the form of Annual Action Plan (AAP) for implementation of various activities including cultivation of flowers, vegetable seed production and vegetable seed infrastructure. Funds are provided to States based on the approved AAP. During 2011-12, AAP of all the States and Union Territories have been approved and no proposal is pending with Union Government. State wise details of funds sanctioned during 2011-12 for cultivation of flowers, vegetable seed production and seed infrastructure are given in the enclosed Statement-I. Andhra Pradesh has not made provision for these activities in the current Year AAP. Year wise and Statewise details of allocation of funds made under NHM during each of the last three years and the current year are given in the enclosed Statement-II.

**Statement-I**

*Statewise details of funds sanctioned for Vegetables Seed Production, Seed Infrastructure and cultivation of Flowers under National Horticulture Mission during 2011-12*

(Financial outlay ₹ in crore)

Sl.No.	State	Vegetables Seed Production		Seed Infrastructure		Flower Cultivation	
		Physical Target (ha)	Fin. Outlay	Physical Target (ha)	Fin. Outlay	Physical Target (ha)	Fin. Outlay
1	2	3	4	5	6	7	8
1	Andhra Pradesh	0	0	0	0.00	0	0.00
2	Bihar	450	125.00	0	0.00	235	28.65
3	Chhattisgarh	76	31.75	0	0.00	3680	1302.25

1	2	3	4	5	6	7	8
4	Goa	0	0.00	0	0.00	0	0.00
5	Gujarat	0	0.00	1	20.00	803	154.40
6	Haryana	297	83.50	0	0.00	1205	312.94
7	Jharkhand	1810	455.00	1	100.00	242	68.24
8	Karnataka	205	57.50	1	200.00	2482	397.73
9	Kerala	125	56.25	0	0.00	305	105.60
10	Madhya Pradesh	400	140.00	0	0.00	1000	265.00
11	Maharashtra	1069	267.25	21	41.25	2419	492.29
12	Orissa	0	0.00	0	0.00	2100	542.00
13	Punjab	226	113.00	1	75.00	200	73.50
14	Rajasthan	0	0.00	0	100.00	200	21.96
15	Tamil Nadu	50	25.00	0	0.00	6550	1267.50
16	Uttar Pradesh	2885	796.50	2	300.00	3273	812.76
17	West Bengal	0	0.00	0	0.00	1015	372.16
18	Andaman and Nicobar Islands	0	0.00	0	0.00	40	10.90
19	Puducherry	0	0.00	0	0.00	80	9.60
Total		7593	2150.75	27	836.25	25829	6237.48

**Statement-II**

*Statewise details of allocation of funds made under National Horticulture Mission during 2008-09 to 2011-12*

(₹ in crore)

Sl.No.	States	2008-09*	2009-10*	2010-11*	2011-12*
1	2	3	4	5	6
1	Andhra Pradesh	196.94	134.06	105.19	105.40
2	Bihar	142.35	38.25	38.25	34.00
3	Chhattisgarh	107.49	69.90	97.75	93.50
4	Goa	2.75	3.36	4.25	2.98
5	Gujarat	85.00	63.00	62.90	76.50
6	Haryana	179.29	85.48	68.85	80.75

1	2	3	4	5	6
7	Jharkhand	98.73	47.66	42.50	51.00
8	Karnataka	209.45	112.20	112.20	106.25
9	Kerala	148.07	474.01	71.30	65.45
10	Madhya Pradesh	104.00	68.00	85.00	72.25
11	Maharashtra	241.78	163.48	127.50	127.50
12	Orissa	81.12	65.20	55.25	53.55
13	Punjab	78.02	38.54	42.50	46.75
14	Rajasthan	121.81	59.79	59.50	59.50
15	Tamil Nadu	153.76	102.00	110.50	123.25
16	Uttar Pradesh	144.21	114.77	106.25	102.00
17	West Bengal	47.65	36.27	44.10	42.50
18	Delhi **		2.87		
19	Lakshadweep		2.64	1.35	
20	Andaman and Nicobar Islands		4.35	4.00	4.00
21	Puducherry		1.13	84	1.28
Total		2142.42	1260.35	1323.14	1248.41

\* Financing under NHM is in ratio of 85:15 between the Centre and the State. Figures indicated above are Government of India Share.

\*\* Government of Delhi has decided not to participate in NHM scheme by not contributing its 15% share.

### Lifting of Quota

4588. SHRI UDAY SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has recently decided that the States which do not lift their special allocation of foodgrains will have their quota cancelled;

(b) if so, the details thereof;

(c) whether the Union Government has ascertained the exact reasons behind the failure of the States to lift their quota of foodgrains;

(d) if so, the details and the outcome thereof;

(e) whether most of the States are unable to store the foodgrains and have urged the Union Government to extend them storage facilities; and

(f) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) Government has decided to consider more allocation to States/ UTs who lift the additional allocations made to them and demand more, out of unlifted savings of adhoc additional allocations made in January 2011 for Below Poverty Line (BPL) and Above Poverty Line (APL) families.

The lower offtake in some States is attributable to State's

inability to absorb additional allocations due to additions due to additional subsidy being borne by them on account of further subsidization, short placement of stocks at some FCI depots due to movement bottlenecks, among others.

The record procurement of rice and wheat during the last three years and the current year and the consequent surplus stocks of foodgrains in the Central Pool have resulted in covered storage gap. Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central and State Warehousing Corporations to augment storage capacity. Consequent to assessment of additional storage needs under the scheme based on overall procurement/ consumption and the storage needs of procuring/ consuming areas and criteria laid down in the scheme, State-wise capacity requirement and locations have been identified. Under the scheme, capacity of about 152.97 lakh MTs is to be created in 19 States under the scheme through private entrepreneurs and Central and State Warehousing Corporations.

[Translation]

#### FDI in Seed Production

4589. SHRI ARJUN ROY:

SHRI HARSH VARDHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any restriction on foreign capital

investment in the field of seed production and sale in the country;

(b) if so, the details thereof;

(c) whether several foreign multinational companies are engaged in the seed market in the country at present;

(d) if so, the details thereof; and

(e) the partnership of the foreign multinational companies in the seed market transaction?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) As per extant FDI is permitted upto 100% under the automatic route in development and production of seeds and planting material subject to certain conditions as mentioned in "Circular No. 1 of 2011: Consolidated FDI Policy" issued by Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India.

(b) to (e) Yes, Madam. Multinational companies like Monsanto India Ltd., Syngenta India Ltd., Pioneer Hi-Bred International Inc. and Bayer Crop Science are engaged in the Indian seed market. The details of partnership/ collaboration with regard to FDI equity inflows in the seeds sector from 2008-2011 are given in the enclosed Statement.

#### Statement

##### Company-wise FDI Equity Inflows in Seeds Sector

From April, 2008 to March, 2009

Sl.No.	Name of Indian Company	Country	Name of Foreign Collaborator	Amount of FDI Inflows	
				(In ₹ Crore)	(In US\$ million)
1	2	3	4	5	6
1.	PRAKASH SNACKS PVT. LTD.	NRI (As Individual Investor)	Mr. SAURABH MEHTA	0.02	0.01
2.	HYTECH SEED INDIA PVT LTD.	Country Details awaited	GLOBAL INVESTORS IP	0.00	0.00

1	2	3	4	5	6
3.	HYTECH SEED INDIA PVT LTD.	Country Details awaited	GLOBAL INVESTORS IP	0.01	0.00
4.	DEVGEN SEEDS and CORP TECHNOLOGY LTD.	Belgium	DEVGEN N.V.	0.01	0.00
<b>From April, 2009 to March, 2010</b>					
1.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS PIETER DE	0.05	0.01
2.	HYTECH SEED INDIA PVT LTD.	Belgium	BALNAR BVBA	0.19	0.04
3.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS WILLIAM DE	0.05	0.01
4.	LUXINDO AGRIFIELDS PVT LTD.	Details awaited	GUHA ROY		
5.	SEEDWORKS INTL PVT LTD.	Mauritius	SEEDWORKS HOLDING	0.00	0.00
6.	NANDI SEEDS PVT LTD.	Country details awaited	PIONEER OVERSEAS CORPORATION	5,846.36	1,205.97
7.	SEED WORKS INTL PVT LTD.	U.S.A.	WAND EQUITY PORTFOLIO LP	0.00	0.00
8.	NONGWOO SEED INDIA PVT LTD.	South Korea	NONWOO DIO CO LTD.	0.01	0.00
<b>From April, 2010 to March, 2011</b>					
1.	M/S ADVANTA INDIA LTD.	Australia	MR SCOTT GIBSON	0.01	0.00
2.	M/S ADVANTA INDIA LTD.	Australia	MR HHOWARD CHARLES MORRIS	0.10	0.02
3.	KAVERI SEED COMPANY LTD.	Mauritius	ICICI INTL LTD	4.00	0.90
4.	SEEDWORKS INTL PVT LTD.	Mauritius	SEEDWORKS HOLDINGS MAURITIUS II	8.84	1.99
5.	KRISHIDHAN SEEDS LTD.	Mauritius	SUMIT PARTNERS INDIA PVT INVESTMENT I	119.02	25.56
6.	KRISHIDHAN SEEDS LTD.	Mauritius	SUMIT PARTNERS INDIA PVT INVESTMENT	13.22	2.84



1	2	3	4	5	6
7.	SEEDWORKS INTL PVT LTD.	U.S.A.	WAND EQUITY PORTFOLIO II LP	0.09	0.02
<b>From April, 2011 to June, 2011</b>					
1.	M/S ADVANTA INDIA LTD.	Australia	DAVID CALLACHOR	0.06	0.01
2.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MORGOT, DE	0.05	0.01
3.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MICHEAL DE	0.05	0.01
4.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS PIETER, DE	0.00	0.00
5.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS WILLIAM, DE	0.00	0.00
6.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MONGOT, DE	0.00	0.00
7.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS PIETER, DE	0.10	0.02
8.	HYTECH SEED INDIA PVT LTD.	Belgium	BLÉNARBVBA	0.40	0.08
9.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MICHEAL, DE	0.10	0.02
10.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS WILLIAM, DE	0.10	0.02
11.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MONGOT, DE	0.10	0.02
12.	HYTECH SEED INDIA PVT LTD.	Belgium	GHYSELS MICHEAL DE	0.00	0.00
13.	HYTECH SEED INDIA PVT LTD.	U.S.A.	RYAN CLUTTTER	0.09	0.02
14.	HYTECH SEED INDIA PVT LTD.	U.S.A.	RYAN CLUTTTER	0.20	0.04
15.	HYTECH SEED INDIA PVT LTD.	U.S.A.	GLOBAL INVESTORS LP	3.39	0.70
16.	HYTECH SEED INDIA PVT LTD.	U.S.A.	RYAN CLUTTER	0.00	0.00
17.	HYTECH SEED INDIA PVT LTD.	U.S.A.	BLÉNAR BVBA	0.01	0.00
18.	HYTECH SEED INDIA PVT LTD.	U.S.A.	GLOBAL INVESTORS LP	3.38	0.70
19.	HYTECH SEED INDIA PVT LTD.	U.S.A.	GLOBAL INVESTORS LP	3.94	0.85

[English]

### Foreign Exchange earned by Film Industry

4590. SHRI NISHIKANT DUBEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of foreign exchange earned by Indian film industry during each of the last three years and the current year;

(b) the steps being taken by the Government for the promotion and expansion of the film sector;

(c) whether the film industry is facing great challenge from large scale piracy;

(d) if so, the details thereof, and the total losses suffered by the film industry due to such piracy during the said period; and

(e) the steps taken/ proposed to be taken by the Government to deal with the menace of film piracy?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) As per Directorate General of Commercial Intelligence and Statistics, Department of Commerce, export value of cinematographic films falling under ITCHS 3706 during the last three years is as given below:-

Year	Export Value (₹ Crore)	Export Value (Million USD)*
2007-08	61.17	15.19
2008-09	127.97	27.82
2009-10	110.75	23.34
2010-11 (April-December)	75.26	16.51

(b) The Indian film industry is in the private sector and the role of the Government is limited to that of a facilitator and catalyst. Government has taken several steps for promotion and expansion of the film sector by declaring films as an industrial activity thereby enabling film producers to access institutional finance and allowing 100% FDI in the film sector through the automatic route.

There are plan schemes implemented by the Government for promotion of exports of Indian films abroad through participation in various international film festivals, financing production of films in various regional languages with a view to fostering excellence in Indian cinema and promoting new talent and multi-lingual diversity and by providing quality human resource to the film industry through Government run film institutes. Other steps taken by the Government to promote Indian film industry include institution of State Awards for giving recognition to outstanding talents in Indian cinema, organisation of International Film Festival of India (IFFI) annually and organisation of Indian Panorama for promoting cinematic, thematic and aesthetic excellence in Indian cinema.

(c) and (d) The Ministry of I and B does not maintain data on the losses suffered by the film industry, on account of piracy. However, the FICCI - KPMG Media and Entertainment Industry Report 2009 has estimated that as much as ₹ 2000 crore is lost due to piracy annually in the case of films.

(e) The Ministry of Information and Broadcasting had set up a committee to suggest measures to combat Film, Music and Cable and Video piracy. The Committee has since submitted its report. The recommendations of the committee have been circulated to the various Ministries of Government of India and State Government for taking appropriate action on the recommendations of the committee.

[Translation]

### Decline in Wheat Price

4591. RAJKUMARI RATNA SINGH:  
SHRI. MAHENDRASINH P. CHAUHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of wheat are likely to decline during the current financial year;

(b) if so, the details thereof; and

(c) the factors responsible for the said decline in the price of wheat in the international market?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMES): (a) and (b) No such assessment on

future wheat prices has been made. However, in view of bumper production and procurement of wheat during Rabi Marketing Season 2011-12, it is expected that wheat prices will remain steady in near future.

(c) No such independent assessment regarding decline in wheat prices in international market has been made. However, better than expected harvest during 2011-12 as reported by International Grains Council and availability of surplus stocks with major wheat exporting countries are estimated to be the causes for fall in the wheat prices in international market.

[English]

#### Separate Head for FPI Sector

4592. SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to create a separate head for the Food Processing Industries (FPI) sector to overcome problems of bank funding, to use the sector as a tool for increasing rural income and maximising returns to the farmers;

(b) if so, the details thereof;

(c) the extent to which the level of value addition is expected to rise by creating a separate head; and

(d) the other steps taken by the Government to promote food processing Industry and to raise rural income.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) No, Madam,

(b) and (c) Do not arise.

(d) Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food Processing Industries units, creation of infrastructure, support of R&D, human

resource development besides other promotional measures to encourage development of food processing industries and to raise the rural income. Moreover, the Government has taken several fiscal incentive measures like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to compete in the international market.

#### Financial Crisis in FCI

4593. SHRI BAIDYANATH PRASAD MAHATO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the payment for procurement of foodgrains was delayed and the procurement process was hampered due to cash crunch in the Food Corporation of India;

(b) if so, the details thereof and the reasons therefor;

(c) whether such a situation has ever arisen during the last three years;

(d) if so, the details and the reasons therefor;

(e) whether the said crisis is likely to be resolved shortly; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam.

Payments to the farmers against direct procurements made by Food Corporation of India (FCI) were not delayed or deferred.

However, there was temporary cash flow problem in FCI on account of less release of advance subsidy for the quarter July-September, 2011 which was restricted to ₹ 4000 crore against approved amount of ₹1 1635.84 crore on the advice of Ministry of Finance. The matter was taken up with Ministry of Finance and balance amount of ₹7635.84 crore was released



to FCI on 21.7.2011. Since then the temporary cash flow problem in FCI has been resolved.

(c) and (d) Yes, Madam. Instructions for temporarily deferring payments were issued by FCI on 4.3.2011 due to temporary paucity of funds and the same was withdrawn on 17.3.2011.

(e) and (f) The temporary cash flow problem in FCI has been resolved by releasing advance quarterly subsidy of ₹11635.84 crore to FCI in July, 2011.

#### Olive Cultivation

4594. PROF. RANJAN PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a great demand for olive oil in the country due to substantial increase in the number of heart patients;

(b) if so, the details thereof;

(c) the total olive cultivation and production in the country, State-wise;

(d) whether any study has been conducted to find out the technical feasibility and economic viability of olive cultivation in the country;

(e) if so, the details thereof; and

(f) the States where such farming is proposed to be started?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) As per available information, area covered under olive cultivation in the country, State-wise is as under:

Sl.No.	States	Area (ha)
1	Jammu and Kashmir	481
2	Rajasthan	210
3	Himachal Pradesh	51
4	Uttarakhand	10
	Total	752

The demand for olive oil in the country is assessed to be valued around ₹ 52 crore and the total production of olive in the country is estimated to be approximately 21 MT.

(d) and (e) As per the agro-climatic requirement for cultivation of olive, the potential states are Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Rajasthan and Gujarat. The Government of Rajasthan with the help of an Israel-based company has initiated a pilot project to cultivate olive in the desert state. Sardarkrushinagar Dantewada Agriculture University in Gujarat is also conducting a study for assessment of suitable varieties of olive which can be grown in Northern Gujarat.

(f) The Government of Punjab is launching a pilot project for olive cultivation in the state over 300 ha in three commercial pilot plantations in North, Central and South Punjab.

[Translation]

#### Cases Registered by Delhi Police

4595. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases registered by the Delhi Police during each of the last three years and the current year;

(b) the total number of such cases solved/ unsolved and the steps taken to solve all the pending cases alongwith the reasons for pendency during the said period;

(c) whether the Union Government has issued any instruction to Delhi Police to solve all the pending cases; and

(d) if so, the details thereof and the reaction of the Delhi Police thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Details of the cases registered (under IPC) by Delhi Police and total number of such cases solved/unsolved during each of the last three years and the current year *i.e.* 2008, 2009, 2010 and 2011 (upto 31.07.2011) are as under:

Year	Cases reported	Cases solved	Cases unsolved
2008	49350	29906	19444
2009	50251	27829	22422
2010	51292	24702	26590
2011 (upto 31.07.2011)	30904	13764	17140

Reasons for pendency are as follows:

- (i) Delay in arrest of accused
- (ii) Delay in receipts of reports from Forensic science laboratories
- (iii) Accused absconding or untraceable
- (iv) Non-cooperation by complainant resulting in the delay in collection of evidence.
- (v) Examination of voluminous documents
- (vi) Accused staying abroad and extradition is required as per law.

(c) and (d) No such instruction has been issued to the Delhi Police. However, Government has issued an advisory on 16.07.2010 to all State Governments/UT Administrations on 'Prevention, Registration, Investigation and Prosecution of Crime'. The Delhi Police lays emphasis on adopting scientific techniques and every effort is made to preserve the evidence and link the clues with the criminals. A compendium of criminals released from jail either on bail or after completing their sentence is compiled and Beat Staff is tasked to verify their involvement in pending cases. Special teams are constituted in police stations and districts for focused action on each case and systematic neutralization of gangsters/gangs. Crime Branch and Special Cell are also involved in making parallel efforts to apprehend the criminals to solve the cases. Cash rewards are also announced to encourage public and for motivation of staff. Efforts are made to work out unsolved cases which include creation of special teams for apprehending criminals identified, but not yet arrested in the cases, initiating PO proceedings against absconding criminals and liaising with District SPs of the home towns of wanted criminals for

assistance in apprehending criminals who are residents of these districts etc.

[English]

#### Central Library Service

4596. DR. PRASANNA KUMAR PATASANI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has constituted Chattopadhyaya Committee to look into the service matter of the librarians in the country;

(b) if so, the details thereof and the major recommendations made by the said committee including on promotion, cadre review, pay scale etc. alongwith the follow up action taken thereon:

(c) whether the Government proposes to constitute a Central Library Service;

(d) if so, the details thereof alongwith the time by which the said service is likely to be constituted;

(e) whether the Government has revised the pay scales and service conditions of the librarians in accordance with the recommendations of the Sixth Pay Commission; and

(f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes Madam. As per the recommendations of the 4<sup>th</sup> Pay Commission, the Government had set up a Review Committee on the Library staff within the purview of Central Government under the chairmanship of Prof. D.P. Chattopadhyaya on 2<sup>nd</sup> September, 1987. The Committee submitted its report on 27<sup>th</sup> March, 1989. The recommendations made by the Committee are given in the enclosed Statement.

On the basis of the recommendations of the Committee, the Department of Expenditure, Ministry of Finance issued an OM No.19(l)/IC/86 dated 24<sup>th</sup> July, 1990 introducing a uniform and rationalized pay structure for library.

(c) and (d) No decision has been taken regarding constitution of Central Library Service.

(e) and (f) The pay scales of the library staff have been



revised and replacement scales granted as per the recommendations of Sixth Central Pay Commission.

#### **Statement**

Central Government may consider expanding and modernizing the facilities of departmental libraries by offering suitable service conditions to library staff and introducing latest information technology so that many more officers may be able to get benefited by using library for their information needs. This has also been stressed in the report of the Commission on National Policy on Library and Information System (1986).

Library services in different sectors, such as, universities, scientific and technical departments and public/private undertakings, in terms of their objectives are very much similar. But salary scales and other facilities offered to Central Government library staff differ considerably.

The Central Government appointed four Pay Commissions since independence. Unfortunately, none of these Commissions has provided any clear guidance in finding a satisfactory solution to the problems related to library staff.

The basic issues that were brought to the notice of this committee time and again, were (1) stagnation (2) isolated single man librarian in an organization (3) promotional avenues (4) uniformity in qualification (5) uniformity in pay scales and designations for similar job specifications and (6) anomalies in recruitment rules.

Libraries under Central Government may be put under six broad categories based on collection size and other variables, such as, budget, annual acquisition, periodicals subscribed, levels and types of services provided. The process of categorization and types of services provided. The process of categorization may be done according to the formula devised by the Committee.

Pay scale of library staff should be, as far as possible, comparable to emoluments for comparable work done by similar trained personnel employed by the Central Government, academic and research institutions/agencies. They should be treated as technical staff.

The salary should be satisfactory enough to recruit and retain a suitable employee in his job and encourage to seek his promotional career in his service (Fourth Pay Commission's Report para 7.45).

In all single-man libraries, posts, status, responsibilities and pay scale should preferably be that of a Section Officer. However, in small Central Government Unit, they may be placed not lower than ₹ 1400-2600.

The feeder grade of library staff should have the minimum qualification of graduate with degree in library and information science with pay scale of ₹ 1400-2600.

The present incumbent who does not fulfil the prescribed essential qualifications may be given the grade as soon as he qualifies. The Committee recommends that study leave facilities may be made available to library staff for improving qualifications and to attend suitable regular in-service training programmes conducted by recognized bodies so as to help him in up-dating his knowledge and experience.

There were 30 pay scales originally. Fourth pay commission has brought them down to 22 related to various library staff. The Review Committee has recommended 8 professional and 3 semi-professional pay scales for all types of library staff within the Central Government.

At present, there are 105 different designations applicable to library staff within Central Government as recorded from the data available to 4th Pay Commission.

The Review Committee has recommended 11 designations (one designation for each scale, except in the case of Director/ Deputy Director/ Assistant Director).

Considering the acute problem of stagnation for single man qualified librarians, the Committee recommends that the Government may consider allowing them two promotions on a time-bound basis within a span of 30 years of service, as a special case. In other libraries, suitable promotional opportunities may be provided through periodical cadre review, at least once in five years.

Central Government libraries are to play a bigger role in the process of information transfer and adopt suitable information technology in storage, preservation, retrieval and dissemination. The library professional staff should be treated as technical cadre and guided by the same set of rules as applicable to this category of staff.

Staff members working in large library system (category V and VI) but do not strictly fall under professionally-qualified

library/information scientists groups (eg., Reprographists, Editors, Exhibition Officers, Systems Analyst, Programmer, etc.) shall be put in the pay scale of similar category of staff in other Central Government organization as recommended by the Fourth Pay Commission. However, the technical staff (excluding ministerial staff) shall be governed by the same set of rules for their promotion, retirement etc., as is applicable to library professionals within that library. The posts of Assistant Editors; Sub-Editors of the Central Reference Library, Calcutta will be treated as library professionals and governed by the same set of rules and pay scales. The Committee recommends that the Central Government may examine the possibilities of putting the bindery staff in the same pay scale of 'Manuscript repairers' of the National Museum as their job descriptions and duties are similar in nature.

#### Illegal Bangladeshi Migrants

4597. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Harkat-ul-Jihad-al-Islam (HUJI) operatives who have been arrested from Kishanganj, Bihar in connection with 13/7 Mumbai serial blasts are Bangladeshi nationals;

(b) if so, the details thereof;

(c) the details of cases of illegal Bangladeshi migrants associated with terrorist activities and outfits registered during the last three years and those who have been convicted and sentenced;

(d) whether the Government proposes to provide additional security equipments and create additional infrastructure like fencing of borders to prevent illegal migration and infiltration from Bangladesh;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard and the details of amount spent in equipment bought/infrastructure created in the last three years and the amount likely to be spent in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The matter is under investigation.

(c) As per information available, one Bangladeshi

national, Maulvi Zakaria @ Abu Taher, reported to be an explosive expert and trained in Pakistan, was arrested on 6.3.2009 by the Special Task Force, Kolkata.

(d) to (f) Government has sanctioned the following works on the Indo-Bangladesh border:-

- (i) Border fencing over a length of 3436.590 Kms.
- (ii) Border floodlighting over a length of 3117.001 Kms.
- (iii) Construction of border roads over a length of 4326.240 Kms.

Besides, latest weapons and special surveillance equipment like Battle Field surveillance Radars, Hand Held Thermal Imagers, Passive Night Vision Monoculars, Passive Night Vision Binoculars etc. procured under the Modernization Plan of the Border Security Forces (BSF) re provided to the field formations. Government of India has also sanctioned deployment of 16 additional Battalions to augment the Border Out Posts in riverine/ hilly/ vulnerable segment on the Indo-Bangladesh border, which is in addition to the 74 Battalions presently deployed. 802 Border Out Posts (BOPs) have been established along the Indo-Bangladesh border to reduce the inter BOP distance for effective border domination. Setting up of another 383 BOPs have been sanctioned for better domination by BSF.

Details of funds utilized by the BSF for the modernization of the Force during the last three years and during the current financial year are given below:

Year	Funds utilized (₹ In crore)
2008-09	91.70
2009-10	152.54
2010-11	156.45
2011-12 (up to July, 2011)	147.10

Funds allocated in 2011-12 for this purpose is ₹ 242.55 crore.



[Translation]

**Projects of Urban Local Bodies**

4598. SHRI DHARMENDRA YADAV:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI ANANDRAO ADUSL :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Union Government has received any projects/ proposals from the States including Uttar Pradesh and Maharashtra regarding urban local bodies for approval;

(b) if so, the details thereof, alongwith the present status of each project/ proposal, State-wise;

(c) the details of the cost thereof alongwith the Central share for each of such projects; and

(d) the time by which such projects are likely to be approved/ cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) to (d) For assistance to Urban Local Bodies (ULBs) of the States under various schemes of Ministry of Urban Development, State Governments are required to send proposals in terms of specific scheme parameters.

As on 31<sup>st</sup> July, 2011, 1090 Detailed Project Reports (DPRs) were received from States including Uttar Pradesh and Maharashtra for consideration under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), out of which 533 projects have been approved with approved cost of Rs 60544.73 crore with Additional Central Assistance (ACA) commitment of ₹ 27954.34 crore. Projects under UIG were considered for approval subject to their admissibility and technical appraisal as well as availability of allocation for the States. Of these, 79 projects of Maharashtra comprising 24 projects for water supply, 17 projects for sewerage, 13 projects for Road/ flyovers/ RoB, 11 projects for drainage/ Storm water drains, 4 project for Solid Waste Management and 10 other projects have been sanctioned with an approved cost of ₹ 11504.87 crore (ACA ₹ 5138.27 crore). Similarly, 33 projects of Uttar Pradesh comprising 11 project for water supply, 12 projects for

sewerage, 3 projects for drainage /Storm water drains and 7 project for Solid Waste Management have been sanctioned with an approved cost of ₹ 5366.81 crore (ACA ₹ 2698.20 Crore).

Under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT), State Level Sanctioning Committees (SLSC) of the States (including Uttar Pradesh and Maharashtra) have recommended 1044 projects with approved cost of ₹ 22184.5 crore. Out of these 767 projects in 644 towns have sanctioned and funds released in accordance with the availability of funds and priority given by States. Of these, 94 projects in 86 towns/ cities with in approved cost of ₹ 2699.95 Crore (ACA Rs 1641.56 crore) have been sanctioned in Maharashtra and 64 projects in 46 towns/ cities with in approved cost of ₹ 1169.63 crore (ACA Rs 755.93 crore) have been sanctioned in Uttar Pradesh.

Under Urban Infrastructure Development Scheme in Satellite Towns (UIDSST) around seven mega cities, total 16 proposals were received from States including two proposals from Maharashtra and five proposals from Uttar Pradesh. Of these, one project with an approved cost of ₹ 31.73 crore (Government of India share ₹ 25.38 crore ) has been approved for Vasai-Virar (Maharashtra), and three proposals with an approved cost of ₹ 67.57 crore (Government of India share ₹ 54.02 crore) have been approved for Pilkhuwa (Uttar Pradesh).

Proposals were received from the Government of Maharashtra under Information System Improvement Plan (ISIP) and City Sanitation Plans (CSPs) components of the Capacity Building Scheme for Urban Local Bodies (CBULB) Scheme for development of 19 cities. Proposals from the Government of Uttar Pradesh were received for development of City Sanitation Plans for 7 cities. ₹ 1.04 crore under ISIP and 265 crore under CSP have been sanctioned to State of Maharashtra and Rs 1.10 crore under CSP have been sanctioned to State of Uttar Pradesh.

[English]

**Subletting of Government Quarters**

4599. SHRI MAHESH JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received a number of complaints from the public representatives/ Resident Welfare Associations/ allottees regarding subletting of Central Government quarters and misuse of garages and unauthorized construction in the premises of Government colonies in the National Capital Territory (NCT) of Delhi;

(b) if so, the number of complaints received during each of the last three years and the current year, colony-wise;

(c) whether the Government/ Directorate of Estates has made any investigation to check such unscrupulous activities during the said period;

(d) if so, the details thereof in each locality during the said period, type-wise; and

(e) the action taken/ being taken by the Government against such allottees and to curb such activities in these colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (e) Complaints regarding subletting of Central Government

quarters, misuse of garages and unauthorised constructions in the premises of Government colonies in the National Capital Territory of Delhi are received from time to time. A total number of 3399 complaints relating to subletting were received as per details given in the enclosed Statement-I from 2008 till July 2011. On receipt of these complaints, inspections are carried out to ascertain prima facie cases of sub letting. Out of 3399 complaints, sub letting was proved in 1887 cases as per details given in the enclosed Statement-II. Details of complaints received and action taken in respect of misuse of garages and unauthorised constructions are given in the enclosed Statement-III.

In proven cases of subletting, misuse of garages and unauthorised constructions, cancellation of allotment and consequent eviction proceedings are initiated against the allottees by the Directorate of Estates. The allottees are also debarred for further allotment in their entire service period and damages at the market rate are also charged from the date of cancellation of allotment. In addition, the concerned disciplinary authority of the allottee is also advised to initiate disciplinary action against the erring official.

#### Statement-I

##### Colony-wise Complaints

SL No.	Locality	2008	2009	2010	upto July 2011
1	2	3	4	5	6
	Vinay Marg	-	-	-	2
1	Vasant Vihar	2	18	2	5
2	Timarpur	27	23	15	6
3	Srinivaspuri	27	26	19	5
4	Sarojini Nagar	80	340	6	10
5	Sadiq Nagar	8	62	10	10
6	R.K. Puram	158	151	297	72
7	Prem Nagar	6	1	-	1
8	Pandara Road	1	-	-	-
9	Panchkuian Road	30	108	1	4

1	2	3	4	5	6
10	New Prem Nagar	1	-	-	-
11	Netaji Nagar	32	28	100	-
12	Nehru Nagar	-	6	-	1
13	Nauroji Nagar	40	9	8	6
14	Nanakpura	48	8	66	5
15	North west Moti Bagh	-	-	-	2
16	Moti Bagh	2	3	30	2
17	Mohammedpur	6		5	-
18	Minto Road Area	1	3	10	5
19	Mayapuri	1			
20	MB. Road	143	65	140	86
21	Lodhi Road Complex	21	3	71	7
22	Lodhi Colony	8	27	26	11
23	Laxmi Bai Nagar	13	24	1	7
24	Lancer Road	2	-	-	-
25	Kidwai Nagar	24	44	22	5
26	Kasturba Nagar	27	6	2	10
27	Kalibari Marg	40	1	-	6
28	Jamnagar	-	-	-	1
29	Hudco Place	-	-	1	-
30	Hanuman Road	-	2	-	7
31	DIZ Area	27	155	24	-
32	Dev Nagar	-	14	-	29
33	Curzon Road	-	-	-	2
34	Chitra Gupta Road	4	5	-	-
35	College Road	-	-	-	1
36	B.K.S. Marg	2	2	18	7
37	Akbar Road	-	1	-	-
38	Aram Bagh	69	80	20	9



1	2	3	4	5	6
39	Andrewsganj	33	19	26	4
40	Albert Square	20	-	-	-
41	Aliganj	5	-	-	-
Total		908	1234	920	337

Grand Total: 3399

**Statement-II***Subletting Cases instituted against allottee: Colony-wise*

SL No.	Locality	2008	2009	2010	upto July 2011
1	2	3	4	5	6
1	Vasant Vihar	2	17	2	-
2	Timarpur	18	5	28	3
3	Sriniwaspuri	15	1	30	-
4	Sarojini Nagar	43	62	26	28
5	Sadiq Nagar	14	5	20	10
6	R.K.Puram	88	29	147	39
7	Prem Nagar	2	3	-	-
8	Pandara Road	1	-	-	-
9	Panchkin Road	31	7	9	-
10	New Prem Nagar	1	-	-	-
11	Netaji Nagar	13	12	53	4
12	Nauroji Nagar	4	4	2	-
13	Nanakpura	8	12	14	17
14	Moti Bagh	1	5	2	20
15	Mohammedpur	6	-	5	-
16	Minto Road Area	1	1	11	1
17	Mayapuri	1	-	-	-
18	M.B.Road	72	29	124	56
19	Lodhi Road Complex	15	2	53	-

1	2	3	4	5	6
20	Lodhi Colony	3	8	25	2
21	Laxmi Bai Nagar	10	5	18	-
22	Lancer Road	3	2	-	-
23	Kidwai Nagar	10	19	33	9
24	Kasturba Nagar	25	12	21	2
25	Kalibari Marg	23	2	8	2
26	Hudco Place	-	-	1	-
27	Hanuman Road	-	2	1	1
28	DIZ Area	19	27	57	46
29	Dev Nagar	-	3	14	3
30	Chitra Gupta Road	1	-	9	-
31	B.K.S. Marg	7	-	3	-
32	Aram Bagh	17	20	96	38
33	Andrewsganj	5	8	21	2
34	Albert Square	-	1	3	5
35	Aliganj	-	1	-	-
Total		459	304	836	288

Grand Total : 1887

**TYPE-WISE BREAK UP**

Type-I	Type-II	Type-III	Type-IV	Type-V-B	Total
747	741	335	63	1	1887

**Statement-III****Misuse of Garages cases:**

Sl.No.	Name of Locality and Type of Qr.	Total No. of complaints received in last 3 years	Action taken
1	2	3	4
1	Kali Bari Marg - Type-I	58 in 2011	Under investigation
2.	Minto Road Area - Type-III	1 in 2011	Notice was issued to allottee, but CPWD confirmed that garage is vacant.

1	2	3	4
3	Sector-8, R.K.Puram (Type-IV)		Suo-moto inspection carried out and misuse noticed in 16 cases. Notices issued and investigation is still going on.
4	Bharti Nagar (Type-V-B)	Complaint received from CPWD in 2010 and 11.	87 Garages inspected and allotment of 15 Garages cancelled due to misuse.
5	Rabinder Nagar (Type-V-B)	Complaint received from CPWD in 2011.	Show cause notices issued in 12 cases.
6	Kaka Nagar (Type-V-A)	Complaint received from CPWD in 2011.	Show cause notices issued in 3 cases.
7	Pandara Raod (Type-V-A)	Complaint received from CPWD in 2011.	Show cause notices issued in 8 cases.
<b>Unauthorised Construction cases:</b>			
1	Kidwai Nagar ( Type-I)	1 (in 2011)	Report called for from CPWD
2.	Punchkuian Road ( Type-I)	12 (in 2011)	Under investigation
3	R.K. Puram (Type-I)	2 ( in 2010)	Unauthorised construction removed with CPWD's intervention in one case. Similar action is being taken in other one.
4	Sarojini Nagar (Type-3)	1 (in 2008)	Notice was issued and unauthorized construction removed by the allottee.
5	Lodhi Colony (Type-3)	1 (in 2011)	Investigation made and unauthorized construction removed by the allottee.

[Translation]

**Committee on Unauthorised Construction**

4600. SHRI MAHENDRASINH P. CHAUHAN:  
SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted a nodal enquiry committee in the Municipal Corporation of Delhi (MCD) to look into cases of unauthorised constructions and encroachments and to monitor illegal constructions in the National Capital Territory of Delhi;

(b) if so, the details thereof;

(c) the action taken/ suggested by the said Committee; and

(d) the measures adopted by the Committee so far to prevent illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In compliance of the Order dated 10.9.2008 of the Hon'ble High Court of Delhi in the matter of Kalyan Sanstha Social Welfare Organisation Vs. Union of India and Others, Municipal Corporation of Delhi has constituted a Nodal Steering Committee to look into the matter of unauthorised constructions and encroachments. The composition of the Committee is as under:

- (i) Additional Commissioner (Engineering)
- (ii) Chief Vigilance Officer
- (iii) Chief Town Planner
- (iv) Chief Law Officer.

(c) After reviewing the grievances/ complaints relating to unauthorised construction and encroachment on public land in the monthly meetings with the Zonal Deputy Commissioners and other senior officers, the Nodal Steering Committee issues directions to the concerned to deal with these complaints and dispose off the same on priority and to submit Action Taken Report. Since inception of the Nodal Steering Committee, 661 complaints/ references have been closed after submission of Action Taken Report by, the concerned zones. Further, 43 court cases have been referred to Nodal Steering Committee by Hon'ble High Court and the same have been disposed off after giving proper hearing to the applicant in terms of directions of the Hon'ble High Court.

(d) The Nodal Steering Committee regularly monitors and supervises the functioning of zones regarding their performances in respect of removal of encroachments and unauthorised constructions.

**11.02 hrs.**

MADAM SPEAKER: The House stands adjourned to meet at 12.00 hours.

*The Lok Sabha then adjourned till Twelve of the clock.*

**12.00 hrs.**

The Lok Sabha re-assembled at Twelve of the Clock

(MR. DEPUTY-SPEAKER *in the Chair*)

...(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad East): Mr. Deputy Speaker Sir, we have given the notice ... (Interruptions)

SHRI RAJARAM PAL (Akbarpur): Sir, in the movement of Shri Anna ji ... (Interruptions)

SHRI SHAILENDRA KUMAR (Kaushambi): Sir, we have

submitted the notice of Adjournment Motion ... (Interruptions)

MR. DEPUTY SPEAKER: Please, sit down.

...(Interruptions)

MR. DUPUTY SPEAKER: Nothing will go on record except Kumari Selja.

...(Interruptions)\*

**12.01 hrs.**

[English]

#### PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be Laid on the Table of the House.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2008-2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5037/15/11)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2011-2012.

(Placed in Library, See No. LT 5038/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan,

\* Not recorded

Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5039/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the Table a copy of the Notification No. G.S.R. 579(E)/ Ess.Com./ sugarcane (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> July, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar Session 2010-11 issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 5040/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 389 of the New Delhi Municipal Council Act, 1994:

(i) The New Delhi Municipal Council (Classification of Cinema Theatres) Bye-Laws, 2011 published in Notification No. F. No. 4/15/2006/UD/4409 in Delhi Gazette dated the 5<sup>th</sup> May, 2011.

(ii) The New Delhi Municipal Council (Determination of Annual Rent) Bye-Laws, 2009 published in Notification No. F. No. 4/3/2008-UD/3356 in Delhi Gazette dated the 24<sup>th</sup> February, 2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

(Placed in Library, See No. LT 5041/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAW AT): Sir, I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Andhra Pradesh State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5042/15/11)

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Himachal Pradesh State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5043/15/11)

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharashtra State Agro Industries Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5044/15/11)

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Agro Industries Corporation Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 5045/15/11)

- (5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam State Agro Industries Corporation Limited for the years 2004-2005 to 2006-2007 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 5046/15/11)



THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2011-2012.

(Placed in Library, See No. LT 5047/15/11)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Meat and Poultry Processing Board, New Delhi for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5048/15/11)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): Sir, I beg to lay on the Table:

- (1) A copy of the Committee of Parliament on Official Language Report (Part 9) (Hindi and English versions) for the year 2011, under sub-section (3) of Section 4 of the Official Languages Act, 1963.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(Placed in Library, See No. LT 5050/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2008-2009 under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993.
- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 5051/15/11)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Pioneer Cadre, posts Recruitment Rules, 2011 published in Notification No. G.S.R. 565(E) in Gazette of India dated the 25<sup>th</sup> July, 2011.
- (ii) The Sashastra Seema Bal Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' and 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 8<sup>th</sup> June, 2011.
- (iii) The Sashastra Seema Bal (Printing Press) Service, Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 1033(E) in Gazette of India dated the 31<sup>st</sup> December, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 201(E) dated 9<sup>th</sup> March, 2011.
- (iv) The Ministry of Home Affairs, Sashastra Seema Bal Combatised Tradesmen Cadre Group 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 100(E) in Gazette of India dated the 18<sup>th</sup> February, 2011.
- (v) The Sashastra Seema Bal (Combatised) Pioneer Cadre Group 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R. 521(E) in Gazette of India dated the 8<sup>th</sup> July, 2011.

- (5) Two statements (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at item Nos. (iii) and (iv) of (4) above.

(Placed in Library, See No. LT 5052/15/11)

(6) A copy of the Border Security Force (Combatised Ministerial Cadre), Group 'A', Group 'B' and Group 'C' Posts, Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 57 in Gazette of India dated the 5<sup>th</sup> February, 2011 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 5053/15/11)

(8) A copy of the Indo-Tibetan Border Police Force, Private Secretary, Section Officer and Assistant, Group 'B' posts Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 255(E) in Gazette of India dated the 25<sup>th</sup> March, 2011 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Act, 1992. (Placed in Library, See No. LT 5054/15/11)

(9) A copy Central Reserve Police Force Group "C" (General Duty/ Technical/ Tradesmen) Cadre Recruitment (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 356(E) in Gazette of India dated the 2<sup>nd</sup> May, 2011 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(Placed in Library, See No. LT 5055/15/11)

12.02 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 29<sup>th</sup>

August, 2011 agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 18<sup>th</sup> August, 2011."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 16<sup>th</sup> August, 2011 adopted the following Motion in regard to the Committee on Public Accounts :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha, to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee vice Shrimati Jayanthi Natarajan, appointed as Minister, and do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Shri Jesudasu Seelam, Member, Rajya Sabha has been duly elected to the said Committee.

12.02 1/4 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### 21<sup>st</sup> Report

[English]

SHRI VIJAY BAHADUR SINGH (Hamirpur, Uttar Pradesh): Sir, I beg to present the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.02 1/2 hrs.

#### RAILWAY CONVENTION COMMITTEE

##### 2<sup>nd</sup> Report

[Translation]

DR. BALIRAM (Lalganj): Sir, I beg to present the Second Report (Hindi and English versions) of the Railway Convention

Committee (2009) on 'Rate of dividend for the year 2011-12 and other Ancillary Matters.'

12.02 <sup>3</sup>/<sub>4</sub> hrs.

JOINT COMMITTEE ON OFFICE OF PROFIT

**2<sup>nd</sup> to 4<sup>th</sup> Reports**

[Translation]

SHRI REWATI RAMAN SINGH (Allahabad): Mr. Deputy Speaker Sir, I beg to present the Second, Third and Fourth Reports (Hindi and English versions) of the Joint Committee on Officers of Profit.

12.03 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

**15<sup>th</sup> to 18<sup>th</sup> Reports**

[English]

DR. KAKOLI GHOSH DASTIDAR (Barasat): Sir, I beg to present the following Reports (Hindi and English versions):-

- (1) Fifteenth Report on pending assurances pertaining to Ministry of Civil Aviation.
- (2) Sixteenth and Seventeenth Reports on requests for dropping of assurances.
- (3) Eighteenth Report on pending assurances pertaining to Ministry of Road Transport and Highways.

12.03 <sup>1</sup>/<sub>2</sub> hrs.

STANDING COMMITTEE ON AGRICULTURE

**26<sup>th</sup> Report**

[Translation]

SHRI BASU DEB ACHARIA (Bankura): Sir, I beg to present the Twenty-sixth Report (Hindi and English versions) of the Committee on Agriculture on 'Development of Abiotic Stress Resistant Crop Varieties and Dissemination of production

Enhancing Technologies Review of R and D and Extension Efforts in the country.

12.03 <sup>3</sup>/<sub>4</sub> hrs.

STANDING COMMITTEE ON ENERGY

**20<sup>th</sup> Report**

[Translation]

SHRI MULAYAM SINGH YADAV (Mainpuri): Sir, I beg to present the Twentieth Report (Hindi and English versions) of the Standing Committee on Energy (2010-11) on Action Taken by the Government on the recommendations contained in the Ninth Report on 'Funding of Power Projects.

12.04 hrs.

STANDING COMMITTEE ON FINANCE

**39<sup>th</sup> and 40<sup>th</sup> Reports**

[English]

SHRI YASHWANT SINHA (Hazaribagh): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010-11):

- (1) Thirty-ninth Report on the Regulation of Factor (Assignment of Receivables) Bill, 2011.
- (2) Fortieth Report on the Pension Fund Regulatory and Development Authority Bill, 2011.

12.04 <sup>1</sup>/<sub>2</sub> hrs.

STANDING COMMITTEE ON LABOUR

**18<sup>th</sup> to 20<sup>th</sup> Reports**

[English]

SHRI HEMANAND BISWAL (Sundargarh): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour:



- (1) Eighteenth Report on Directorate General of Employment and Training - A review of the Ministry of Labour and Employment.
- (2) Nineteenth Report on Demands for Grants for the year 2011-12 of the Ministry of Labour and Employment.
- (3) Twentieth Report on Demands for Grants for the year 2011-12 of the Ministry of Textiles.

12.04 <sup>3</sup>/<sub>4</sub> hrs.

STANDING COMMITTEE ON RAILWAYS

**12<sup>th</sup> Report**

[English]

SHRI T.R. BAALU (Sriperumbudur): I beg to present the Twelfth Report (Hindi and English versions) of the Standing Committee on Railways on 'New Railway Recruitment Policy'.

12.05 hrs.

STANDING COMMITTEE ON WATER RESOURCES

**9<sup>th</sup> and 10<sup>th</sup> Reports**

[English]

SHRI DIP GOGOI (Kaliabor): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2010-2011):

- (1) Ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fourth Report (15th Lok Sabha) on "Working of Brahmaputra Board".
- (2) Tenth Report on "Augmentation of Depleted Ground Water level, Sustainable Development, Conservation, Management, Use of Ground Water and Prevention of Water Pollution".

12.05 <sup>1</sup>/<sub>2</sub> hrs.

STANDING COMMITTEE ON PERSONNEL,  
PUBLIC GRIEVANCES, LAW AND JUSTICE

**47<sup>th</sup> Report**

SHRIMATI DEEPA DASMUNSI (Raiganj): I beg to lay the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Judicial Standards and Accountability Bill, 2010.

12.06 hrs.

STATEMENTS BY MINISTERS

- (i) **Status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri Pranab Mukherjee, I beg to lay the statement on the status of implementation of recommendations contained in the 26th Report of the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment of the Standing Committee on Finance (15th Lok Sabha) in pursuance of Direction 73-A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin, Part II dated 1st September 2004.

The 26th Report of the Standing Committee on Finance (15th Lok Sabha) was presented to the Lok Sabha on 10th December, 2010. The 26th report relates to examination of Demands for Grants (2010-11). In the Report, the Committee deliberated on various issues and made eight (8) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to the issues like continued under utilisation of budgetary provisions for assisting Public Private Partnership (PPP) infrastructure projects through Viability Gap Funding, Debt Management

\* Laid on the Table and also placed in Library, See No.. LT 5056/15/11

strategy, Extending outreach of Banking, Evaluation of Banking Correspondents (BC)/ Banking Facilitators (BFs) model in extending banking services, shortfall in priority sector lending, mainly to agriculture and weaker sections. Reviewing the budgetary planning process with a view to building an effective deterrent mechanism so as to prevent large scale surrenders every year. Establishment of a mechanism for collecting and maintaining information on surrenders/ savings effected on account of economy measures as distinct from savings owing to non-implementation of schemes/programmes, for enabling effective expenditure management.

Action Taken Statements on the recommendations/ observations contained in the Report had been sent to the Standing Committee on Finance on 13th May, 2011. Present status of implementation of the recommendations made by the Committee in the 26th Report is indicated in Annexure, which is laid on table of the House.

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that these may be taken as read.

12.06 1/2 hrs.

- (ii) **Status of implementation of the recommendations contained in the 8<sup>th</sup> and 19<sup>th</sup> Reports of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Sharad Pawar, I beg to lay the statement on the status of implementation of Observations/ Recommendations contained in the (wherein Reply of the Government is given) and Nineteenth Report (wherein Further Reply of the Government is given) of Standing Committee on Agriculture in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha, issued *vide* Lok Sabha Bulletin -Part-II dated September 01, 2004.

\* Laid on the Table and also placed in Library, See No.. LT 5057/15/11

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2010-11 and presented their Eighth Report (wherein Reply of the Government is given) and Nineteenth Report (wherein Further Reply of the Government is given). The Department has furnished the Replies as well as Further Replies of the Government to all the Observations/ Recommendations in the Action Taken Report.

All the Observations/ Recommendations of the Committee have been considered. The details of Recommendations/ Comments of the Committee and Action taken by the Government alongwith present status, which have already been communicated to Parliamentary Committee, are given in the Annexure which is laid on the table of the House.

12.07 hrs.

- (iii) **Status of implementation of the recommendations contained in the 6<sup>th</sup> and 8<sup>th</sup> Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution\***

[English]

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay this statement, on the status of implementation of recommendations contained in Sixth and Eighth Reports of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition, issued by the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin-Part II, dated 1st September, 2004).

The statement indicating the action taken/ status of all the recommendations contained in respect of the above Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution is annexed separately. It may please be noted that the Sixth Report contained 11 recommendations out of which 09 recommendations have been accepted. The Eighth Report

\* Laid on the Table and also placed in Library, See No.. LT 5058/15/11



contained 15 recommendations out of which 12 recommendations have been accepted. These recommendations of the Committee have been examined carefully by

the Ministry of Consumer Affairs, Food and Public Distribution. The details of recommendations which have been accepted/ partially accepted/ not accepted are given as under:

#### Sixth Report

Total No. of Recommendations	Accepted	Partially Accepted/ implemented	Not Accepted/ not accepted for the time being	Under examination
11	09	2	-	-

#### Eighth Report

Total No. of Recommendations	Accepted	Partially Accepted/ implemented	Not Accepted/ not accepted for the time being	Under examination
15	12	2	-	1

The Committee was apprised of action taken on Sixth Report *vide* OM No. G-20017/10/2010-AC dated 9<sup>th</sup> November, 2010 and action taken on Eighth Report was also communicated to the Committee *vide* OM No. G-20017/9/2010-AC dated 19<sup>th</sup> November, 2010.

prominent. A large number of people are employed there for the last 30 to 40 years. But they are not reasonably paid. Over a period of time, there was reduction in workforce in those units. Some of the workers/ employees have opted for voluntary retirement and many of them were retrenched from service also. During their service period, they had contributed 8% of their monthly salary towards *provident* funds.

#### MATTERS UNDER RULE 377\*

[English]

MR. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time, and the rest will be treated as lapsed.

#### (i) Need to enhance the pension of workers engaged in Cotton mills and beedi industry in Tamil Nadu.

SHRI S.S. RAMASUBBU (Tirunelveli): In my Tirunelveli Lok Sabha Constituency a large number of spinning mills are functioning since long. Among them, co-operative Mill at Pettai, namely, Madura Coats Pvt. Ltd., at Vikramasingapuram is very

However, I am sorry to state that after relieving from their service they are getting very less/ emigre monthly pension in the range of ₹ 250 to Rs 900. Likewise, thousands of beedi workers in my district who have worked many years are getting very meagre financial assistance, whereas the Government of Tamil Nadu is now paying Rs 1000 p.m. as pension to the old-aged people in the State. This paltry pension amount would not be sufficient to meet their both ends. In view of this, the cotton mill/ beedi workers are consistently demanding that their minimum pension be fixed at ₹ 3,000/- per month which would come as a relief to these economically weak people.

I, therefore, urge upon the Union Government to fix the minimum pension of all cotton mill/ beedi workers of Tamil Nadu who are covered under EPF scheme at least ₹ 3,000 pm.

#### (ii) Need to make easy availability of Government medical facilities to the poor and formulate rules to control exorbitant medical bills of private hospitals in the country

\* Treated as laid on the Table

[Translation]

SHRI DATTA MEGHE (Wardha): I would like to draw the attention of the House towards the increasing costs of medical treatment in the country. Today, treatment facilities are out of common man's reach. There are a lot of private hospitals in the country, but the treatment of diseases in these hospitals is becoming very expensive. It is a common notion now that these hospitals have become profit making institutions.

Everyone is aware of the state of government hospital. The rural hospitals are as good as not being these at all. The Government keeps on launching new schemes and spends crores of rupees on advertisements too but all schemes do not reach the poor people. Likewise, distribution of cheap medicines has also got affected by irregularities. Shortage of medicines has been found in many government hospitals.

Today, the people of all the classes are dissatisfied with the medical facilities and they are also troubled by huge bills of private hospitals. The government has no control over the billing process of private hospitals and there is no laid rule down for them.

I urge the government to take strict steps to ensure that the poor people benefit from these schemes and certain rules must be enacted to check the billing process of private hospitals.

**(iii) Need to restore the previous syllabus of Teachers Education in Uttar Pradesh**

RAJKUMARI RATNA SINGH (Pratapgarh): National Council for Teacher's Education has changed the Syllabus of teacher's education in all the Universities due to which teacher's education is getting adversely affected. On the one there are no books available for this syllabus and on the other hand there is shortage of teachers for these subjects because the teachers cannot find books for teaching the new syllabus. We would like to implement free and compulsory education but there might be problems in implementing this law because of the problems created by the new syllabus for teacher education. No discussions were held by the council before implementing this new syllabus. A minimum of three years should be taken to change any syllabus to ensure the availability of books and to provide sufficient time to teachers to study the subject thoroughly. We have written a letter to the Ministry of Human Resource Development in this regard. I urge through the House

to implement the old syllabus, till the time the changed syllabus by National Council of Teachers Education is not rolled back and its books are available as well as the teachers have thoroughly studied these books so that we can create capable and efficient teachers.

**(iv) Need to take measures to stop influx of fake drugs into India**

[English]

SHRI ANTO ANTONY (Pathanamathitta): I request the Government to urgently take necessary measures to prevent the influx of fake drugs into India. As per reports, these fake drugs accounts for about 20-30 per cent of total medicine supply in the country. Packed with the made in India tag, these drugs are prescribed as remedies for a variety of diseases ranging from diabetic to cancer. However, these drugs create serious health problems as their side effects. It is alarming to know that these fake drugs are very difficult to identify even in the first and second stage of lab tests. Influx of fake drugs with made in India tag has become a major problem of our contemporary concern. These fake drugs have already captured pharmaceutical markets in Africa. Now, these drugs are flooding to India and causing serious health hazards in our country. I, therefore, request the Government to take urgent steps in this regard.

**(v) Need to provide facility of interest refund to students who availed bank loan to study abroad**

SHRI CHARLES DIAS (Nominated): It is reported that banks are now informing the students who availed educational loans to pursue their higher studies in foreign countries, that they are not eligible to get interest refund from Government for the loans availed by them. This is unjust as many courses are conducted in reputed universities and educational institutions in foreign countries. Naturally students prefer to go abroad to acquire qualifications from these institutions.

For many poor students, bank loan is the only support available to continue their higher education and denying interest refund from Government for the loans taken for their studies abroad is an injustice and discrimination shown to these students. When Government announced refund to interest for educational loans, many poor students are attracted to this help and opted to continue their studies abroad in reputed



institutions. Where the courses of their options were available. Now, denying them the facility of interest refund, is a matter to be looked into and I urge the Government that interest refund be given to students who availed of educational loans from banks and necessary directions may be issued to the banks in this regard.

**(vi) Need to supply adequate quantity of natural gas to industrial units in Agra, Uttar Pradesh**

[Translation]

PROF. RAMSHANKAR (Agra): In compliance of the order issued by the hon. Supreme Court, the industrial units have been completely shut down in order to protect Taj Mahal, Red Fort and other World Heritage Sites from pollution. Industrial development has come to a complete halt. Some industries which run on the natural gas are also non-functional due to inadequate supply of gas and increase in prices of the same. Through you, I would urge the Government to increase the supply of natural gas in Agra and also to increase the number of C.N.G. Pumps in the city. On the other hand the youth, labourers, poor people and mechanic are rendered unemployed due to closure of these industries and this is leading to starvation in the state and those people are forced to migrate from Agra. Unemployment has also led to youth becoming drug addicts.

Therefore, I urge to promote the industries, run by natural gas in Agra and declare Agra as a 'Special Industrial Area.

**(vii) Need to sanction the proposal of Maharashtra Government for repair, renovation and restoration of Water Bodies in the State**

[English]

SHRI HARIBHAU JAWALE (Raver): The Department of Water Resources of Maharashtra Government had sent a proposal to the Ministry of Water Resources, Government of India for repair, renovation and restoration (RRR) of Water Bodies. In this proposal, Maharashtra Government had included works under RRR Scheme of 741 Water Bodies within the Maharashtra State amounting to ₹ 399.12 Crores. This proposal had been sanctioned by TAC of the Department of Water Resource of Government of Maharashtra and forwarded to Ministry of Water Resources, Government of India. Concerned Officers of Maharashtra State and Ministry of Water Resources,

Government of India make follow-ups for releasing funds to this proposal. But till date the funds for this proposal has not been released. Queries raised in this regard by Ministry of Finance had been solved already by the concerned agencies. State Government and Ministry of Water Resources, Government of India has been repeatedly requesting to relevant officer of Ministry of Finance for releasing fund.

There is tremendous requirement of Renovation and Repairing of damaged Water bodies in Maharashtra State. In some Drought Prone Areas, Damaged Water Bodies are sole source of drinking water for villagers. Due to Damaged Water Bodies, storage of water which is the special purpose of scheme is not fulfilling. All the damaged water-bodies should be repaired and should be enabled to store water to overcome all water-related problems in the State.

Through this Hon'ble House, I request the Ministry for releasing funds for sanctioned proposal of the Department of Water Resources of Government of Maharashtra under the scheme of Repair, Renovation and Restoration of Water Bodies at the earliest.

**(viii) Need to provide a goods yard at Modasa Railway Station in Sabarkantha Parliamentary Constituency, Gujarat**

[Translation]

SHRI MAHENDRASINH P. CHAUHAN (Sabarkantha): My Parliamentary Constituency Sabarkantha, (Gujarat) belongs to tribals, dalits and economically backward people. The entire region is based on agriculture and cattle rearing. Even today my region is deprived of development due to non-availability of proper rail facilities.

There are 13 tehsils in my constituency and it houses more than 24 lakh population. But even today there is not even a single railway goods rake point facility available in the entire region. Cement, steel, and fertilizers etc. have to be brought through truck, tractors etc. from far flung areas via bypass, which costs very high and not available in required number. Agriculture is affected due to scarce supply of fertilizers.

I demand from the Government to provide rake point facility at Modasa railway station in my region which is connected to broad gauge line and is sub-division centre. Rake point facility

may be provided there. There people are frustrated and full of anger which can turn into a mass agitation any time.

**(ix) Need to increase the Minimum Support Price of paddy and wheat**

SHRI NEERAJ SHEKHAR (Ballia): Around 68 percent of total population of our country is engaged in agriculture or dependent on agriculture. The percentage of cultivable land in our country is 57 percent. Whereas, the percentage of cultivable land in the entire world is 11 percent. Despite having such a good average of fertile land and engagement of 75 crore work force in agriculture sector, more than 2 lakh farmers have committed suicide in the country during the last 10-11 years. This year, 519 farmers of Bundelkhand have committed suicide from January to May.

Today, more than 70 percent farmers have less than rupees 500 per capita income per month. It means 76 percent farmers are living below poverty line. After liberalisation the income of the farmers did not grow at the speed at which the income of other professions increased. During the last 20 years, the cost of soap, diesel, and labour has multiplied five times, but the minimum support price of wheat and paddy has increased two or two and a half time. The Government increases the minimum support price sometime by 10 paise, sometime by 20 paise per kg. This year, the Commission for Agricultural Costs and Prices had recommended to increase the minimum support price of paddy by rupees one and sixty paise per kg. but the Government increased it by 80 paise per kg. The Government may provide wheat and rice to the poor of the country at the rate of rupees 2 and 3 per kg. respectively by passing Food Security Bill but the Government should change its policy towards farmers by keeping in view the miserable condition and poverty of 75 to 80 crore farmers of the country. The Government should increase the minimum support price of wheat and paddy by rupees 25 per kg. so that the poor farmers of the country may come out of poverty and vicious circle of debt so that lakhs of famers may be prevented from committing suicide.

**(x) Need for timely running of Vaishali Express**

SHRI RAMASHANKAR RAJBHAR (Salempur): The Vaishali Express train has been running behind its scheduled time while down journey via Barauni, Gorakhpur-Lucknow

during the last 6 months. On Gorakhpur Barauni rail line the Vaishali Express covers the distance of 50 km from Deoria to Gorakhpur in 1.20 hrs. because Gorakhdham Express departs from Gorakhpur junction at 5' O clock. The Vaishali Express has to wait at Gorakhpur Cantt. around one hour forty minutes for getting clear platform at Gorakhpur Junction. Immediate steps may be taken to eliminate the irregularities in the timings of Vaishali Express to ensure the timely running of the train.

**(xi) Need to run Rajya Rani Express between Patna and Saharsa in Bihar**

SHRI VISHWA MOHAN KUMAR (Supaul): I would like to draw the attention of the hon. Rail Minister towards an important issue of public interest. The hon. Rail Minister in his .budget speech had made the announcement to run Rajya Rani Express Between Patna and Saharsa but the said train has not been introduced so far. Since there is no train in the night on this route, the passengers have to face a lot of problem. It is an issue related to public interest.

Hence, I would like to request the hon. Rail Minister to issue the instruction to run Rajya Rani Express between Patna and Saharsa in the night for the convenience of public.

**(xii) Need to allocate more funds for completion of gauge conversion work between Dindigul and Palakkad and Palani and Pollachi**

[English]

SHRI K. SUGUMAR (Pollachi): My Parliamentary Constituency Pollachi in Tamil Nadu is surrounded by famous hill stations like Valparai, Topsleep, Moonar, Thirumurthi Hills and Aliyar, Amaravathi, Parambikulam, Solayar dams which are the famous tourists places visited by tourists from all over the country. Train is their mode of transport to reach those places. The famous Masani Amman temple is situated in Anamalai near Pollachi. Thousands of people are visiting this famous temple from nearby Madurai city and adjacent state of Kerala. Based on the demands of tourists and the general public, the gauge conversion of nearly 120 kms between Dindigul and Palakad via Udumalpet and Pollachi has been ordered by the Ministry of Railways in the year 2008. The progress of the conversion work is very slow due to the shortage of funds. I also mention that the gauge conversion between Palani and Pollachi is very much affected due to the poor



financial allocation. The general public and the tourists are facing problems to reach those famous places. I, on behalf of my constituency people and visiting tourists, urge upon the Government to direct the Ministry of Railways for allocation of more funds in order to complete the project without further delay.

**(xiii) Need to undertake relief and rehabilitation measures for people affected due to flood in Bijnor Parliamentary Constituency, Uttar Pradesh**

[Translation]

SHRI SANJAY SINGH CHAUHAN (Bijnor): Lakhs of people have been displaced and there has been major loss of life and property due to destruction caused by flood occurred in Kaundanpur, Teep, Fatehpur, Seemli, Mirzapur, Seemankalan, Kolhapur, Develgarh, Rajrampur, Gawli Villages under my Parliamentary Constituency Bijnor. I strongly appeal to the Union Government that a Central Supervision team may be sent there to assess the loss caused by flood so that the work of rehabilitation may be started.

**(xiv) Need to provide adequate quantity of Water at Indrapuri Barrage for Son canal in Bihar as per Bansagar Agreement**

SHRI JAGDANAND SINGH (Buxar): The Son River Sub Basin Agreement was signed by Bihar, UP and Madhya Pradesh for sharing of availability of water. At the time of Agreement, the availability of water was estimated to be 14 million acre feet out of 14 million acre. Out of 14 million acre feet, 5.75 million acre feet water was considered to be safe at Indrapuri Barrage for old Son canal system and the rest of the water was distributed among the 3 states as per their requirement.

As per the agreement, any hike and reduction in the 14 million acre feet of available water will affect all the states proportionately. The water level below the mark of 5.7 million acre feet will not affect the Indrapuri Barrage. It means that in any case 5.7 million acre feet of water will be reserved for Indrapuri Barrage and the states above the Barrage will not restrict the flow of 13,000 cusec water.

In any case, the Western main canal will get 8.5 thousand cusec and the Eastern canal will get 4.5 thousand cusec water out of the 13,000 cusec water. Obstacles are being created in reserved water flow of 13,000 cusec for the barrage. For the

last 6-7 years, water flow has been less than 5,000 cusec and sometimes it comes down to less than 2,000 cusec.

Bihar has a share of 1 million acre feet of water in Bansagar Reservoir whereas 100% water of Rihand river is allocated for Bihar. As both of the reservoirs are not functioning properly and availability of water is less than the fixed quantity at Indrapuri Barrage, the entire son canal system is being affected.

It is the responsibility of the Son River Commission to get the Bansagar Agreement implemented properly and maintain adequate quantity of water and its flow for son canal system without affecting the pre-condition of the agreement.

The shortage of water in son command area has created severe conditions so far as the foodgrain production in Bihar is concerned. I would like to draw the attention of the Union Government to provide adequate quantity of water at Indra Puri Barrage and for implementing the Bansagar Agreement.

MR. DEPUTY SPEAKER: Rajaram Palji, you please conclude in two minutes while not going into the details...*(Interruptions)*

SHRI RAJARAM PAL (Akbarpur): Hon. Deputy Speaker, Sir, you have given me an opportunity to speak on the matters of urgent public importance.

Today the entire country is concerned about corruption. Not only Annaji but the entire country is concerned. ...*(Interruptions)*

MR. DEPUTY SPEAKER: You please be brief.

*(Interruptions)*

MR DEPUTY SPEAKER: Rajaram Palji, you speak on your subject.

*(Interruptions)*

SHRI RAJARAM PAL: The entire House is concerned. The manner in which the Members have been humiliated taking refuge of Jan Lok Pal, no one is left untouched from that...*(Interruptions)*

MR. DEPUTY SPEAKER: You please speak on your subject.



*(Interruptions)*

SHRI RAJARAM PAL: Sir, the day the movement was launched, some anti-social elements, goons staged hunger strike in front of my house for 14 days. Taking advantage of that, my opponents who lost elections against me tried to gherao my house twice or thrice. I requested the I.G., DIG, CO and DM of Kanpur to provide security to my family members, however, all those people were raising slogans which proved that they were hand in gloves with the police. No arrangements were made to provide security despite my repeated requests. I raised this issue in the House during previous session also that there is threat to my life. I wrote letters to the Minister of Home Affairs and to the hon. Speaker in this regard however, hon. Minister of Home Affairs paid no heed to my request. Through you, I would like to tell that the manner in which my family members were beaten and my house was ransacked...*(Interruptions)*

MR. DEPUTY SPEAKER: You just tell what do you want from the Union Government.

SHRI RAJARAM PAL: The Uttar Pradesh Government says that...*(Interruptions)*

MR. DEPUTY SPEAKER: Please state your demand.

SHRI RAJARAM PAL: The Uttar Pradesh Government says that there is no threat to Shri Rajaram Pal's life. When I was with the BSP...*(Interruptions)* There is no threat to anybody's life except the people of the Ruling Party is Uttar Pradesh. I may be killed anything...*(Interruptions)*.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): This issue does not fall under the jurisdiction of the Central Government...*(Interruptions)*.

SHRI RAJARAM PAL: I, through you demand.  
...*(Interruptions)*

MR. DEPUTY SPEAKER: Nothing will go on record now.

...*(Interruptions)\**

MR. DEPUTY SEPAKER: Shri Lal Krishna Advani Ji.

...*(Interruptions)*

SHIR SHAILENDRA KUMAR (Kaushambi): I have also given the notice....*(Interruptions)*

MR. DEPUTY SPEAKER: You will be given an opportunity to speak during the Zero Hour.

...*(Interruptions)*

MR. DEPUTY SPEAKER: It will be later on during the Zero Hour. Shri Lal Krishna Advani Ji.

...*(Interruptions)*

MR. DEPUTY SPEAKER: You people will also be given opportunity to speak. You will be called on. Please sit down for now.

...*(Interruptions)*

SHRI SHAILENDRA KUMAR: I have given the Motion Adjournment for therefore I will speak now. I will not speak during the Zero Hour...*(Interruptions)*

SHRI L. K. ADVANI (Gandhi Nagar): Mr. Deputy Speaker, Sir, I am standing here to speak on a very serious issue. I am grateful to you for providing me with this opportunity.

The Supreme Court has given some very historical judgements and one of those judgements which is also know as Keshvanand Bharti Judgement and in which the basic structure of the Constitution of India has been defined. This judgement defines such elements of the constitution about which every Government whether it is the Central or the State Government, should respect care and try to keep its sanctity. I believe that the federal structure of India has been considered to be a part of that basic structure. I am very sorry for the ways in which the federal structure of the state which I represent here in the Lok Sabha is being critised and attacked in the recent days. During these days when the discussion have been taking place continuously in the Parliament for constituting institution like Lokpal, Lokayukta for checking corruption and at that time receiving this kind of a news from Gujarat that...*(Interruptions)*

MR. DEPUTY SPEAKER: Let him speak. You will also get opportunity to speak.

...*(Interruptions)\**

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\* Not recorded

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\* Not recorded

MR. DEPUTY SPEAKER: You will also get a chance. Please, speak later on. You will get the opportunity.

...(Interruptions)

MR. DEPUTY SPEAKER: Nothing else will go on record except Shri L. K. Advani Ji's speech.

...(Interruptions)\*

MR. DEPUTY SPEAKER: Please, take your seats. You will be given opportunity to speak. Please, take your seats.

....(Interruptions)

MR. DEPUTY SPEAKER: Please, be quiet.

SHRI L. K. ADVANI: I am not surprised that my colleagues had given proposal for adjourning the Question Hour for drawing the attention of the House as well as yours in today morning. This is not an ordinary matter. I say this again and again...(Interruptions)

MR. DEPUTY SPEAKER: Please, be quiet.

SHRI HARIN PATHAK (Ahmedabad East): If these people are not letting our leader to speak, then we will also not let their leader to speak....(Interruptions)

MR. DEPUTY SPEAKER: All of you people please be quiet. Shri L. K. Advani Ji's speech.

...(Interruptions)\*

SHRI L. K. ADVANI: Gujarat is such a state where Gujarat Lokayukta Act has already been constituted in the name of Lokayukta and this was constituted in the year 1986. As per the Gujarat Lokayukta Act, the appointment of Lokayukt will be done by the Executive after consulting the Chief Justice and the Leader of Opposition. It has been done since 1986. As per the Act, the present Chief Minister of Gujarat too had....(Interruptions)

MR. DEPUTY SPEAKER: Please, be silent and do not speak while sitting.

...(Interruptions)

MR. DEPUTY SPEAKER: Please, listen, there is no

problem in listening. You should speak when you will get opportunity.

SHRI L. K. ADVANI: Discharging his duty the Chief Minister of Gujarat selected a name after consulting the then Governor and the Leader of Opposition. This whole process took time and as the selected person was a relieved judge who had been appointed somewhere else...(Interruptions)\*

MR. DEPUTY SPEAKER: Please, listen silently and do not talk. You should speak when you will be given the opportunity.

SHRI L.K. ADVANI: The Chief Minister completed his work in the year 2006. He completed the consultation also but the appointment was kept pending due to many reasons till 2009. I do not want to go into the details of those reasons. Although I can go into the details but I would not like to do that and would say that in the year 2009 when the Chief Minister was informed that the person who was to be appointed the Lokayukt, has already been made the chairman of the Human Rights Commission and which is why he could not be appointed as the Lokayukt and then the process was started once again. In that process, the problem in which the Leader of Opposition did not participate...(Interruptions)

MR. DEPUTY SPEAKER: Please, be quiet.

SHRI L.K. ADVANI: But the leader of opposition did not appear in many of the meetings. Even then the Chief Minister wrote to the Chief Justice to suggest him some names so that he may select one of them and discuss the name with the leader of opposition. He sent a panel of four names. The Chief Minister selected a name out of the said four names and again tried to discuss with the leader of opposition but did not get his cooperation. Even then he carried out his work...(Interruptions)

MR. DEPUTY SPEAKER: Keep silence please. Will you not speak later or you want conclude now?

...(Interruptions)

SHRI L.K. ADVANI: Mr. Deputy Speaker, Sir, in short, I would like to submit that in the history of India, it never happened in any state of the country that the Governor appointed the Lokayukta without any consultation with the Chief Minister. Recently such an appointment has been made. Who is that

\* Not recorded

\* Not recorded

person? What is his credentials and background? I will not reveal all this. Even I will not say anything about the Governor except that as per the provision in the constitution the Governor whenever appoints Lokayukta [*English*] he will do it on the aid and advice of the Council of Ministers. [*Translation*] This is the direct violation of that provision. In view of the direct violation of that provision we have the right to raise this issue in the House. Generally, the issue related to any Governor is not raised here but if the violation of the Constitution is done, the House has the right to take notice of that. Not only notice, rather we are thinking to meet his Excellency the President of India to call the Governor back...(*Interruptions*) Lokayukta and Lokpal and such designations that the person who occupy these positions must be unbiased. I am not taking up the point as to what kind of person has been appointed. But I, through you, would like to submit that this is not the first attack made on the federal structure of the Constitution in Gujarat rather such have been made frequently. I have got an opportunity and I have said to the leader of the opposition....(*Interruptions*)

MR. DEPUTY SPEAKER: Keep silence please. The hon. Members sitting on back seats are not supposed to create noise....(*Interruptions*)

SHRI HARIN PATHAK: We will also not let you speak...(*Interruptions*)

SHRI L.K. ADVANI: Mr. Deputy Speaker, Sir, I am glad that the leader of the House is present in the House. Many a time the leader of the House take the advice of the opposition and seek cooperation on many issues. I have told him that the attitude of the Union Government towards my state is not fair. The issue of Lokayukta is the latest example. I have drawn that attention towards this issue also. Until the Union Government respect the federal structure, cooperation from the opposition on many issue cannot be expected. We face problem while cooperating. Our people ask me whether it is appropriate to cooperate even after ill-treatment by them. I want that this issue should not be confined to Lokayukta. Altogether, all the states of the country should be given proper respect. I expect that the Union Government will adopt this attitude while appointing Lokayukta.

SHRI JAGDISH THAKOR (Patan): Mr. Deputy Speaker, I am thankful to you for giving me an opportunity to speak on an important issue...(*Interruptions*) Harin Pandya is murdered

in Gujarat. The Government of Gujarat knows very well as to who were behind the murder...(*Interruptions*) The wife of Harin Pandya Shrimati Jagrity has made a request for CBI inquiry into the case...(*Interruptions*) From the case personnels who carrying out enquiry...(*Interruptions*) the people of Gujarat ask as to why Sohrabuddin and Tulsi were killed...(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Mr. Deputy Speaker, Sir, they had told that Advani Ji should be given the chance to speak first....(*Interruptions*) Advani Ji has made his point but they are not allowing the hon. Minister to speak...(*Interruptions*) Sir, when an hon. Member is speaking and an other Member interrupts in between it means he does not want to speak...(*Interruptions*)

SHRI JAGDISH THAKOR: Sir, seven bullets were fired on Harin Pandya but the car from where the dead body was recovered was not drenched with blood. Further, five bullet had been recovered from the car. Twelve persons were arrested and all the accused have been set free by the High Court yesterday...(*Interruptions*) The prosecution could not prove their crime under Section 302 in the High Court...(*Interruptions*)

MR. DEPUTY SPEAKER: You wind up now please.

...(*Interruptions*)

SHRI JAGDISH THAKOR: Sir, the wife of Harin Pandya Shrimati Jagri Bahen is saying that she still has faith in our judicial system...(*Interruptions*)

MR. DEPUTY SPEAKER: You take your seats please and let the hon. Member speak.

...(*Interruptions*)

SMRI JAGDISH THAKOR: She is saying that she knew from the very beginning that the real murders of her husband have not been captured. They should be caught...(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Mr. Deputy Speaker, Sir, as per rule Advani Ji could not have spoken....(*Interruptions*) but even then he made his point and we listened to him...(*Interruptions*)

SHRI JAGDISH THAKOR: The shoes which were worn by Harin Pandya on that day were also disappeared at the time of postmortem....(*Interruptions*) the details of missed calls in his phone could not be obtained so far...(*Interruptions*)



[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.28 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock*

14.00 hrs.

*The Lok Sabha re-assembled at fourteen of the Clock*

(MR. DEPUTY-SPEAKER IN THE CHAIR)

[Translation]

MR. DEPUTY SPEAKER: Item no. 26, Shri Virender Kashyap, please speak.

...(Interruptions)

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, Sir, so far as prevailing condition and the office of Governor is concerned, the States which are governed by the opposition parties...(Interruptions)

MR. DEPUTY SPEAKER: This subject has already been discussed before.

....(Interruptions)

SHRI SHARAD YADAV: I have just arrived...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Mr. Deputy Speaker, this has already been discussed...(Interruptions) After the discussion on this topic there was a commotion in the House...(Interruptions) After Advaniji concluded his speech there was much commotion created by them...(Interruptions) The topic has been laid to rest now. I would like to say on the behalf of the government that there is no violation of any kind in the federal structure...(Interruptions)

SHRI SHARAD YADAV: Mr. Deputy Speaker it is provided in the Constitution that the Governor would only follow the advice of the Council of Ministers of the State but whether it be the case of Karnataka or the recent case of constituting Lokayukta by the Governor...(Interruptions) Such appointments

have been made in Bihar also. No communication with the government has been done...(Interruptions) How can the Governor in Gujarat appoint Lokayukta?...(Interruptions)

MR. DEPUTY SPEAKER: You have made your point. Now please sit down. You have concluded...(Interruptions)

SHRI SHARAD YADAV: Mr. Deputy Speaker, the situation is such that the government is continuously attacking the federal structure of the country...(Interruptions)

SHRI PAWAN KUMAR BANSAL: Mr. Deputy Speaker, the government is not attacking anyone...(Interruptions) This is a wrong accusation...(Interruptions) Whatever you are saving...(Interruptions) You have taken a vow to disrupt the proceedings in the Parliament...(Interruptions)

SHRI SHARAD YADAV: There should be a debate on this...(Interruptions)

SHRI PAWAN KUMAR BANSAL: You have taken vow to not let the Parliament function at all...(Interruptions) This happened the day before yesterday as well...(Interruptions) You do not want to let the Parliament function...(Interruptions) They cannot tolerate peace and decorum in the Parliament. ....(Interruptions)

MR. DEPUTY SPEAKER: Please let the House function. Shri Virendra Kashyap.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: The bill is in front of you, please let the debate on the bill resume...(Interruptions) Sharad Yadav ji, a lot has been said on this topic in the morning. Four hours have passed...(Interruptions) There should be a debate on the bill included in the List of Business...(Interruptions) The bill is in front of you, there should be a debate on it...(Interruptions) This is what the leaders in opposition party do...(Interruptions) First create uproar in the House and then not let it function...(Interruptions) You keep on doing this, you did the same in the morning...(Interruptions) What else have you done?...(Interruptions) This should not happen. There is decorum, rules, mutual conversation and rules to be complied with...(Interruptions) Here it is exactly the opposite, they have no work to do but create a commotion....(Interruptions) I cannot talk to each and every Member...(Interruptions)

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 3 p.m.

**14.05 hrs.**

*The Lok Sabha then adjourned till fifteen of the clock.*

**15.00 hrs.**

*The Lok Sabha re-assembled at fifteen of the clock.*

(SHRI SATPAL MAHARAJ IN THE CHAIR)

[Translation]

MR. CHAIRMAN: Item no. 26, Shri Virender Kashyap, please speak.

...(Interruptions)

MR. CHAIRMAN: Nothing will go on record. Only the speech of Shri Virender Kashyap will go on record.

....(Interruptions) \*

MR. CHAIRMAN: Please sit down. There is a time for everything. We have called for Shri Advani from your party, please sit now.

...(Interruptions)

MR. CHAIRMAN: This is a very important bill. This should be passed. We have called for Shri Advani from your party, please sit now.

...(Interruptions)

MR. CHAIRMAN: Nothing will go on record. Kashyap ji, please speak.

...(Interruptions)\*

SHRI VIRENDER KASHYAP (Shimla): Sir, I can only speak after there is order in the House...(Interruptions)

MR. CHAIRMAN: Please sit down. The Member of your party is speaking.

...(Interruptions)

SHRI VIRENDER KASHYAP: I can only speak when there is order in the House...(Interruptions)

MR. CHAIRMAN: Please sit down. We have called for Advaniji on this matter. ...(Interruptions)

[English]

MR. CHAIRMAN: The House stands adjourned to meet on Friday the 2nd September, 2011 at 11.00 am.

**15.02 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 2, 2011/Bhadra 11, 1933 (Saka).*



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